SUPPLEMENTARY REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ)

(Aryavart Foundation Vs M/s. RIA CETP Co-Op. Society Ltd. & Ors.)

IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 22.08.2024 REGARDING NON-COMPLIANCE OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA

FOR SUBMISSION TO

HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

December 2024

SUPPLEMENTARY REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ) (Aryavart Foundation Vs M/s. RIA CETP Co-Op. Society Ltd. & Ors.) **IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 22.08.2024 REGARDING NON-COMPLIANCE OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA**

Name	Department/ Organization	Signature
Shri. E. Thirunavukkarasu Scientist 'E'	Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office, Nagpur	
Shri. Pratik Bharne Scientist 'E'	Central Pollution Control Board, Regional Directorate, Pune	
Shri. Sanjay Bhosale, Regional Officer	Maharashtra Pollution Control Board, Raigad	

TABLE OF CONTENT

LIST OF ANNEXURES

SUPPLEMENTARY REPORT OF JOINT COMMITTEE IN COMPLIANCE WITH ORDER OF HON'BLE NGT DATED 22.08.2024 IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ) (ARYAVART FOUNDATION VS M/S. RIA CETP CO-OP. SOCIETY LTD. & ORS.)

1. BACKGROUND

1.1 The Original Application (OA) No. 58 of 2022 (WZ) was filed by Aryavart Foundation, regarding non-compliances and violation of environmental norms by M/s Roha Industrial Association Common Effluent Treatment Plant (RIA CETP) Co. Op. Society Ltd. (Respondent No.1) The Hon'ble NGT (WZ) passed order dated 06.07.2022 in the aforesaid OA No. 58 of 2022 (WZ), tilted *"Aryavart foundation Vs. M/s RIA CETP Co-Op. Society Ltd. & Ors."*. The directions issued by the Hon'ble NGT vide para 14 and 15 of the said order dated 06.07.2022 **(Annexure-1)** are reproduced below;

> *"...*
> *14. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-*
>
> *(i) One Representative from the Ministry of Environment, Forests and Climate Change (MoEF&CC)*
> *(ii) One Representative from the Central Pollution Control Board (CPCB);*
> *(iii) Representative of the Maharashtra Pollution Control Board (MSPCB).*
>
> *15. The Committee is directed to visit the site and submit a factual and action taken report with regard to the violation if any action taken thereon, within in one month. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.*
> *..."*

Accordingly, a report was submitted to the Hon'ble NGT by the Joint Committee with the following recommendations;

> *"**10. RECOMMENDATIONS***
>
> *I. Considering the continuous non-compliance of the CETP, stringent action against the member industries based on monitoring/vigilance carried out by MPCB, and also Roha Industrial Association. List of defaulting industries (who are letting the effluent to CETP without confirming norms) shall be provided by Roha Industrial Association to MPCB for taking appropriate action. MPCB shall take action against these defaulting units including recovery of environmental compensation.*

II. MIDC/CETP Operator to expedite the up-gradation work and complete as early as possible since the required equipment have already been brought to the site. Time bound action plan for this period may be submitted to MPCB.

III. The Directions issued by MPCB u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 08.08.2022 to M/s Roha Industrial Association, Raigad and to MIDC and M/s RIA CETP Operator i.e. M/s. R & B Infra Projects Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd. shall be strictly complied.

IV. Environmental compensation may be imposed on CETP due to continuous non-compliance of discharge standards.

V. On-site storage facility for the hazardous waste i.e. sludge shall be provided."

Copy of the said report is provided as **Annexure-2.**

1.2 Further, the Hon'ble NGT vide order dated 31.03.2023 directed to submit additional report on clarifications regarding who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and violation period. The copy of the aforesaid order is provided as **Annexure-3.**

The relevant para 10 of the said order is reproduced as below-

"...

10. After having heard the arguments of the learned Counsel for the parties, who are present today, we are of the view that lot of ambiguities are there in this case, which need to be clarified before we arrive at a final conclusion as to who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and in this regard, we find that the Joint Committee Report is also very vague because it is not indicated in it as to from which date, the violation has started happening and till when. Therefore, we deem it appropriate to order that the Joint Committee shall submit an additional report in this regard before us before the next date or within a period one month positively, whichever is earlier.

..."

Accordingly, in compliance of Hon'ble NGT (WZ) Order dated 31.03.2023, Joint Committee submitted an Additional Report on 27.07.2023 **(Annexure-4),** wherein the Joint Committee has concluded and recommended the following-

"...

4.2 The period considered for the verification of the violations is total six years (April, 2017 to March 2023) are considered i.e. five years (2017-18 (from April 2017) to 2021-22 (up to March 22) considering the registration of this Original Application referring Rule-15 (3) The NGT Act, 2010 under relief, compensation & restitution and current financial year 2022-2023 (one year).

...

4.7 The CETP was earlier operated by M/s. RIA CETP Co. Op. Society Ltd. up to 31.01.2020. The CETP was handed over to MIDC on 01.02.2022 and further to Operator/Contractor- M/s. R & B Infra Project Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) by MIDC for upgradation and O & M, as per direction issued by MPCB (Annexure-IV) under Section-33 A of Water (Prevention and Control of Pollution) Act, 1974. in view of continuous non-compliance of outlet norms. The responsibilities of MIDC, RIYA-CETP Co-op Soc Ltd and Operator are mentioned in the Handover letter dtd 01.02.2020. There is also a Tri-Party Agreement (Annexure-VI) between MIDC (facilitator), Operator or Contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) and Member Industry.

Therefore, considering the change in operator of the CETP [RIA CETP Co-op Soc Ltd to MIDC (Facilitator) (Operator-M/s R & B Infra Projects Pvt Ltd & Hydroair Tectonics (PCD) Ltd (JV)], MIDC handover letter dtd 01.02.2020, Tri-Party Agreement and based on the consideration of the violation period i.e. April 2017 to March 2023, the responsible operator of the CETP for paying Environmental Compensation for which the CETP was not functioning according to consented parameters are given as below-

TABLE-02 CETP OPERATOR AND PERIOD OF VIOLATION

Name of Operator(s)	***Period of Violation***
RIA CETP Co-Op. Society Ltd.	***01.04.2017 to 31.01.2020***
M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) where MIDC (Facilitator)	***01.02.2020 to 31.03.2023***

...

4.10 Committee computed Environmental Compensation towards non-compliances of consented parameters by CETP based on the CPCB methodology which is referred in the Hon'ble NGT in its order dated 28/8/2019 in the matter of Original Application No. 593/2017 (Paryavaran Suraksha Samiti & Anr. Vs UoI & Ors., and used by various committees in the Hon'ble NGT matters (para 3.3 above).

A total Environmental Compensation of Rs. 11,03,40,000 (Rs. Eleven crore three lakh and forty thousand), out of which Rs. 5,39,40,000 (Rs. Five crore thirty-nine lakh forty thousand) may be imposed on M/s RIA CETP Co-Op. Society Ltd., and Rs. 5,64,00,000 (Rs. Five crore sixty-four lakh) may be imposed on Operator/Contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD)

Ltd. (JV) considering Handover letter dtd 01.02.2020 and Tri-Party Agreement, for causing environmental damage to the environment.

…"

1.3 Further, Hon'ble NGT vide order dtd. 08.05.2024 **(Annexure-5) directed the joint committee to submit a supplementary report after giving an opportunity of hearing to the Respondents.** The relevant paragraph of the said order is reproduced below;

"…

5. The learned counsel for respondent No.2-MPCB states that the objections which have been stated in the replies of respondent Nos.6 and 7 need to be considered by the Joint Committee and thereafter, the matter should be heard. We allow respondent Nos.6 and 7 as well as respondent No.1 – M/s Ria CETP Co-op. Society Ltd and respondent No.4-MIDC to approach the Joint Committee for raising the objections against the Joint Committee report and the hearing shall be given by the Joint Committee to these parties and supplementary report be submitted before us within one month and a copy of the said supplementary report shall also be served on all the parties to the present proceeding.

…"

2. HEARING OF THE RESPONDENTS:

In compliance with Hon'ble NGT order dated 08.05.2024, the Joint Committee conducted hearing through Video Conferencing (VC) on 13.08.2024 with the Respondents Viz Respondent No. 1- M/s RIA CETP Co-op. Society Ltd (RCCOSL), Respondent No. 4-MIDC, Respondent No. 5- M/s Sudarshan Chemicals Industries Limited (SCIL), Respondents No. 6 & 7- R&B Infra and Hydro Air Tectonics (PCD) Ltd. to hear their objections submitted through Affidavits before Hon'ble NGT. The list of participants present during the hearing is placed as **Annexure-6.**

The observations/comments of the Committee based on the hearing (on 13.08.2024), affidavits & documents provided by the Respondents and records of MPCB are given in subsequent sections-

3. OBSERVATIONS AND FINDINGS

3.1 RESPONDENT NO. 1 (RIA CETP CO. OP. SOCIETY):

Major Says/Objections	Observations/Comments

Resp No. 5 - M/s. Sudarshan Industries Ltd. is the member of the CETP thereafter in year 2016, they have surrendered the membership and laid down the separate pipeline from their ETP to the separate tank in CETP premises for 14 MLD effluent, without knowledge of RIA.	• Resp No. 5 (Sudarshan Chemicals Ind Ltd-SCIL) was a member of CETP since beginning with effluent discharge quantity 7.6 MLD. Thereafter, after expansion, submitted letter to Resp No. 1 (RCCOSL) on 04/08/2014 for an additional 4.9 MLD. However, RIA denied the request for the same and allowed only booked capacity of 7650 CMD (i.e. 7.6 MLD). • Thereafter, Resp No. 5 received permission from MIDC as well as MPCB. Accordingly, laid the separate pipeline for disposal of treated effluent from their ETP outlet to Treated Effluent Collection Sump/Tank (Discharge Point in the premises of CETP). The combined effluent was being discharged to saline zone/estuarine portion of river Kundilika.
Membership of CETP for 17 Cat industries wrt Circular, issued by MoEFCC	As per Revised Guidelines for the Centrally Sponsored Scheme of CEPTs issued by MoEF&CC (C. P. Division) in 2011, Para No. 2.3, Large and Medium Scale industries, other than those belonging to the 17 categories of heavily polluting industries, may join the CETP after the primary treatment or as considered necessary by the concerned SPCB for the purpose of hydraulic load and for the techno-economic viability of the CETP. However, it has to be ensured that the CETP primarily services the effluent discharged by the SSIs. Rep No. 5 was member of the CETP till 2016. Further, in all the other cases where CETPs are installed, all industries irrespective of size, have become members of the CETPs.
• There is TDS limit parameter for the CETP outlet, however same parameter is not for the Resp No. 5 and is discharging more than 5000 mg/l of TDS. BOD parameters revised 100 mg/l to 30 mg/l. • Non-compliance of discharge standards by Resp No. 5. • The JVS results of all these years of Respondent No.5 from the Respondent No.2	• MPCB to look after regarding appropriately prescribing parameters in the Consent as per prevalent Notifications in the Environment (Protection) Rules for the CETP and industries in the area. • MPCB has collected total 33 no. of JVS from July 2017 to July 2024.Out of these, 24 no. of JVS are not meeting with the standard norms. • MPCB to take appropriate action as per law for the non-compliance of the discharge standards.

are required to be examined by this Hon'ble Tribunal.	
• The Environmental damage cost was calculated from the samples collected from CETP Outlet involves effluent of Resp No. 5 (Sudarshan) also and same sample was Grab/Common Sample. • As far hydraulic load is concerned, Resp No. 5 is a major contributor to CETP. • Respondent No.5 is necessary to be made party in the present proceedings.	• The committee has computed the Environmental Compensation based on the non-compliance of the CETP and other directions issued by MPCB time to time as described in the Additional Report (July 2023) of the Committee submitted to the Hon'ble NGT (also attached as **Annexure-4**) • During the visit of the committee on 02.09.2022 and period considered for the calculation of Environmental Compensation (April 2017 to March 2023), Resp No. 5 was not a member of the CETP. However, discharging treated effluent at the treated effluent collection/discharge tank as per Consent Condition. • During the sampling carried out by MPCB in the previous years considered for the computation of the Environmental Compensation, it is understood that sample collected as Outlet of CETP from Treated Effluent Collection Tank/Sump i.e. Discharge Sump) where the treated effluent from Resp No. 5 is also mixed. • During the visit to CETP (Sep 2022), the committee noted Outlet Av flow from CETP-15.2 MLD (CETP-9.3 MLD + M/s Sudarshan-6.0 MLD, where CETP is upgraded now to 22. 5 MLD.
• The capacity of RIA CETP is 22.5 MLD. Due to the addition of effluent of M/s. Sudarshan Chemicals Ltd. (Resp No.5) there is an increase in total volume of the Outlet from the CETP which impacts on the disposal pipeline in terms of leakages. • The Respondent No. 5 is required to discharge at NIO designated point through the MIDC Pipeline, which is 14.4 KM at Gophan while the current MIDC line extends only up to 9.2 KMs at Arey Khurd, which clearly demonstrates that, it is the violation of the conditions of the permission granted	• During the visit to CETP (Sep 2022), the committee noted Outlet Av flow from CETP-15.2 MLD (CETP-9.3 MLD + M/s Sudarshan-6.0 MLD, where CETP is upgraded now to 22. 5 MLD. • The drainage network and disposal line is the responsibility of the Resp. No. 4 (MIDC). However, since 2022 after direction of Resp No.2 (MPCB), Resp no. 4 (MIDC) is also the operator of CETP. • During the visit, it is informed by MIDC that the combined treated effluent is disposed in estuarine portion of River Kundalika (saline Zone) @ 14.70 km, as suggested by National Institute of Oceanography (NIO). • It is claimed by Resp No. 1 that current disposal line is laid only up to 9.2 KM at Arey Khurd, which is violation of permission/granted by Resp No.2. • As per information provided MIDC, there is NIO study in the year 2011 for disposal pipeline for 10-15 MLD flow and disposal pipeline (630 mm dia, **carrying capacity-24 MLD**) laid/commissioned in

by the Respondent No. 2. It also shows the laxity on the part of Respondent No.4.	three phases- i.e. from CETP to 8.20 KM (Arekhurd) June 2014, 8.20 km to 9.20 KM- (Arekhurd to Middle of Creek, and 9.20 km to 14.70 KM (Arekhurd to final disposal point Gophan)-December 2015. • Resp N0. 2 – MPCB need to look into objection/claim of Resp no.1 wrt length of pipeline/disposal location, leakages of pipeline with help of NIO and take appropriate action in case of any violations against Resp No.4 which is responsible for the disposal pipeline.
There were no any damage reported by the treated effluent discharge and No complaint was received regarding Environmental Damage	The committee has computed Environmental Compensation for the Non-compliance of the CETP considering the non-compliance of discharge standards and other directions of MPCB, by using methodology/formula given in **"Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund"**. The same has also been referred by the Hon'ble NGT in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors. The instances considered for levying Environmental Compensation (EC) in the said report are: a. Discharges in violation of consent conditions, mainly prescribed standards / consent limits. b. Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc. c. Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems. d. Accidental discharges lasting for short durations resulting into damage to the environment. e. Intentional discharges to the environment - land, water and air resulting into acute injury or damage to the environment. f. Injection of treated/partially treated/ untreated effluents to ground water.

	Further, the said formula is also used by various other Committees constituted by Hon'ble NGT in various other matters, such as- ● Original Application (OA) No. 38 of 2019 (WZ) (Aryavart Foundation Vs M/s Green Environment Services Co.op Society Ltd. (CETP) and Ors)-Hon'ble National Green Tribunal, Principal Bench, New Delhi ● Original Application No.510/2019 (WZ) (Aditya Singh Chauhan Vs State of Gujarat & Ors), Hon'ble NGT, PB, New Delhi, ● I.A. No. 94/2020 In Original Application No. 7/2020 (WZ) (Aryavart Foundation Vs M/s Naroda Enviro Projects Ltd. (CETP) & Ors.), Hon'ble NGT, PB, New Delhi
Resp No. 1 (RIA CETP Co. Op. Society) is not responsible for the overall performance of RIA CETP	• Resp No. 1 is very well responsible for the overall performance of RIA CETP in view of the following- • CETP was operated by the Resp No.1 (M/s. RIA Co. Op. Society Ltd) since its establishment/commissioning in the year 2005 till its handing over to Resp No. 4 (MIDC) in Feb 2020 wrt direction of MPCB (2017) in view of continuous non-compliance of outlet norms. (Please, refer Para 5.2 in Joint Committee Report (Oct 2022) and Para 3.2.1 in Joint Committee Additional Report (July 2023). • As per MoUs signed between Resp No.1 M/s. Roha Industries Association Common Effluent Treatment Plant Co-operative Society Limited, Roha Industries Association Common Facility Centre and resp No. 4 MIDC- As per para 6 i.e. Obligations of MIDC of the signed MoU dated 15.02.2001 between M/s. Roha Industries Association Common Effluent Treatment Plant Co-operative Society Limited, Roha Industries Association Common Facility Centre and Maharashtra Industrial Development Corporation for setting up of common effluent treatment plant at Roha;

	"… *The maintenance of existing infrastructure like effluent collection and disposal lines, pumps and pumping machinery, final effluent disposal sump, and other relevant existing facilities shall remain with MIDC as per the request of RIA CETP. For the purpose, MIDC shall continue its present practice of levy of drainage cess from individual industrial units as per MIDCs Policy and the drainage cess shall not be reimbursed to RIA CETP Co-operative Society Limited. RIA CETP shall ensure that the pH of effluent reaching to CETP for further treatment shall be neutral and there shall not be any toxic element in the effluent. The effluent reaching the CETP for the treatment shall also meet standards prescribed in The Gazette of India: Extra Ordinary-Part II-Section -3, pp-10, dated February 27,1991 (as per Annexure-I enclosed). RIA CETP shall strictly adhered to the above norms. The violation to this will be legal responsibility of RIA CETP and participating industries. MIDC shall dispose off the effluent received to MIDC collection sump at the location approved by MPCB only and the responsibility to treat and meet the standards prescribed by MPCB/under The Environment Protection Act, 1986 shall rest with RIA CETP Co-operative Society Limited and individual participating industries. MIDC shall not be responsible for any legal action, environmental problems, episodes arising out that.* *…"* As per para 5(b) i.e. Obligations of MIDC of the signed MoU dated 12.07.2002 between M/s. Hydroair Tectonics (PCD) Pvt. Ltd., M/s. R.I.A. CETP CO-OP Society Limited and Maharashtra Industrial Development Corporation for setting up of common effluent treatment plant at Roha; *"…* *[b] RIA CETP/individual member shall ensure that the pH of effluent reaching to CETP for further treatment shall be neutral and there shall not be any toxic element*

	in the effluent. Incase of Large & Medium scale units shall have their own primary and secondary effluent treatment units and these effluent shall meet the disposal standards prescribed by MPCB/The Environment (Protection) Act, 1986. The effluent reaching the CETP for the treatment from SSI shall also meet standards prescribed in The Gazette of India: Extra Ordinary-Part II-Section -3, pp-10, dated February 27,1991 (as per Annexure-I enclosed). RIA CETP and individual member industry shall strictly adhere to the above norms. The violation to this will be legal responsibility of RIA CETP and participating member industries. The responsibility to treat and meet the standards prescribed by MPCB/under The Environment Protection Act, 1986 shall rest with RIA CETP and individual participating industries. MIDC shall not be responsible for any legal action, environmental problems, episodes arising out that. *.."* As per para 4 i.e. Obligations of Members/RIA CETP of the signed MoU dated 12.07.2002 between M/s. Hydroair Tectonics (PCD) Pvt. Ltd., M/s. R.I.A. CETP CO-OP Society Limited and Maharashtra Industrial Development Corporation for setting up of common effluent treatment plant at Roha; *"(c) To ensure compliance of discharge standards by each unit."* As per para 4 i.e. Obligations of the members of RIA-CETP of the signed MoU dated 27.07.2015 between M/s. RIA-CETP CO-OP Society Limited and MIDC for 12.5 MLD expansion & Up-gradation project of common effluent treatment plant at Roha; *"2. To ensure compliance of discharge standards by each unit."* As per Handover letter dtd 01.02.2020 (**Annexure-7)** mentioning the responsibilities of Resp No. 4- MIDC,

	Resp No. 1- RIA CETP Co-op Soc Ltd and Contractor, some relevant conditions are reproduced here …… *"9. Incase COD of influent crosses 3000 ppm, Contractor will report to RIA CETP and MIDC to take further action. Any consequence for that purpose from MPCB/CPCB/NGT will be RIA CETP's responsibility.* *……..* *12. RIA CETP will collect samples of effluent being discharged from member industries as vigilant sampling. Quality of these samples will form a parameter for determining treatment charges, which will be decided by RIA CETP and MIDC.* *…….* *16. It will be sole responsibility of RIA CETP to meet the designed parameters (consented by MPCB) of effluent at the inlet of CETP."* • It is observed form the Analysis results mentioned in Additional Committee Report (July 2023), Resp No.1 is responsible for the non-compliances of the results along with member industries for operation of the CETP and accepting effluent from member industries which are not conforming to inlet standards. • Further, there is no proper co-ordination among the member industries, Operator (Resp No. 1 (earlier), & Resp No. 4 (now)) and MIDC being planning Authority/responsible for infrastructures (Construction, O & M) and vigilance by Resp No. 2 -MPCB for the optimal operation of the CETP. • The triparty agreement is yet to be signed by MIDC, Contactor and Member industry shows lackadaisical attitude of the these stakeholders

Copy of the communications raising objections/reply dtd. 02.09.2024 against the Joint Committee Report, submitted by the Respondent No. 1 is enclosed as **Annexure: 8.**

3.2 RESPONDENT NO. 4 (MIDC):

Major Objections	Observations/Comments
The most important failure of the Joint Committee Report (JCR) is to take the samples of the result of pollution at the effluent discharge point, including the up-stream points. MIDC has taken these samples, analyzed them in RIA CETP Lab at site and the results for the month of May 2023. It shows that there is controlled sustainable impact on the recipient environmental body due to discharge of effluent. **These can be very well verified through any laboratory as may be deemed fit by Hon'ble Tribunal.**	As per order of Hon'ble NGT dated 06.07.2024, the committee was directed to visit the site and submit factual and action taken report with regard to the violation, if any action taken thereon. The Application (OA) is regarding the non-compliances and violation of environmental norms by CETP M/s RIA CETP. Accordingly, Committee carried out the stage wise grab sampling of CETP on 06.09.2022) and correctly evaluated and placed at Joint Committee Report (Oct 2022). The functioning of the CETP was highly improper with up-gradation work under progress with quite delay in the up-gradation work. The Respondent No.4 has given reference of samples taken in the month of March 2023, therefore cannot be compared with previous observations/finding in the Joint Committee Report (2022), wherein the said CETP is found to be non-complied and also based on the past monitoring carried-out by MPCB, the said CETP is consistently found to be non-complied w.r.t. notified discharge standards.
Respondent No. 4 / MIDC states that it has to be the admitted position that; i. Pollution is done by the member industries and MIDC is only the facilitator ii. Respondent No. 1 / RIA CETP was the specially created entity by the consent and approval of all the stakeholder that also included the CPCB, MPCB and MIDC.	• CPCB and MPCB has not approved design of the CETP. CPCB has not given any approval/consent to the CETP. • Member industries discharged the effluent with high concentration behind their discharge standards as evident from inlet concentration of CETP as mentioned in the Additional Report (July 2023). Resp No.1 as operator has not operated the CETP (prior to 2020) properly and also there was no proper control of operator over their member industries with no proper documentations/agreement for

iii. The design was approved by 'NEERI, CPCB, MPCB iv. RIA CETP could not operate it properly for the period from 01/04/2017 to 31/01/2020 v. RIA CETP could not operate it properly for the period from 01/04/2017 to 31/01/2020 vi. The period of 18 months (540 days) was provided for the upgradation of CETP. Obviously during that period RIA CETP could not have worked anyways vii. The Corona Pandemic period was from 01/03/2020 to 31/03/2022 (two years 730 days), during which period the world has seen many unprecedented difficulties, we never imagined AND there was lock-down, forced migration of labour, disruption of manufacturing and supply chains	inlet effluent and monitoring and no submission of defaulting member industries to MPCB. • As there was no proper operation and non-compliance of the CETP, therefore handed over to the MIDC with direction issued by MPCB in 2017. • MPCB has taken various actions which are mentioned in the Joint Committee Report (Oct 2022) and further as per order dated 31.03.2023 of the Hon'ble NGT, Committee clarified about the responsibility for paying compensation for the period for which CTP was not function as per consented norms and computed the Environmental compensation based on Methodology prepared by CPCB which is adopted in various Hon'ble NGT matters which is based on the non-compliances/violations. • The various period mentioned in the objections raised by Resp No.4 regarding corona period may be considered by Hon'ble NGT.
The tri-party contract Clause No.10 Indemnity clearly state that MIDC is only facilitator, and all parties (Contractor and Member Industry) shall indemnify and shall hold harmless MIDC from any dispute resulting out of treatment standards and compliances.	The unsigned copy of the tri-party agreement was given to the Committee after the visit of the Committee which is Tripartite (now Quadripartite) agreement/ contract not yet duly signed. This shows the grossly lackadaisical approach of the stakeholder of the CETPs.
The duty of MIDC is to facilitate the services such as road, lights, pipelines etc. They don't have expertise in the Environment Engineering Field or have such staffs/cell with them.	Function of Resp No. 4- MIDC as per Sec. 15(c) of MIDC Act,1961; "*(c)to provide or cause to be provided amenities and common facilities in industrial estate and industrial areas and construct and maintain or cause to be maintained works and buildings therefor;*"

	And as mentioned in the direction issued by MPCB, Resp No. 1- MIDC is the planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries located in the MIDC area should have been provided with proper water supply, roads, drainage lines including proper collection and transportation of effluent line as well as treatment and disposal system to the wastewater generated from MIDC area as per the approval of respective authorities. When the MIDC is operating the CETP in past, the difficulties in respect of not having expertise is not communicated /intimated to MPCB. In other CETPs also MIDC as operator engaging private contractor and operating CETPs (Taloja, Lote Parshuram etc)
• Inlet of CETP is not within the limit then the outlet cannot be achieved. • As per CTO condition- If the CETP is not able to achieve the outlet parameters, then all the members and the said society would be individually and jointly responsible and liable for legal actions under the provision of Sections 47 of the Water (Prevention & control of Pollution) Act, 1974. • Respondent No. 4 / MIDC is neither the generator of pollution, polluter, abettor of pollution, nor the party responsible to fastening of any	• It is the duty of individual member industry to operate their ETP to achieve the norm/standards as per Consent. • However, Member industries discharged the effluent with high concentration beyond their discharge standards, as it is evident from inlet concentration of CETP as mentioned in the Additional Report (July 2023). Resp No.1 as operator has not operated the CETP (prior to 2020) properly and also there was no proper control of operator over their member industries with no proper documentations/agreement wrt inlet effluent quality and monitoring. • Since Feb. 2020, Resp No.4 MIDC is operator as per direction of MPCB as earlier operator i.e. Resp No. 1 has not operated CETP properly and continues non-compliance observed for CETP. • Resp No.4, MIDC is not polluter, however, being operator of CETP after the direction of the MPCB, is responsible for properly

liability under 'polluter pays principle • At all the time, and even now, the basic complaint is about the total failure of the Respondent No.1 / RIA CETP Co-op Society Ltd & MPCB to control the quality of raw untreated effluent that is coming to the inlet of CETP.	operation of the CETP/complete the work of up-gradation on time/singing of tri-party agreement etc and further, can recover the Env Compensation from member industries based on 'polluter pays principle. • Env Compensation is imposed on Resp No. 4 after taking over the CETP for up-gradation and O&M from Resp No.1 as per MPCB direction (06.03.2017).
Respondent No. 4 / MIDC states that MPCB ought to have taken the responsibility of running the CETP to itself u/s.30 of the 'Water (Prevention and Control of Pollution) Act 1974', instead of passing it on to MIDC. It was the duty, function and statutory duty of MPCB to carry out such work.	Section 30 of the water (P & CP) Act, 1974 - Power of State Board to carry out certain works.— *"If the person concerned fails to execute the work as required in the notice referred to in sub-section (1), then, after the expiration of the time specified in the said notice, the State Board may itself execute* ***or cause to be executed such work.*****"** As per direction dated 06.03.2017 issued by MPCB to MIDC …. *"whereas the MIDC is the planning authority for providing infrastructure facilities for the MIDC area and also to ensures that the industries situated in the MIDC area should have been provided with proper water supply, roads, drainage line including proper collection and sewerage line as well as treatment and disposal system to the waste generated from their activities."* Accordingly, MIDC to execute the operation of CETP.
Respondent No. 4 / MIDC states that the responsibility and cost fastened on MIDC is totally wrong, devoid of any logic or merit and MPCB should	As reps No. 4 was directed to the take over the operation & maintenance of CETP, instead of Resp No.1 which was operator of the CETP. Therefore, Resp No. 4 is operator and

not have been party to such Joint Committee Report, due to conflict of interest.	responsible and considered liable to pay env compensation as during the period mentioned in the Additional Report of the Committee (july2023) for violation of the discharge standards. CETP is provided for the treatment of partially treated effluent particularly from SSI Industries and therefore pollution is done/created by member industries and therefore primary responsibility is of the member industries for the treatment of the their effluent to meet with standard prescribed standards. EC is imposed on MIDC after taking over the CETP from RIA for O&M. Further, as stated in the Joint committee report, MIDC can recover the compensation from the member industries of the RIA CETP Co-operative Society Ltd., along with their monthly water supply charges, drainage charges and CETP membership charges The constitution of the Joint Committee is as per the order passed by the Hon'ble NGT and membership of MPCB in the Committee has already been appropriately mentioned in the Hon'ble NGT order (para 6, dtd 08.05.2024)
Overall time for upgradation of CETP was prolonged due to COVID-19 and Nisarga Cyclone. Hence requested not to count this period as a non-compliance period. Further, they submitted that the industries were also not operating with their full production capacity during this period.	Hon'ble NGT may consider the request of Resp No.1 for not to count/consider the period wrt Nisarg Cyclone and Covid -19 pandemic.

Copy of the communications raising objections/reply dtd. 12/08/2024 and 14/08/2024, against the Joint Committee Report, submitted by Respondent No. 4 are enclosed as **Annexure: 9.**

3.3 RESPONDENT NO. 5 (M/S SUDARSHAN CHEMICALS INDUSTRIES LIMITED):

Major Say/Objections	Observations/Comments of Joint Committee
• The Original Application does not make out any case against the Company. There is neither any averment nor any relief claimed against the Company. • Company's name is merely added as Respondent No. 5 in the amended memo of parties. In absence of any case made out, Company is neither a proper party nor a necessary party; • Resp No.5 -M/s. Sudarshan is not member of CETP since 2016 and not involved in any operation of RIA CETP hence they requested that they should not be a party of this application. • The Company is not a member industry in Respondent No. 1 since 2016. The Company resigned as a member of Respondent No.1 on 12th September, 2016, much prior to the period of violations asserted in the present proceedings ie. 2017 to 2023. • The Company has no role to play in the management or operations of Respondent No. 1.	• As per say submitted by the Resp. No. 1, Resp. No. 5 was added. • The treated effluent combinedly discharged through pipeline to the estuarine portion of Kundalika river from CETP premises (Treated Effluent Collection/Discharge Sump) where treated effluent from CETP and Resp No. 5 was being mixed during the visit of the Committee and period of consideration for the computation of Env compensation (2017 to 2023). • Resp No. 5 was not member of the CETP since September 2016. • Resp No. 5 was not member of the CETP during the visit of the Committee and period of consideration for the computation of Env compensation (2017 to 2023).
• The Company was a member of the Roha CETP during 2005 to 2016 and was treating and discharging its effluents through the Respondent No.1. The Company was constrained to resign from being a member industry on account of Respondent No 1's refusal to accept additional booking capacity of 5 MLD to the Company.	• Resp had obtained permission from Resp No. 2 (MPCB) & 4 (MIDC) in the year July 2016 for disposing their treated effluent to treated effluent collection/discharge sump in the CETP premises. • Further, the combined treated effluent from CETP premises was discharged in

• After receiving the direct discharge permissions from Respondent No.2 and Respondent No. 4 in the year 2016, the Company started directly transmitting the treated effluents from its ETP (in compliance with the MPCB norms) through the holding tank into the CETP outlet from where the effluents get pumped and further transmitted into the MIDC disposal tank for final disposal in the Kundalika river at the location approved by the NIO.	the estuarine/saline water zone of Kundalika river. • Resp 2 No. MPCB & Resp No. 4 – MIDC • Earlier CTO granted by Resp No.2 - MPCB dtd. 19/01/2018 and amendment dtd. 13/12/2019 has mentioned quantity of disposal of the trade effluent as 7.412 MLD and mode of disposal as "Outlet of CETP". • Further, Resp no. 2 (MPCB) issued Consent to Operate (renewal) to Resp No.5. Consented quantity of trade effluent discharge is 14,335 CMD (cubic meter/day) i.e. 14.335 MLD. The consented disposal path is "Recycle treated effluent into process for cooling tower make up and for utility purposes to the maximum extent and discharge remaining at CETP outlet sump".
The Company treats its own effluent in the in-house full-fledged effluent treatment plant ("ETP") and discharges treated effluent within the parameters prescribed in the consent to operate issued by MPCB ("MPCB norms"). In December 2021, Company received amendment in consent to operate for expansion from Respondent No. 2. Under the terms, it is envisaged that the Company shall recycle treated effluents to the maximum extent and the remaining shall be discharged at the CETP outlet sump through dedicated pipeline after confirming to the standards. However, the present effluent quantity generated is 7.5MLD.	MPCB has collected total 33 no. of JVS from July 2017 to July 2024.Out of these, 24 no. of JVS are not meeting with the standard norms.
Company cannot be a part of the CETP because of the guidelines barring 17	As per Revised Guidelines for the Centrally Sponsored Scheme of CEPTs

categories of high polluting large scale industries to be a part of CETP as per MoEF & CC Guidelines. A copy of the MOEF and CC guidelines are annexed as Exhibit 1 herein.	issued by MoEF&CC (C. P. Division) in 2011, Para No. 2.3, Large and Medium Scale industries, other than those belonging to the 17 categories of heavily polluting industries, may join the CETP after the primary treatment or as considered necessary by the concerned SPCB fort eh purpose of hydraulic load and for the techno-economic viability of the CETP. However, it has to be ensured that the CETP primarily services the effluent discharged by the SSIs. Further, in all the other cases where CETPs are installed, all industries irrespective of size, have become members of the CETPs.

Copy of the communications raising objections/reply dtd. 30.08.2024 against the Joint Committee Report, submitted by Respondent No. 5 is enclosed as **Annexure: 10.**

3.4 RESPONDENT NO. 6 & 7 [R&B INFRA AND HYDRO AIR TECTONICS (PCD) LTD]:

M/s R&B Infra Projects Pvt. Ltd. (RBIPPL) and Hydroair Tectonics (PCD) Ltd. (JV) "Contractor" submitted letter dated 16.04.2024 to Regional Officer, MPCB, Raigad wherein it was requested to review the role of Contractor wrt Additional Report of Joint Committee (July 2023). It is stated that M/s R&B Infra Projects Pvt. Ltd. and Hydroair Tectonics (PCD) Ltd. (JV) is a Contractor and not a operator of the said CETP and requested to review the joint committee report in respect of imposition of Environmental Compensation on them.

In the context, Regional Officer, MPCB, Raigad being as Convener of the Joint Committee communicated aforesaid letter dated 16.04.2024 to the committee members and scheduled the Committee meeting on 30.04.2024 for the discussion on the issues raised and submission made by the Contractor.

Further, in the hearing conducted on 13.08.2024, Respondent No. 6 & 7 represented their say/objections.

3.4.1 Major Say/ Objections

I. M/s. RBIPPL & HYDROAIR (JV) mentioned that they are appointed as contractors by MIDC as per work order dated 09.09.2019 and scope is for

upgradation of the non performing CETP at Roha. M/s. RBIPPL& HYDROAIR (JV) is civil-mechanical turnkey contractor is appointed by MIDC on 09.09.2019 who was awarded the tender for "Design Build and Commissioning including Rehabilitation and Upgrade of 22.5 MLD CETP on DB basis" ("said Project"). Under the tender conditions, the JV is merely a contractor and not the operator of the CETP, appointed by MIDC as an expert agency to carry out the said Project. There is only a contractual obligation to complete the work in accordance with the said tender.

II. As per the tender, JV is the contractor which is defined in the tender as "the person(s) named a contractor in the form of Bid whose tender who has been accepted by the employer". And one of the Contractor's general obligations is "the contractor shall design execute and complete the works in accordance with contract and as per engineer in charge's instruction." Therefore, the JV was bound by the conditions stipulated in the tender as the contractor.

III. It is also to be noted that the Additional Joint Committee Report dated July 2023 categorically shows that the inlet design standards are grossly violated and the maximum concentration of COD at the inlet is in the range of 3344 mg/l to 10720 mg/l which are grossly exceeding the inlet design standard.

IV. It is important to further note that CETP was handed over to JV in dilapidated and non-performing state. It was not performing even before AND it was a known fact that it will NOT work till the upgradation is complete in all respect.

V. The report has also relied upon a draft of triparty agreement which was never executed between parties and any penalty imposed on contractor is not applicable without the execution of the agreement.

VI. In similar case of Lote Parshuram CETP, on the same direction of MPCB dated 06.03.2017, MIDC had taken over the Lote Parshuram CETP and appointed M/s Aquachem for operation and maintenance of the said CETP. In the said instance, the Joint Committee appointed by the Hon'ble NGT had considered MIDC as operator not the contractor- M/s Aquachem.

VII. For similar case of CETP Taloja, in O.A.125/2018 filed before Hon'ble NGT, Principle Bench, New Delhi and in CETP Lote Parshuram, O.A.44/2023 filed before Hon'ble NGT(WZ), Environment compensation was imposed on MIDC as an operator.

3.4.2 Comments/Observations:

As per information provided by MIDC and Contractor i.e. Handover letter dtd 01.02.2020, Tri-Party Agreement (which was unsigned) between MIDC (facilitator),

Operator or Contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) and Member Industry, the joint committee considered/relied up on conditions mentioned in Clause-10 (indemnity) in Tri-Party Agreement and considered operator or contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) as operator of CETP and responsible to pay Environmental Compensation on account of inadequate treatment and improper operation of treatment units/process installed in CETP that led for the violation of the discharge standards.

The responsibilities of MIDC, RIA CETP Co-op Soc Ltd and Contractor are mentioned in the Handover Letter dated dtd 01.02.2020 where responsibility for not meeting the outlet discharge standards is not outlined whereas responsibility of monitoring of member industries and responsibility of the meeting of the inlet design norms is of M/s RIA CETP Co-Op. Society Ltd.

As per submissions made by the Resp No. 6 & 7 -Contractor regarding non-execution of the Tri-Party Agreement between M/s RIYA CETP Co. Op. Society Ltd, MIDC and the Contractor, conditions mentioned in Clause-10 (indemnity) referred earlier in the Additional Joint Committee Report (July 2023) for considering the Contractor as responsible for payment of Env Compensation cannot be considered.

Further, Hon'ble National Green Tribunal (WZ) has issued order dtd. 03/09/2019 in the matter of Original Application No. 125/2018 (Earlier O. A. No. 163/2017 (WZ) (I.A. No.209/2019, M.A. No.99/2019 & M.A. No.103/2019) regarding Environmental Compensation with respect to non-compliances of Taloja CETP. As per the order, MIDC is considered as CETP operator and Environmental Compensation is levied on MIDC. Copy of the order is enclosed as **Annexure: 11.**

Considering, the above the Committee considered here also MIDC is the operator of the CETP for the period from 01.02.2020 to 31.03.2023. As per the work order agreement/tender executed between Resp 4 & Resp No. 6 & 7, Resp No. 4 need to take action, if any, as per their work-order regarding work allotted to Resp No. 6 & 7 for up-gradation and O &M of CETP.

Copy of the communication raising objections against the Joint Committee Report dtd. 12/08/2024, submitted by Respondents No. 6 & 7 is enclosed as **Annexure: 12.**

4. CONCLUSION AND RECOMMENDATIONS

4.1 The present filed Application is regarding non-compliances and violation of environmental norms by CETP i.e. M/s Roha Industrial Association Common Effluent Treatment Plant (RIA CETP) Co. Op. Society Ltd. The Joint Committee was directed to carry out site visit and submit a factual and action taken report with regard to the violations, if any, action taken thereon. Accordingly, the Joint

Committee carried out site visit to CETP (RIA CETP), sampling at different stages of treatment of CETP to verify performance and compliance with the prescribed discharge standards, compiled information/data from CETP, MIDC & MPCB and prepared and submitted **Joint Committee Report (Oct 2022)** through Nodal Agency- MPCB.

4.2 Further, Hon'ble NGT vide order dated 31.03.2023 directed to submit additional report on clarifications regarding who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and violation period. In compliance to aforesaid order, Joint Committee prepared and submitted **Additional Report (July 2023)** through Nodal Agency- MPCB.

4.3 **Base on the non-compliance with respect to discharge standards as per analysis results of sampling carried out by MPCB and period of violation, environmental compensation was calculated** referring Rule-15 (3) The NGT Act, 2010 under relief, compensation & restitution and by using methodology/formula given in "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The same has also been referred by the Hon'ble NGT in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors., and also used by various other Committees constituted by Hon'ble NGT in various other matters.

4.4 Responsibility for paying compensation for the period for which the CETP was not functioning according to consented parameters i.e. non-compliance of the CETP, the responsibility lies with the CETP Operator and Member Industries.

4.5 CETP was earlier operated by M/s. RIA CETP Co. Op. Society Ltd. up to 31.01.2020 and handed over, vide letter dated 01.02.2020, to MIDC as per direction issued by MPCB in 06.03.2017. MIDC further handed over to appointed Contractor- M/s R & B Infra Project Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) for upgradation and O & M.

4.6 Resp No. 1 (M/s. RIA Co. Op. Society Ltd) is very well responsible for the overall performance of RIA CETP till its handing over to Resp No. 4 (MIDC) in Feb 2020, based on the following grounds:

- The CETP was operated by the Resp No.1 (M/s. RIA Co. Op. Society Ltd) since its establishment/commissioning in the year 2005 till its handing over to Resp No. 4 (MIDC) in Feb 2020 wrt direction of MPCB (2017) in view of continuous non-compliance of outlet norms. (Please, refer Para 5.2 in Joint Committee

Report (Oct 2022) and Para 3.2.1 in Joint Committee Additional Report (July 2023).

- The responsibility to treat and meet the standards prescribed by MPCB/under The Environment Protection Act, 1986 rest with RIA CETP Co-operative Society Limited and individual participating industries, as per the MoUs dated 15.02.2001 signed between M/s. Roha Industries Association Common Effluent Treatment Plant Co-operative Society Limited, Roha Industries Association Common Facility Centre and resp No. 4 MIDC & MoUs dated 12.07.2002 signed between M/s. Hydroair Tectonics (PCD) Pvt. Ltd., M/s. R.I.A. CETP CO-OP Society Limited and Resp No. 4 (MIDC).
- The responsibilities of Resp No.1 (RIA CETP Co-op Soc Ltd) as specified in Handover letter dated 01.02.2020 for monitoring of member industries and responsibility of the meeting of the inlet design norms etc.

4.7 Since Feb. 2020, Resp No.4 MIDC is operator as per direction of MPCB (06.03.2017) which was issued in view of improper operation and continuous non-compliance by earlier operator i.e. Resp No. 1.

4.8 Though, Resp No.4, MIDC is not polluter, however, being operator of CETP after the direction of the MPCB, is responsible for properly operation of the CETP/complete the work of up-gradation on time/signing of tri-party agreement etc. Further as per Sec. 15(c) of MIDC Act,1961; function of the MIDC is "(c)to provide or cause to be provided amenities and common facilities in industrial estate and industrial areas and construct and maintain or cause to be maintained works and buildings therefor;". In similar cases of non-compliance of CETPs (e.g. CETP Taloja, O.A.125/2018 filed before Hon'ble NGT, Principal Bench, New Delhi), Environment compensation was imposed on MIDC as an operator.

4.9 Earlier, the Joint Committee had proposed to impose Environmental Compensation on Resp No. 6 & 7 -M/s R&B Infra Projects Pvt. Ltd. and Hydroair Tectonics (PCD) Ltd- Contractors appointed by MIDC for upgradation and O & M for the period after handing over the CETP to Resp No.4-MIDC based on the triparty agreement provided to the Committee. However, it was noted that the referred the tripartite (now quadripartite) agreement relied upon was not duly signed. Now, Joint Committee noted/considered that the Respondent No. 6 & 7 are contractors and Resp No.4 -MIDC is operator of the CETP in a similar line with CETPs at Taloja & Lote Parshuram and orders of Hon'ble NGT in OA No. 125/2018 (Earlier O. A. No. 163/2017 (WZ), accordingly do not propose to impose the Environmental Compensation on Resp No. 6 & 7 -M/s R&B Infra Projects Pvt. Ltd. and Hydroair Tectonics (PCD) Ltd. (JV), instead proposed to impose EC on Resp No. 4 (MIDC), operator during the period.

4.10 Thus, Environmental Compensation (EC) calculated as:

Name of Operator(s)	Period of Violation	Env Compensation
RIA CETP Co-Op. Society Ltd.	01.04.2017 to 31.01.2020 (899 days)	EC (Rs)= PI x N x R x S x LF EC (Rs)= 80x899x500x1.5x1 EC (Rs)= 5,39,40,000
MIDC	01.02.2020 to 31.03.2023 (940 days)	EC (Rs)= PI x N x R x S x LF EC (Rs)= 80x940x500x1.5x1 EC (Rs)= 5,64,00,000
	Total (five + one year) = Six years	**Total EC (Rs)= 11,03,40,000**

A total Environmental Compensation of Rs. 11,03,40,000 (Rs. Eleven crore three lakh and forty thousand), out of which Rs. 5,39,40,000 (Rs. Five crore thirty-nine lakh forty thousand) may be imposed on M/s RIA CETP Co-Op. Society Ltd., and Rs. 5,64,00,000 (Rs. Five crore sixty-four lakh) may be imposed on Operator MIDC (Operator).

4.11 Though, the operators of the CETP are overall responsible for the violation and thus for paying compensation, the operators (Resp-1 & Resp-4) may collect compensation from member industries, based on 'polluters pay principle', in consultation with MPCB in line with orders passed in Hon'ble NGT matters – Taloja

4.12 Resp No. 5- M/s Sudarashan Chemicals Ind Ltd, though was not a member of CETP during the period of Env Compensation (EC) computation, however, was discharging the treated effluent at Treated Effluent Collection/Discharge tank at CETP premises and combined effluent was discharged to the estuarine portion of Kundalika river which was found non-complied & considered for EC. For certain occasions treated effluent of Resp No.5 was not conforming to the prescribed standards as per MPCB record. Therefore, CETP operator may also collect EC from Resp No.5 for its non-compliance period based on MPCB data/record.

4.13 Hon'ble NGT may consider the request of Resp No.4 MIDC for not to count/consider the period wrt Nisarg Cyclone and Covid -19 pandemic.

4.14 Issues related to disposal pipe line and disposal point of the treated effluent into estuarine portion of Kundalika river from CETP to be properly look into by Resp No. 2- MPCB with appropriate direction to Resp No. 4 - MIDC and acton needs to be taken, in case, any violation found in this regard.

4.15 Quadripartite agreement among MIDC, RIA CETP Co-operative Society Ltd., Member Industry and Contractor need to be signed urgently for proper and smooth operation of CETP including monitoring of industries. Further, information on defaulting industries to be shared with MPCB for appropriate action.

4.16 The recent Notification of MoEFCC under the Environment (Protection) Rules, 1986, in Schedule-I, for serial number 55 for CETPs (S.O. 3864(E). dtd 09.09.2024), shall be considered for proper operation of the CETP including Note-4 in the Notification. The said Notification shall come into force on the 01.09.2025.

4.17 Resp No. 2- MPCB to appropriately prescribe standards in the Consent as per prevalent Notifications in the Environment (Protection) Rules for the CETP (also referring point 4.16 above) and member industries in the area.

4.18 There is urgent need for installation of OCEMS, NRV (Non-Return Valve), Auto Sampler, with 2-way SCADA System, lock & key arrangement at all the member industries as per earlier directions issued by MPCB for knowing & controlling the inlet quality of effluent to CETP.

Annexure 1

Item No.01 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)
Original Application No. 58/2022(WZ)
I.A. No. 73/2022(WZ)

Aryavart Foundation Applicant(s)

Versus

M/s. Ria CETP Co-Op. Society Ltd. & Ors. Respondent(s)

Date of hearing: 06.07.2022.

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant(s): Sh. Raj Panjwani, Sr. Advocate

ORDER

1. **I.A. NO. 73/2022:-**Heard the argument of Sh. Raj Panjwani, Learned Counsel for the Applicant on Interlocutory Application No. 73/2022 whereby prayer is made for impleadment of Ministry of Environment, Forests and Climate Change (MoEF & CC), Maharashtra Industrial Development Corporation (MIDC) and District Collector, Raigad as Respondents in the present matter.

2. At this stage, we are convinced that only Maharashtra Industrial Development Corporation (MIDC) needs to be imleaded and accordingly, we allowed this Application partly.

3. We direct the Applicant to take necessary steps for impleading the Maharashtra Industrial Development Corporation (MIDC) as Respondent No.4 and file amended memo of party by tomorrow itself.

4. **Main Matter:-** Heard the argument of Sh. Raj Panjwani, Learned Counsel for the Applicant.

5. The prayer is made therein that the Respondent No.1 –M/s. Ria CETP Co. Op. Society Ltd. should be directed to be closed and special and punitive

damages be imposed upon Respondent No.1 towards restoration and restitution of environment caused by releasing effluents/emissions not in conformity with the prescribed standards.

6. Further, it is prayed that Respondent No.2-Maharashtra Pollution Control Board (MPCB) be directed to conduct a survey to determine the environmental damage caused by Respondent No.1 and also prosecution be initiated against Respondent No.1 by Respondent No.2.

7. The Applicant in the present case is a society which has been routinely prosecuting industries which have been acting in contravention of the environmental laws and norms.

8. The Applicant has gathered information under Right Information Act, 2005 (RIA) with respect to the various violations having been committed by the Respondent No.1.

9. Paragraph no. 10 to paragraphs no. 93 of the paper book show that various violations and non-compliances have been noted and proofs with regard to that have also been annexed in the form of annexures. On the basis of the said documentary evidences annexed, we find that substantial question of environment appears to be made out in the present matter. Therefore, we admit this Application.

10. Issue notices to the Respondent Nos. 1 to 3 and also to the newly added Respondent No.4, returnable within two weeks.

11. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.

12. Respondents are directed to submit their reply within three weeks.

13. Applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available email.

14. We deem it just and proper to call for a report on the matter in issue in present application, from a Joint Committee consisting of:-

(i) One Representative from the Ministry of Environment, Forests and Climate Change (MoEF&CC)

(ii) One Representative from the Central Pollution Control Board (CPCB);

(iii) Representative of the Maharashtra State Pollution Control Board (MSPCB).

15. The Committee is directed to visit the site and submit a factual and action taken report with regard to the violation if any action taken thereon, within one month. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.

16. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

17. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

Put up with the report on 05.09.2022.

Dinesh Kumar Singh, JM

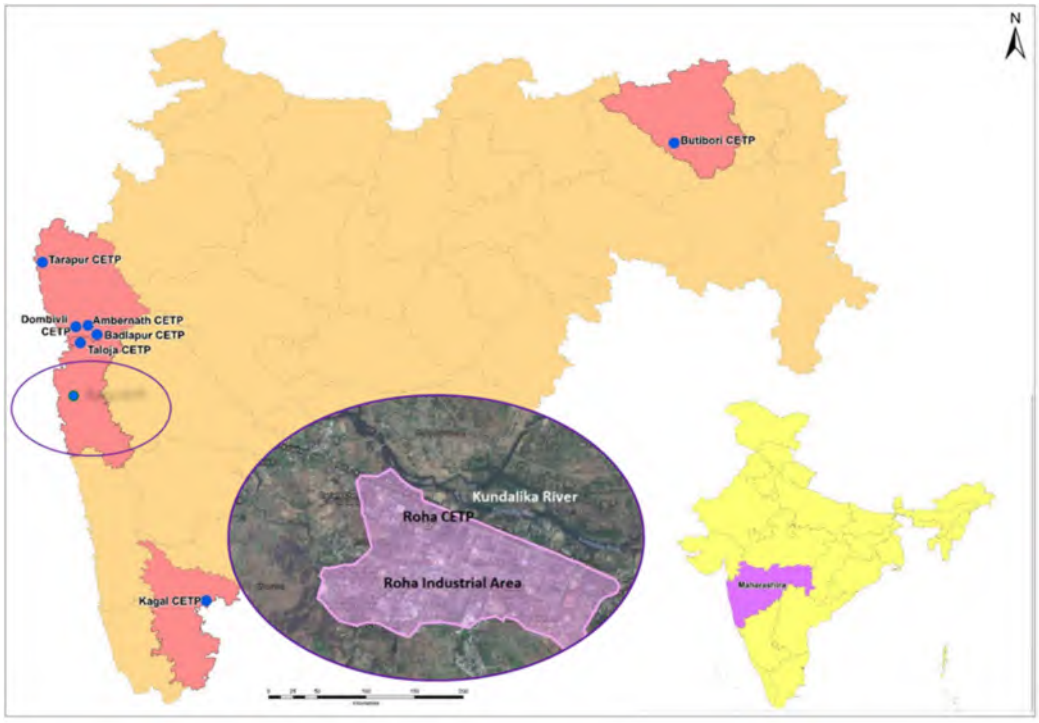
Dr. Vijay Kulkarni, EM

July 06, 2022
Original Application No. 58/2022(WZ)
I.A. No. 73/2022(WZ)
JG

REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ)

(Aryavart Foundation Vs M/s. RIA CETP Co-Op. Society Ltd. & Ors.)

IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 06.07.2022 REGARDING NON-COMPLIANCES OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA



FOR SUBMISSION TO

HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

OCTOBER 2022

REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ)

(Aryavart Foundation Vs M/s. RIA CETP Co-Op. Society Ltd. & Ors.)

IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 06.07.2022 REGARDING NON-COMPLIANCE OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA

Name	Department/ Organization	Signature
Shri. E. Thirunavvikkrasu Scientish 'E'	Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Nagpur	
Shri. Pratik Bharne Scientist 'E'	Central Pollution Control Board, Regional Directorate, Pune	
Shri. V. V. Killedar I/C Regional Officer	Maharashtra Pollution Control Board, Raigad	

CONTENT

LIST OF TABLES

LIST OF IMAGES

LIST OF ANNEXURES

ANNEXURE-VII	ANALYSIS RESULTS OF SAMPLING CARRIED OUT BY MPCB
ANNEXURE-VIII	PRESENT STATUS OF WORK OF UPGRADATION AND REHABILITATION OF CETP
ANNEXURE-IX	PROSECUTION NOTICE LETTER DTD. 07.12.2021
ANNEXURE-X	DIRECTIONS ISSUED BY MPCB U/S 33A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 & U/S 31A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 DATED 08.08.2022
ANNEXURE-XI	DIRECTION ISSUED BY MPCB TO MIDC AND RIA CETP OPERATOR-M/S. R&B INFRA PROJECT PVT. LTD & HYDROAIR TECHTONICS LTD. DATED 08.08.2022
ANNEXURE-XII	COPIES OF THE DIRECTIONS ISSUED BY MPCB AND REPLY RECEIVED FROM THE CETP

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58 OF 2022(WZ) (ARYAVART FOUNDATION VS. M/S. RIA CETP CO-OP. SOCIETY LTD. & ORS.) IN COMPLIANCE WITH HON'BLE NGT (WZ) ORDER DATED 06.07.2022 REGARDING NON-COMPLIANCE OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA

1. BACKGROUND

The Original Application (OA) No. 58 of 2022 (WZ) was filed by Aryavart Foundation, regarding non-compliances and violation of environmental norms by M/s Roha Industrial Association Common Effluent Treatment Plant (RIA CETP) Co. Op. Society Ltd. (Respondent No.1) The Hon'ble NGT (WZ) passed order dated 06.07.2022 in the aforesaid OA No. 58 of 2022 (WZ), tilted "Aryavart foundation Vs. M/s RIA CETP Co-Op. Society Ltd. & Ors.". The directions issued by the Hon'ble NGT vide para 14 and 15 of the said order dated 06.07.2022 are reproduced below;

> *"…*
>
> *14. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-*
>
> *(i) One Representative from the Ministry of Environment, Forests and Climate Change (MoEF&CC)*
>
> *(ii) One Representative from the Central Pollution Control Board (CPCB);*
>
> *(iii) Representative of the Maharashtra Pollution Control Board (MSPCB).*
>
> *15. The Committee is directed to visit the site and submit a factual and action taken report with regard to the violation if any action taken thereon, within in one month. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.*
>
> *…"*

Copy of the aforesaid order dated 06.07.2022 of the Hon'ble Tribunal is given at **Annexure-I**.

2. THE COMMITTEE

In compliance with the aforesaid order of the Hon'ble Tribunal, MPCB being the Nodal Agency, requested nominations from the MoEF & CC, Integrated Regional Office (IRO), Nagpur, and Central Pollution Control Board (CPCB), Regional Directorate, Pune. Subsequently, a Joint Committee comprising of following representatives from MoEF & CC, CPCB, and MPCB was constituted vide office order dated 28.07.2022 by MPCB;

Table-01: Name and Institute/Organization/Department of the Committee Members

S. No.	Name and designation of the member	Organization/Department
1.	Shri. E. Thirunavukkarasu, Scientist 'E'	Ministry of Environment, Forest & Climate Change, Integrated Regional Office (IRO), Nagpur.
2.	Shri. Pratik Bharne Scientist "E"	Central Pollution Control Board Regional Directorate, Pune
3.	Shri. V. V. Killedar Regional Officer (Member Convenor)	Maharashtra Pollution Control Board, (Nodal Agency) MPCB, Raigad

3. SCOPE OF THE COMMITTEE

As per the Hon'ble NGT order dated 06.07.2022, the scope of the committee is to carry out site visit and submit a factual and action taken report with regard to the violations, if any, action taken thereon.

4. APPROACH OF THE COMMITTEE

In compliance with the aforesaid Hon'ble NGT order, the Joint Committee adopted the following approach;

- Site visit to CETP (RIA CETP); sampling at different stages of treatment of CETP to verify performance and compliance with the prescribed discharge standards;
- Compilation of information/data from CETP, MIDC & MPCB;
- Preparation of draft report, deliberation amongst the members of the Joint Committee and finalization of the Report.

5. ABOUT ROHA INDUSTRIAL AREA AND M/s RIA CETP Co-Op. SOCIETY LTD.

5.1 ABOUT ROHA INDUSTRIAL AREA

Roha Industrial Area (RIA), located about 120 km from Mumbai in Dhatav Village in district Raigad is a chemical zone as declared by MIDC. The industrial area was established in the year 1970 and it is developed by Maharashtra Industrial Development Corporation (MIDC). The total area of Roha Industrial Area is about 245 Hectares.

The industries located in the Roha industrial area are indulged in manufacturing of organic chemicals, dyes and pigments, food colors, pharmaceuticals and inorganic chemicals. The geographical location and layout of MIDC Dhatav in Raigad District are shown in **Image-01, 02 & 03.**

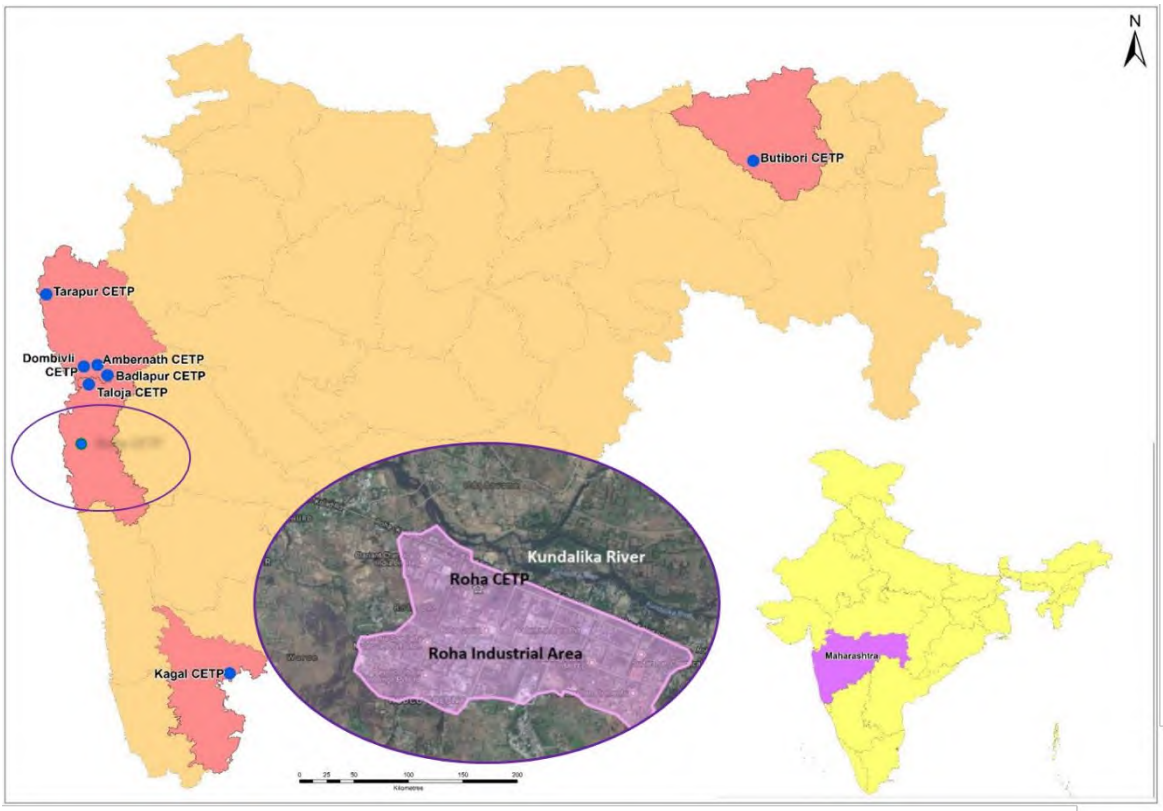


Image-01 :- Location map of Roha Industrial Area and CETP

Image 02 : Satellite view of Roha industrial area.

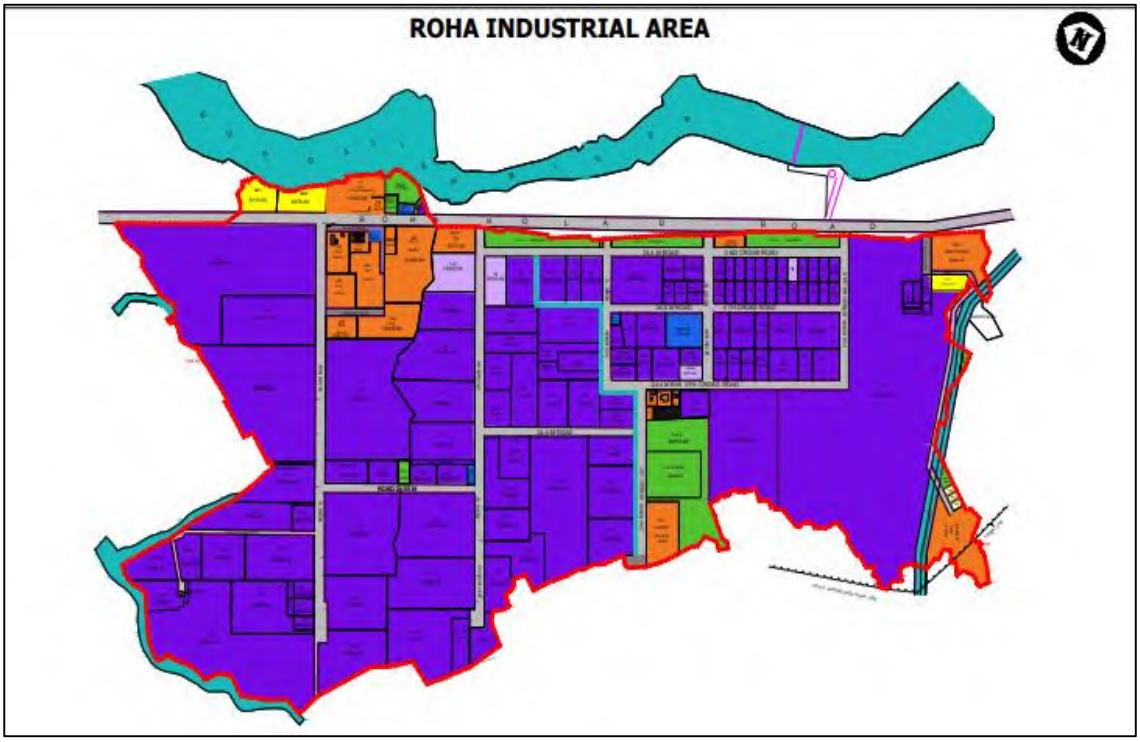


Image 03 : Roha Industrial Area, MIDC DHATAV

The number of industries of different categories in Roha Industrial Area are given in **Table-02**, as below;

TABLE-02: DETAILS OF INDUSTRIES AT ROHA INDUSTRIAL AREA

S. No.	Category of industry	LSI	MSI	SSI	Total
1.	RED	27	05	08	40
2.	ORANGE	02	01	0	03
3.	GREEN	01	0	0	01
	Total	30	06	08	44

***LSI- Large Scale Industry, MSI- Medium Scale Industry and SSI- Small scale Industry**

5.2 ABOUT CETP- M/S RIA CETP CO-OP. SOCIETY LTD.

The Roha Industrial Association (RIA) established the RIA Common Effluent Treatment Plant (CETP) Co-Op. Society Ltd. for the purpose of establishing RIA CETP. RIA CETP is located at Plot. No. 6, 9, & 11, MIDC Dhatav, Taluka Roha, District Raigad, Maharashtra (18°25'57" N, 73°09'05" E).

RIA CETP (10 MLD capacity) was commissioned in the year 2005 as phase-1 and it was based on Up-flow Anaerobic Sludge Blanket (UASB) Reactor process followed by Activated Sludge Process (ASP). Further, as Phase-2, Additional capacity i.e. 12.5 MLD with ASP and Tertiary Treatment (Filtration- Pressure Sand Filters (PSF) + Activated Carbon Filters (ACF)) was commissioned in the year 2017, and UASB treatment process was discontinued. The total capacity of CETP is 22.5 MLD. Presently, there are 34 member industries attached to this CETP. The treated effluent is disposed in estuarine portion of River Kundalika (saline Zone) @ 14.30 km from CETP, along with treated effluent from M/s Sudarshan Chemicals Industries Ltd, as suggested by National Institute of Oceanography (NIO).

The existing operations and processes at CETP are Inlet chamber → bar screen → collection-cum-neutralization tank → pH correction → lime dosing → flash mixer (poly-dosing) → primary clari-flocculator → Aeration Tank → secondary clarifier → filter feed sump → pressure sand filter (10 nos.) → activated carbon filters (10 nos.) → Treated Effluent Sump-1 → Collection tank for treated effluent from M/s. Sudarshan Chemicals Ltd (LSI) → Final outlet

from RIA CETP premises (Treated Effluent Sump-2)→ discharge to estuarine portion of Kundalika river.

The process flow for sludge handling is- sludge from primary clari-flocculator and secondary clarifier (→ secondary sludge sump) → sludge thickener → sludge conditioning sump → plate and frame filter press → dewatered sludge to CHWTSDF at M/s MWML, MIDC, Taloja for disposal. No onsite storage facility of sludge provided. The dedicated vehicle is provided for waste disposal to CHWTSDF.

In view of continuous non-compliance of outlet norms, MPCB initiated actions against the non-complying CETPs, including RIA CETP in 2017 (06.03.2017) with directions to Chief Executive Officer (CEO), MIDC, under section 33 A of Water (Prevention and Control of Pollution) Act, 1974, to comply with the following directions-

"

i) MIDC shall take over the non-conforming CETPs namely, TEPS-CETP, D-CETP Chemical, Additional Ambernath CETP, RIA CETP, PRIA CETP and Lote CETP located in MIDC areas, within a period of 3 months i.e., on or before 31.05.2017.

ii) MIDC shall operate & maintain these CETPs by its own or otherwise through an Expert Agency.

iii) In case, the MIDC appoint an Expert Agency for operation & maintenance of the above CETPs, then the Member industries/CETP Association shall not directly pay the cost of operation & maintenance to the Expert Agency. MIDC shall collect the said cost from the Member Industries of the aforesaid CETPs.

iv) MIDC being the infrastructure/nodal agency, shall take up the job of operation & maintenance of above non-conforming CETPs within a period of 3 months from the date of receipt of these directions.

v) *MIDC shall submit the time bound program to take over the non-conforming CETPs in MIDC area within a period of one month from the date of receipt of these directions.*"

Accordingly, Superintending Engineer (MMR), MIDC, Dombivli, Vide letter dated 09.10.2017 (**Annexure-II**), entrusted M/s CH2M Hill (India) Pvt. Ltd., B-1 D, Sector-10, Noida (UP), with

the work of preparation of tender documents, tender processing, evaluation and recommendations and project management consultancy and additional work of rehabilitation and up-gradation of Tarapur and Roha CETPs (i.e., RIA CETP). The date of commencement of work was 16.03.2017 and stipulated date of completion of work was 15.03.2019. MIDC invited E- tender notice based on the feasibility study report submitted by M/s CH2M and approved by NEERI for the work of design, build, and commission including rehabilitation and up-gradation on DB basis with Operation and maintenance of the 22.5 MLD CETP.

Pursuant to the directions of MPCB, the RIA CETP under the possession of M/s RIA CETP Co-Op. Society Ltd. was handed over to Deputy Engineer, MIDC, Sub-Division, Roha and MIDC further handed over to M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) for up-gradation and O&M on 01.02.2020. The copy of the letter is given at **Annexure-III**.

The entire capital costs of design, build, and commission including rehabilitation and up-gradation of the CETP for 22.50 MLD is Rs. 45,00,00,000/- (Rupees Forty-Five Crores Only). There after the total probable expenditure will be incurred round about Rupees 60 Crores for operation and maintenance of CETP for 60 months after completion of rehabilitation and up-gradation of CETP.

The entire rehabilitation and up-gradation work of Roha CETP is to be completed and commissioned by 31.01.2023 and the biological activity shall be established in the subsequent 1.5 to 2 months and thereafter the operation and maintenance of CETP will commence for 60 months (5 Years) as per the terms and condition of tender documents and DPR.

The salient features of the rehabilitation and up-gradation of the CETP is provided in Table-as below-

TABLE-03 THE SALIENT FEATURES OF REHABILATION AND UP-GRADATION OF CETP

Inlet Works, SSI Influent Collection Sump and Equalization Tank	• Installation of belt oil skimmer in grease chamber • Modification of grit chamber to mechanical coarse screen Chamber • Installation of submersible mixers and decommissioning of floating aerators in the existing wastewater collection sump • Installation of large blade slow speed submersible mixers and decommissioning of floating aerators in the existing equalization tank • Operate two compartments of equalization tanks in parallel a data variable level to maintain a pumped flow rate a constant as possible, there by

	maximizing the equalization effect
LSI Wastewater Collection Sump	• Construction of new mechanical coarse screen chamber before LSI wastewater collection sump. • Installation of submersible mixers and decommissioning of floating aerators in the receiving sump. • Modification of LSI wastewater collection sump with installation of submersible mixers.
pH Correction Tank, Flash Mixing Tank	• Civil upgrade of pH Correction tank and Flash mixing tank as per civil condition assessment.
Primary Treatment (clari-flocculator)	• Decommissioning of the existing primary clari-flocculator mechanism and replacing it with new equipment in old clarifier (Phase1). • Adjustable V-notch weirs installed at the periphery of old clarifier (Phase 1) • New pipes, valves and fittings related to primary sludge with draw align old clarifier (Phase1) • Installation of submersible mixers in bioreactor feed sump
Biological Treatment	• New Anoxic Tank constructed with submersible mixers • New Fine Bubble Aeration System in place of surface aerators with turbo blowers • Installation of new MLR pumps in each aeration tank. • New RAS and WAS pumping system
Secondary Clarifier and MIDC Treated Used Water Tank	• Installation of new secondary clarifier mechanism with adjustable V-notch for Old Secondary Clarifier (Phase1) • Installation of new RAS pumps for both the clarifier (Phase1 and Phase 2) • Installation of new pipes, valves and fittings related to secondary sludge with draw alline, RAS/WAS pumps discharge line.
Tertiary Treatment	• Upgrade of existing PSF and ACF with all distribution and backwash system, news and carbon media. • Automatic valves for PSF, ACF. • Installation of new air scouring blowers
Solids Treatment	• Construction of new primary sludge sump and installation of new primary sludge transfer pumps. • Installation of new RAS, WAS pumps and submersible mixers in secondary sludge sump. • Construction of new sludge thickeners (two nos.) with picket fence mechanism • Construction of new thickened sludge sump • New filter press feed pumps. • Filter press with semi-automatic control system.

5.3 STATUS OF CONSENT AND ENVIRONMENTAL CLEARANCE (EC)-

Consolidated consent to operate was granted to M/s RIA CETP Co-Op. Society Ltd. vide No. BO/JD(WPC)/UAN No. 0000014897/O/R/CC-180300032, dated 01.03.2018, valid up to

31.12.2021, wherein permission was granted for expansion of CETP from 10 MLD to 22.5 MLD capacity and renewal of consent for existing 10 MLD CETP. The capacity of the CETP was enhanced from 10 MLD to 22.5 MLD in September-2017.

The renewal of consent to operate was granted by MPCB to M/s RIA CETP Co-Op. Society Ltd. vide letter No. 0000127535/CR/2207001646, dated 30.07.2022, against its application No. MPCB-CONSENT-0000127535, dated 15.12.2021, for the treatment of industrial effluent not exceeding 22.5 MLD. The aforesaid consent to operate was granted vide letter dated 30.07.2022 for the period from 31.12.2021 to 31.12.2026. The copy of consent is attached as **Annexure-IV.**

Environmental Clearance (EC) is obtained for the up-gradation of CETP from SEIAA vide letter 11.06.2014 which was valid up to the five years. As per Notification S.O. 2944(E). dated 14.09.2016, the EC validity for this category of projects was seven years and vide S.O No 1807(E) dated 12.04.2022, the EC validity is ten years. The copy of the EC is provided at **Annexure-V**.

6.0 JOINT COMMITTEE VISIT TO M/S RIA CETP AND MONITORING

Site visit to RIA CETP was carried out by the Joint Committee members on 02.09.2022, along with officials from CPCB and MPCB. Shri Patil, OSD (Env) MIDC Mumbai, Shri Bhandekar, Superintendent Engineer, MIDC Panvel, Shri Nanaware, Executive Engineer (Alibaug) along with other MIDC Officials and representatives from Contractor/Operator- M/s R & B Infra Projects Pvt. Ltd. HydroAir (JV) were present during the visit and provided the information and data. Photographs taken during the visit are given at **Annexure-VI**. The google image of RIA CETP is shown in **Image- 4 & 5** as below

Image-04

Image- 05

6.1 SAMPLING AND ANALYSIS RESULTS

Grab sampling was carried out at different stages of treatment at the CETP to assess the performance and quality of treated effluent being discharged by the CETP.

As per the data provided, Inlet flow to CETP, Outlet treated effluent flow from M/s Sudarshan Chemicals Ltd (LSI) pumping to collection tank/treated effluent collection sump/tank in the CETP premises and Combined outlet from the premises of CETP to the discharge location at estuarine portion of Kundalika river, is given in following **Table-04**

TABLE-04 DETAILS OF FLOW

Particulars	Month	Flow (m3/Day)		
		MAX	MIN	Average
Inlet to CETP (About 29 industries- LSI/MSI/SSI)	March 2022	12672	6266	8874.607
	April 2022	10404	3575	8195.75
	May 2022	10535	6813	8788.032
	June 2022	11728	4941	9622.567
	July 2022	12612	4891	11219.23
	August 2022	12765	3688	9514.8
	Average	**11786**	**4433.167**	**9369.164**
Outlet treated effluent from M/s Sudarshan Chemicals Ltd (LSI) i.e. collected in collection tank in the CETP premises	March 2022	9020	3640	6398.214
	April 2022	8130	780	6308.929
	May 2022	9840	5170	7062.194
	June 2022	8280	3240	6350.133
	July 2022	8880	2360	5184
	August 2022	6980	1590	4944.733
	Average	**8521.667**	**2666.667**	**6041.367**
Final Outlet from CETP Premises (Outlet CETP after pri & sec treatment + Outlet of treated effluent from M/s Sudarshan Chemicals Ltd (LSI)	March 2022	20012	10726	15305.67
	April 2022	18033	6036	13802.12
	May 2022	19061	12197	15903.59
	June 2022	19438	10291	15800.37
	July 2022	21198	7251	16105.59
	August 2022	19625	5278	14403.92
	Average	**19561.17**	**5908.667**	**15220.21**

From the above table, average inlet flow to CETP – 9369 **m3**/Day (9.36 MLD), Outlet treated effluent flow from M/s Sudarshan chemicals Ltd (LSI) - 6041.367 m3/Day (6.04 MLD) and Final Outlet from CETP Premises (CETP Outlet + Outlet treated effluent flow from M/s Sudarshan Chemicals Ltd (LSI) - 15220.21 m3/Day **(15.22 MLD).**

M/s Sudarshan Chemicals Industries Ltd is discharging the treated effluent to the collection tank in the premises/CETP Outlet sump as per condition given in the consent (schedule-1, 1 (d) issued to M/s Sudarshan Chemicals Industries Ltd, MIDC Dhatav which states that industry should recycle treated effluent in to process, for cooling tower make up and for utility to the maximum extent and **remaining shall be discharge at CETP outlet sump through dedicated pipeline after confirming to standards.**

The details of sampling locations are provided in **Table-05** below;

TABLE-05: DETAILS OF SAMPLING LOCATIONS

S. No.	Sampling locations	Location Code	Remarks
1.	Inlet to CETP from Equalization Tank	**L1**	(Min 3.5- Max 12.7, Av- 9.3 MLD (LSI/MSI/SSI – @ 29 Industries)
2.	Outlet of Primary Clarifier	**L2**	--
3.	Outlet of Secondary Clarifier	**L3**	--
4.	Treated Effluent Sump-1 after primary & Secondary Treatment	**L4**	--
5.	Collection tank for treated effluent from M/s Sudarshan Chemicals Ltd (LSI)	**L5**	(Min 0.8- Max- 9.8 , Av- 6.0 MLD from M/s Sudarshan Chemicals Ltd (LSI)
6.	Final outlet from RIA CETP premises (Treated Effluent Sump-2)	**L6**	(Min 5.2 - Max- 21.01 , Av- 15.2 MLD **L4+L5**

The samples were analysed at the Central Laboratory, MPCB, Navi Mumbai. The analysis results of the samples collected at different stages of effluent treatment at RIA CETP are given in **Table-05** below;

TABLE-05: ANALYSIS RESULTS OF SAMPLES COLLECTED AT DIFFERENT STAGES OF EFFLUENT TREATMENT AT RIA CETP, MIDC DHATAV, TAL- ROHA, DIST.-RAIGAD

Parameter	Prescribed standards for inlet	L1	L2	L3	L4	L5	L6	
		Inlet to CETP (EQT Tank)	Outlet of PC	Outlet of SC	Treated Effluent Sump-1 after primary & Secondary Treatment	Collection tank for treated effluent from M/s Sudarshan Chemicals Ltd (LSI)	Final outlet from CETP premises (L4+L5)	MPCB discharge Standards*
pH	5.5 to 9.0	7.2	7.5	6.9	7.5	7.6	**10.4**	6.0 to 9.0
Total Fixed Solids (TFS)	NS	NA	16824	16151	18241	5876	11932	NS
Suspended Solids (SS)	NS	832	376	258	**988**	92	**106**	100
Ammoniacal Nitrogen	50	12.45	13.9	14.55	30.5	3.66	6.52	50
Biochemical Oxygen Demand (BOD)	1000#	320	410	550	**625**	90	**195**	100
Chemical Oxygen Demand (COD)	2500#	1792	2304	2432	**2800**	**380**	**692**	250
Nitrate Nitrogen	NS	NA	2.9	3.8	6.2	2.10	1.9	50
Total Kjeldahl Nitrogen (TKN)	NS	NA	36.4	39.2	**89.6**	8.40	14	50
Oil & Grease	20	1.2	2.2	2.2	2.4	BDL	BDL	10
Phenolic compounds	5	0.16	0.66	0.37	0.63	0.06	0.03	5
Chloride	NS	NA	4903.44	4997.74	5940.71	1282.44	3347.54	NS
Chlorine Residual	NS	NIL	NIL	NIL	NIL	NIL	NIL	1
Cyanide	2	BDL	BDL	BDL	BDL	0.10	BDL	0.2
Fluoride	15	0.55	0.26	0.79	1.5	0.37	0.41	15
Phosphate (Total)	NS	NA	3.39	2.55	2.3	2.73	1.39	NS
Sulphate	NS	NA	3590	3902	3793	954.50	1239.5	NS
Sulphide	NS	NA	NA	NA	NA	NA	NA	5
Arsenic	0.2	BDL	BDL	BDL	BDL	0.01	BDL	0.2
Cadmium	1	BDL	BDL	BDL	BDL	0.03	0.01	0.05
Chromium Hexavalent	2	BDL	BDL	BDL	BDL	BDL	BDL	0.1

Parameter	Prescribed standards for inlet	L1	L2	L3	L4	L5	L6	
		Inlet to CETP (EQT Tank)	Outlet of PC	Outlet of SC	Treated Effluent Sump-1 after primary & Secondary Treatment	Collection tank for treated effluent from M/s Sudarshan Chemicals Ltd (LSI)	Final outlet from CETP premises (L4+L5)	MPCB discharge Standards*
Copper	3	0.16	0.14	0.13	0.23	0.04	0.22	3
Iron	NS	NA	1.58	1.95	2.07	0.78	0.54	3
Lead	1	BDL	BDL	BDL	BDL	0.03	BDL	0.1
Manganese	NS	NA	0.49	0.41	0.5	0.04	0.04	2
Mercury (Processing & Analysis)	0.01	BDL	BDL	BDL	BDL	BDL	BDL	0.01
Nickel	3	0.01	0.02	0.03	0.02	0.02	0.01	3
Zinc	15	0.04	0.01	0.02	0.03	0.01	0.03	15
Boron	2	0.09	NA	NA	NA	NA	NA	NS

Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit; NS-Not specified.NA- Not Analysed

**Standards prescribed by MPCB as consent conditions. #In case of SSI unit, BOD of maximum 1000 mg/l and COD of maximum 2500 mg/l will be allowed to inlet of CETP. All large and medium scale units irrespective of the quantity of the effluent will have to achieve the standards as prescribed in the letter of the consent issued to them individually under the Water (P & CP) Act 1974, Air (P & CP), Act 1981, Hazardous & Other waste (Management & Transboundary Movement) 2016 Amendment thereto before discharging the effluent to CETP.*

MPCB carry out weekly sampling at Inlet and outlet of CETP. The analysis results are compiled and monthly average values of the main pollutants/parameters (pH, TSS, BOD, COD, & TDS) for the year 2021 and 2022 (up to August 2022) are given in **Annexure-VII**.

It is revealed from the analysis results that monthly average value of inlet BOD and COD is in the range of 700 to 900 mg/l and 2300 to 2600 mg/l respectively, as against the, designed inlet parameters for BOD i.e. 1000 mg/l and COD i.e. 2500 mg/l, respectively.

It is also revealed that the monthly average value of BOD and COD at the combined outlet of CETP and M/s Sudarshan Chemical Industries Ltd is in the range of 100 to 225 mg/l and 300 to 675 mg/respectively as against consent discharge standards prescribed for CETP for BOD and COD 100 & 250 mg/l respectively.

7.0 OBSERVATIONS AND FINDINGS:

I. During the visit, work of up-gradation and rehabilitation of CETP was under progress. The status of the aforesaid work is provided at **Annexure-VIII**. It is informed MIDC had committed time up to 30th Aug 2022 to complete up-gradation and revamping work of CETP to MPCB, however, it was got delayed due to COVID and the same shall be completed by 31.01.2023.

II. CETP was operational with equalisation tank, flash mixer, one primary clarifier and one aeration with secondary clarifier. Tertiary treatment system was not in operation.

III. The treated effluent of CETP (L4) is mixed/diluted with treated effluent received from M/s Sudarshan Chemicals Industries Ltd (L5) in Treated Effluent Sump-2 (L6) which is then discharged into the estuarine portion of river Kundalika (saline zone) through closed pipeline about 14.3 km at Gofan Village as per designated by the National Institute of Oceanography (NIO).

IV. The concentration of analysed parameters are higher in the outlet of CETP i.e. after primary and secondary treatment than inlet of CETP. It shows there is no treatment in the CETP and operation of the CETP is disturbed. The concentration of analysed parameters viz. SS (988 mg/L), BOD (625 mg/L), and COD (2800 mg/L), TKN (89.6 mg/l)

at Treated Effluent Sump-1 after primary & Secondary Treatment, are not meeting outlet standards prescribed for CETP.

V. The concentration of analysed parameters viz. pH (10.4), SS (106 mg/L), BOD (195 mg/L), and COD (692 mg/L), in the final outlet from the premises of CETP even after mixing with the treated effluent received from M/s Sudarshan Chemicals Industries Ltd (L6), exceeded the outlet standards prescribed for CETP by MPCB. The concentration of other analysed parameters are within the prescribed standards.

VI. Online Continuous Effluent Monitoring System (OCEMS) has been installed (Make-s::can) by the CETP at both inlet and final outlet for parameters viz. pH, COD, BOD, TSS, pesticides, chromium, conductivity, oil and grease, NH_4-N. The OCEMS was operational and the instantaneous values displayed at the inlet and final outlet are given below;

TABLE-06: DISPLAY OF OCEMS RESULTS

S. No.	Parameters	Inlet of CETP	Final outlet of CETP
1.	pH	5.91	--
2.	TSS, mg/L	264.75	40.02
3.	COD, mg/L	1989.57	248.27
4.	BOD, mg/L	437.61	30.05
5.	Pesticides, mg/L	2.96	0.07
6.	Chromium, mg/L	6.10	0.04
7.	Conductivity, µS/cm	--	8694
8.	Oil & Grease, mg/L	--	1.65
9.	NH_4-N, mg/L	161.40	59.02
10.	Phenolic compounds, mg/L	6.55	--

VII. The analysis results of the manual sampling and OCEMS are not matching. There is need to properly calibrate and maintain OCEMS. The instantaneous readings from the online continuous effluent monitoring system (OCEMS) reveal that the CETP is receiving industrial effluent having high concentrations of Ammoniacal Nitrogen, Chromium, and phenolic compounds from the member industries where the concentration of Chromium, and phenolic compounds are exceeding inlet standards prescribed by MPCB. The concentration of NH_4-N exceeded the prescribed discharge standard under the consent conditions prescribed for the final outlet of CETP.

8.0 ACTIONS TAKEN BY MPCB-

I. MPCB had issued directions to MIDC vide letter dated 06.03.2017 to take over the non-complying CETPs including RIA CETP Roha.

II. MPCB had filed Criminal Case No 44 of 2018 against M/s. RIA CETP Co. Op. Society Ltd., Dist.- Raigad before the Hon'ble JMFC- Roha due to non-compliances, which is pending before the Hon'ble Court.

III. In view of the non-compliances of the RIA CETP Co. Op. Society Ltd. Tal.:-Roha, Dist.:-Raigad, MPCB has issued Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letters dtd. 13.11.2020, 27.01.2021 and 05.03.2021 respectively. Further, issued Prosecution Notice to M/s. RIA CETP Co. Op. Society Ltd. Tal.:-Roha, Dist.:-Raigad vide letter dtd. 07.12.2021. A copy of the Prosecution Notice dtd. 07.12.2021 is enclosed herewith as **Annexure-IX**.

IV. MPCB has recently vide letter dated 08.08.2022 (**Annexure-X**) issued Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s. Roha Industrial Association, MIDC Dhatav, Ta- Roha Dist Raigad and directed to comply as follows:

   a. M/s. RIA CETP Co. Op. Society Ltd. shall submit list of defaulting industries to MPCB who are discharging high COD and TDS effluent to CETP.
   b. M/s. RIA CETP Co. Op. Society Ltd. shall not accept the effluent from member industries who are failed to comply the direction issued by the Board towards installation of two ways SCADA system, installation, and effective operation of OCMS, strainer, positive discharge, one day holding tank, NRV etc.

V. MPCB has also issued Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 to MIDC and M/s RIA CETP Operator i.e. M/s. R & B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. vide letter dated 08.08.2022 (**Annexure-XI**) as follows: -

a. To complete upgradation and revamping work of CETP within stipulated time period i.e. 30th Aug 2022 as committed by MIDC.
b. MIDC and CETP authority shall put all the existing CETP units in operation and operate it scientifically and ensure the disposal of treated effluent shall achieve consented standards.
c. MIDC and CETP authority shall dispose Hazardous Wastes/ETP sludge to the CHWTSDF immediately.
d. MIDC and CETP authority shall make necessary treatment provisions during the upgradation of the existing units.
e. MIDC shall curtail water supply of the member industries by 50% within reference to Boards consent quantity till completion of the up-gradation and revamping work of CETP.

VI. MPCB has forfeited the Bank Guarantee of Rs.10.0 Lakhs submitted by M/s. RIA CETP Co. Op. Society Ltd. on the ground of exceedance of consented standards.

VII. The copies of the directions issued by MPCB and reply received from the CETP is attached as **Annexure-XII.**

9.0 CONCLUSIONS -

I. The work of upgradation and rehabilitation of CETP was under progress. It is informed that the same shall be completed by 31.01.2023 and works get delayed due to covid situation.

II. The renewal of consent to operate was granted by MPCB to M/s RIA CETP Co-Op. Society Ltd. vide letter No. 0000127535/CR/2207001646, dated 30.07.2022, against its application No. MPCB-CONSENT-0000127535, dated 15.12.2021. The aforesaid consent to operate was granted vide letter dated 30.07.2022 for the period from 31.12.2021 to 31.12.2026 and Environmental Clearance (EC) is obtained for the up-gradation of CETP from SEIAA vide letter 11.06.2014.

III. CETP was operational with equalization tank, flash mixer, one primary clarifier and one aeration with secondary clarifier were operation during the visit. Tertiary treatment system was not in operation. As observed from the analysis results there is no treatment in the CETP. The concentration of TSS, BOD, COD, NH3-N & O & G are found increasing from the inlet to Outlet CETP i.e. Outlet of secondary treatment. The

concentration of analysed parameters viz. SS (988 mg/L), BOD (625 mg/L), and COD (2800 mg/L), TKN (89.6 mg/l) at Outlet of CETP i.e. Treated Effluent Sump-1 after primary & Secondary Treatment, are not meeting outlet standards prescribed for CETP and many times more than the outlet standards.

IV. The treated effluent of CETP (L4) is mixed/diluted with treated effluent received from M/s Sudarshan Chemicals Industries Ltd (L5) in Treated Effluent Sump-2 (L6) which is then discharged into the estuarine portion of river Kundalika (saline zone) through closed pipeline about 14.3 km at Gofan Village as per designated by the National Institute of Oceanography (NIO). The concentration of analysed parameters viz. pH (10.4), SS (106 mg/L), BOD (195 mg/L), and COD (692 mg/L), in the final outlet from the premises of CETP even after mixing with the treated effluent received from M/s Sudarshan Chemicals Industries Ltd (L6), exceeded the outlet standards prescribed by MPCB.

V. In view of the continuous non-compliances and not achieving the consented standards, MPCB has taken various actions against M/s. RIA CETP Co. Op. Society Ltd., Dist. Raigad by issuance of Show Cause Notices, Prosecution Notices, Directions as well as filing of Criminal Complaint against the CETP and forfeited the Bank Guarantee of Rs.10.0 Lakhs. The performance of CETP is expected to improve after the completion of present upgradation.

VI. There is urgent need to stringently comply the MPCB all the Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 08.08.2022 to M/s. Roha Industrial Association, Raigad and to MIDC and M/s RIA CETP Operator i.e. M/s. R & B Infra Projects Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd (JV) including-

   a. M/s. RIA CETP Co. Op. Society Ltd. shall submit list of defaulting industries to MPCB who are discharging high COD and TDS effluent to CETP.
   b. M/s. RIA CETP Co. Op. Society Ltd. shall not accept the effluent from member industries who are failed to comply the direction issued by the Board towards installation of two ways SCADA system, installation, and effective operation of OCMS, strainer, positive discharge, one day holding tank, NRV etc.

c. MIDC shall curtail water supply of the member industries by 50% within reference to Boards consent quantity till completion of the upgradation and revamping work of CETP.

10. RECOMMENDATIONS

I. Considering the continuous non-compliance of the CETP, stringent action against the member industries based on monitoring/vigilance carried out by MPCB, and also Roha Industrial Association. List of defaulting industries (who are letting the effluent to CETP without confirming norms) shall be provided by Roha Industrial Association to MPCB for taking appropriate action. MPCB shall take action against these defaulting units including recovery of environmental compensation.

II. MIDC/CETP Operator to expedite the up-gradation work and complete as early as possible since the required equipment have already been brought to the site. Time bound action plan for this period may be submitted to MPCB.

III. The Directions issued by MPCB u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 08.08.2022 to M/s Roha Industrial Association, Raigad and to MIDC and M/s RIA CETP Operator i.e. M/s. R & B Infra Projects Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd. shall be strictly complied.

IV. Environmental compensation may be imposed on CETP due to continuous non-compliance of discharge standards.

V. On-site storage facility for the hazardous waste i.e. sludge shall be provided.

00xxx00

Annexure-I

Item No.01 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)
Original Application No. 58/2022(WZ)
I.A. No. 73/2022(WZ)

Aryavart Foundation Applicant(s)

Versus

M/s. Ria CETP Co-Op. Society Ltd. & Ors. Respondent(s)

Date of hearing: 06.07.2022.

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant(s): Sh. Raj Panjwani, Sr. Advocate

ORDER

1. **I.A. NO. 73/2022:-**Heard the argument of Sh. Raj Panjwani, Learned Counsel for the Applicant on Interlocutory Application No. 73/2022 whereby prayer is made for impleadment of Ministry of Environment, Forests and Climate Change (MoEF & CC), Maharashtra Industrial Development Corporation (MIDC) and District Collector, Raigad as Respondents in the present matter.

2. At this stage, we are convinced that only Maharashtra Industrial Development Corporation (MIDC) needs to be imleaded and accordingly, we allowed this Application partly.

3. We direct the Applicant to take necessary steps for impleading the Maharashtra Industrial Development Corporation (MIDC) as Respondent No.4 and file amended memo of party by tomorrow itself.

4. **Main Matter:-** Heard the argument of Sh. Raj Panjwani, Learned Counsel for the Applicant.

5. The prayer is made therein that the Respondent No.1 –M/s. Ria CETP Co. Op. Society Ltd. should be directed to be closed and special and punitive

damages be imposed upon Respondent No.1 towards restoration and restitution of environment caused by releasing effluents/emissions not in conformity with the prescribed standards.

6. Further, it is prayed that Respondent No.2-Maharashtra Pollution Control Board (MPCB) be directed to conduct a survey to determine the environmental damage caused by Respondent No.1 and also prosecution be initiated against Respondent No.1 by Respondent No.2.

7. The Applicant in the present case is a society which has been routinely prosecuting industries which have been acting in contravention of the environmental laws and norms.

8. The Applicant has gathered information under Right Information Act, 2005 (RIA) with respect to the various violations having been committed by the Respondent No.1.

9. Paragraph no. 10 to paragraphs no. 93 of the paper book show that various violations and non-compliances have been noted and proofs with regard to that have also been annexed in the form of annexures. On the basis of the said documentary evidences annexed, we find that substantial question of environment appears to be made out in the present matter. Therefore, we admit this Application.

10. Issue notices to the Respondent Nos. 1 to 3 and also to the newly added Respondent No.4, returnable within two weeks.

11. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.

12. Respondents are directed to submit their reply within three weeks.

13. Applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available email.

14. We deem it just and proper to call for a report on the matter in issue in present application, from a Joint Committee consisting of:-

(i) One Representative from the Ministry of Environment, Forests and Climate Change (MoEF&CC)

(ii) One Representative from the Central Pollution Control Board (CPCB);

(iii) Representative of the Maharashtra State Pollution Control Board (MSPCB).

15. The Committee is directed to visit the site and submit a factual and action taken report with regard to the violation if any action taken thereon, within one month. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.

16. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

17. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

Put up with the report on 05.09.2022.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 06, 2022
Original Application No. 58/2022(WZ)
I.A. No. 73/2022(WZ)
JG

Annexure-II

MIDC

No./SE(MMR)/D61420/of'2017,
Office of the Superintending Engineer (MMR),
MIDC., Dombivli -421 203.
Date:- 09/10/2017

To,
M/s. CH2M Hill (India) Pvt Ltd;
B-1 D, Sector-10,
Noida-201 301 (UP)

Sub.: Dombivli Industrial Area...
Consultancy services for Developing Water Resiliency through recycle water for selected MIDC Areas (Dombivli, Ambernath, Addl.Ambernath and Badlapur Indl.Areas) and associated infrastructure for Maharashtra Industrial Development Corporation.
Ref.: Agreement No.B-2/4 of 2016-17 of Dombivli Division.

Dear Sir,

The subject work is entrusted to you vide agreement under reference. The tender is awarded to you at a price of INR 11,93,28,025/- (including prevailing service tax and cess). The date of commencement is 16/03/2017 and stipulated date of completion is 15/03/2019.

An additional work of project report upto condition assessment and basic feasibility report (upto stage 2) of the projects for Tarapur, Kagal & Butibori, Nagpur CETP and completion of remaining work of Taloja CETP upto tendering stage (stage 4) and PMC of the projects under the scope of additional work is also included in the scope of subject work with no extra cost.

Now, the competent authority of MIDC has accepted your offer for preparation of tender documents, tender processing, evaluation and recommendations and project management consultancy for Tarapur & Roha CETP and additional work of Malegaon, Yavatmal & Addl. Butibori CETPs.

Now, following additional works amounting to INR 5,82,15,118/- are entrusted to you under the ongoing agreement No.B-2/4 of 2016-17 under Dombivli Division. Additional works are to be completed within stipulated time limit of the accepted tender agreement upto 15/03/2019.

01) Additional work of rehabilitation and Upgradation of Tarapur CETP.	... Rs.56,97,505.00
02) Additional work of rehabilitation and Upgradation of Roha CETP.	... Rs.85,28,725.00
03) Additional work of Malegaon, Yavatmal and Addl. Butibori CETPs	... Rs. 4,39,88,888.00
Total	... Rs. 5,82,15,118.00

Page No.4

.../2/...

You are requested to sign and return the duplicate copy of the letter of acceptance (LOA), for this additional work, in acknowledgement, within 7 (seven) days of the receipt of LOA to Executive Engineer, MIDC Dombivli Division.

Also you are requested to furnish within 15 (fifteen) days of issue of letter of acceptance (LOA), an unconditional and irrevocable, bank guarantee as a performance security in the format given in Annexure A of RFQ cum RFP of agreement from a nationalized /scheduled commercial Indian Bank for an amount of Rs.29,10,800/- equivalent to 5 (five) percent of the price of additional work.

Thanking you.

Yours faithfully,

06/10/17

(S.R.Tupe)
Superintending Engineer (MMR)
MIDC, Dombivli

- Copy submitted to the Dy. Chief Executive Officer (Env.) MIDC, Mumbai-93 for favour of information please.
- Copy submitted to the Chief Engineer (HQ), MIDC Mumbai-93 for favour of information please.
- Copy submitted to the Chief Engineer (N), MIDC Nagpur for favour of information please.
- Copy submitted to the Chief Engineer, MIDC Aurangabad for favour of information please.
- Copy f.w.cs. to Superintending Engineer (Konkan), Panvel for information.
- Copy f.w.cs. to Superintending Engineer (M), Mumbai for information.
- Copy f.w.cs. to Superintending Engineer, Nagpur for information.
- Copy f.w.cs. to Superintending Engineer, Amravati, for information.
- Copy f.w.cs. to Superintending Engineer, Nashik for information.
- Copy to Executive Engineer, MIDC Dombivli Division for information and necessary action.
- Copy to Executive Engineer, MIDC Thane Dn.No.1, Thane for information and necessary action.
- Copy to Executive Engineer, MIDC Nagpur Division No.1 for information and necessary action.
- Copy to Executive Engineer, MIDC Amaravati Division for information and necessary action.
- Copy to Executive Engineer, MIDC Nashik Division for information and necessary action.
- Copy to Executive Engineer, MIDC Alibag for information and necessary action.
- Copy to guard file.

Acknowledgment of Receipt

Page No. 5

MIDC

WORK ORDER

No./EE/TC/IFMS/A-97313 Of'17
Office of the Executive Engineer,
MIDC Division, Dombivli,
Date :-16/03/2017
Email :- eedombivli@midcindia.org
Phone No. :- 0251 - 2471316

To,
M/s.CH2M Hill (India) Pvt. Ltd.
B-1D Sector-10
Noida-201301(UP)

Sub:-Dombivli Indl. Area...Consultancy services for Development Water Resiliency through Recycle water for selected MIDC area (Dombivli, Ambernath, Addl. Ambernath, & Badlapur Industrial Areas) and Associated infrastructure for Maharashtra Industrial Development Corporation.

Ref:-1) E-Tender Notice No.14(HQ) of 2016-2017(Mumbai)
2) E-opened on dtd.04/11/2016.
3) Office Note no.CEO/D-71727 Dtd.07/02/2017
4) Your Letter No.Nil dtd.16/12/2016,
5) This office Letter No.EE/TC/IFMS/A-61491of17 dtd.15/02/2017
6) Your Letter No.Nil dtd.20/02/2017,
7) This office Letter No.EE/TC/IFMS/A-70220 of17 dtd.23/02/2017

Dear Sir,

Since you have paid performance security of Rs 59,66,500/-equivalent to 5% of total cost. of proposal by B.G.No.IGTI 700778 Dtd.28/02/2017 and signed the tender documents, your offer is finally accepted at Rs. 10,37,63,500/-(excluding service tax and cess) and Rs 11,93,28,025/-(including prevailing service tax & cess) as per details given below:-

Item	Amount in words	Amount in Figures cost.
Cost of financial proposal (including all other taxes)	Rs.Ten crore Thirty seven lac. Sixty Three Thousand five hundred Only	Rs 10,37,63,500/-
Service Tax (@14%) and ess (including Swachh Bharat Cess @ 0.5% and Krishi Kalyan Cess@0.5% as applicable	Rs One Crore Fifty five lac. Sixty Four Thousand five hundred Twenty Five hundred Only.	Rs 1,55,64,525/-
	TOTAL	Rs.11,93,28,025/-

Name of the work : Consultancy Services for Developing water Resiliency through Recycle |Water for selected MIDC areas (Dombivli, Ambarnath Addl. Ambarnath and Badlapur Indl. Areas) and associated infrastructure for Maharashtra Industrial Development Corporation

Tender accepted Rate : Rs. 11,93,28,025/- (Including prevailing service tax and cess)

Date of commencement : 16/03/2017

Time limit : **Twenty Four Months including Monsoon** (As per section 5& clause No.5.4 Deliverables and timeframe)

Date of completion : **15/03/2019**

In addition to the subject work additional works for the projects report up to condition assessment and basic feasibility report (up to stage 2) of project for Tarapur, Kagal, Butibori, Nagpur CETP's and completion ofremaining work ofTaloja CEPT up to tendering stage (stage 4) and PMC of project is also incorporated under the scope of subject work with no extra cost.

Your tender has been assigned consultancy tender number as **B-2/4 for 2016-17** which should be quoted in all future correspondence. You are now requested to contact our **Deputy Engineer&PA(III) MIDC Division Dombivli,** since the subject work will be excuted under the control of DE&PA-III as per the agreed terms and conditions.

The work should be carried out strictly as per tender specifications and completed in all respect within the stipulated time limit please note.

The following letters shall form part and parcel of the agreement.

1) **Your Letter No.Nil dtd.16/12/2016,**
2) **This office Letter No.EE/TC/IFMS/A-61491of17 dtd.15/02/2017**
3) **Your Letter No.Nil dtd.20/02/2017,**
4) **This office Letter No.EE/TC/IFMS/A-70220 of17 dtd.23/02/2017**

Your tender copy is enclosed herewith, Please acknowledge the receipt of this letter.

Thanking you,

Yours faithfully,

16/03/17

S.S.Nanaware)
Executive Engineer,
MIDC Division, Dombivli.

DA :- Copy of accepted Tender Agreement No.B-2/4 for 2016-17

Copy submitted to: -

- The Dy.CEO (Envoirment) MIDC., Mumbai-93 for information please.
- The Chief Engineer (HQ), MIDC., Mumbai-93 for information please.
- The Chief Accounts officer,MIDC,Mumbai-400 093 for information please.
  DA : As above
- Copy submitted to S.E.(Kokan),S.E.(Pune),S.E(Nagpur) for information please.
- Copy submitted to S. E. (MMR),MIDC,Dombivli for information please.
  DA : As above.
- Copy fwcs to Executive Engineer (Env.)MIDC Mumbai, for information please.
- Copy fwcs to Executive Engineer MIDC Ambernath, for further needful.
- Copy fwcs Executive Engineer MIDC Alibag, for further needful.
- Copy fwcs Executive Engineer MIDC Thane-I, for further needful.
- Copy fwcs Executive Engineer MIDC Kolhapur, for further needful.
- Copy fwcs Executive Engineer MIDC Nagpur. For further needful.
- Copy to the Deputy Engineer& PA(III) MIDC Division Dombivli for information & necessary action
  DA : As above.
- Copy to Tech. Branch/A.B. Branch for information.
  DA : As above.
- Copy to guard file.

MIDC

Date :01/02/2020

Annexure - III

Sub:- Handing Over of CETP at Roha Industrial Area...

Ref:- 1. Direction of MPCB vide B -962 dt 06/03/2017.
2. The Ex.Engineer, MIDC, Division Alibag letter No A-40331, Dt 29/01/2020.

As per the directions of MPCB, the CETP at Roha Industrial Area, which is in possession of M/s. RIA CETP Co Op society Ltd is handed over to Deputy Engineer, MIDC, Sub-Division, Roha and further the same is handed over to M/s. R &B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd.(JV) for upgradation and O &M. The inventory of structures/ installations in the CETP premises is as per annexure-I enclosed.

Date: 01/02/2020.

Place: Roha.

Encl - Annexure-I.

Handed Over by

M/s. RIA CETP Co.Op.Soc.Ltd.

Deputy Engineer
MIDC Sub-Dn. Roha

Taken Over by

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

1) Copy Submitted to the Executive Engineer, MIDC, Division Alibag for favour of information please.
2) Copy f.w.cs to the Chairman, RIA CETP Co Op Soc Ltd., Plot No. P-6, MIDC, Roha Indl area, Dhatav Roha for information.
3) Copy f.w.cs to M/s R & B Infra Project Pvt Ltd. Hydroair Tectonics (PCD) Ltd.(JV) for information.
4) Copy to Guard File.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A GOVERNMENT OF MAHARASHTRA UNDERTAKING)

RESPONSIBILITIES FOR RIA CETP FROM 1 ST FEB 2020

MIDC

1. MIDC will collect the CAPEX contribution of 25 % of the project cost, from all plot holders proportionate to water consumption of individual industry.
2. MIDC will recover monthly treatment charges from all plot holders as per statement submitted by RIA-CETP. (mutually agreed by MIDC & RIA CETP) based on the total amount to be recovered and water consumption informed by MIDC.
3. MIDC will recover certain amount from industries along with treatment charges bill to meet monthly maintenance expenses of RIA –CETP.
4. MIDC will grant higher volume of water supply to industries on their individual request / application after following due process and approval of competent authority.
5. MIDC will help to recover outstanding dues of RIA-CETP from its member industries.
6. Taking / handing over of CETP to MIDC is inclusion of all plot holders including Sudarshan Chemical Industries Limited and all other similar plot holders from Roha Industrial Area.

CONTRACTOR

7. As per tender agreement, contractor will install pilot plant and operate it to the satisfactorily results to prove the treatment scheme with desired results. These results will be witnessed by MIDC and RIA-CETP.
8. Contractor will work in battery limit i.e. within the CETP premises, unless instructed by MIDC.

M/s. RIA-CETP Co.Op.Soc.Ltd.

Deputy Engineer
MIDC Sub-Dn. Roha

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

9. In case COD of influent crosses 3000 ppm, Contractor will report to RIA-CETP and MIDC to take further action. Any consequence for that purpose from MPCB/CPCB/NGT will be RIA-CETP's responsibility.
10. Contractor will not sample / monitor any of the member industry without permission of MIDC.

RIA-CETP (i.e. RIA-CETP Co-op. Society)

11. RIA-CETP will operate Testing Laboratory for monitoring effluent quality of member industries and verifying influent quality on daily basis.
12. RIA-CETP will collect samples of effluent being discharged from member industries as vigilant sampling. Quality of these samples will form a parameter for determining treatment charges, which will be decided by RIA-CETP & MIDC.
13. RIA-CETP and MIDC can review the treatment scheme based on the pilot plant operation and its success.
14. RIA-CETP will submit monthly treatment charges statement to MIDC based on water consumption and quality of effluent.
15. Exception shall not be provided to any of the plot holder with respect to treatment charges formula/e as decided between RIA-CETP and MIDC
16. It will be sole responsibility of RIA-CETP to meet the designed parameters (consented by MPCB) of effluent at the inlet of CETP.

Date : 01/02/2020
Place : Roha

M/s. RIA-CETP
Co.Op.Soc.Ltd.

Deputy Engineer
MIDC Sub-Dn. Roha

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

*****

Annexure- IV

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R14)
No:- Format1.0/CC/UAN
No.0000127535/CR/2207001646

Date: 30/07/2022

To,
M/s RIA CETP Co. Op. Society Ltd.
Plot No. 6,9 & 11,MIDC DHATAV
ROHA,Dist Raigad

Your Service is Our Duty

Sub: **Renewal of Consent to Operate for 22.5 MLD capacity Common Effluent Treatment Plant under Red Category**

Ref:
1. Conssent to Operate granted vide No BO/JD(WPC)/UAN No 0000014897/O/R/CC-180300032 dtd 01.03.2018
2. Minutes of 1st Consent Committee meeting held on 08.04.2022.

Your application No.MPCB-CONSENT-0000127535 Dated 15.12.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Renewal of consent to Operate is granted for period from 31.12.2021 to 31.12.2026**
2. **The capital investment of the project is Rs.51.15 Crs. (As per C.A Certificate submitted by industry Existing CI is 32.80 Rs. Crs + Expansion/Increase in C.I. 18.35 Rs. Crs)**
3. **Consent is valid for:**

Sr No	Treatment Facility	Maximum Quantity	UOM
1	Common Effluent Treatment Plant – The daily quantity of industrial effluent to be treated shall not exceed	22.5	MLD

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	22500	As per Schedule-I	Into saline zone specified by National Institute of Oceanography through Closed Popeline

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	5	As per Schedule-I	Into saline zone specified by National Institute of Oceanography through Closed Popeline

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S1	DG Set-750 kVA	01	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	29	MT/Day	Landfill after treatment	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
11. The CETP shall comply with the Board Circular issued vide No MPCB/JD/(WPC)/B:201113-FTS-0056 dtd 13.11.2020 for implementation of Colour as a parameter as per MoEF & CC GSR 325-E dtd 07.05.2014 & GSR No 978 dtd 10.10.2016
12. The CETP shall comply with the Directions issued by the Board vide No MPCB/JD(WPC)/Dir-B-210127-FTS-0179 dtd 27.01.2021
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

39069ddf
ab981a01
18952be1
12371e3f
f2b7de8c
2a929b0e
5cbfbc48
d457a326

Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-07-30 12:23:48 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500000.00	MPCB-DR-9379	21/12/2021	NEFT
2	50000.00	MPCB-DR-12757	24/06/2022	RTGS

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
- They are directed to forfeit the bank guarantee of Rs. 10 Lakhs & obtain top up BG of Rs. 20 lakhs from the industry
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Common Effluent Treatment Plant (CETP) with the design capacity of 22.5 MLD.

B] The Consent is valid for collection, storage and treatment of Industrial and Domestic Effluent conforming to the inlet standards specified here under:-

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Temperature	45 C
(3)	Oil & Grease	20
(4)	Phenolic Compounds	5.0
(5)	Ammonical Nitrogen (as N)	50
(6)	Cyanide (as CN)	2.0
(7)	Hexavalent Chromium (as Cr+6)	2.0
(8)	Total Chromium (as Cr)	2.0
(9)	Copper (as Cu)	3.0
(10)	Lead (as Pb)	1.0
(11)	Nickel (as Ni)	3.0
(12)	Zinc (as Zn)	15
(13)	Arsenic (as As)	0.2
(14)	Mercury (as Hg)	0.01
(15)	Cadmium	1.0
(16)	Selenium (as Se)	0.05
(17)	Fluoride (as F)	15
(18)	Boron (as B)	2.0
(19)	Colour	150 Platinum Cobalt Unit

In case of SSI Unit, BOD of Maximum of 1000 mg/l and COD of maximum 2500 mg/l will be allowed to inlet of CETP. All other specific parameters including colour shall be complied before disposal to CETP. In case of other, primary and secondary treatment is required to meet consented standards before disposal to CETP.

Note:

i) All Large & Medium Scale Units irrespective of the quantity of effluent will have to achieve the standards as prescribed in the letter of Consent issued to them individually under the Water (P & CP) Act 1974, Air (P & CP) Act 1981, Hazardous Waste (M&H) Amendment thereto before discharging the effluent into CETP

C] Treatment and disposal for combined Industrial and Domestic effluent.Treatment: The CETP authority shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality for strong stream and weak stream and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr.No	Parameters	Standards (mg/l)
1	pH	6.0 to 9.0
2	BOD 3 Days 27 Deg.C	100
3	COD	250
4	Suspended Solids	100
5	Fixed Dissolved Solids	Not Specified
6	Temperature	Shall not exceed more than 50 C above ambient water temperature
7	Oil & Grease	10
8	Ammonical Nitrogen (as N)	50
9	T.K.N	50
10	Nitrate Nitrogen	50
11	Phosphate as P	Not Specified
12	Chlorides	Not Specified
13	Sulphate (as SO4)	Not Specified
14	Fluoride (as F)	15
15	Sulphide (as S)	5
16	Phenolic Compound (as C6H5OH)	5
17	Total Residue Chlorine	1
18	Zinc (as Zn)	15
19	Iron	3
20	Copper (as Cu)	3
21	Trivalent Chromium	2
22	Manganese	2
23	Nickel	3
24	Arsenic (as As)	0.2
25	Cyanide (as CN)	0.2
26	Vanedium	0.2
27	Lead (as Pb)	0.1
28	Hexavalent Chromium	0.1
29	Selenium (as Se)	0.05
30	Cadmium (as Cd)	0.05
31	Mercury (as Hg)	0.01
32	Pesticides	Absent
33	Bio Assay Test	90 % survival of fish after 96 hrs in 100 % effleunt
34	Colour	150 Platinum Cobalt Unit

Sr.No	Parameters	Standards (mg/l)

Note:-

i. All efforts should be made to remove colour and unpleasant odour as per as possible.

ii. If the CETP is not able to achieve the outlet parameters, then all the members and the said Society would be individually and jointly responsible and liable for legal actions under the provisions of sections 47 of the Water (Prevention & Control of Pollution) Act, 1974.

D] Disposal: The treated effluent shall be connected to sewerage system (Closed Pipeline) and finally discharged into Marine coastal area, at a point designated by National Institute of Oceanography.

2. A] As per your consent application, you have provided septic tank for the Domestic effluent.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

C] The treated sewage shall be connected to sewerage system (Closed Pipeline) and finally discharged into Marine coastal area, at a point designated by National Institute of Oceanography.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	7.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	120.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	DG Set-750 kVA	Acoustic Enclosure	6.00	DIESEL 100 Ltr/Hr	1	SO2	48 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs 20 Lakhs	15 Days	Operation and maintenance of CETP	Continious	30.04.2027

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	Rs 10 Lakhs	15 Days	Operation and maintenance of CETP	Rs 10 Lakhs	Exeeding JVS Standards

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Annexure-V 343

Government of Maharashtra

SEAC-2010/ C.R. 379/TC-2
Environment department
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai- 400 032.
Dated: 11th June, 2014

To,
M/s. RIA CETP Co-op. Society Ltd.
Plot No. 9/11, Roha MIDC, Dhatav,
Tal-Roha, Dist. Raigad.
Maharashtra 402109

Subject: Environment clearance for proposed expansion of CETP located at plot No.9/11, MIDC Roha, Distt. Raigad by M/s. RIA-CETP Co-Operative Society Limited.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification, 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 73rd meeting and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 70th Meeting.

2. It is noted that the proposal is for grant of Environment Clearance for proposed expansion of CETP located at plot No.9/11, MIDC Roha, Distt. Raigad. SEAC considered the project under screening category 7(h) B1 of EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as:

Name of Project	Capacity expansion of RIA Common Effluent Treatment Plant (CETP)
Project Proponent	RIA CETP Co-op. Society Ltd., Plot No. 9/11, Roha MIDC, Dhatav, Tal-Roha, Dist. Raigad, Maharashtra 402109
Consultant	Aditya Environmental Services Pvt. Ltd.
Activity schedule in the EIA Notification	Category B – 7(h)
Area Detail	Total plot area (sq. m.) : 47,540 sq.m Permissible BUA: 47,540 sq.m Existing BUA: 9,578.133 sq.m Proposed BUA : 465.62 sq.m • Total Built up area (Existing + Proposed in Sq. m.) : 10,043.753 sq.m
Name of Industrial area	MIDC - Maharashtra Industrial Development Corporation, Roha
TOR given by SEAC?	Yes. 53rd State Level Expert Appraisal Committee (SEAC) meeting held on 10th to 13th April, 2012
Estimated capital cost of the Project (including cost for land, building, plant	Design/Drawing/Detailed Engg/EIA/Treatability studies: Rs. 75,00,000

<table>
<tr><td>and machinery separately)</td><td>
<table>
<tr><td>etc</td><td></td></tr>
<tr><td>Civil works</td><td>Rs. 12,53,31,000</td></tr>
<tr><td>Mechanical works and piping/valves</td><td>Rs. 10,21,50,000</td></tr>
<tr><td>Electrical/instrumentation</td><td>Rs. 2,32,00,000</td></tr>
<tr><td>Pre commissioning and trial runs</td><td>Rs. 10,00,000</td></tr>
<tr><td>Total capital cost including consultant fees, pipeline laying civil and tank repairs, 2 mono belts, HT cable, relaying etc</td><td>Rs. 25,91,81,000</td></tr>
</table>
</td></tr>
<tr><td>Location details of the project</td><td>
<table>
<tr><td>Location</td><td>Longitude</td></tr>
<tr><td>NW corner</td><td>18°26'01.01"N</td></tr>
<tr><td>NE corner</td><td>18°25'54.13"N</td></tr>
<tr><td>SE corner</td><td>18°25'50.68"N</td></tr>
<tr><td>SW corner</td><td>18°25'52.96"N</td></tr>
</table>
<table>
<tr><td>Location</td><td>Longitude</td></tr>
<tr><td>NW corner</td><td>73° 09'02.43"E</td></tr>
<tr><td>NE corner</td><td>73° 09'07.77"E</td></tr>
<tr><td>SE corner</td><td>73° 09'01.82"E</td></tr>
<tr><td>SW corner</td><td>73° 08'55.95"E</td></tr>
</table>
• Location: 9/11, MIDC, Roha located in village Dhatav, Tal. Pan, District Raigad.
• Elevation above Mean Sea Level (meters): 60 m
</td></tr>
<tr><td>Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas / inter-State boundaries</td><td>There is no Wildlife Sanctuary/National Park as also there are no critically Polluted areas as identified by CPCB in 10km radius of site.</td></tr>
<tr><td>Raw materials (including process chemicals, catalysts, & additives).</td><td>
<table>
<tr><td>List of raw materials to be used</td><td>Physical and chemical nature of raw material</td><td>Quantity (tonnes/ year) full production capacity</td><td>Source of material</td><td>Means of transportat-ion (Source to storage site) with justificatio n</td></tr>
<tr><td>Industrial effluents discharged from member industries in MIDC Roha</td><td>Primary treated effluent from SSI units & treated effluent from MSI/LSI units</td><td>12.5 MLD proposed additional</td><td>NA</td><td>NA</td></tr>
</table>
</td></tr>
<tr><td>Production details</td><td>
<table>
<tr><td>Name of Products,</td><td>Existing (T/Year)</td><td>Proposed activity</td><td>Total (T/Year)</td></tr>
</table>
</td></tr>
</table>

	By products and Intermediate Products		(new/ modernization / expansion) Total (T/Year)	
	Treated effluent	10 MLD	12.5 MLD	22.5 MLD

Process details / manufacturing details	New Structures include: Flash mixer, Thickener feed sump, Aeration Tank, Secondary Clarifier, Sludge Collection Sump, Thickener, Treated Effluent Collection Tank, Emergency Clarifier, Chemical Storage Shed and Chemical Preparation Area, Belt Filter House. Proposed scheme of treatment is approved by NEERI.
Total Water Requirement	Total water requirement: • Fresh water (CMD): 165 cmd & Source: MIDC • Process (CMD): 120 cmd • Domestic (CMD): 20 cmd • Others (CMD): Gardening: 25 cmd

Effluent characteristics

Sr. No.	Parameters (pH, BOD, COD, heavy metal, etc)	Inlet effluent Characteristic	Outlet effluent Characteristic	Effluent discharge standards (CPCB /MPCB)
1.	pH	7	pH	6.5 to 9.0
2.	COD	2250	COD	250
3.	BOD_{3d} 27°C	1000	BOD_{3d} 27°C	100
4.	Total Suspended Solids	700	Total Suspended Solids	100

Disposal of the ETP sludge (If applicable)	ETP sludge will be disposed off to CHWTSDF, Taloja. RIACETP is Member of CHWTSDF, Taloja
Disposal of the ETP sludge (If applicable)	Sludge generated at different stages of treatment will be thickened in a new sludge thickener and the thickened sludge will be dewatered through high efficiency low energy Monobelt filter press. Dewatered sludge will be sun dried in the existing sludge lagoons before sending the same to Mumbai Waste Management Limited Common Hazardous Waste Treatment Storage Disposal Facility at Taloja. Overflow from Sludge Thickener and Filtrate from Monobelt filter press will be returned back to the Receiving sump.

Solid waste Management

Source	Qty (TPM)	Form (Sludge / Dry/ Slurry etc.)	Composition
ETP	25 MT/day	Sludge	Sludge from waste water treatment

<table>
<tr><td>Ambient Air quality Data</td><td>
<table>
<tr><th>Pollutants</th><th>Permissible Standard</th><th>Proposed Concentration (in microgram/m^3)</th><th>Remarks</th></tr>
<tr><td>PM2.5</td><td>60</td><td>28.7</td><td rowspan="4">Results are within the NAAQS Limits for Residential and Mixed use Areas</td></tr>
<tr><td>PM10</td><td>100</td><td>72.8</td></tr>
<tr><td>SO2</td><td>80</td><td>5.088</td></tr>
<tr><td>NOx</td><td>80</td><td>9.11</td></tr>
</table>
</td></tr>
<tr><td>Details of fuel to be used</td><td>
<table>
<tr><th>Fuel</th><th>Daily consumption (TPD/KLD)</th><th>Calorific value (Kcals/kg)</th><th>% Ash</th><th>% Sulphur</th></tr>
<tr><td>HSD</td><td>100 L/h max</td><td>9500 kCal/kg</td><td>--</td><td>1 %</td></tr>
</table>
</td></tr>
<tr><td>Energy</td><td>Power supply:
Existing power requirement: 1,50,000 KWH
Proposed power requirement: 75000 KWH
DG sets:
Number and capacity DG sets to be used (Existing and proposed): 2 nos. x 750 KVA</td></tr>
<tr><td>Green belt development</td><td>Green belt area: 5000 sq.m
Number and species of trees to be planted: 250 nos. of new trees + 1000 nos. of existing trees = 1250 nos.</td></tr>
<tr><td>Details of pollution control system</td><td>
<table>
<tr><th>Sr.No</th><th>Particular</th><th>Existing pollution control system</th><th>Proposed to be installed</th></tr>
<tr><td>1.</td><td>Air</td><td>NA</td><td>NA</td></tr>
<tr><td>2.</td><td>Water</td><td>CETP 10MLD</td><td>CETP 12.5 MLD</td></tr>
<tr><td>3.</td><td>Noise</td><td>NA</td><td></td></tr>
<tr><td>4.</td><td>Solid waste</td><td>Belt press filter (1 No)</td><td>Belt press filter (1 No)</td></tr>
</table>
</td></tr>
<tr><td>Environmental management plan budgetary allocation</td><td>
<table>
<tr><th></th><th>Recurring cost per annum</th><th>Capital cost</th></tr>
<tr><td>Water pollution control</td><td>Rs 0.5 crore</td><td>Rs 24.77 crore</td></tr>
<tr><td>Environment monitoring and management</td><td>Rs 0.10 crore</td><td>Rs 0.10 crore</td></tr>
<tr><td>Green belt</td><td>Rs 0.05 crore</td><td>Rs 0.05 crore</td></tr>
<tr><td>solid waste management</td><td>Rs 0.10 crore</td><td>Rs 1 crore</td></tr>
<tr><td>Total</td><td>Rs. 0.75 crore</td><td>Rs. 25.92 crore</td></tr>
</table>
</td></tr>
</table>

3. The proposal has been considered by SEIAA in its 70th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :

(i) No additional land shall be used /acquired for any activity of the project without obtaining proper permission.

(ii) For controlling fugitive natural dust, regular sprinkling of water & wind shields at appropriate distances in vulnerable areas of the plant shall be ensured.

(iii) PP has to abide by the conditions stipulated by SEAC & SEIAA

(iv) Necessary arrangement shall be made to adequate safety and ventilation arrangement

(v) Proper Housekeeping programmes shall be implemented.

(vi) In the event of the failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieve.

(vii) A stack of adequate height based on DG set capacity shall be provided for control and dispersion of pollutant from DG set.(If applicable)

(viii) A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.

(ix) Arrangement shall be made that effluent and storm water does not get mixed.

(x) Periodic monitoring of ground water shall be undertaken and results analyzed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.

(xi) Leq of Noise level shall be maintained as per standards. For people working in the high noise area, requisite personal protective equipment like earplugs etc. shall be provided.

(xii) The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989.

(xiii) Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

(xiv) Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.

(xv) Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.

(xvi) The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.

(xvii) The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003 (amended). Authorization from the MPCB shall be obtained for collections/treatment/storage/disposal of hazardous wastes.

(xviii) The company shall undertake following Waste Minimization Measures :

- Metering of quantities of active ingredients to minimize waste.
- Reuse of by- products from the process as raw materials or as raw material substitutes in other process.
- Maximizing Recoveries.
- Use of automated material transfer system to minimize spillage.

(xix) Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.

(xx) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

(xxi) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

(xxii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in

(xxiii) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.

(xxiv) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if

any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(xxv) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM. SO_2, NOx (ambient levels as well as stack emissions) or critical sectorai parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(xxvi) Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.

(xxvii) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.

(xxviii)The environmental clearance is being issued without prejudice to the court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. The Environment department reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

6. **Validity of Environment Clearance**: The environmental clearance accorded shall be valid for a period of 5 years to start of production operations.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal , Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010

(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.
2. Shri. Dr. S. Devotta, Chairman, SEAC, T2/302 Sky City, Vanagaram –Ambattur Road, Chennai – 600 095
3. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
4. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
5. Regional Office, MPCB, Raigad.
6. MD, MIDC, Roha.
7. Collector, Raigad
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment department.
10. Select file (TC-3).

(EC Uploaded on 12 June 2014)

V-1 351

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2244] नई दिल्ली, बृहस्पतिवार, सितम्बर 15, 2016/भाद्र 24, 1938
No. 2244] NEW DELHI, THURSDAY, SEPTEMBER 15, 2016/BHADRA 24, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2016

का.आ. 2944(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियम के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से छूट प्रदान करने के पश्चात् तत्कालीन भारत सरकार, पर्यावरण और वन मंत्रालय की अधिसूचना संख्या 1533(अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में, पर्यावरणीय अनापत्ति(ईसी) की विधिमान्यता से संबंधित पैरा 9 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"9. पर्यावरणीय अनापत्ति (ईसी) की विधिमान्यता:

(i) "पर्यावरणीय अनापत्ति की विधिमान्यता से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि यह ऊपर पैरा 8 के उप पैरा (iii) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजना की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके लिए पूर्व पर्यावरण अनापत्ति के लिए आवेदन का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनूसूची की मद 1(ग) की दशा में, दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन

Page No. 3030

समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं तथा क्रियाकलापों की दशा में सात वर्ष होगी।

(ii) क्षेत्र विकास परियोजनाओं और नगरों की दशा में (मद 8(ख) सात वर्ष की विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो:

परंतु उपरोक्त पैरा (i) और पैरा (ii) के संबंध में विधिमान्यता की इस अवधि को संबंधित विनियामक प्राधिकरण द्वारा तीन वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, यदि कोई आवेदक द्वारा विनियामक प्राधिकरण को संनिर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्ररूप 1 और अनुपूरक प्ररूप 1क सहित विधिमान्य अवधि के भीतर आवेदन किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति से, ऐसा विस्तार मंजूर करने के लिए परामर्श कर सकेगा।

(iii) जहां उपरोक्त उप पैरा (i) और उप पैरा (ii) के अधीन विस्तार के लिए आवेदन-

(क) पर्यावरणीय अनापत्ति की विधिमान्य अवधि के पश्चात् तीस दिन के भीतर फाइल किया गया है वहां ऐसे मामले संबद्ध विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति के निर्दिष्ट किए जाएंगे और उनकी सिफारिशों के आधार पर, विलंब, यथास्थिति, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संयुक्त सचिव या सदस्य सचिव, राज्य स्तरीय विशेषज्ञ आंकलन समिति या सदस्य सचिव, जिला स्तरीय विशेषज्ञ आंकलन समिति के स्तर पर माफ किया जा सकेगा ;

(ख) जब पर्यावरणीय अनापत्ति की विधिमान्य अवधि के पश्चात् तीस दिन से अधिक किंतु ऐसी विधिमान्य अवधि के पश्चात् नब्बे दिन से कम के भीतर फाइल किया गया है तब विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति की सिफारिशों के आधार पर विलंब, यथास्थिति पर्यावरण वन और जलवायु परिवर्तन मंत्री या अध्यक्ष के अनुमोदन से माफ किया जा सकेगा:

परंतु विलंब के लिए कोई माफी पर्यावरणीय अनापत्ति की विधिमान्य अवधि के पश्चात् नब्बे दिन से परे फाइल किए गए विस्तार संबंधी किसी आवेदन के लिए मंजूर नहीं की जाएगी।"

[फा. सं. 22-27/2015-आईए- III]

मनोज कुमार सिंह, संयुक्त सचिव

पाद टिप्पण: मूल नियम भारत के राजपत्र असाधारण भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और उनमें का.आ. 1737(अ), तारीख 11 अक्तूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896(अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2204(अ), तारीख 19 जुलाई, 2013, का.आ., 2555(अ), तारीख 21 अगस्त, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ., 2731(अ), तारीख 9 सितंबर, 2013, का.आ., 562(अ), तारीख 26 फरवरी, 2014, का.आ. 637(अ), तारीख 28 फरवरी, 2014, का.आ. 1559(अ), तारीख 25 जून, 2014, का.आ. 2601(अ), तारीख 7 अक्तूबर, 2014, का.आ. 2600(अ), तारीख 9 अक्तूबर, 2014, का.आ. 3252(अ),

तारीख 22 दिसंबर, 2014, का.आ. 382(अ), तारीख 3 फरवरी, 2015, का.आ. 811(अ), तारीख 23 मार्च, 2015, का.आ. 996(अ), तारीख 10 अप्रैल, 2015, का.आ. 1142(अ), तारीख 17 अप्रैल, 2015, का.आ. 1141(अ), तारीख 29 अप्रैल, 2015, का.आ. 1834(अ), तारीख 6 जुलाई, 2015, का.आ. 2571(अ), तारीख 31 अगस्त, 2015, का.आ. 2572(अ), तारीख 14 सितंबर, 2015, का.आ. 141(अ), तारीख 15 जनवरी, 2016 और का.आ. 648(अ), तारीख 3 मार्च, 2016 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14 th September, 2016

S.O. 2944(E).— In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment(Protection) Act, 1986 (29 of 1986) read with sub-rule(4) of rule 5 of the Environment(Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause(a) of sub-rule(3) of rule 5 of the said rule, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 namely:-

In the said notification, for paragraph, 9 relating to Validity to Environment Clearance (EC), the following paragraph shall be substituted, namely:-

"**9.Validity of Environmental Clearance (EC):**

(i) The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects [item 1(c) of the Schedule], project life as estimated by the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and seven years in the case of all other projects and activities.

(ii) In the case of Area Development projects and Townships [item 8(b)], the validity period of seven years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that this period of validity with respect to sub-paragraphs (i) and (ii) above may be extended by the regulatory authority concerned by a maximum period of three years if an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule):

Provided further that the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee, as the case may be, for grant of such extension.

(iii) Where the application for extension under sub-paragraphs (i) and (ii) above has been filed-

(a) within thirty days after the validity period of Environmental Clearance, such cases shall be referred to concerned Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee and based on their recommendations, the delay shall be condoned at the level of the Joint Secretary in the Ministry of Environment, Forest and Climate Change or Member Secretary, State Level Expert Appraisal Committee or Member Secretary, District Level Expert Appraisal Committee, as the case may be;

(b) more than thirty days after the validity period of Environmental Clearance but less than ninety days after such validity period, then, based on the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee, the delay shall be condoned with the approval of the Minister in charge of Environment, Forest and Climate Change or Chairman, as the case may be :

Provided that no condonation for delay shall be granted for any application for extension filed beyond ninety days after the validity period of Environmental Clearance.".

[F. No. 22-27/2015-IA-III]
MANOJ KUMAR SINGH, Jt Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O.1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O.695(E) dated the 4th April, 2011, S.O.2896(E) dated the 13th December, 2012 , S.O.674(E) dated the 13th March, 2013, S.O.2204(E) dated the 19th July, 2013, S.O.2555(E) dated the 21st August, 2013, S.O.2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 , S.O.637(E) dated the 28th February, 2014, S.O.1599(E) dated the 25th June, 2014, S.O. 2601 (E) dated 7th October, 2014, S.O. 2600 (E) dated 9th October, 2014, S.O. 3252(E) dated 22nd December, 2014, S.O. 382 (E) dated 3rd February, 2015, S.O. 811(E) dated 23rd March, 2015, S.O. 996 (E) dated 10th April, 2015, S.O. 1142 (E) dated 17th April, 2015, S.O. 1141 (E) dated 29th April, 2015, S.O.1834 (E) dated the 6th July, 2015, S.O.2571 (E) dated the 31st August, 2015, S.O.2572 (E) dated the 14th September, 2015, S.O.141 (E) dated the 15th January, 2016 and S.O.648 (E) dated the 3rd March, 2016.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

V-2 355

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-13042022-235092
CG-DL-E-13042022-235092

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1720] नई दिल्ली, मंगलवार, अप्रैल 12, 2022/चैत्र 22, 1944
No. 1720] NEW DELHI, TUESDAY, APRIL 12, 2022/CHAITRA 22, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली 12 अप्रैल, 2022

का.आ. 1807(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा 2 के खंड (v) और उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण एवं वन मंत्रालय में, परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए, संख्यांक का.आ. 1553(अ), तारीख 14 सितंबर, 2006 द्वारा पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) प्रकाशित किया है;

और, पूर्व अनुभवों के आधार पर, यह उल्लेखनीय है कि नाभिकीय शक्ति परियोजनाओं और जल शक्ति परियोजनाओं को पूरा होने की अवधि विभिन्न मुद्दों जैसे भौगोलिक आश्चर्य, वन मंजूरी में देरी, भूमि अर्जन, स्थानीय मुद्दों, पुनर्वास और पुनःव्यवस्थापन आदि के कारण परियोजना पूरी होने में अधिक समय लगता है, जो प्रायः परियोजना प्रस्तावक के नियंत्रण से बाहर होता है और इस संदर्भ में, केन्द्रीय सरकार को ऐसी परियोजनाओं के लिए पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना आवश्यक हो जाता है;

और, अन्य परियोजनाएं भी, ऐसी परियोजनाओं के कार्यान्वयन से संबंधित पर्यावरणीय मुद्दों सहित स्थानीय मामलों को संबोधित करने के लिए लगे समय पर विचार करने के लिए, केन्द्रीय सरकार यदि वह आवश्यक समझे ऐसे पर्यावरणीय मंजूरी की वैधता की सीमा को बढ़ा सकती है

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अनुसार, खान और खनिज (विकास और विनियम) संशोधन अधिनियम 2015, के प्रारंभ की तारीख से ही, सभी खनिज पट्टे पचास वर्षों की अवधि के लिए दिए जा रहे हैं, और तद्नुसार, केन्द्रीय सरकार खनन के पर्यावरण मंजूरी की वैधता को, संरेखित करना

आवश्यक समझती है जो वर्तमान में उपयुक्त पर्यावरणी सुरक्षा और पुनर्विलोकन के अधीन अधिकतम तीस वर्षों की अवधि तक अनुज्ञेय है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (सुरक्षा) नियम, 1986 को नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा की अभिमुक्ति के पश्चात् भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का और संशोधन संख्याकं का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा करती है, अर्थात् :-

(i) पैरा 9 में,

(क) उपपैरा (i) और (ii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :-

(i) "पर्यावरणीय मंजूरी की वैधता" से वह अवधि अभिप्रेत है, जिसमें पूर्व पर्यावरणीय मंजूरी विनियामक प्राधिकारी द्वारा स्वीकृत है, या आवेदक द्वारा पैरा 8 के उपपैरा (iii) के अधीन स्वीकृत किया गया माना जा सकता है, की सुरुवात परियोजना या गतिविधियों द्वारा उत्पादन प्रचालन ; या अनुसूची के मद 8 से संबंधित निर्माण परियोजनाओं के मामले में सभी निर्माण प्रचालनों को पूरा करना है, जिसमें पूर्व पर्यावरणीय मंजूरी के लिए आवेदन संदर्भित है :

परंतु खनन परियोजनाओं या गतिविधियों के मामलें में वैधता खनन पट्टे के निष्पादन की तारीख से दिए जाएंगे।

(ii) किसी विद्यमान या नई परियोजना या क्रियाकलाप के लिए दी गई पूर्व पर्यावरणीय मंजूरी उस अवधि के लिए वैध होगी,जो-

(क) नदी घाटी परियोजनाओं या क्रियाकलापों के मामले में तेरह वर्ष [अनुसूची का मद 1(ग)]; (ख) परमाणु ऊर्जा परियोजनाओं या क्रियाकलापों और परमाणु ईंधन के प्रसंस्करण के मामले में पंद्रह वर्ष [अनुसूची का मद 1(ङ)];

(ग) खंड (क) और (ख) में निर्दिष्ट खनन परियोजनाओं और नदी घाटी परियोजनाओं और परमाणु ऊर्जा परियोजनाओं के सिवाए अन्य सभी परियोजनाओं और क्रियाकलापों के मामले में दस वर्ष।

(iii) क्षेत्र विकास परियोजनाओं और टाउनशिप [मद 8(ख)] के मामले में, दस वर्ष की वैधता अवधि केवल ऐसी क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो सकता है:

परंतु यह कि इस उप-पैरा और उप-पैरा (ii) में सूचीबद्ध परियोजनाओं और क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को नदी घाटी परियोजनाओं के मामले में, संबंधित विनियामक प्राधिकरण द्वारा वैध पर्यावरण मंजूरी के संबंध में अधिकतम दो वर्ष की अवधि द्वारा, परमाणु ऊर्जा परियोजनाओं और परमाणु ईंधन के प्रसंस्करण के मामले में पांच वर्ष और अन्य सभी परियोजनाओं के मामले में एक वर्ष के लिए बढ़ाया जा सकता है, यदि आवेदन विद्यमान पर्यावरण मंजूरी की वैधता अवधि के भीतर आवेदक द्वारा विनियामक प्राधिकरण के लिए अधिकथित प्रोफार्मा में किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण ऐसे विस्तार के अनुदान से पहले संबंधित विशेषज्ञ मूल्यांकन समिति से भी परामर्श कर सकता है।

(iv) खनन परियोजनाओं के लिए दी गई पूर्व पर्यावरण मंजूरी, समय-समय पर, अधिकतम तीस वर्ष, जो भी पहले हो, के अधीन, सक्षम प्राधिकारी द्वारा अनुमोदित और नवीनीकृत खनन योजना में निर्धारित परियोजना जीवन के लिए मान्य होगी:

परंतु इस उप-पैरा में सम्मिलित परियोजनाओं या क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को अगले बीस वर्षों के लिए, तीस वर्षों से आगे बढ़ाया जा सकता है, इस शर्त के अधीन कि विद्यमान पर्यावरण मंजूरी में अधिकथित विद्यमान पर्यावरण सुरक्षा उपायों की पर्याप्तता की जांच,तीस वर्ष की पर्यावरणीय मंजूरी की अधिकतम वैधता अवधि के भीतर परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की प्राप्ति पर संबंधित विशेषज्ञ मूल्यांकन

समिति द्वारा हर पांच वर्ष बाद और तत्पश्चात विस्तारित पर्यावरण मंजूरी, जैसा आवश्यक समझा जाए, परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की वैधता अवधि के भीतर प्राप्त होने पर पर्यावरण प्रबंधन योजना में ऐसे अतिरिक्त पर्यावरण सुरक्षा उपायों को शामिल करने के लिए हर पांच वर्ष में, खनन पट्टे की वैधता या खनन जीवन की समाप्ति या पचास वर्ष, जो भी पहले हो, तक की जाएगी।";

(ख) "(iii) जहां उप-पैरा (i) और (ii) के अधीन विस्तार के लिए आवेदन फाइल किया गया है" कोष्ठक, अंक और शब्दों के लिए, निम्नलिखित रखा जाएगा, अर्थात्: -

"(v) जहां उप-पैरा (ii), (iii) और (iv) के अधीन विस्तार के लिए आवेदन अधिकथित प्रोफार्मा में फाइल किया गया है"।

[फा. सं. आईए 3-22/10/2022-आईए.III]

तन्मय कुमार, अपर सचिव,

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 2859(अ), तारीख 16 जुलाई, 2021 के अधीन अंतिम बार संशोधित किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th April, 2022

S.O. 1807(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, based on the past experiences, it is noted that Nuclear Power Projects and Hydro Power Projects have high gestation period due to various issues such as geological surprises, delay in Forest Clearance, land acquisition, local issues, rehabilitation and resettlement, etc., which are often beyond the control of project proponent and in this context, the Central Government deems it necessary to extend the validity of Environmental Clearance (EC) for such projects;

And whereas, for other projects also, considering the time taken for addressing local concerns including environmental issues related to the implementation of such projects, the Central Government deems it necessary to extend the validity of such ECs;

And whereas, as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), on and from the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, all mining leases are being granted for a period of fifty years, and accordingly, the Central Government deems it necessary to align the validity of mining ECs which is currently permissible up to a maximum duration of thirty years, subject to review and appropriate environmental safeguards;

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(i) in paragraph 9,-

(a) for sub paragraphs (i) and (ii), the following sub-paragraphs shall be substituted, namely:-

(i) The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction

operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of,-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];

(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];

(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)], the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub- paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan , as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.";

(b) for the brackets, figures and words "(iii) Where the application for extension under sub-paragraphs (i) and (ii) has been filed", the following shall be substituted, namely:-

"(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma".

[F. No. IA3-22/10/2022-IA.III]

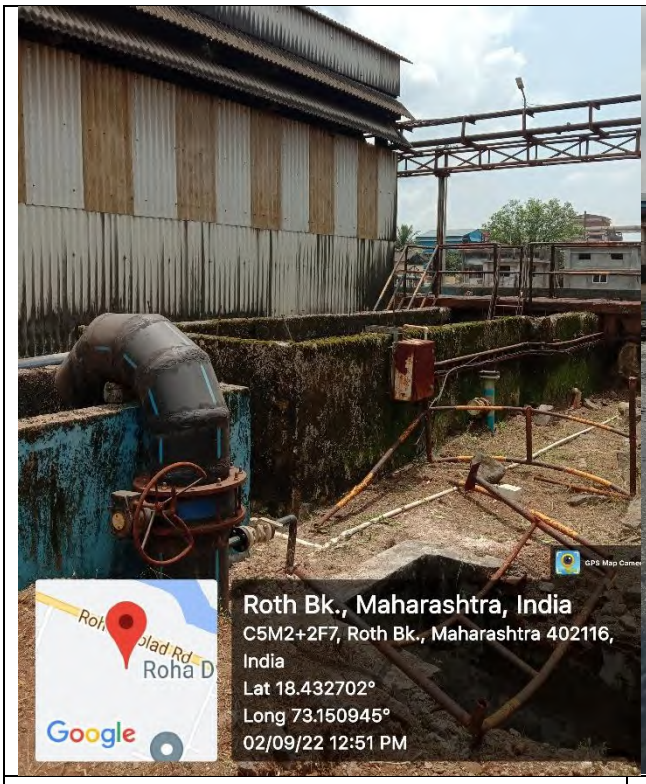
TANMAY KUMAR, Add. Secy.

Note:- The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide the notification number S.O. 2859(E), dated the 16th July, 2021.

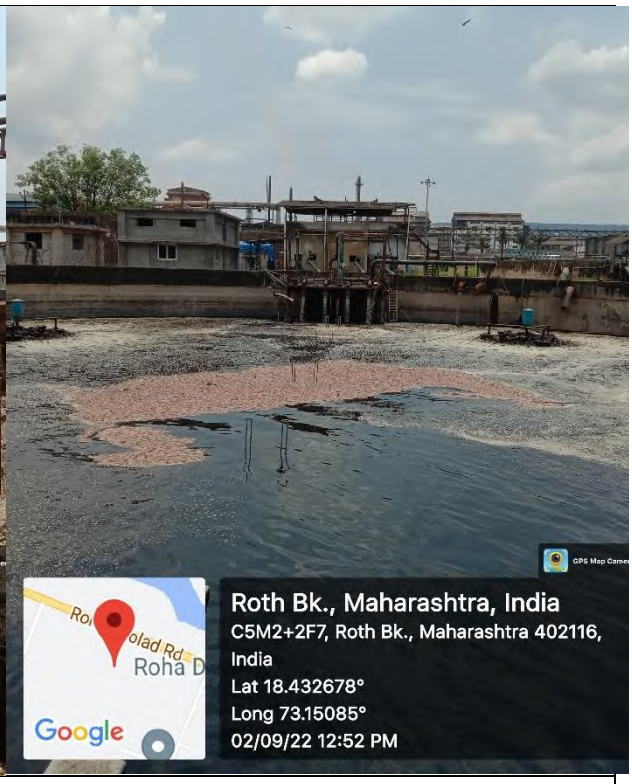
Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2022.04.13 12:19:12 +05'30'

ANNEXURE-VI

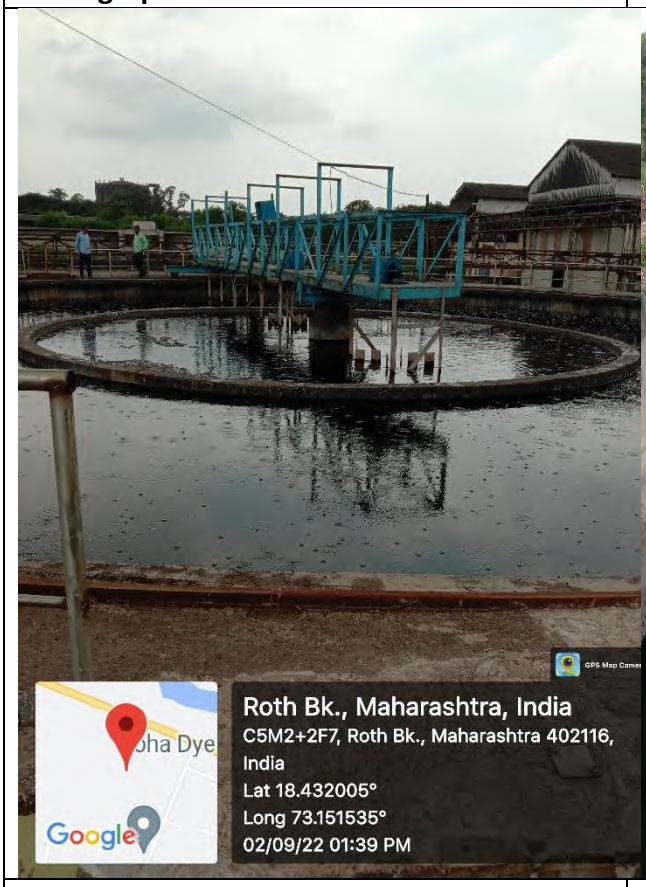
PHOTOGRAPHS TAKEN DURING JOINT COMMITTEE VISIT ON 02.09.2022



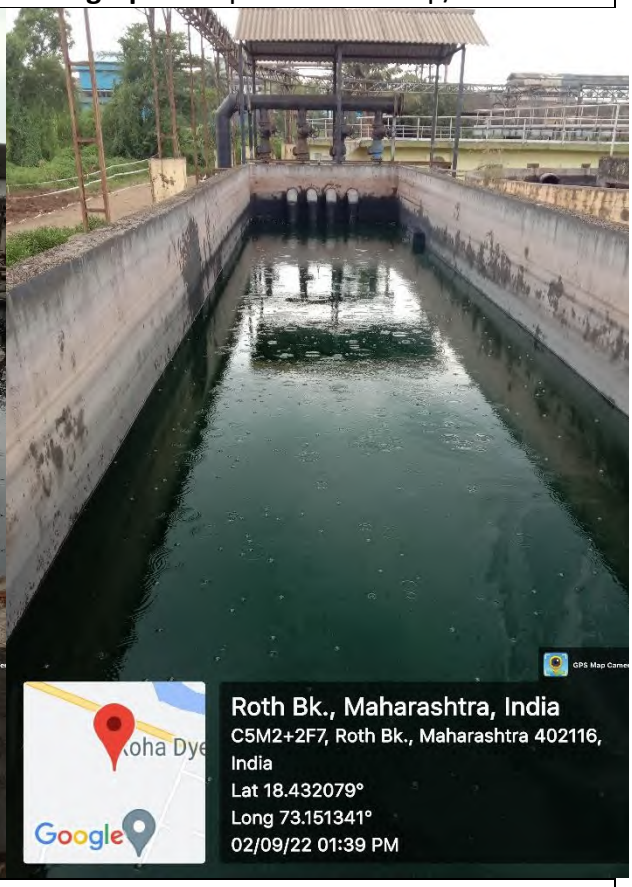
Photograph.1: Coarse Screen chamber



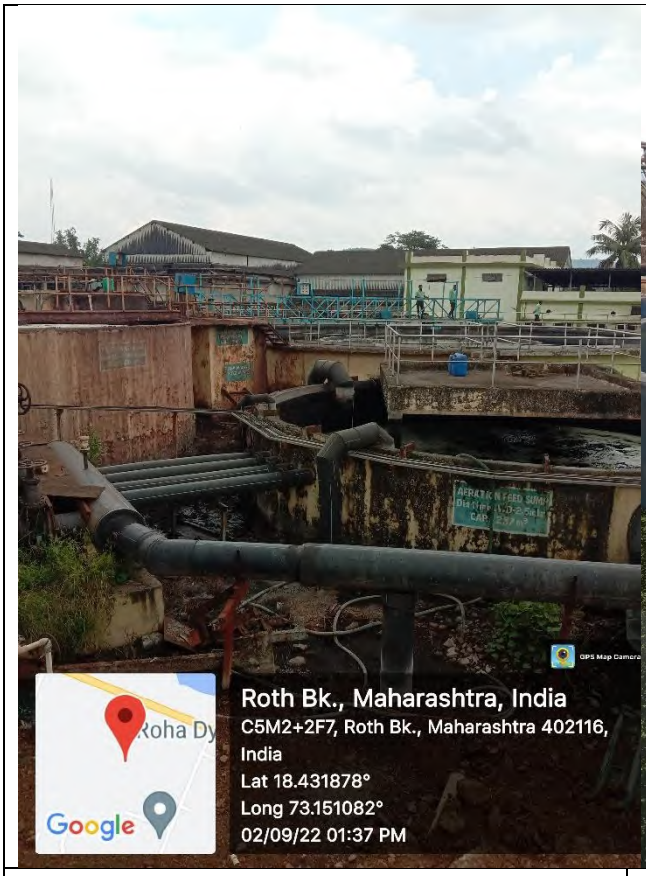
Photograph.2: Equalization Sump/tank



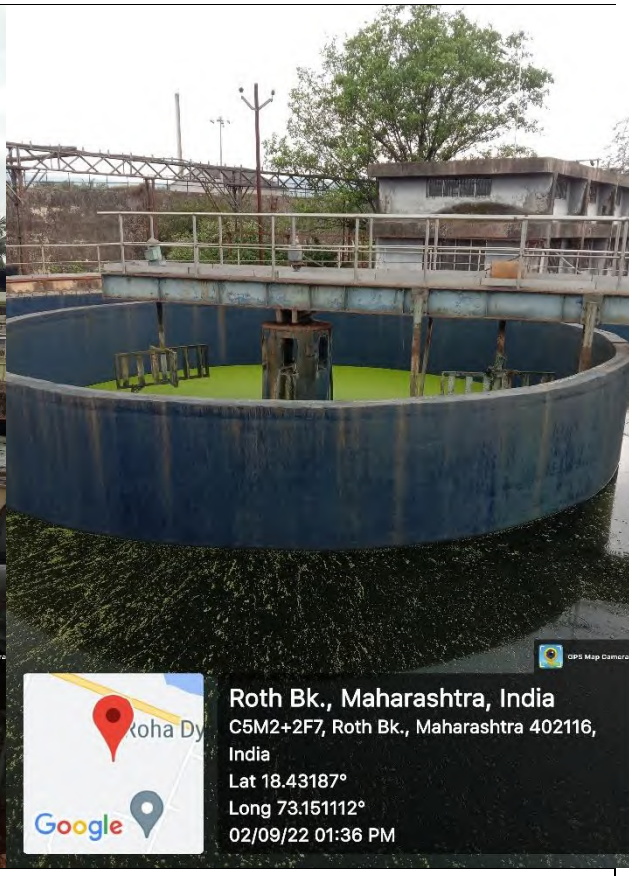
Photograph.3: Primary clari-flocculater



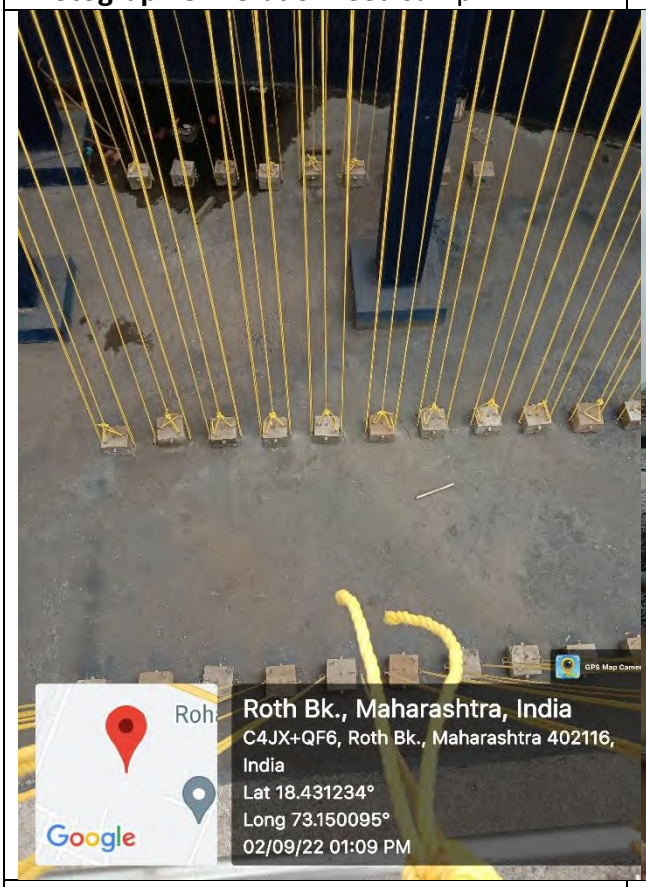
Photograph.4: Bioreactor feed sump



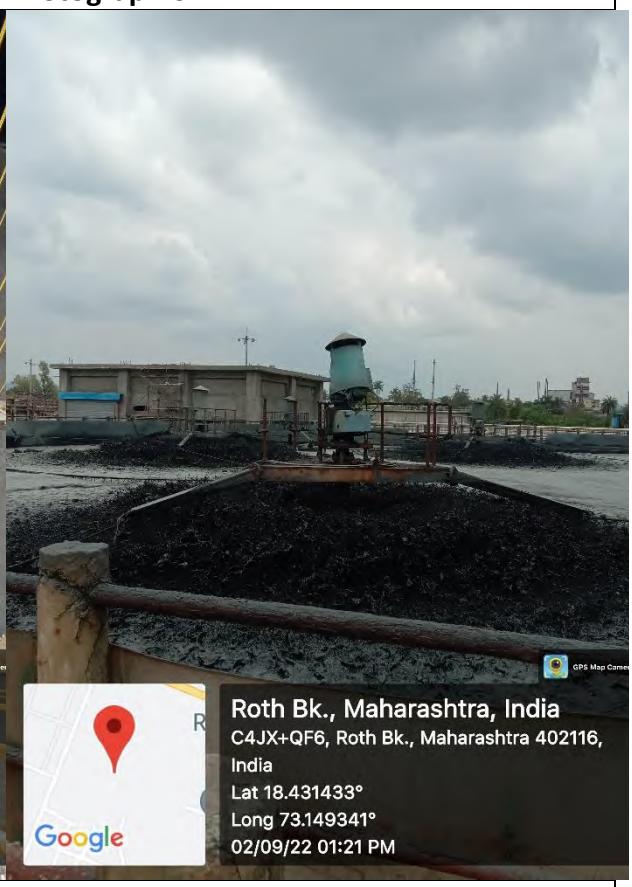
Photograph.5: Aeration feed sump



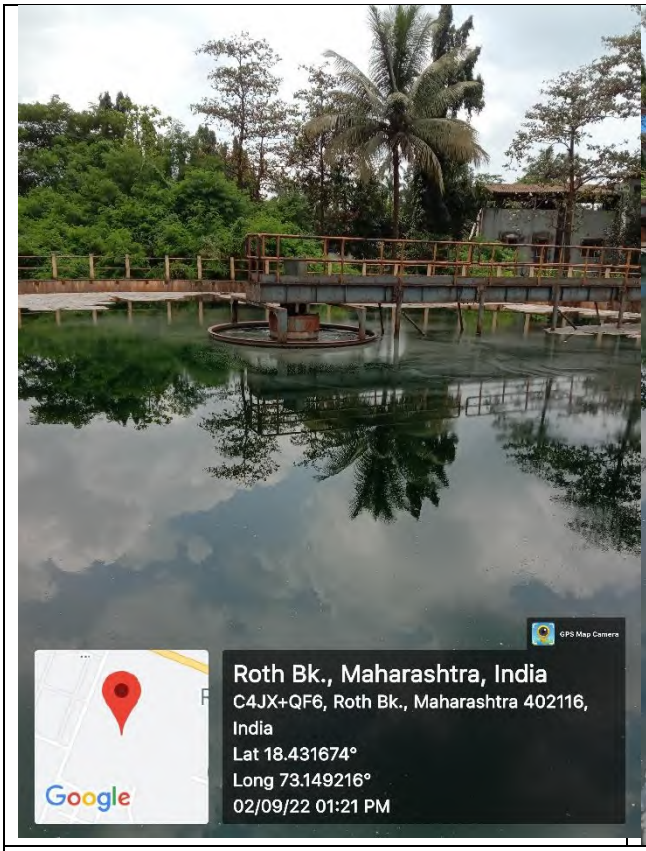
Photograph.6:

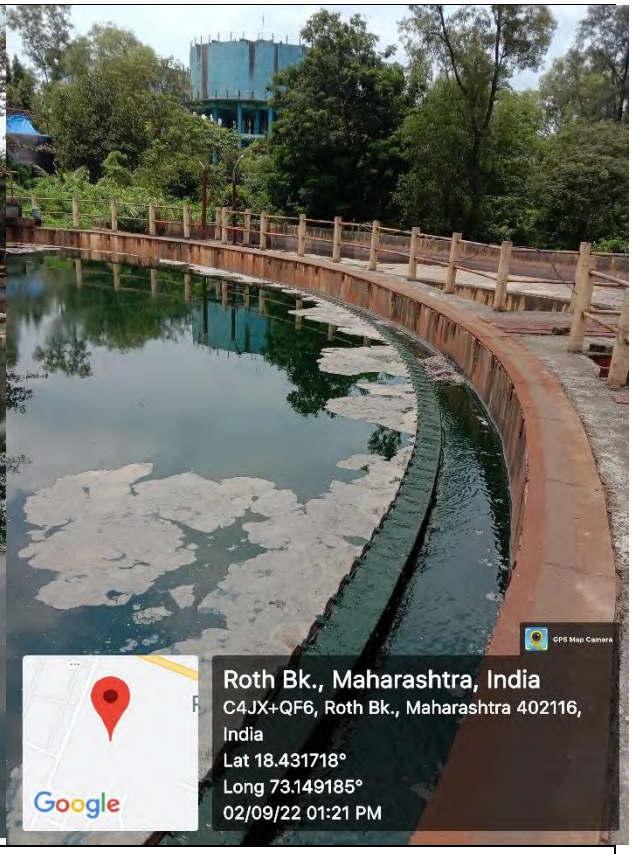


Photograph.7: Installation of air diffusers in Aeration Tank – 1 & 2

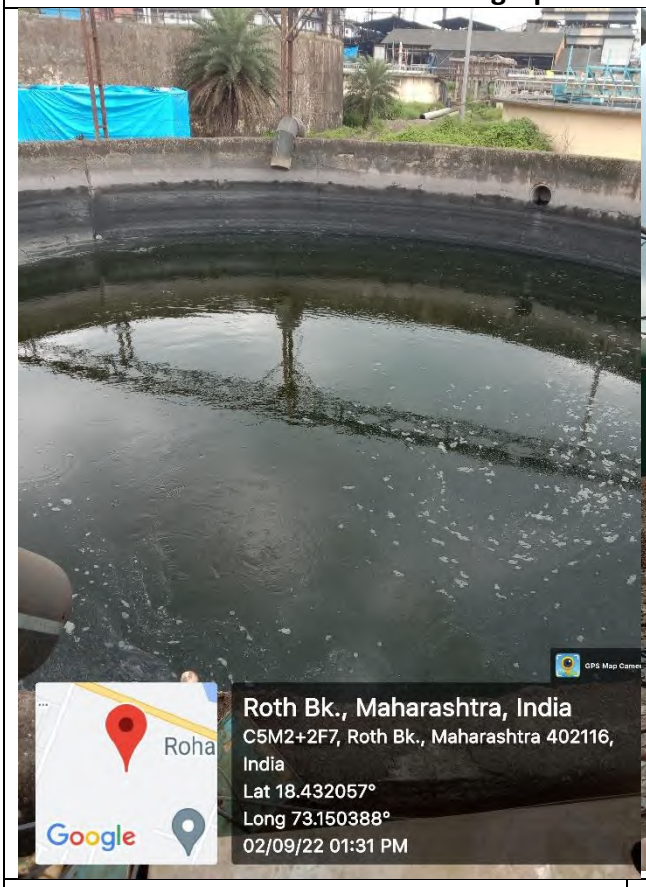


Photograph.8: Aeration Tank-3.





Photograph.9: Seconday clarifier

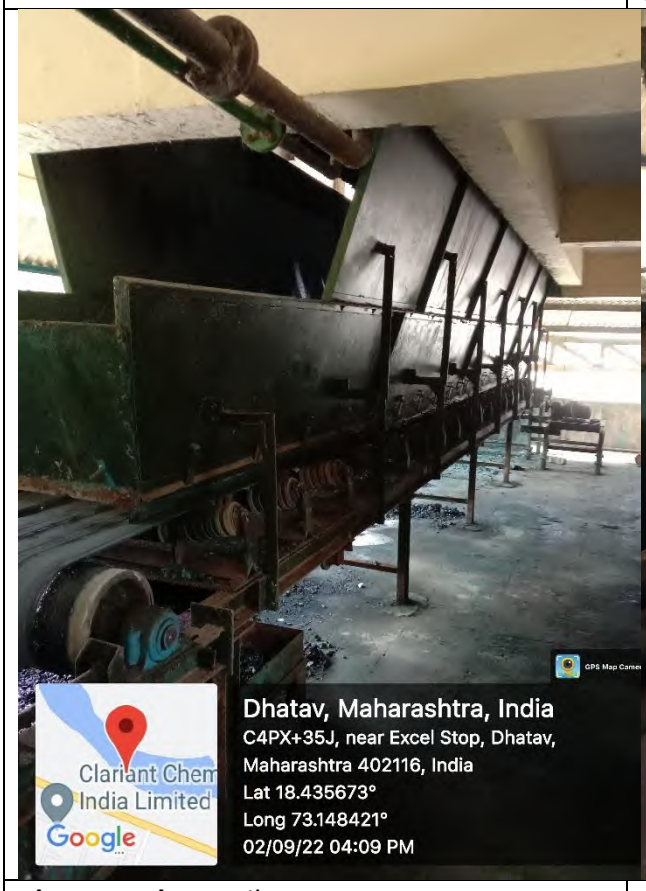


Photograph.10: Treated Effluent Collection Tank/sump-1.

Photograph.11: PSF and ACF – Not in operation

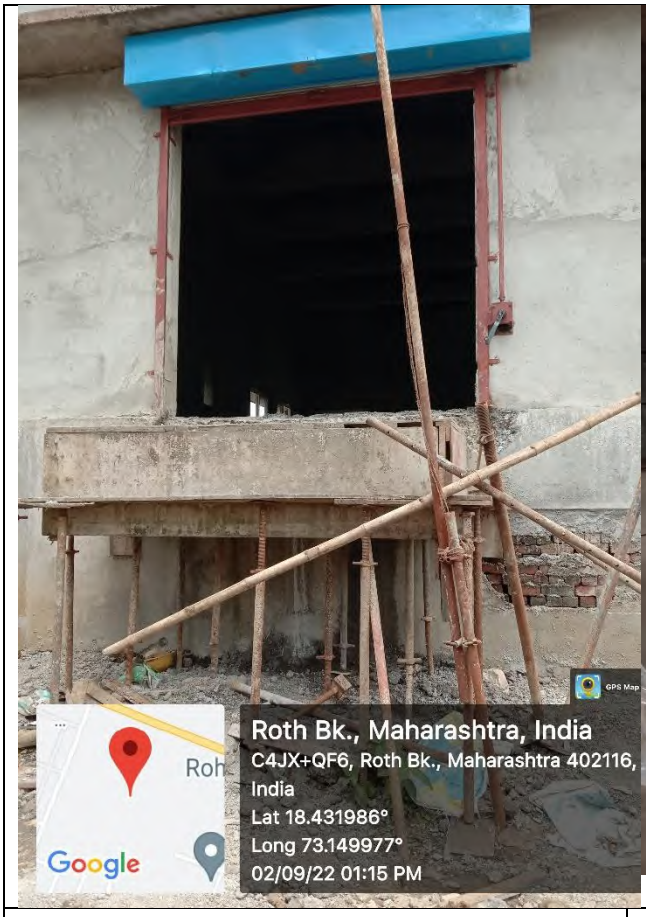
Photograph.13: OCEMS Panel- Inlet to CETP

Photograph.14: OCEMS-Panel Outlet (before mixing /dilution with effluent from M/s Sudarshan Chemicals Industries Ltd

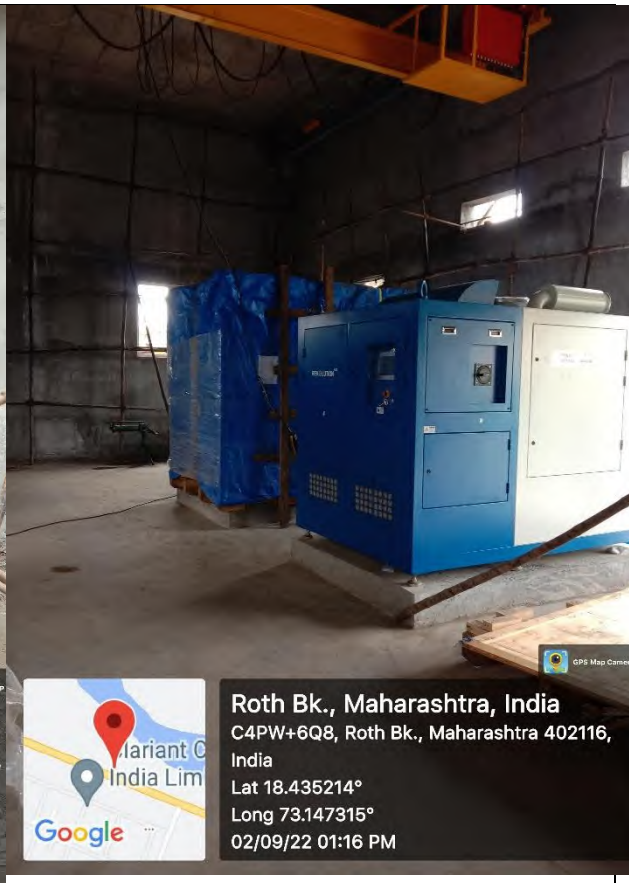


Photograph.15: Filter Press

Photograph.16: Dry sludge collection from filter press system.



Photograph.16: Pump house under construction.



Photograph.17: Air Compresor/Blower for Diffeused aeration system

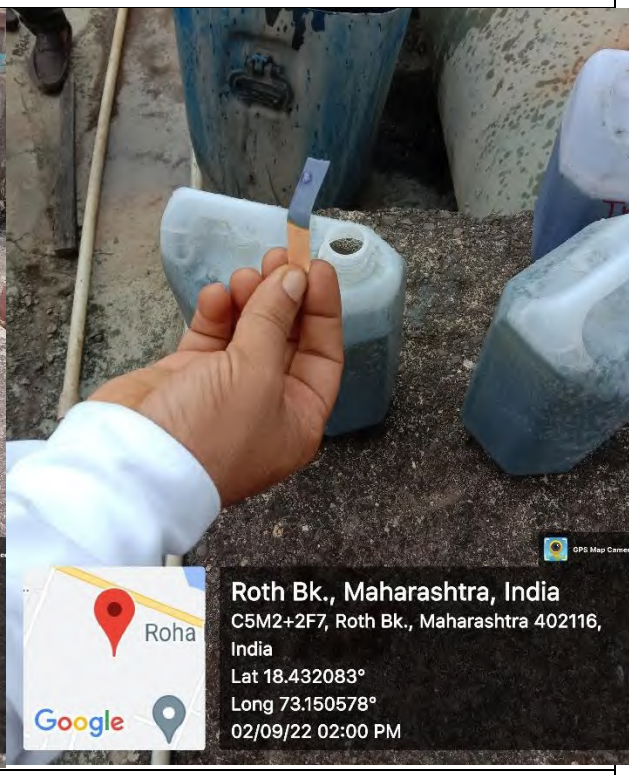
Photograph-18 Up-gradation Work- Anoxic Tank

Photograph-19 Upgradation work – Primary Sludge Sump and Pump House

Photograph-20 Up-gradation works – DISTRIBUTION CHAMBER OF AERATION TANK

Photograph-21- Upgradation works – Blower House

Photograph-22: Final outlet from premises of CETP (Outelt of CETP + Treated effluent from M/s Sudarshan Chemicals Industries Ltd .)



Photograph-23: pH of Final outlet from premises of CETP (Outelt of CETP + Treated effluent from M/s Sudarshan Chemicals Industries Ltd .) is about 11.

Photograph 24: Pilot Plant installed – CETP presmies

ANNEXURE -VII

ANALYSIS RESULTS OF SAMPLING CARRIED OUT BY MPCB AT INLET OF CETP

(MONTHLY AVERAGE VALUES FOR JANURY 2021 TO TO DECEMBER 2021

Parameter	Inlet Design Standards	January	February	March	April	May	June	July	August	September	October	November	December	Average
pH	5.5-9.0	7.68	8.30	7.65	7.30	7.38	7.88	7.23	7.82	7.68	7.90	7.78	7.38	7.66
BOD	1000	781.25	675.00	931.25	670.00	795.00	618.75	712.50	895.00	793.75	568.00	795.00	743.75	748.27
COD	2500	2736.00	2442.67	2904.00	2221.33	2516.00	1724.00	2078.00	2481.60	2416.00	1856.00	2596.80	2450.00	2368.53
SS	--	275.00	206.67	137.50	121.33	471.50	383.00	320.00	496.80	128.00	125.00	184.00	114.00	246.90
O & G	--	3.80	2.70	3.15	2.67	2.60	4.31	3.95	5.27	-	-	1.90	-	3.37
TDS	--	14538.50	14726.00	23084.50	13272.67	16973.50	16072.00	15676.00	-	-	-	-	-	16334.74

(MONTHLY AVERAGE VALUES FOR JANURY 2022 TO AUGUST 2022)

Parameter	Inlet Design Standards	January	February	March	April	May	June	July	August	Average
pH	5.5-9.0	7.62	6.65	7.53	7.70	7.60	7.55	6.73	7.62	7.37
BOD	1000	1065.00	937.50	762.50	650.00	1025.00	993.75	1031.25	1170.00	954.38
COD	2500	3180.80	2674.00	2178.00	1904.00	3116.00	2414.00	2778.00	4176.00	2802.60
SS	--	703.20	369.50	461.00	479.00	407.00	535.25	309.00	428.40	461.54
O & G	--	2.64	2.25	2.50	1.47	5.00	2.65	5.50	4.20	3.28
TDS	--	-	-	-	-	-	-	-	-	-

ANALYSIS RESULTS OF SAMPLING CARRIED OUT BY MPCB AT OUTLET OF CETP

(MONTHLY AVERAGE VALUES FOR JANURY 2021 TO TO DECEMBER 2021

Parameter	Discharge Standards	January	February	March	April	May	June	July	August	September	October	November	December	Average
pH	5.5-9.0	7.80	7.77	7.85	8.07	7.90	7.78	7.40	7.86	7.95	7.63	7.48	7.93	7.78
BOD	100	235.00	230.00	277.50	158.00	201.25	181.25	372.50	469.00	213.75	118.75	101.80	152.25	225.92
COD	250	760.00	645.33	844.00	608.00	596.00	503.00	1078.00	1190.40	666.00	390.00	332.80	502.00	676.29
SS	100	105.00	93.33	77.00	83.33	215.00	212.00	174.00	379.50	122.50	74.00	52.40	68.00	138.01
TDS	NS	11892.50	9202.00	7374.00	5757.33	6964.00	6897.00	7465.00	9188.60	6662.00	2961.50	3602.80	2529.25	6708.00

(MONTHLY AVERAGE VALUES FOR JANURY 2022 TO AUGUST 2022)

Parameter	Discharge Standards	January	February	March	April	May	June	July	August	Average
pH	5.5-9.0	7.80	7.28	7.43	7.70	7.60	7.43	7.38	7.56	7.52
BOD	100	165.20	103.75	77.50	71.25	85.00	122.00	74.75	272.80	121.53
COD	250	508.80	278.00	239.00	230.00	244.00	402.00	207.00	1012.80	390.20
SS	100	318.80	121.50	99.50	79.00	87.00	87.00	72.00	409.60	159.30
TDS	NS	6349.20	2105.00	1914.25	1902.50	5144.00	2084.25	2053.00	8090.20	3705.30

Annexure-VIII

PRESENT STATUS OF UP-GRADATION AND RECTIFICATION OF CETP

Sr No.	Process structure	Item	Equipment/Instrument details	Quantity (Nos.)	Material receipt status at site	Installation Status	Remark
1.	Flowmeter chamber (FC01A)	C&I	Inlet flowmeter (Low COD) Magnetic	1	Received	Yet to install	
2.	Division chamber (MC01A)	C&I	Autosampler (Low COD)	1	Received	Yet to install	
3.	Low COD coarse screen chamber (T101A&B)	M&E	Coarse screen (Low COD)	2	Received	Yet to install	
4.	Low COD Collection Tank (T102A/B)	M&E	Submersible mixers (Low COD I)	4	Received	Yet to install	
5.			Submersible mixers (Low COD II)	4	Received	Yet to install	
6.			Submersible Pumps (Low COD I)	2	Yet to receive	Yet to install	
7.			Submersible Pumps (Low COD I)	2	Yet to receive	Yet to install	
8.	Outlet Of Low COD transfer pumps	C&I	Online monitoring system (Low COD)	1	Received	Installed & in operation	
9.	Flowmeter chamber(FC01B)	C&I	Inlet flowmeter (High COD) Magnetic	1	Received	Yet to install	
10.	Division chamber	C&I	Autosampler (High COD)	1	Received	Yet to install	
11.	Low COD coarse screen chamber (103A&B)	M&E	Coarse screen (High COD)	2	Received	Yet to install	
12.	Oil & Grease Trap/skimmer (T 104 A/B)	M&E	Oil skimmer (High COD)	2	Received	Yet to install	
13.		M&E	Submersible mixers (High COD)	12	Received	Yet to install	

Sr No.	Process structure	Item	Equipment/Instrument details	Quantity (Nos.)	Material receipt status at site	Installation Status	Remark
14.	High COD Equalization Tank (T105)		Submersible Pumps (High COD)	4	Yet to receive	Yet to install	
15.	Outlet Of High COD transfer pumps	C&I	Online monitoring system (High COD)	1	Received	Installed & in operation	
16.	PH correction tank(T106)	M&E	PH correction tank agitator	1	Received	Installed & in operation	
17.	Flash mixer (108 A&B)	M&E	Flash Mixer 1&2	2	Received	Installed & in operation	
18.	Primary clari flocculator (T109A/B)	M&E	Primary Clariflocculator1&2	2	Received	Installed & in operation	Interim commissioning of Primary clarifier I done by contractor & in operation. Primary clarifier 2 is existing system & same is used for operation.
19.	Bioreactor feed sump (T110)	M&E	Submersible mixer	1	Received	Installed	Interim commissioned by contractor. Davit crane yet to install.
20.		M&E	Bioreactor transfer pumps	5	Received	Installed & in operation	One new pump installation in progress.
21.	Anoxic tank (T111)	M&E	Submersible Mixers (Anoxic Tank)	6	Received	Yet to install	Installation in progress.
22.	Aeration tank (T113 A/B,114)		Diffusers (Aeration tank1,2 &3)	4068	Received	Yet to install	SS air grid pipes fabrication & installation work in progress for aeration tank 1&2.
23.		M&E	MLR pumps (Aeration tank1,2&3)	6	Yet to receive	Yet to install	
24.	Air blower building	M&E	Air blowers	5	Received	Yet to install	Installation in Progress.
		M&E	EOT 3 Ton crane	1	Received	Installed	Commissioned.
25.	Secondary clarifier(T 116A/B)	M&E	Secondary clarifier1&2	2	Received	Installed	Installation of secondary clarifier I completed. To be commissioned. Secondary clarifier II is

Sl No.	Process structure	Item	Equipment/Instrument details	Quantity (Nos.)	Material receipt status at site	Installation Status	Remark
							existing clarifier & same is used for operation.
26.		M&E	Return activated sludge pumps	4	Received	Yet to install	
27.		M&E	Waste activated sludge pumps	4	Received	Yet to install	
28.	Filter feed sumps T117	M&E	Filter feed pumps	3	Received	Installed & in operation	
29.	PSF tanks	M&E	PSF tanks	10	Received	Installed	Painting work completed. Piping, valves & instrument installation pending. Filter media to be filled in PSF.
30.	ACF tanks	M&E	ACF tanks	10	Received	Installed	Painting work completed. Piping, valves & instrument installation pending. Filter media to be filled in ACF.
31.	From PSF jump line to ACF	C&I	Flowmeter (Magnetic type)	1	Yet to receive	Yet to install	
32.	Treated effluent tank 1,2 (T123/124)	M&E	Filter backwash pumps	2	Received	Installed	
33.	From ACF PSF treated outlet	C&I	Online monitoring system (Treated Effluent)	1	Received	Installed & in operation	
34.	PSF tanks	M&E	Air scouring blower	2	Received	Yet to install	
35.	Filter Press 1&2	M&E	Air compressor	2	Received	1 no. Installed	Interim commissioning of new compressor completed. Other compressor is existing compressor & same will be also used for operation.
36.	Primary sludge sump	M&E	Submersible Mixer	1	Received	Yet to install	
37.		M&E	Screw pumps (Primary sludge transfer pumps)	2	Received	Yet to install	

Sr No.	Process structure	Item	Equipment/Instrument details	Quantity (Nos.)	Material receipt status at site	Installation Status	Remark
38.	Sludge thickener T121A/B	M&E	Sludge thickener mechanism1&2	2	Received	Yet to install	
39.	Sludge thickened sump	M&E	Submersible mixer (Sludge thickened sump)	1	Received	Yet to install	
40.		M&E	Screw Pumps (Filter press feed pump)	3	Received	Yet to install	
41.	Filter press FP01A/B	M&E	Filter press system	2	Received	Installed & in operation	Both existing systems are used for operation.
42.	Lime dosing tank DT01A/B	M&E	Lime dosing tank Agitators	2	Received	Installed & in operation	
43.		M&E	Lime dosing pumps (screw pumps)	3	Received	Yet to install	
44.	Alum dosing tank DT02A/B	M&E	Alum Tank agitators	2	Received	Installed & in operation	
45.		M&E	Alum dosing pumps	3	Received	Yet to install	
46.	Anionic dosing tank DT03A/B	M&E	Anionic polymer tank agitator	2	Received	Installed & in operation	
47.		M&E	Anionic polymer dosing pump	3	Received	Yet to install	
48.	NaOH dosing tank DT04A/B	M&E	NaOH tank agitator	2	Received	Installed & in operation	
49.		M&E	NaOH dosing pump	3	Received	Yet to install	
50.	H3PO4 dosing tank DT05A/B	M&E	H3PO4 dosing pump	3	Received	Yet to install	
51.	Nutrient dosing tank DT 08	M&E	Nutrient dosing pump	3	Received	Yet to install	
52.	Cationic dosing tank DT06A/B	M&E	Cationic polymer tank agitator	2	Received	Installed & in operation	Existing systems are used for operation.
53.		M&E	Cationic polymer dosing pump	3	Received	Yet to install	

Miscellaneous Items

Sr No	Process Structure	Item	Equipment Details	Quantity	Procurement Status	Installation status	Remarks
1.	Transformer yard	E&I	Transformer 1600kva	1 no.	Received	Yet to install	Installation in progress

Sl No	Process Structure	Item	Equipment Details	Quantity	Procurement Status	Installation status	Remarks
2.	DG Room	E&I	DG	1 no.	Received	Yet to install	DG set of 1010 KVA received at site.
3.	Panel Room	E&I	VFD Panel	Lot	Received	Yet to install	
4.	PLC Room	C&I	PLC panel with SCADA & UPS system	Lot	Yet to receive	Yet to install	
5.	Panel Room	E&I	MCC Panels	Lot	Received	Yet to install	

Notes:

1. HDPE pipes received at site
2. SS pipes received at site
3. Power cables received at site
4. Pressure gauges (108 no.s) received at site
5. pH meter (02 no.), DO meter (03 no.), ORP meter (01 no.) received at site
6. EOT of 3 ton capacity for turbo blowers received at site. It is installed and tested successfully
7. Valves for air distribution lines of blowers and aeration tanks received at site

Annexure-IX
IX 373

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE-RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132

Email:
Visit us at:

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.
roraigad@mpcb.gov.in
http://mpcb.gov.in

NO. MPCB/PR/2112070001 Date: 07/12/2021

To

1. Deputy Engineer,
   MIDC Sub-Dn. Roha
   MIDC Dhatav, Roha,
   Tal. Roha, Dist. Raigad.

2. M/s. R & B Infra Projects Pvt. Ltd. And Hydroair Tectonics (PCD) Ltd (JV)
   RIA CETP Operator, MIDC Dhatav, Roha
   Tal. Roha, Dist. Raigad.

Sub: Prosecution Notice under Section 41(2), 44 & 45A r.w. Section 25/26 and 33A of the Water (Prevention & Control of Pollution) Act,1974.

Ref:
1. Consent granted by the Board dated 01/03/2018, valid Upto 31/12/2021
2. Directions issued by the Board vide letters dtd. 13/11/2020, 27/01/2021, 05/03/2021and 30/06/2021.
3. Your replies dated 18/03/2021 and 14/07/2021.
4. Minutes of the Personal Hearing extended to you on 29/01/2021.
5. Review Meeting convened on 19/05/2021 through Video Conferencing under the Chairmanship of Member Secretary MPCB
6. JVS results of samples collected from inlet & outlet of CETP during the year 2021.

.....

WHEREAS, the Maharashtra Pollution Control Board had granted Consent to Operate for expansion of 12.5 MLD capacity of CETP with renewal of consent of existing 10.00 MLD capacity under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under the provisions of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016, subject to certain terms and conditions, which is valid upto 31/12/2021.

AND WHEREAS, it is obligatory on your part to provide adequate & suitable treatment & disposal arrangements, so as to achieve the standards for CETP prescribed in the Consent and to dispose off it in accordance with the conditions laid down for the disposal in the Consent.

AND WHEREAS, the RIA CETP has taken over by the MIDC vide letter dated 01/02/2020 and MIDC has appointed M/s. R& B Infra Project Pvt. Ltd., Hydroair Tectonics (PCD) Ltd. (JV) for up-gradation and operation & maintenance of CETP.

AND WHEREAS, the Board has issued directions to your CETP from time to time for improving the performance of CETP, to achieve the consented standards, to install SCADA, to install online monitoring system duly calibrated in presence of Regional Officer and to monitor the industries, who are discharging sub-standard quality of effluent into the CETP. AND WHEREAS, you have submitted your replies to the said directions, which are not satisfactory.

AND WHEREAS, the Board has extended an opportunity of personal hearing to your CETP on 29/01/2021 and review meeting on 19/05/2021 before the Member Secretary of the Board. During the meeting, it was observed that your CETP have not complied with the directions issued by the Board from time to time. AND WHEREAS, this fact was brought to your notice vide show cause notice dated 30/06/2021.

AND WHEREAS, the Board is regularly monitoring the performance of CETP by way of collecting JVS samples on regular basis. AND WHEREAS, the officials of the Board at Raigad visited to your CETP and collected JVS samples in the year 2021. The results of the JVS samples collected from the outlet of CETP reveals that the parameters like COD and BOD are exceeding the limit prescribed by the Board.

AND WHEREAS, the Board has already given you sufficient & reasonable opportunity to improve your operation and maintenance of CETP. However, despite issuance of various directions, you have failed to comply with the same and also failed to achieve the standards prescribed by the Board in the consent and thereby discharging untreated effluent into the environment.

AND WHEREAS, in view of the aforesaid non-compliances, you are hereby called upon to show cause as to why prosecution shall not be launched against your CETP and Operator of the Facility under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 before the appropriate Court of Law?

Your reply to the said prosecution notice shall reach this office within a period of 10 days from the date of receipt of this notice, failing which, prosecution will be filed against you without giving you further opportunity, which please note.

07/12/2021

(V. V. Killedar)
Regional Officer-Raigad

Copy submitted to: Hon'ble Member Secretary, MPCB, Mumbai – for favour of information.

Copy f.w.cs.to: Joint Director (WPC) / Regional Officer(HQ)/Law Officer(P&L Divn.-II), MPCB, Mumbai – for information please.

Copy to: Sub-Regional Officer, MPCB, Raigad-II – for information and necessary follow up action.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A GOVT. OF MAHARASHTRA UNDERTAKING)

No.DE Roha/IFMS/ E79625 /of 2021
Office of the Deputy Engineer,
M.I.D.C. Roha Sub division, Dhatav,
Tal. Roha, Dist. Raigad.

To,
The Regional Officer,
MPCB, Regional Office,
Raigad Bhavan, 6th floor,
Sec-11, CBD Belapur,
Navi Mumbai- 400614

Date:. 16.12.2021

Sub: Prosecution Notice u/s 41(2), 44 & 45A r.w. section 25/26 and 33A of the water (Prevention & control of pollution) Act, 1974.

Ref : Your office letter No. MPCB/PR/ 21122070001 dt 07.12.2021.

Sir,

With reference to your Prosecution Notice to the undersigned and the CETP Operator, vide letter under reference, the detail say of MIDC is submitted as under.

As you are aware that, CETP operated by the Roha Industries Association (M/s RIA) was not performing to the standards prescribed by MPCB / CPCB. Hence, Hon'ble Chairman, MPCB issued directions to MIDC to take over / appoint an expert agency for operation and maintenance of Roha CETP. Accordingly, MIDC appointed M/s.CH2M Hill (India) Pvt. Ltd. as PMC for Roha CETP Project. Based on the condition assessment study prepared by consultant, the work of Roha CETP up-gradation, rehabilitation of 22.50 MLD on Design Build basis with O&M for 5 years was awarded to the expert agency, M/s R&B Infra Project Pvt Ltd Hydroair Tectonics (PCD)Ltd (JV). The Roha CETP was handed over to MIDC on 01.02.2020 and the work was started.

It was proposed to complete the entire work upto 31.07.2021. However, due to the pandemic situation, lock down and the prolonged monsoon up to October 2020, the work was hampered. The delivery of Turbo blowers and other equipments from another countries was delayed due to the COVID 19 international restrictions.

MIDC has already informed the member industries and M/s RIA about installation of SCADA system, positive discharge and online monitoring system. Some of the companies have installed the same and this office is continuously making follow up for early installation of the system.

Further, it is to state that, the effluent treated at CETP is disposed off to the Kundalika Creek at 14.50 Kms in the creek as per the point of disposal approved by MPCB & NIO. MIDC has appointed experience agency for necessary urgent repairs and maintenance of this effluent disposal pipe line and the line is maintained 24/7. In case of incident of leakage through this disposal line, immediately, the disposal is stopped and rectification of line is carried out.

It may please be noted that, No authority is given to MIDC and the CETP operator to do vigilance sampling of individual industries to control the inlet of CETP. It is observed on the MPCB portal that inlet parameters prescribed in the consent is exceeding the specified limits, especially TDS, COD and BOD. However, we are trying our best to achieve the desired results.

Now, the work of rehabilitation and upgradation of CETP is in full swing and expected to be completed till 31.07.2022. All necessary Quality control and supervision checks are being taken at the work to enhance the quality of the effluent being discharged. Kindly observe that, in the month of November 2021, the outlet parameters of COD & BOD and SS are well within limits which indicates that, if inlet parameters are in limit, plant will give desired performance at outlet.

Considering the overall hard efforts being initiated by MIDC under your guidance & guidance of senior officials of MPCB, it is requested not to initiate any legal action against the MIDC & the Operator of the Roha CETP facility and further requested to please withdraw the above issued notice dated 07/12/2021 upon MIDC.

Thanking you.

Yours faithfully

14/12/2021

Deputy Engineer,
M.I.D.C. Roha Sub division,
Dhatav, Roha.

1) Copy submitted to the CE(HQ), MIDC, Mumbai for favour of information please.
2) Copy submitted to the Dy. CEO (Env), MIDC HQ for favour of information please.
3) Copy submitted to the Superintending Engineer (K), MIDC for favour of information, please.
4) Copy submitted to the Executive Engineer, MIDC, Alibag for favour of information, please.
5) Copy fwcs to the Sub regional Officer, Raigad-2 for information, please.

RBIPPL&HYDROAIR(JV)

Comm.Add: 302. Concorde Premises. Plot No.66A. Sector 11. C B D Belapur. Navi Mumbai-400614

Phone.No: 022-49245642 /43/ 44

Ref:RBHDRO/MPCB/LTR/142/2021-22

To,

Date: 16.12.2021

The Regional Officer- Raigad,
Raigard Bhavan, 6th Floor,
Sector 11, C B D Belapur,
Navi Mumbai- 400614

Sub: Prosecution Notice letter dated 07.12.2021

Sir,

With regards to Board's Direction to CETP to install SCADA and online Monitoring system duly calibrated in presence of RO and to monitor the industries who are discharging substandard quality of effluent into the CETP. This is the part of RIA CETP Co- Operative Society limited and the individual industries. RBIPPL & HYDROAIR (JV) is given the job for up gradation and operation & Maintenance of CETP and no authority is given to do vigilance sampling of individual industries to control the inlet of CETP. Hence all the responsibility to follow your these direction in the purview of RIA CETP Cooperative Society Limited and individual Industries.

Regarding show cause notice dated 30.06.2021 given to RIA Co operative Society Ltd, have not complied MPCB Direction for which RBIPPL & HYDROAIR (JV) is not responsible.

Regarding performance CETP by collecting JVS sampling in the year 2021 and the parameters of COD and BOD is exceeding the standard, we would like to bring to kind notice of MPCB that RBIPPL & HYDROAIR (JV) have observed from your portal reveal that inlet parameters prescribed in the consent is not in the limit especially TDS, COD and BOD are beyond the

consent inlet parameters hence the plant performance cannot be achieved when inlet parameters are beyond the permissible standard.

Please note that the TDS level at inlet parameters is always above 15000 to 24000 ppm as compared to 5000 ppm as per MPCB guidelines. Under these circumstances Biological process cannot function hence plant performance will be certainly hampered.

It is also observed that the TDS in the month of December 2020 (07.12.2020) it was 22667 mg/l, on 09.03.2021 it was 39212 mg/l and on 31.03.2021 it was 23309 mg/l, which according to MPCB guide line should not be more than 5000 mg/l

Similarly inlet COD level on 07.12.2020 was 4720 mg/l, on 13.01.2021 it was 3440 mg/l and on 31.03.2021 it was 3232, on 09.03.2021 it was 3920, on 24.05.2021 it was 4520 mg/l which should be below 2500 mg/l as per MPCB consent hence plant performance cannot be achieved, if inlet parameters are beyond the prescribed limits of consent.

Similarly BOD of inlet is also higher than the consent limits. Following results are extracted from the portal for your information

Date Of Monitoring	Wastewater treated in CETP (MLD)	Wastewater bypassed untreated in the area, if any (MLD)	Status of online CEQMS	Status of hazardous waste storage/ disposal (mt/m)	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
					pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
2020-12-07	0	0	0	0	8.1	1250	4720	662	22667.0	7.6	240.0	728	186	7121.0
2021-01-13	0	0	0	0	7.2	750	3440	400	16034	7.8	130	584	120	6264
2021-03-31	0	0	0	0	7.7	1050	3232	112	39212.0	8.0	110	404	78	2764.0
2021-03-09	0	0	0	0	8.0	1225.0	3920.0	138.0	22026.0	7.8	290.0	720.0	58.0	7028.0
2021-05-24	0	0	0	0	7.6	1400.0	4520.0	396.0	23309.0	8.0	55.0	184.0	92.0	6087.0
2021-08-23	0	0	0	0	8.1	1500.0	4320.0	188.0	0	7.8	310.0	856.0	0	6441.0

In view of the above we could not give the required performance hence you are requested to not to prosecute us as we are not at fault as inlet parameters are beyond consent limits.
MPCB has given Direction to control color and TDS at factory level

We hope you will consider these facts and ask RIA CETP Cooperative Society Limited to control at factory level so that plant performance can achieve desired standards.

Date Of Monitoring	Wastewater treated in CETP (MLD)	Wastewater bypassed untreated in the area, if any (MLD)	Status of online CEQMS	Status of hazardous waste storage/ disposal (mt/m)	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
					pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
2021-10-22	0	0	0	0	8.5	750.0	2416.0	66.0	0	7.3	25.0	88.0	54.0	329.0
2021-11-01	0	0	0	0	8.5	850.0	2928.0	160.0	0	7.7	25.0	112.0	74.0	4820.0

If you observe in the months of November the outlet of parameters of COD & BOD and SS are well within limits which indicates if inlet parameters are in limit plant will give desired performance at outlet.

Thanking you
Yours faithfully

For RBIPPL Hydroair (JV)

H B Singh

Annexure- X

X

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE-RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132

Email: roraigad@mpcb.gov.in
Visit us at: http://mpcb.gov.in

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/ROR/Direction/2022/ 2208080004(A) **Date:** 08.08.2022

To,
M/s. Roha Industrial Association,
MIDC Dhatav, Tal. Roha
Dist. Raigad.

Sub: Direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

Ref:
1. Board consent No. BO/JD(WPC)/UAN N. 0000014897/O/R/CC-180300032 dated 01.03.2018 which was valid upto 31.12.2021.
2. Direction issued vide no. MPCB/JD(WPC)/B-610 dated14.02.2019.
3. Direction issued vide no. MPCB/ROR/TB/Dir/190401-FTS-0156 dated 01.04.2019.
4. Direction issued vide no. MPCB/ROR/TB/Dir/190411-FTS-0176 dated 11.04.2019.
5. Show Cause Notice issued vide no. MPCB/ROR/SCN/2019/190504-FTS-0149 dated 04.05.2019.
6. Direction issued vide no. MPCB/JD(WPC)/B-3398(2) dated 11.09.2019.
7. Direction issued vide no. MPCB/JD(WPC)/Dir/B-201113-FTS-0061 dated 13.11.2020.
8. Direction issued vide no. MPCB/JD(WPC)/Dir/B-210127-FTS-0179 dated 27.01.2021.
9. Show Cause Notice for Closure issued vide no. MPCB/ROR/SCN for closure/2106290009 dated 30.06.2021.
10. Visit of Hon'ble Member Secretary to RIA CETP dated 01.06.2022.
11. Minutes of Meeting dated 01.06.2022.
12. Proposal submitted by SRO Raigad-2 through legal module dated 05.08.2022.

WHEREAS, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries do not have technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP is to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

AND WHEARS, Board is monitoring performance of RIA CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEARS,** it is observed that RIA CETP is not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

AND WHEARS, Board has issued directions from time to time dtd. 14.02.2019, 01.04.2019, 11.04.2019, 04.05.2019, 11.09.2019, 13.11.2020, 27.01.2021 and 30.06.2021 wherein it was directed to improve the O&M of CETP, to provide online continuous monitoring system, provision of NRV, two way SCADA system, etc. **AND WHEARS**, it is observed that you/member industries have not complying most of the directions issued by the Board.

AND WHEARS, Hon'ble Member Secretary, MPCB visited RIA CETP on 01.06.2022 to review the performance of CETP and status of up-gradation of CETP. It is observed that the work of up-gradation and revamping of CETP was not completed in time. CETP has also not complied the directions issued by the Board w.r.t. online continuous monitoring system, two way SCADA system, Segregation of high COD streams, Proposal for installation of common MEE etc.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P & CP) Act, 1974, you are hereby directed to comply following directions:

1. RIA CETP Association shall submit the list of defaulting industries to MPCB within 15 days, who are discharging high COD and TDS effluent to CETP.
2. RIA CETP Association shall not accept the effluent from member industries who are failed to comply the direction issued by the Board towards installation of two ways SCADA system, installation and effective operation of OCMS, strainer, positive discharge, one day holding tank, NRV etc.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option than to initiate further legal action including prosecution against you, which may please by noted.

Killedar 08/08/2022

(V. V. Killedar)
Regional Officer, Raigad

Copy submitted for favour of information to:-
1. Hon'ble Chairman, MPC Board, Mumbai.
2. Member Secretary, MPC Board, Mumbai.

Copy forwarded with compliments to:-
1. Joint Director (WPC), MPC Board, Sion, Mumbai.
2. Regional Officer (BMW), MPC Board, Sion, Mumbai.
3. Law Officer, MPC Board, Sion, Mumbai.

Copy forwarded for information to:-
1. Executive Engineer, MIDC Dhatav, Tal. Roha, Raigad
2. Deputy Engineer, MIDC Dhatav, Tal. Roha, Raigad

Copy for information and necessary follow-up action to:-
Sub Regional Officer, Raigad-2 – He is directed to ensure that letter to be served to the CETP association & submit the compliance report of in stipulated time.

382

1701

963
22/8/22

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)

RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.

Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

17th August 2022

SRLR-2
put up
DLL
18/8/22

THE REGIONAL OFFICER, RAIGAD
MAHARASHTRA POLLUTION CONTROL BOARD,
Raigad Bhavan, 6th Floor,
Sec-11, CBD Belapur,
Navi Mumbaiu 400 601.

Sub : Your Directions under reference No. MPCB/ROR/Direction/2022/2208080004(A) dated 08th August 2022.

Dear Sir,

With reference to your above Directions issued to us we would like to state as under :

1. You have Directed us to submit the list of defaulting industries within 15 days who are discharging high COD and TDS effluent to CETP. In this regard we would like to inform you that the present inlet COD of CETP received from member industries is between 2100 -2000 and always below 2500. This is much below the agreed norms of inlet COD of 3000 to the CETP by the members. This has already been communicated to you. We enclose herewith results of analysis of Joint Vigilant Samples of inlet COD for your reference which validates our claim. As such, since all the member industries are within the parameters of inlet COD norms of CETP.

2. You have further directed us not to accept the effluent from member industries who are failed to comply the direction issued by the Board towards installation of two ways SCADA system, installation and effective operation of OCMS, strainer, positive discharge, one day holding tank, NRV etc. We would like to state that around 20 companies have already completed these requirements. However few are yet to complete due to some technical and financial issues and difficulties faced by them. Some members have therefore requested some more time for completion. We therefore request you to kindly allow us another 30 days so that all the members can complete these requirements.

Sir, you will agree that the members have put in lot of efforts towards improvement in treatment of their effluent and it is noteworthy from the inlet results of CETP. We therefore request you to kindly consider our request above and do the needful. We assure our commitment towards continued efforts on abatement of pollution and saving the environment.

Thanking you,
Sincerely,
For RIA-CETP CO. OP. SOC. LTD.,

R.I.A. CETP CO-OP. SOC. LTD. MIDC ROHA

D.G. NANDGAONKAR,
EXECUTIVE DIRECTOR.

Page No 59 62

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE-RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132

Email: roraigad@mpcb.gov.in
Visit us at: http://mpcb.gov.in

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/ROR/Direction/2022/2208080004(B) **Date:**08.08.2022

To,

1. **M/s. Deputy Engineer,**
   MIDC Sub-Div, Roha
   MIDC Dhatav, Tal. Roha
   Dist. Raigad.

2. **M/s. R&B Infra Projects Pvt. Ltd. and Hydroair Tectonics (PCD) Ltd (JV),**
   RIA CETP Operator,
   MIDC Dhatav, Tal. Roha
   Dist. Raigad.

Sub: Direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Board consent No. BO/JD(WPC)/UAN N. 0000014897/O/R/CC-180300032 dated 01.03.2018 which was valid upto 31.12.2021.
2. Direction issued by the board dated 14.02.2019, 01.04.2019, 11.04.2019. 04.05.2019, 11.09.2019. 13.11.2020, 27.01.2021, 30.06.2021 and 01.12.2021.
3. Visit of Hon'ble Member Secretary to RIA CETP dated 01.06.2022.
4. Minutes of Meeting dated 01.06.2022.
5. Proposal submitted by SRO Raigad-2 through legal module dated 05.08.2022.

WHEREAS, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries do not have technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP is to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

AND WHEARS, Board is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEARS,** it is observed that RIA CETP is not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

AND WHEARS, Board has issued directions from time to time dtd. 14.02.2019, 01.04.2019, 11.04.2019, 04.05.2019, 11.09.2019. 13.11.2020, 27.01.2021, 30.06.2021 and 01.12.2021 wherein it was directed to improve the O&M of CETP, to provide

OCMS, provision of NRV, two way SCADA system, etc. **AND WHEARS**, it is observed that you have not complying most of the directions issued by the Board.

AND WHEARS, Hon'ble Member Secretary, MPCB visited RIA CETP on 01.06.2022 to review the performance of CETP and status of up-gradation of CETP. It is observed that the work of up-gradation and revamping of CETP was not completed in time. CETP has also not complied the directions issued by the Board w.r.t. online continuous monitoring system, Two way SCADA system, Segregation of high COD streams, Proposal for installation of common MEE etc.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P & CP) Act, 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 you are hereby directed to comply the following directions:

1. You shall complete up gradation and revamping work of CETP within stipulated time period. i.e. by 30 August 2022 as committed by the MIDC.
2. MIDC and CETP authority shall put all the existing CETP units in operation and operate it scientifically and ensure the disposal of treated effluent shall achieve consented standards.
3. MIDC and CETP authority shall dispose Hazardous Waste/ETP sludge to the CHWTSDF immediately.
4. MIDC and CETP authority shall make necessary treatment provisions during the up-gradation of the existing units.
5. MIDC shall curtail water supply of the member industries by 50% with reference to Boards consent quantity till completion of the up-gradation and revamping work of CETP.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option than to initiate further legal action including prosecution against you, which may please by noted.

08/08/2022

(V. V. Killedar)
Regional Officer, Raigad

Copy submitted for favour of information to:-

1. Hon'ble Chairman, MPC Board, Mumbai.
2. Member Secretary, MPC Board, Mumbai.

Copy forwarded with compliments to:-

1. Joint Director (WPC), MPC Board, Sion, Mumbai.
2. Regional Officer (BMW), MPC Board, Sion, Mumbai.
3. Law Officer, MPC Board, Sion, Mumbai.

Copy forwarded for information to:-

RIA Association, MIDC Dhatav, Tal. Roha, Raigad

Copy for information and necessary follow-up action to:-

Sub Regional Officer, Raigad-2 – He is directed to ensure that letter to be served to the CETP association & submit the compliance report of in stipulated time.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

Office of the Deputy Engineer,MIDC Roha Sub-Dn. Roha At.Po. Dhatav,
Tal.Roha, Dist. Raigad. Website - www.midcindia.org
E-mail - deroha@midcindia.org Telephone No. 02194-263825

No/Rh/civil/Do 3369 /of'2022.
Office of the Deputy Engineer,
MIDC Roha Sub-Dn.Roha,
Date:- 26 /09/2022.

To,
The Regional Officer,
MPCB, Raigad Bhavan- 2,
6th floor, Sector-11,
C.B.D. Belapur,
Navi Mumbai. 400 614.

Sub :- Direction under section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

Ref :- Your office letter No. MPCB/ ROR/ Direction /2022/ 2208080004(B) dtd. 08.08.2022 received in this office dtd. 12.09.2022 by post.

With regards wide letter sited under reference, we are complying to your directions as below-

Sr. No.	Directions	Comply
1.	The directions for up-gradation and revamping work of CETP within stipulated time period i.e. by 30th August 2022 as Committed by MIDC.	The up-gradation work of CETP almost on completion stage. Under tender Agreement No.C-1 for 2019-2020.The commissioning of the mechanical equipment which is expected to be completed by Nov.2022 .
2.	MIDC and CETP authority shall put all the existing CETP units in operation and operate it scientifically and ensure the disposal of treated effluent shall achieve consented standards.	The plant is operating even though the up-gradation work is going on. We are complying with the specific outlet standards prescribed in the consent order for disposal of treatment effluent which can be seen from MPCB portal.

Page NO 62

65

3.	MIDC and CETP authority shall dispose Hazardous Waste / ETP sludge to the CHWTSDF immediately.	All the Hazardous Waste / ETP sludge had been already removed and disposal off to MWML, Taloja.
4.	MIDC and CETP authority shall make necessary treatment provisions during the up-gradation of the existing units.	Present CETP plant is designed for 22.5 MLD, however only 10 MLD effluent is being received. There are 2 numbers of primary Clarifloculator each one is having treatment capacity of 10 MLD. for secondary treatment there are 3 numbers of Aeration tank and 2 numbers of Secondary Clarifier with each having treatment capacity of 10 MLD, hence by keeping one tank in operation we are upgrading the other tank without affecting the treatment process. Moreover, we have also constructed some new units simultaneously like Anoxic tank, Sludge Thickener Tank, Inlet Chamber, Distribution Chambers and MCC Rooms which is not affecting the treatment process.
5.	MIDC shall curtail water supply of the member industries by 50% with reference to Boards consent quantity till completion of the up-gradation and revamping work of CETP.	Present plant is designed for 22.5 MLD, however only 10 MLD effluent is being received. Already less than 50% effluent is coming to CETP, hence there appears no need to curtails further water supply of the member industries.

The CETP plant is operated scientifically and the units required for up-gradation work also being implemented as per consultant CH2M and tender conditions. It is planned to completed and commission CETP plant by end of November 2022.

Thanking You!

Deputy Engineer,
MIDC Sub-Division, Roha

- Copy Submitted to the Executive Engineer, MIDC Division Alibag, for the favour of information please.
- Copy to the Guard file..

RBIPPL&HYDROAIR(JV)

Comm.Add: 302. Concorde Premises. Plot No.66A. Sector 11. C B D Belapur. Navi Mumbai-400614

Phone.No: 022-49245642 /43/ 44

Ref:RBHDRO/MPCB/LTR/146/2021-22

To,

Date: 14.08.2022

The Regional Officer,
MPCB Raigad.
Raigad Bhavan, 6th floor, Sector - 11,
C.B.D Belapur, Navi Mumbai- 400 614.

Sub: Direction under section33(A) of Water (Prevention & Control of Pollution) Act, 1974, 31(A) of Air ((Prevention & Control of Pollution) Act, 1981.

Sir,

With regards to your letter No.-MPCB/ROR/Direction/2022/2208080004 (B) dated 08.08.2022, we are complying to your directions as below-

S.N.	Directions	Comply
1.	You shall complete up-gradation and revamping work of CETP within stipulated time period i.e. by 30th August 2022 as committed by MIDC.	Almost completed the civil works and will be starting the commissioning of the mechanical equipment which is expected to be completed by 30th August provided the heavy rains and flooding of the plant is reduced to favourable condition
2.	MIDC and CETP authority shall put all the existing CETP units in operation and operate it scientifically and ensure the disposal of treated effluent shall achieve consented standards.	The plant is operating even though the up-gradation work is going on. We are complying with the specific outlet standards prescribed in the consent order for disposal of treatment effluent which can be seen from Mpcb portal.

3.	MIDC and CETP authority shall dispose Hazardous Waste/ETP sludge to the CHWTSDF immediately.	All the Hazardous Waste/ETP sludge had been already removed and disposed off to MWML, Taloja.
4.	MIDC and CETP authority shall make necessary treatment provisions during the up-gradation of the existing units.	Present CETP plant is designed for 22.5 MLD, however only 10 MLD effluent is being received. There are 2 numbers of Primary Clarifloculator each one is having treatment capacity of 10 MLD. For secondary treatment there are 3 numbers of Aeration tank and 2 numbers of Secondary Clarifier with each having treatment capacity of 10 MLD, hence by keeping one tank in operation we are upgrading the other tank without affecting the treatment process. Moreover, we have also constructed some new units simultaneously like Anoxic Tank, Sludge Thickner Tank, Inlet Chamber, Distribution Chambers and MCC Rooms which is not affecting the treatment process.
5.	MIDC shall curtail water supply of the member industries by 50% with reference to Boards consent quality till completion of the up-gradation and revamping work of CETP.	Present plant is designed for 22.5 MLD, however only 10 MLD effluent is being received. Already less than 50% effluent is coming to CETP, hence there appears no need to curtail further water supply of the member industries. The further water supply curtailment may cause great harm to Industry with production loss. Some of the industries have shifted to Gujarat and some more might go to elsewhere.

The work of OCMS, provision of NRV, two way SCADA system etc. need to be taken by RIA CETP Co- Operative Society Limited and the individual industries. RBIPPL & HYDROAIR (JV) is assigned up gradation and operation & Maintenance of CETP and scope is within battery limit of CETP.

The CETP Plant is operated scientifically and the units required for up-gradation work also being implemented as per Consultant CH2M and tender conditions. it is planned to complete and commission CETP Plant by end of November 2022. There is slight delay in progress of work due to heavy rains and flood situations.

You are requested to please take the issue of control of color, odour and TDS at factory level with RIA CETP Cooperative Society Limited.

Thanking you
Yours faithfully

For RBIPPL Hydro Air (JV)

H B Singh

Copy Submitted to : Hon'ble Chairman, MPCB, Mumbai.
Copy Submitted to : Hon'ble Joint Director (WPC), MPCB, Mumbai.
Copy Submitted to : Regional Officer, MPCB, Raigad.
Copy Submitted to : Sub-Regional Officer, MPCB, Raigad-2.
Copy Submitted to : Chief Engineer, MIDC(HQ), Mumbai.
Copy Submitted to : Superintending Engineer, MIDC(K), Mumbai.
Copy Submitted to : Executive Engineer, MIDC(Alibag), Mumbai.
Copy Submitted to : Superintending Engineer, MIDC(K), Mumbai.
Copy Submitted to : Deputy Engineer, MIDC (Roha), Mumbai.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel:24024022/24020781/24010437
Fax: 24093814 / 24044532
website:http://www.mpcb.gov.in
E-mail: enquiry@mpcb.gov.in

Regionl Officer, Thane
5th Floor, office complex Bldg
Near Mulund Check Naka,
Thane-400604

NO.MPCB/JD(WPC)/ Dir/B-201113-FTS-0061 Date: 13.11.2019

By RPAD/email

To,
M/s RIA CETP Co-op. Society Ltd.,
Plot No.6, MIDC Dhatav,
Tal. Roha, Dist. Raigad

Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: 1) Consent granted to your CETP.
2) Directions Issued by the Board for installation of SCADA Automation Control system vide letter No.dtd. 20/2/2016
3) Direction issued for short term & long term measures vide letter dtd 25/8/2016.
4) Direction issued to industries for implementation of monitoring protocol vide letter dtd. 11/08/2017.
5) Minutes of Personal Hearing extended to CETPs at HQ on 26/08/2019.
6) Direction issued to you vide letter dtd. 11/09/2019.
7) Minutes of Personal Hearing extended to CETPs at HQ on 25/09/2019, 26/09/2019, 27/09/2019.

WHEREAS, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries lack technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

2..

AND WHEREAS, you have been granted Conditional Consent and Authorization under the provisions of the Water (P&CP) Act, 1974, and the Air (P&CP) Act, 1981 and the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016. AND WHEREAS, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangement so as to achieve the standards prescribed in the consent order.

AND WHEREAS, Board has issued direction dtd 20.02.2016 wherein it was directed to you to install SCADA automation control system at CETP for the parameters flow and pH of member industries generating effluent 100 CMD and above. And, it was also directed to submit proposal for ensuring installation of SCADA system at CETP and member industries generating effluent 100 CMD and above within three months in time bound manner.

AND WHEREAS, it is observed that you have not provided SCADA automation control system thus not complied with the directions issued by the Board on 20.02.2016.

AND WHEREAS, you are lacking in administrative control over CETP and don't have proper vigilance on your member industries. The major flaws such as variation in hydraulic flow and pollution load, operation of OCEMS, sludge handling, finding and punishing the defaulter member industries.

AND WHEREAS, Board has issued direction dtd 11/09/2019 and directed to comply with specific parameters like NH3-N, TKN, Phenols, Cynide, Cu, Mn and Fe.

AND WHEREAS, Maharashtra Pollution Control Board had issued various directions to you regarding improvement in operation and maintenance of CETP so as to meet consented norms.

AND WHEREAS, Board is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. AND WHEREAS, it is observed that you have not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

AND WHEREAS, The Board has already taken policy dicission for financial assistance for installation of common MEE for treatment and disposal of high COD effluent that financial assistance will be extended upto 75% from the MIDC & MPCB and CETP association/

3..

industries have to contribute 25% but you are failed to submit such proposal along with quantification of high COD effluent generation in your area.

AND WHREAS, the CETP has failed to monitor and control of colour at source therefore Board has issued circular on 13/11/2020 to control colour at source and no colour shall be noticed at the inlet of the CETP.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, you are directed to comply following directions:

I. The industries having effluent generation 25 CMD and more shall install online monitoring system duly calibrated for pH, flow, BOD, COD and SS within one month. And the industries having effluent generation less than 25 CMD shall install online monitoring system duly calibrated for pH & flow within Three months. The same shall be further attached to the SCADA of CETP. CETP shall monitor it regularly.

II. You shall ensure continuous data transmission through OCEMS to MPCB and CPCB server. The calibration of OCEMS shall be carried out regularly.

III. The industries shall provide positive discharge facilities and they shall terminate underground disposal mechanism to MIDC drains immediately. The outlet shall be secured with lock and key arrangements with strainer.

IV. The high COD effluent stream having COD & TDS Conc.> 5000 mg/l shall be segregated, treated and disposed separately without mixing to effluent discharging to CETP.

V. You shall submit proposal for installation of common MEE for treatment and disposal of high COD effluent stream within 15 days.

VI. You shall operate CETP continuously and efficiently round o'clock to meet all consented standards including specific parameters. In no case, sub standards quality effluent shall be discharged into environment.

VII. You shall ensure that the colour shall be treated at the source as per the Board circular dtd 13/11/2020.

VIII. You are directed to submit CETP data in compliance module daily.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option than to initiate further legal action including prosecution against you, which may please by noted.

(Ashok Shingare, IAS)
Member Secretary

Copy submitted for information to:
Hon'ble Chairman, M.P.C. Board, Mumbai.

Copy to

1. Joint Director (WPC). M.P.C. Board, Mumbai.
2. Law Officer, MPC Board, Sion, Mumbai.
3. Regional Officer, Raigad.- He is directed to ensure compliance of CETP.
4. Sub-Regional Officer,Raigad-II, MPCB - He is directed to serve this direction to CETP & Keep follow-up for compliance.

Annexure-XII-2

XII-2

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24024068 / 24023515
Website: http://mpcb.gov.in
E-mail: jdwater@mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

NO.MPCB/JD(WPC)/ Dir/B- 2/0123-F75-0139 Date: 27.01.2021

By RPAD/email

To,

M/s RIA CETP Co-op. Society Ltd.,
Plot No.6, MIDC Dhatav,
Tal. Roha, Dist. Raigad

Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: 1) Consent granted to your CETP.
2) Directions Issued by the Board for installation of SCADA Automation Control system vide letter No.dtd. 20/2/2016
3) Direction issued for short term & long term measures vide letter dtd 25/8/2016.
4) Direction issued to industries for implementation of monitoring protocol vide letter dtd. 11/08/2017.
5) Direction issued to you vide letter dtd. 13.11.2020.

WHEREAS, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries lack technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

AND WHEREAS, Board is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEREAS**, it is observed that you have not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

AND WHEREAS, Board has issued direction dtd 13.11.2020 wherein it was directed that the industries having effluent generation 25 CMD and more shall install online monitoring system duly calibrated for pH, flow, BOD, COD and SS within one month. And the industries having effluent generation less than 25 CMD shall install online monitoring system duly calibrated for pH & flow. The same shall be further attached to the SCADA of CETP which shall be monitored regularly.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, you are directed to comply following directions:

1. The industries having effluent generation and disposal to CETP shall have installed SCADA. They shall install sensor and Non-Returnable Valve(NRV) by 26.02.2021. The copy of work order in this effect shall be submitted by 31.01.2021 to the Board.

2. You shall accept discharge of treated effluent from the industries which shall complying following conditions.
   (I) Provided positive discharge with strainer, lock & key arrangement, NRV with control equipment for discharge line.
   (II) Provided SCADA system duly calibrated for pH, flow, BOD, COD and SS;
   (III) Declared concentrated stream of effluent with quantity and modes of its disposal (present & future).
   (IV) MIDC certification for confirmation on single disposal line to inlet of CETP through manhole and not using water from any other source than dedicated MIDC water supply.

3. The industries shall provide outlet with NRV & mechanism which in case of violation of disposal standards will automatically shut the valve and prevent any further effluent flow into sump/inlet of CETP and auto sampler at individual outlet of ETP before 26th Feb 2021. The copy of work order in this effect shall be submitted by 31.01.2021 to the Board. The industries shall not be allowed to discharge the effluent to CETP without compliance.

4. The industries shall submit internal Audit Report confirming pollution load to be treated in their individual ETP and related to CETP.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option

than to initiate further legal action including prosecution against you, which may please by noted.

(Ashok Shingare, IAS)
Member Secretary

Copy submitted for information to:
Hon'ble Chairman, M.P.C. Board, Mumbai.
Copy to

1. Joint Director (WPC). M.P.C. Board, Mumbai.
2. Law Officer, MPC Board, Sion, Mumbai.
3. Regional Officer, Raigad - He is directed to ensure compliance of CETP.
4. Sub-Regional Officer-Raigad-II- He is directed to serve this direction to CETP/MIDC & Keep follow-up for compliance.
5. Executive Engineer, MIDC - He is directed to follow the directions.

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED
(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)
RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.
Tel : 02194 - 263599, Fax : 264594 Email : riocetp@gmail.com

Date: 05th April 2021

To,

The Hon. Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru point, 2-4 Floor,
Near Sion Circle, Sion (East)
Mumbai 400022

Sub : Directions vide Letter No. MPCB/JD(WPC)/Air/3-210/27- FTS-0179 dated 27.01.2021

DIRECTIONS regarding the online monitoring of the samples at source of the individual Industries including all the five (5) parameters namely pH, Flow, BOD, COD, TSS along with the positive discharge, lock and key arrangement, NRV, Auto sampler and connected to CETP through SCADA with two (2) way connectivity, has been issued to all industrial areas with CETPs.

This is in reference to the directions issued by MPCB, in January 2021 regarding the online monitoring of the samples at source of the individual Industries including all the five (5) parameters namely pH, Flow, BOD, COD, TSS along with the positive discharge, lock and key arrangement, NRV, Auto sampler and connected to CETP through SCADA with two (2) way connectivity . These directions have been issued to all industrial areas with CETPs.

In the earlier directions from MPCB, issued couple of years back, it was clearly mentioned that only pH and flow meter was to be installed for the SSI, who are discharging effluent quantity below 25 CMD. The same was again repeated as per letter dated 23rd November 2020.

As per earlier directions from MPCB CETP associations have taken effective steps to improve the performance. Moreover, each industrial area has a different configuration / mix of industries and effluent collection system. In some areas, there is no drainage system OR no proper sewerage system provided by MIDC for segregation of effluent from different types of industries. Some CETPs depend on tanker system for transportation of effluent. In such a situation, elaborate online monitoring system, positive discharge, NRV, auto sampler and lock and key are meaningless. Elaborate online monitoring system, positive discharge, NRV, auto sampler and lock and key needs to be insisted on selective basis in consultation with the CETP associations, particularly for small scale industries.

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED

(Regn. No. RGD/RIA/GN/(0)904/94 dtd 7.9.94)

RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.

Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

Office bearers of CETPs and industrial associations have recently discussed the issue in a joint meeting and we are of the view that having online monitoring with all the above five (5) parameters will not be viable both financially and operationally particularly for the SSI Units. Monitoring the pH and flow by CETP associations may prove to be sufficient in majority of cases.

Moreover, post Covid lock down, the SSI units are already burdened with lack of man power, financial crisis and almost no work orders. Thus it is impossible to go ahead with such unnecessary directions, as it will indirectly lead to forceful shutdown of the Industries.

Thanking you,

Yours Truly

FOR RIA-CETP CO. OP. SOC. LTD.

D. G. Nandgaonkar

Executive Director

R.I.A. CETP CO-OP. SOC. LTD. MIDC ROHA

CC to :

KAMA & COSIA

Page NO. - 75

S. No	Name of CETP	RIA CETP Co. Soc. Ltd.
1	Total No of member Industries	33
2	Total No of Industries discharging effluent to CETP	Avg. 16 MLD
3	No. of Industries Issue Purchase Order for Two Way SCADA for pH, Flow, BOD, COD & SS	Most of the member industries have installed On-line measurement devices which are duly connected to CETP server/MPCB server.
4	No. of Industries Provided Two Way SCADA for pH, Flow, BOD, COD & SS	Almost all the member industries have installed On-line measurement devices which are duly connected to CETP server/MPCB server. However, many member industries have observed that their devices do not work properly and need frequent cleaning and wiping to avoid erratic result. Servicing support from suppliers is also very poor.
5	No. of Industries Provided Non Returnable Volve(NRV) & Sensor	None of the member industry pumps treated effluent directly into the chamber. It is pumped to chamber inside the premise from where effluent flows by gravity to the CETP chamber. In such situation NRV, which is necessarily a back flow device, would be of no use.
6	No. of Industries Provided Positive Discharge with Strainer, Lock & Key Arrangement, NRV with control equipment	None of the member industries pump their treated effluent directly into the outlet chamber connected to CETP. Treated effluent by the member industries is pumbed into the Chamber inside their premises and it is further flown by Gravity into the CETP inlet Chamber outside the premises. Thirteen (13) member industries have provided Lock & Key Arrangement. In such situation NRV, which is necessarily a back flow device, would be of no use

7	No. of Industries declared concentrated stream of effluent with quantity & mode to disposal	Members Industries had declared details of concentrated stream of effluent to MPCB in response to their circular in the year 2013. However, we are asking all member industries to update the same w.r.t present status and likely future scenario. Please note this exercise would require time to complete
8	No of industries obtained confirmation of single disposal line to inlet of CETP and not using any other source of water supply than dedicated MIDC water supply	To best of our knowledge, all member industries are connected through a single disposal line to CETP Chambers and not using any other source of water supply than dedicated MIDC water supply. However it is requested to provide us with a format which we can share and obtain details from Member Industries.
9	No. of Industries Provided Auto Sampler at Individual outlet	Need time to provide Auto Sampler at individual outlet
10	No. of industries submitted Internal Audit Report confirming pollution load to be treated in individual ETP and related to CETP	Member industries have already been communicated regarding requirement of internal audit and its compliance. This process would require more time.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel:24010437/24020781/24014701
Fax: 24024068/ 24023515
Website:http://www.mpcb.gov.in
E-mail: jdwater@mpcb.gov.in

Kalpataru Point, 2nd- 4th Floor,
Opp. PVR Cinema,
Near Sion Circle, Sion (E),
Mumbai – 400022

No. 210305-FTS-0054

Date: 05/03/2021

By RPAD/email

To,

M/s RIA CETP Co-op. Society Ltd.,
Plot NO. 6, MIDC Dhatav,
Tal. Roha, Dist. Raigad

Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: 1) Consent granted to your CETP.
2) Directions Issued to industries for implementation of monitoring protocol vide letter dtd. 11/08/2017
3) Direction issued to you vide letter dtd 27.01.2021.

WHEREAS, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries lack technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

WHEREAS, the Maharashtra Pollution Control Board has granted you conditional consent to operate for common Effluent Treatment Plant subject to certain terms and conditions including important condition to maintain and operate the same properly so as to achieve the consented standards.

AND WHEREAS, Board has is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEREAS**, it is observed that you have not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

AND WHEREAS, it is observed that the poor operation and maintenance of CETP is due to lack of skilled technical manpower, poor technical knowhow and administration over the member industries.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, you are directed to comply following directions:

1. The CETP shall appoint skilled technical person as Chief Executive Officer, Chief Operator at CETP with at least qualification of MSc (Environment Science) or B.E. (Chemical) with five years of experience in relative field.
2. The CETP shall appoint Chief Chemist with at least qualification of BSc (Chemistry/Envt. Science) with three years of experience in relative field.
3. The CETP shall appoint personnel for round the clock management of the CETP and adequate number of vigilance teams.
4. The appointment/removal of CEO and chief chemist will be made with prior approval of MPCB.
5. The CETP shall appoint adequate manpower for vigilance of member industries for better compliance.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option than to initiate further legal action including prosecution against you, which may please by noted.

(Ashok Shingare, IAS)
Member Secretary

Copy submitted for information to:
Hon'ble Chairman, M.P.C. Board, Mumbai.
Copy to

1. Joint Director (WPC). M.P.C. Board, Mumbai.
2. Law Officer, MPC Board, Sion, Mumbai.
3. Regional Officer, Raigad- He is directed to ensure compliance of CETP.
4. Sub-Regional Officer, Raigad II-He is directed to serve this direction to CETP & Keep follow-up for compliance.

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED
(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)
RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.
Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

07th March 2021

To,

THE HON. MEMBER SECRETARY,
MAHARASHTRA POLLUTION CONTROL BOARD,
Kalpataru Point, 2-4th Floor,
Near Sion Circle, Sion (East),
Mumbai 400 022.

Sub : Your Directions No. 210305-FTS-0054 dated 05.03.2021 u/s 33A of Water (Prevention & Control of Pollution) Act, 1974.

Dear Sir,

We are in receipt of your Directions 210305-FTS-0054 dated 05.03.2021 u/s 33A of Water (Prevention & Control of Pollution) Act, 1974. With regards to the same we would like to state as under :

1. The CETP has already appointed Whole Time Working Director /CEO who is a Technically Skilled person having qualification of Diploma in Chemical Engineering and having 33 years of aggregate experience in Production and in Environmental Sciences.
2. We have Head of Operations / Chief Chemist whose qualification is B.Sc. Chemistry with a Post Graduate Diploma in Environmental Sciences and experience of 15 years.
3. Presently the CETP operations have been handed over to MIDC who in turn have appointed the Operator with effect from 01.02.2020. The Operator has also appointed Chief Chemist and Shift wise responsible persons.
4. CETP has appointed adequate manpower for round the clock vigilance of Member Industries for better compliance.

Hope this letter suffice and satisfy the Directions.

Thanking you,

Sincerely,
For RIA-CETP CO.OP. SOC. LTD.,

D.G. NANDGAONKAR
EXECUTIVE DIRECTOR.

Annexure - 3

Item No. 8 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

Original Application No. 58/2022 (WZ)
I.A. No. 73/2022

Aryavart Foundation

.....Applicant

Versus

M/s Ria CEPT Co-Op Society Ltd. & Ors.

....Respondent(s)

Date of hearing: 31.03.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant	:	Shri Raj Panjwani, Sr. Advocate along-with Dr. Surendra Singh Hooda, Advocate
Respondent(s)	:	Mr. Saurabh Kulkarni, Advocate for R-1/PP Mr. Vilas A. Jadhav, Advocate for R-2/MPCB Mr. V. V. Killedar, R.O. MPCB for R-2 Mr. Aniruddha Kulkarni, Advocate for R-3/CPCB Ms. Shyamali along-with Ms. Harshita Bhanushali, Advocates for R-4/MIDC

ORDER

1. From the side of Applicant, learned Senior Counsel Shri Raj Panjwani along-with learned Counsel Dr. Surendra Singh Hooda have appeared.

2. From the side of Respondent No. 2/MPCB, learned Counsel Mr. Vilas Jadhav has appeared. He has pointed out that Respondent No. 4/MIDC was directed by the Answering Respondent to take over the CETP at Roha Industrial Area and the letter regarding handing over of the said CETP is annexed at page no. 700 of the paper book, where-in it is mentioned that "as per the directions of MPCB, the CETP at Roha Industrial Area, which is in possession of M/s. RIA CETP Co. Op. Society

Ltd. is handed over to Deputy Engineer, MIDC, Sub-Division, Roha and further the same is handed over to M/s. R & B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) for upgradation and O&M (Operation & Management). The inventory of structures/installations in the CETP premises is as per annexure-I enclosed."

3. Thereafter learned Counsel for Respondent No. 2/MPCB has drawn our attention to page no. 501 of the paper book, which is a direction issued by the Answering Respondent to the Chief Executive Officer, MIDC under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, where-in at Serial No. 4, the matter of RIA CETP has been dealt with, where-in it has been recorded that "the concentrated pollution load is received at Inlet of CETP. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. The Board has closed down industries which are grossly violating disposal standards to the inlet of CETP. The CETP has proposed the upgradation and expansion of existing CETP. Accordingly, Board has granted Consent to Establish for upgradation and expansion of CETP on 26.03.2015" and at page no. 505 of the paper book, following is recorded:-

> *" 1) You shall take over the non-conforming CETPs namely, TEPS-CETP, D-CETP Chemical, Additional Ambernath CETP, RIA CETP, PRIA CETP and Lofe CETP located in MIDC areas, within a period of 3 months i.e. on or before 31/05/2017.*
>
> *2) You shall operate & maintain these CETPs by your own or otherwise through an Expert Agency.*
>
> *3) In case the MIDC appoint an Expert Agency for operation & maintenance of the above CETPs, then, the Member Industries/CETP Association shall not directly pay the cost of operation & maintenance to the Expert Agency. MIDC shall collect the said cost from the Member Industries of the aforesaid CETPSs.*
>
> *4) MIDC being the infrastructure/nodal agency, shall take up the job of operation & maintenance of above non-conforming CETPs within a period of 3 months from the date of receipt of these directions.*

5) *You shall submit the time bound program to take over the non-conforming CETPs in MIDC area within a period of one month from the date of receipt of these directions.*

In case of failure, the Maharashtra Pollution Control Board will initiate appropriate legal action against the MIDC, which please note."

4. As per the above, the learned Counsel for the Respondent No. 2 has also drawn our attention to page no. 343 of the paper book, which contains the EC granted to M/s. RIA-CETP Co. Operative Society Ltd. while at page no. 716 of the paper book, the Regional Officer of the MPCB, Raigad had issued direction dated 08.08.2022 under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. Roha Industrial Association, MIDC Dhatav, Taluka: Roha, District: Raigad. We enquired from the learned Counsel for the Respondent No. 2/MPCB as to why the said direction was issued to M/s. Roha Industrial Association instead of the RIA-CETP Co. Op. Housing Society Ltd., no appropriate reply could be given by him. Therefore, we direct the learned Counsel to file an additional affidavit clarifying this position.

5. Our attention is also drawn by the learned Counsel for the Respondent No. 2/MPCB to page no. 703 of the paper book, which contains the Renewal of Consent to Operate granted to M/s. RIA CETP Co. Op. Society Ltd. dated 30.07.2022, which is valid from 31.12.2021 till 31.12.2026.

6. From the side of Respondent No. 4/MIDC, learned Counsel Ms. Shyamali has appeared, who has drawn our attention to page no. 427 of the paper book, where-in in para no. 24, it is submitted that in view of the directions of the MPCB, MIDC has appointed M/s. CH2M Hill (India) Pvt. Ltd., (now Jacobs) ("expert agency") as a Project Management Consultant (PMC) to carry out assessment of the condition of RIA CETP

as well as for developing water resiliency through recycling of water in the MIDC areas and associated infrastructures.

7. It is further submitted in this affidavit that the rehabilitation and upgradation work of Roha CETP is going on, which is planned to be completed and commissioned by 31st January 2023, which date has now been shifted to 30.04.2023 (as apprised orally by the learned Counsel). It has been orally submitted by the learned Counsel that after the completion of this work, they are ready to handover to the Respondent No. 1-M/s. RIA CETP after 60 months from the date of commissioning but this fact may be brought on record by the learned Counsel for the Respondent No. 4 by filing an additional affidavit, if so desired.

8. From the side of Respondent No. 1/Project Proponent, it has been brought to our notice that one M/s. Sudarshan Chemicals is generating 14.40 MLD effluent, which is also going to the collection tank of the CETP outlet point. Therefore, the same is a necessary party in this case. We are convinced with this argument and are of view that M/s. Sudarshan Chemicals should be impleaded as one of the Respondents i.e. as Respondent No. 5 and amended memo of parties shall also be placed on record forthwith. After the amendment, we direct the Registry to issue notice to the said newly impleaded Respondent, returnable within 04(four) weeks.

9. From the side of Applicant, learned Senior Counsel has drawn our attention to page nos. 94-95 of the paper book, which is a visit report dated 20.01.2021 conducted by the Respondent No. 2/MPCB, where-in at serial no. 11, it is recorded that “after repetitive instructions to CETP in-charge to inform the list of defaulting industries, whereas CETP Authority failed to comply the same”. In this very report, at serial no. 6, it is

recorded that “mechanical bridge and secondary clarifier were not in operation”, at serial no. 7, it is recorded that “sand filter and carbon filter were found not in operation” and at serial no. 8, it is recorded that “filter press was found not in operation, sludge handling was found poor in condition”. Having drawn our attention to this, it is vehemently argued by the learned Senior Counsel that no such information till date has been collected as to who were the defaulting industries.

10. After having heard the arguments of the learned Counsel for the parties, who are present today, we are of the view that lot of ambiguities are there in this case, which need to be clarified before we arrive at a final conclusion as to who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and in this regard, we find that the Joint Committee Report is also very vague because it is not indicated in it as to from which date, the violation has started happening and till when. Therefore, we deem it appropriate to order that the Joint Committee shall submit an additional report in this regard before us before the next date or within a period one month positively, whichever is earlier.

Put up this matter for hearing on 26.05.2023

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 31, 2023
Original Application No. 58/2022 (WZ)
I.A. No. 73/2022
P.Kr

Annexure - 4

ADDITIONAL REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ)

(Aryavart Foundation Vs M/s. RIA CETP Co-Op. Society Ltd. & Ors.)

IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 31.03.2023 REGARDING NON-COMPLIANCE OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA

FOR SUBMISSION TO

HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

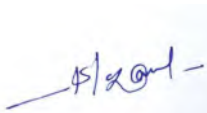
July 2023

ADDITIONAL REPORT OF JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 58/2022 (WZ)

(Aryavart Foundation Vs M/s. RIA CETP Co-Op. Society Ltd. & Ors.)

IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 31.03.2023

REGARDING NON-COMPLIANCE OF M/S. RIA CETP CO. OP. SOCIETY LTD., MIDC ROHA DIST. RAIGAD MAHARASHTRA

Name	Department/ Organization	Signature
Shri. E. Thirunavukkarasu Scientist 'E'	Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Nagpur	
Shri. Pratik Bharne Scientist 'E'	Central Pollution Control Board, Regional Directorate, Pune	
Shri. Jaywant Hajare Regional Officer	Maharashtra Pollution Control Board, Raigad	

CONTENT

LIST OF ANNEXURES

ADDITIONAL REPORT OF JOINT COMMITTEE IN COMPLIANCE WITH ORDER OF HON'BLE NGT DATED 31.03.2023 IN THE MATTER-ORIGINAL APPLICATION NO.58/2022 (WZ) (ARYAVART FOUNDATION V/S M/S RIA CETP CO-OP SOCIETY LTD & ORS.)

01. BACKGROUND:

Hon'ble NGT vide order dated 31.03.2023 in the matter OA 58 of 2022 (WZ) (Aryavart Foundation Vs M/s RIA CETP Co-Op Society Ltd. & Ors.) directed to submit additional report on clarifications regarding who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and violation period. The copy of the aforesaid order is provided as **Annexure-I.**

The relevant para 10 of the said order is reproduced as below-
"10. After having heard the arguments of the learned Counsel for the parties, who are present today, we are of the view that lot of ambiguities are there in this case, ***which need to be clarified before we arrive at a final conclusion as to who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and in this regard, we find that the Joint Committee Report is also very vague because it is not indicated in it as to from which date, the violation has started happening and till when.*** *Therefore, we deem it appropriate to order that the Joint Committee shall submit an additional report in this regard before us before the next date or within a period one month positively, whichever is earlier."*

2.0 APPROACH:

The committee convened meeting and requested MPCB for the compilation of data required for the Additional Report on following points -

- Analysis reports of the monitoring carried out by MPCB at Inlet and Outlet of CETP to verify the violations of CETP.
- Operator of the CETP.

MPCB is carrying out weekly sampling at the inlet and outlet of CETP since 2009. However, on few instances sampling could not be carried out weekly. The period considered for the verification of the violations is **five years** (2017-18 (from April 2017) to 2021-22 (up to March 22) considering the registration of this Original Application (i.e. 30.05.2022) referring Rule-15 (3) The NGT Act, 2010 under relief, compensation & restitution and current financial year 2022-2023 (one **year**). Thus, total six years are considered. Accordingly, the results for the parameters viz pH, BOD, COD & TSS are compiled and given at **Annexure-II.** The yearly average, minimum & maximum values are given in **Table-01** as below-

TABLE-01 ANALYSIS RESULTS- INLET & OUTLET OF CETP-ROHA

(Yearly Average, Minimum & Maximum values)

Year(S)		Inlet to CETP					Outlet of CETP				
	Design parameter/ Standards	pH	BOD*	COD*	SS	TDS	pH	BOD	COD	SS	TDS
		5.5-9.0	1000	2500	500	NS	5.5-9.0	100	250	100	NS
01.04.2017 TO 31.03.2018	Av	7.48	910	2625	257	2877	7.58	260	732	142	2079
	Min	6.4	210	640	88	13056	7.3	**55**	212	48	5882
	Max	8.9	2200	6000	792	25494	7.9	**1100**	**2912**	**380**	19011
01.04.2018 TO 31.03.2019	Av.	7.53	931	2930	495	5153	7.5	253	797	109	1569
	Min	6.6	320	1104	118	7107	7	**78**	228	26	2390
	Max	8.5	2800	7240	7240	21014	8	**1050**	**2912**	**262**	5315
01.04.2019 TO 31.03.2020	Av	7.45	423	1350	219	10164	7.47	132	428	115	5146
	Min	5.9	85	280	2	3130	6.9	**34**	116	48	1727
	Max	8.6	1250	3344	816	26472	8	**1000**	**3312**	**484**	21318
01.04.2020 TO 31.03.2021	Av	7.6	794	2607	323	16088	7.58	227	711	111	7831
	Min	6.1	190	592	4.2	5075	**5.3**	**46**	160	3	2287
	Max	8.4	3100	9680	980	39212	8	**825**	**2640**	**294**	27344
01.04.2021 TO 31.03.2022	Av	7.53	790	2390	335	3753	7.7	197	580	159	5259
	Min	6.1	72	272	56	9186	7.1	25	88	28	329
	Max	8.5	1700	4880	1408	23309	8.9	**950**	**2096**	**816**	16336
01.04.2022 TO 31.03.2023	Av	7.02	1007	2965	317	-	7.46	154	470	126	1774
	Min	2.1	450	1456	68	-	5.6	**34**	108	16	1128
	Max	8.4	2900	10720	1278	-	8.4	**750**	**2432**	**996**	17351

(Note- All the values are expressed in mg/l except pH, Av-Average, Min-Minimum, Max-Maximum,
*Design parameters/Design Inlet Standards, NS- Not Specified)

3.0 OBSERVATIONS & FINDINGS:

3.1 PERIOD OF VIOLATION:

It is observed from the analysis results (**Annexure-II, Also Table-01** as given above) that CETP was not complying with discharge standards for the duration taken in to consideration (based on **para 2.0** above) i.e. April 2017 to March 2023 (274 sampling) (total six years). However, at few instances (27 out of 274) of sampling in between, the CETP was found complied with outlet standards for the analyzed parameters including pH, SS, BOD & COD. Therefore, the period of violation is April 2017 to March 2023 (274 sampling) (total six years).

It is also to mention here that the CETP was not conforming to the discharge standards mostly since 2009, as informed by MPCB. MPCB has taken various actions including directions are already enumerated in earlier Joint Committee Report. It is informed by MPCB that the work of up-gradation of CETP is still not completed as per visit of the MPCB official on 02.05.2023. The copy of the MPCB visit report is given at **Annexure-III.**

CETP violated the discharge standards due to-

- Inadequate treatment and improper operation of treatment units/process installed in CETP.
- Discharge of effluent not conforming to the discharge standards by member industries i.e. defaulting industries.

3.2 RESPONSIBILITY FOR PAYING ENVIRONMENTAL COMPENSATION FOR THE PERIOD FOR WHICH THE CETP WAS NOT FUNCTIONING ACCORDING TO CONSENTED PARAMETERS

3.2.1 Responsibility of CETP operator on account of inadequate treatment and improper operation of treatment units/process installed in CETP that led for the violation of the discharge standards -

CETP was operated by the M/s. RIA Co. Op. Society Ltd since its establishment in the year 2005. In view of continuous non-compliance of outlet norms, MPCB initiated actions against the non-complying CETPs, including RIA CETP in 2017 (06.03.2017, **Annexure-IV**) with directions to Chief Executive Officer (CEO), MIDC, under Section-33 A of Water (Prevention and Control of Pollution) Act, 1974., to comply with the following directions-
“

i) MIDC shall take over the non-conforming CETPs namely, TEPS-CETP, D-CETP Chemical, Additional Ambernath CETP, RIA CETP, PRIA CETP and Lote CETP located in MIDC areas, within a period of 3 months i.e., on or before 31.05.2017.

ii) ***MIDC shall operate & maintain these CETPs by its own or otherwise through an Expert Agency.***

iii) *In case, the MIDC appoint an Expert Agency for operation & maintenance of the above CETPs, then the Member industries/CETP Association shall not directly pay the cost of operation & maintenance to the Expert Agency. MIDC shall collect the said cost from the Member Industries of the aforesaid CETPs.*

iv) ***MIDC being the infrastructure/nodal agency, shall take up the job of operation & maintenance of above non-conforming CETPs within a period of 3 months from the date of receipt of these directions.***

v) *MIDC shall submit the time bound program to take over the non-conforming CETPs in MIDC area within a period of one month from the date of receipt of these directions.*"

Pursuant to the directions of MPCB, the CETP under the possession of M/s RIA CETP Co-Op. Society Ltd. was handed over to Deputy Engineer, MIDC, Sub-Division, Roha, and further MIDC handed over to operator/contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) for up-gradation, and Operation & Maintenance (O & M) on 01.02.2020. The copy of the Handing over letter dtd 01.02.2020 is given at **Annexure-V**. The responsibilities of MIDC, RIA CETP Co-op Soc Ltd and Operator are mentioned in the aforesaid letter.

In the **Tri-Party Agreement (Annexure-VI)** between MIDC (facilitator), Operator or Contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) and Member Industry, under –

Clause-10-. Indemnity: *MIDC's role in this agreement is that of a facilitator only. It is the responsibility of the Member Industry to discharge the effluent in its outlet as per consent granted by MPCB and as per CETP inlet parameters. The effluent received in CETP is to be treated according to the disposal standards of MPCB by the Contractor as per Consent issued by MPCB.* ***Thus, the responsibility of treatment and compliances at the source rests with the Member Industry and responsibility of treatment and compliances at CETP rests with the Contractor. The Contractor and the Member Industry shall indemnify and hold harmless MIDC from any dispute resulting out of treatment standards and compliances.*** *MIDC shall promptly notify the, Contractor / the Member Industry of any such claims upon receiving notice or being informed of the existence thereof. Upon such notice from the MIDC, the Contractor and the Member Industry shall promptly take such action as may be necessary to protect and defend MIDC against such claims, and herewith undertakes and indemnifies MIDC against any losses, costs or expenses incurred in connection therewith. MIDC reserves its right to recover such losses, costs or expenses incurred in connection therewith from the Member industry and /or the Contractor.*

Therefore, considering the change in operator of the CETP, handover letter dtd 01.02.2020, Tri-Party Agreement and based on the consideration of the violation period i.e. April 2017 to March 2023, the responsible operator of the CETP for paying Environmental

Compensation for which the CETP was not functioning according to consented parameters are given in following **Table-02** -

TABLE-02 CETP OPERATOR AND PERIOD OF VIOLATION

Name of Operator(s)	Period of Violation
RIA CETP Co-Op. Society Ltd.	01.04.2017 to 31.01.2020
M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) where MIDC (Facilitator)	01.02.2020 to 31.03.2023

3.2.2 Responsibility of Member Industries due to discharge of effluent to CETP without conforming standards for the violation of the discharge standards by CETP-

The member industries sometimes discharge effluent without meeting with their respective outlet standards due to inadequate and improper operation of their ETP which can be observed from the concentrations of BOD & COD at Inlet of CETP (**Annexure-II** and **Table-01** above). The maximum concentration of pH, BOD, COD and SS are reported in the **Table-03.**

It is observed that the Inlet Design Standards are grossly violated and the maximum concentration of COD at the inlet is in the range of **3344 mg/l to 10720 mg/l** which are grossly exceeding the Inlet Design Standard i.e. **2500 mg/l.**

TABLE-03, MAXIMUM CONCENTRATION OF PARAMETERS AT THE INLET OF CETP

Year(S)		Inlet to CETP			
	Design parameter/ Standards	pH	BOD*	COD*	SS
		5.5-9.0	1000	2500	500
01.04.2017 TO 31.03.2018	Max	8.9	2200	6000	792
01.04.2018 TO 31.03.2019	Max	8.5	2800	7240	7240
01.04.2019 TO 31.03.2020	Max	8.6	1250	3344	816
01.04.2020 TO 31.03.2021	Max	8.4	3100	9680	980
01.04.2021 TO 31.03.2022	Max	8.5	1700	4880	1408
01.04.2022 TO 31.03.2023	Max	8.4	2900	10720	1278

As per Tri-Party Agreement, Member Industry is to discharge treated effluent to CETP (through MIDC network as per consented discharge standards. The responsibilities of MIDC, RIA CETP Co-op Soc Ltd and Operator are also mentioned in the Handover letter dtd 01.02.2020 (Annexure-**IV)** and some relevant conditions are reproduced here ……

"9. Incase COD of influent crosses 3000 ppm, Contractor will report to RIA CETP and MIDC to take further action. Any consequence for that purpose from MPCB/CPCB/NGT will be RIA CETP's responsibility.

……

…….

12. RIA CETP will collect samples of effluent being discharged from member industries as vigilant sampling. Quality of these samples will form a parameter for determining treatment charges, which will be decided by RIA CETP and MIDC.

…….

…….

16. It will be sole responsibility of RIA CETP to meet the designed parameters (consented by MPCB) of effluent at the inlet of CETP."

As per conditions mentioned above, monitoring of member industries and responsibility of the meeting of the inlet design norms is of M/s RIA CETP Co-Op. Society Ltd. during the violation period considered i.e. 01.04.2017 to 31.03.2023. RIA CETP Co-Op Society Ltd., is carrying out the surveillance/monitoring of the member industries.

M/s RIA CETP Co-Op. Society Ltd. was asked to provide the list of defaulting industries, who is responsible for monitoring of member industries and meet inlet design parameters, number of times through letters and directions by MPCB. However, M/s RIA CETP Co-Op Society Ltd has not provided the list. Instead, communicated vide letter dated 15.05.2023 (**Annexure-VIII**) to MPCB RO Raigad regarding clarification on applicability of Sampling and Analysis results under the applicable Water Act or any other legal provisions carried out in In-House lab, said Co-Op. Society Ltd., do not entrust with the power to identify the defaulting units and intimate to MPCB being formed under the Maharashtra Co-Operative Societies Act, 1960 and mentioned that member industries have connected their ETP outlet to SCADA & OCEMS servers to the online portals of MPCB & CPCB, hence, the data is available online also.

Regarding consideration of online data for violation, it is submitted that as per the mandate given by CPCB, for self-regulatory mechanism, only 17 categories of industries are required to install On-line Effluent Continuous Monitoring system (OCEMS) to monitor various physico-chemical parameters based on nature/category of industry. Further, as per the mandate given by CPCB, the industry falls in 17 category industries which are member of CETP are required only to install flow meter and web camera. Data reporting may have practical limitations related to duration to be considered, functioning of sensors, adequate

operations, maintenance of sensors and its calibrations etc. In view of the above online data is not considered by the committee.

3.3 Environmental Compensation for the Non-compliance of the CETP:

Considering the non-compliance of discharge standards and other directions of MPCB, the committee finds it appropriate to compute environmental compensation by using methodology/formula given in **"Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund"**. The same has also been referred by the Hon'ble NGT in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors., and also used by various other Committees constituted by Hon'ble NGT in various other matters, such as-

- Original Application (OA) No. 38 of 2019 (WZ) (Aryavart Foundation Vs M/s Green Environment Services Co.op Society Ltd. (CETP) and Ors)-Hon'ble National Green Tribunal, Principal Bench, New Delhi
- Original Application No.510/2019 (WZ) (Aditya Singh Chauhan Vs State of Gujarat & Ors), Hon'ble NGT, PB, New Delhi,
- I.A. No. 94/2020 In Original Application No. 7/2020 (WZ) (Aryavart Foundation Vs M/s Naroda Enviro Projects Ltd. (CETP) & Ors.), Hon'ble NGT, PB, New Delhi

Environmental Compensation (EC) in Rupees - EC=PI x N x R x S x LF

Where,

EC	*Environmental Compensation in Rs. (INR)*
PI	*Pollution Index of industrial sector. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.*
N	*Number of days of violation that took place*
R	*R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.*
S	*Factor for scale of operation S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for Medium and 1.5 for large units.*
LF	*Location factor could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:*

Sl. No.	*Population* (million)*	*Location Factor# (LF)*
1	*Less than 1*	*1.0*
2	*1 to <5*	*1.25*
3	*5 to <10*	*1.5*
4	*10 and above*	*2.0*

**Population of the city/town as per the latest Census of India*
#LF will be 1.0 in case unit is located >10km from municipal boundary
For critically polluted areas / Ecologically Sensitive areas,
the scope of LF may be examined further.

The factors, considered for calculating Environmental Compensation for CETP-Roha, are given in the following **Table 04.**

TABLE 04
FACTORS CONSIDERED FOR CALCULATING ENVIRONMENTAL COMPENSATION

	Factor	**Value**
PI	Pollution Index of the Industrial Sector	80 (Red Category as per Consent issued by the MPCB)
N	Number of days the violation has taken place	899- Operator- M/s RIA CETP Co-Op. Society Ltd 897 (01.04.2017-31.01.2020) 940 – Operator- MIDC through M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) (01.02.2020- 31.03.2023)
R	Factor of EC in Rupees	Rs. 500* Committee consider- R-Rs. 500/- referring order dated 06.02.2020 of Hon'ble NGT, Principal Bench, New Delhi in Original Application (OA) No. 510 of 2019 in the matter of Aditya Singh Chauhan v/s State of Gujarat related to non-compliance of CETP at Narol operated by M/s Narol Textile Infrastructure and Enviro Management (NTIEM), Ahmedabad. The same is considering that the majority of industries are in 'Red' category, CETP itself is 'Red' category, and almost continuous non-compliance of consented parameters i.e. discharge standards for more than six years, and still incomplete up-gradation, therefore, instead of R-250 which may be normal factor, present situation require the factor to be higher. The copy of the aforesaid order dated 06.02.2020-Hon'ble NGT, Principal Bench, New Delhi in Original Application (OA) No. 510 of 2019 is provided as **Annexure-VII.**

S	Factor for scale of operation of industrial unit	1.5 (CETP- large scale operation as per consent issued by MPCB)
LF	Location Factor	1.0 (Population of Roha & nearby villages less than 1 million as per Census-2011)

Thus, Environmental Compensation (EC) calculated as:

Name of Operator(s)	**Period of Violation**	**Env Compensation**
RIA CETP Co-Op. Society Ltd.	01.04.2017 to 31.01.2020 (899 days)	EC (Rs)= PI x N x R x S x LF EC (Rs)= 80x899x500x1.5x1 EC (Rs)= 5,39,40,000
MIDC (facilitator) through M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) (Operator or contractor)	01.02.2020 to 31.03.2023 (940 days)	EC (Rs)= PI x N x R x S x LF EC (Rs)= 80x940x500x1.5x1 EC (Rs)= 5,64,00,000
	Total (five + one year) = Six years	Total EC (Rs)= 11,03,40,000

Therefore,
Environmental Compensation Rs. 5,39,40,000 (Rs. Five crore thirty-nine lakh forty thousand) and Rs. 5,64,00,000 (Rs. Five crore sixty-four lakh) may be imposed on M/s RIA CETP Co-Op. Society Ltd., and MIDC through M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) respectively for causing environmental damage to the environment, as detailed above.

4.0 CONCLUSION & RECOMMENDATIONS -

4.1 Hon'ble NGT vide order dated 31.03.2023 directed to submit additional report on clarifications regarding who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and violation period.

4.2 The period considered for the verification of the violations is total six years (April, 2017 to March 2023) are considered i.e. five years (2017-18 (from April 2017) to 2021-22 (up to March 22) considering the registration of this Original Application referring Rule-15 (3) The NGT Act, 2010 under relief, compensation & restitution and current financial year 2022-2023 (one year).

4.3 Accordingly, the results for the parameters viz pH, BOD, COD & TSS are compiled (**Annexure-II**). During the above period, it is observed that CETP was found not complying with the discharge standards except for few instances (27 out of total 274 sampling). It is worth to mention here that prior the April 2017, also, CETP was not conforming with the discharge standards, as informed by MPCB.

4.5 CETP violated the discharge standards due to inadequate treatment and improper operation of treatment units/process installed in CETP and/or due to discharge of effluent not conforming to the discharge standards by member industries i.e. defaulting industries.

4.6 Responsibility for paying compensation for the period for which the CETP was not functioning according to consented parameters i.e. non-compliance of the CETP, the responsibility lies with the CETP Operator and Member Industries.

4.7 The CETP was earlier operated by M/s. RIA CETP Co. Op. Society Ltd. up to 31.01.2020. The CETP was handed over to MIDC on 01.02.2022 and further to Operator/Contractor- M/s. R & B Infra Project Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) by MIDC for upgradation and O & M, as per direction issued by MPCB (**Annexure-IV**) under Section-33 A of Water (Prevention and Control of Pollution) Act, 1974. in view of continuous non-compliance of outlet norms. The responsibilities of MIDC, RIYA-CETP Co-op Soc Ltd and Operator are mentioned in the Handover letter dtd 01.02.2020. There is also a Tri-Party Agreement (**Annexure-VI**) between MIDC (facilitator), Operator or Contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) and Member Industry.

Therefore, considering the change in operator of the CETP [RIA CETP Co-op Soc Ltd to MIDC (Facilitator) (Operator-M/s R & B Infra Projects Pvt Ltd & Hydroair Tectonics (PCD) Ltd (JV)], MIDC handover letter dtd 01.02.2020, Tri-Party Agreement and based on the consideration of the violation period i.e. April 2017 to March 2023, the responsible operator of the CETP for paying Environmental Compensation for which the CETP was not functioning according to consented parameters are given as below-

TABLE-02 CETP OPERATOR AND PERIOD OF VIOLATION

Name of Operator(s)	**Period of Violation**
RIA CETP Co-Op. Society Ltd.	**01.04.2017 to 31.01.2020**
M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) where MIDC (Facilitator)	**01.02.2020 to 31.03.2023**

4.8 Whereas as per Handover letter and Tri-Party Agreement, monitoring of member industries and responsibility of the meeting of the inlet design norms is of M/s RIA CETP Co-Op. Society Ltd. during the violation period considered i.e. 01.04.2017 to 31.03.2023. RIA CETP Co-Op Society Ltd., carry out the surveillance/monitoring of the member industries. Member Industry is to discharge treated effluent to CETP (through MIDC network as per consented discharge standards (**para 3.2.2**, as above).

4.9 Though the operators of the CETP are overall responsible for the violation and thus for paying compensation, the operators may identify defaulting industries those were responsible for the non-compliances of Inlet and Outlet of CETP, and consider to collect part of compensation from them in consultation with MPCB.

4.10 Committee computed Environmental Compensation towards non-compliances of consented parameters by CETP based on the CPCB methodology which is referred in the Hon'ble NGT in its order dated 28/8/2019 in the matter of Original Application No. 593/2017 (Paryavaran Suraksha Samiti & Anr. Vs UoI & Ors., and used by various committees in the Hon'ble NGT matters (**para 3.3** above).

A total Environmental Compensation of Rs. 11,03,40,000 (Rs. Eleven crore three lakh and forty thousand), out of which Rs. 5,39,40,000 (Rs. Five crore thirty-nine lakh forty thousand) may be imposed on M/s RIA CETP Co-Op. Society Ltd., and Rs. 5,64,00,000 (Rs. Five crore sixty-four lakh) may be imposed on Operator/Contractor- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) considering Handover letter dtd 01.02.2020 and Tri-Party Agreement, for causing environmental damage to the environment.

5.2 MPCB needs to direct MIDC/Operator- M/s R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) for urgently completing the up-gradation of CETP and ensure compliance of the CETP w.r.t to the discharge standards.

---xxooxx--

Annexure-I

Item No. 8 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

Original Application No. 58/2022 (WZ)
I.A. No. 73/2022

Aryavart Foundation

.....Applicant

Versus

M/s Ria CEPT Co-Op Society Ltd. & Ors.

....Respondent(s)

Date of hearing: 31.03.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant	:	Shri Raj Panjwani, Sr. Advocate along-with Dr. Surendra Singh Hooda, Advocate
Respondent(s)	:	Mr. Saurabh Kulkarni, Advocate for R-1/PP Mr. Vilas A. Jadhav, Advocate for R-2/MPCB Mr. V. V. Killedar, R.O. MPCB for R-2 Mr. Aniruddha Kulkarni, Advocate for R-3/CPCB Ms. Shyamali along-with Ms. Harshita Bhanushali, Advocates for R-4/MIDC

ORDER

1. From the side of Applicant, learned Senior Counsel Shri Raj Panjwani along-with learned Counsel Dr. Surendra Singh Hooda have appeared.

2. From the side of Respondent No. 2/MPCB, learned Counsel Mr. Vilas Jadhav has appeared. He has pointed out that Respondent No. 4/MIDC was directed by the Answering Respondent to take over the CETP at Roha Industrial Area and the letter regarding handing over of the said CETP is annexed at page no. 700 of the paper book, where-in it is mentioned that "as per the directions of MPCB, the CETP at Roha Industrial Area, which is in possession of M/s. RIA CETP Co. Op. Society

Ltd. is handed over to Deputy Engineer, MIDC, Sub-Division, Roha and further the same is handed over to M/s. R & B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV) for upgradation and O&M (Operation & Management). The inventory of structures/installations in the CETP premises is as per annexure-I enclosed."

3. Thereafter learned Counsel for Respondent No. 2/MPCB has drawn our attention to page no. 501 of the paper book, which is a direction issued by the Answering Respondent to the Chief Executive Officer, MIDC under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, where-in at Serial No. 4, the matter of RIA CETP has been dealt with, where-in it has been recorded that "the concentrated pollution load is received at Inlet of CETP. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. The Board has closed down industries which are grossly violating disposal standards to the inlet of CETP. The CETP has proposed the upgradation and expansion of existing CETP. Accordingly, Board has granted Consent to Establish for upgradation and expansion of CETP on 26.03.2015" and at page no. 505 of the paper book, following is recorded:-

> *" 1) You shall take over the non-conforming CETPs namely, TEPS-CETP, D-CETP Chemical, Additional Ambernath CETP, RIA CETP, PRIA CETP and Lofe CETP located in MIDC areas, within a period of 3 months i.e. on or before 31/05/2017.*
>
> *2) You shall operate & maintain these CETPs by your own or otherwise through an Expert Agency.*
>
> *3) In case the MIDC appoint an Expert Agency for operation & maintenance of the above CETPs, then, the Member Industries/CETP Association shall not directly pay the cost of operation & maintenance to the Expert Agency. MIDC shall collect the said cost from the Member Industries of the aforesaid CETPSs.*
>
> *4) MIDC being the infrastructure/nodal agency, shall take up the job of operation & maintenance of above non-conforming CETPs within a period of 3 months from the date of receipt of these directions.*

> 5) *You shall submit the time bound program to take over the non-conforming CETPs in MIDC area within a period of one month from the date of receipt of these directions.*
>
> *In case of failure, the Maharashtra Pollution Control Board will initiate appropriate legal action against the MIDC, which please note."*

4. As per the above, the learned Counsel for the Respondent No. 2 has also drawn our attention to page no. 343 of the paper book, which contains the EC granted to M/s. RIA-CETP Co. Operative Society Ltd. while at page no. 716 of the paper book, the Regional Officer of the MPCB, Raigad had issued direction dated 08.08.2022 under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 to M/s. Roha Industrial Association, MIDC Dhatav, Taluka: Roha, District: Raigad. We enquired from the learned Counsel for the Respondent No. 2/MPCB as to why the said direction was issued to M/s. Roha Industrial Association instead of the RIA-CETP Co. Op. Housing Society Ltd., no appropriate reply could be given by him. Therefore, we direct the learned Counsel to file an additional affidavit clarifying this position.

5. Our attention is also drawn by the learned Counsel for the Respondent No. 2/MPCB to page no. 703 of the paper book, which contains the Renewal of Consent to Operate granted to M/s. RIA CETP Co. Op. Society Ltd. dated 30.07.2022, which is valid from 31.12.2021 till 31.12.2026.

6. From the side of Respondent No. 4/MIDC, learned Counsel Ms. Shyamali has appeared, who has drawn our attention to page no. 427 of the paper book, where-in in para no. 24, it is submitted that in view of the directions of the MPCB, MIDC has appointed M/s. CH2M Hill (India) Pvt. Ltd., (now Jacobs) ("expert agency") as a Project Management Consultant (PMC) to carry out assessment of the condition of RIA CETP

as well as for developing water resiliency through recycling of water in the MIDC areas and associated infrastructures.

7. It is further submitted in this affidavit that the rehabilitation and upgradation work of Roha CETP is going on, which is planned to be completed and commissioned by 31st January 2023, which date has now been shifted to 30.04.2023 (as apprised orally by the learned Counsel). It has been orally submitted by the learned Counsel that after the completion of this work, they are ready to handover to the Respondent No. 1-M/s. RIA CETP after 60 months from the date of commissioning but this fact may be brought on record by the learned Counsel for the Respondent No. 4 by filing an additional affidavit, if so desired.

8. From the side of Respondent No. 1/Project Proponent, it has been brought to our notice that one M/s. Sudarshan Chemicals is generating 14.40 MLD effluent, which is also going to the collection tank of the CETP outlet point. Therefore, the same is a necessary party in this case. We are convinced with this argument and are of view that M/s. Sudarshan Chemicals should be impleaded as one of the Respondents i.e. as Respondent No. 5 and amended memo of parties shall also be placed on record forthwith. After the amendment, we direct the Registry to issue notice to the said newly impleaded Respondent, returnable within 04(four) weeks.

9. From the side of Applicant, learned Senior Counsel has drawn our attention to page nos. 94-95 of the paper book, which is a visit report dated 20.01.2021 conducted by the Respondent No. 2/MPCB, where-in at serial no. 11, it is recorded that “after repetitive instructions to CETP in-charge to inform the list of defaulting industries, whereas CETP Authority failed to comply the same”. In this very report, at serial no. 6, it is

recorded that “mechanical bridge and secondary clarifier were not in operation”, at serial no. 7, it is recorded that “sand filter and carbon filter were found not in operation” and at serial no. 8, it is recorded that “filter press was found not in operation, sludge handling was found poor in condition”. Having drawn our attention to this, it is vehemently argued by the learned Senior Counsel that no such information till date has been collected as to who were the defaulting industries.

10. After having heard the arguments of the learned Counsel for the parties, who are present today, we are of the view that lot of ambiguities are there in this case, which need to be clarified before we arrive at a final conclusion as to who should be held responsible for paying environmental compensation for the period for which the CETP was not functioning according to consented parameters and in this regard, we find that the Joint Committee Report is also very vague because it is not indicated in it as to from which date, the violation has started happening and till when. Therefore, we deem it appropriate to order that the Joint Committee shall submit an additional report in this regard before us before the next date or within a period one month positively, whichever is earlier.

Put up this matter for hearing on 26.05.2023

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 31, 2023
Original Application No. 58/2022 (WZ)
I.A. No. 73/2022
P.Kr

Annexure-II

Annexure-II

ANALYSIS RESULTS OF MONITORING CARRIED OUT BY MPCB AT CETP –M/S RIA CETP CO. OP. SOCIETY LTD., MIDC DHAVAT, TALUKA- ROHA, DIST- RAIGAD.

PERIOD- 01.04.2017 TO 31.03.2018

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	5.5-9.0	1000*	2500*	-	-	6.0-9.0	100	250	100	-
26-03-2018	8	925	2592	180	-	7.8	1050	2912	110	-
19-03-2018	8	950	2202	186	-	7.6	280	788	118	-
12-03-2018	7.7	1050	3232	172	-	7.3	320	824	82	-
05-03-2018	7.9	750	2128	168	-	7.5	675	1904	118	-
26-02-2018	7.9	550	1568	158	-	7.3	220	492	92	-
20-02-2018	8	800	2528	172	-	7.7	580	1872	160	-
12-02-2018	7.6	800	2336	162	-	7.3	650	1776	120	-
05-02-2018	7.6	450	1424	166	-	7.4	270	692	78	-
29-01-2018	8	550	1808	88	-	7.5	200	676	70	-
22-01-2018	7.6	1300	2912	180	-	7.4	1100	2336	110	-
15-01-2018	7.7	1200	3280	142	-	7.7	150	388	68	-
08-01-2018	7.5	1650	4640	112	-	7.3	115	256	48	-
01-01-2018	7.3	1600	4560	166	-	7.7	120	320	76	-
26-12-2017	8.3	1800	4840	380	-	7.8	650	1712	240	-
18-12-2017	7.5	1000	3216	158	-	7.5	140	352	68	-
11-12-2017	7.4	950	2680	132	-	7.7	170	460	76	-
04-12-2017	7.4	1950	3680	138	-	7.6	140	332	72	-
27-11-2017	7.8	900	2288	148	-	7.5	350	968	112	-
20-11-2017	6.8	2200	6000	144	-	7.6	250	460	68	-
13-11-2017	7.5	900	2528	194	-	7.5	130	288	52	-
30-10-2017	7.7	260	864	142	-	7.8	120	412	118	-
23-10-2017	7.6	975	3136	304	-	7.8	110	312	60	-
25-09-2017	6.8	320	1032	116	-	7.5	55	212	70	-
18-09-2017	6.7	950	2992	372	-	7.5	110	336	128	-

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	**5.5-9.0**	**1000***	**2500***	**-**	**-**	**6.0-9.0**	**100**	**250**	**100**	**-**
11-09-2017	7.7	925	2816	442	-	7.6	110	384	294	-
04-09-2017	7.2	658	2048	200	-	7.6	120	372	140	-
28-08-2017	6.9	210	640	180	-	7.6	110	336	140	-
24-08-2017	6.4	390	1216	518	-	7.4	110	348	110	-
17-08-2017	6.9	850	2656	172	-	7.6	260	816	288	-
14-08-2017	7.2	950	3008	556	-	7.3	120	392	266	-
07-08-2017	7.8	775	2384	558	-	7.9	110	348	204	-
31-07-2017	7.5	500	1200	240	-	7.6	150	392	176	-
24-07-2017	6.4	390	1216	518	-	7.4	110	348	110	-
10-07-2017	7.6	1000	3040	792	-	7.6	250	984	152	-
03-07-2017	7.9	675	2064	170	-	7.7	240	744	122	-
27-06-2017	7.1	675	2080	252	-	7.4	320	960	336	-
19-06-2017	7	925	2920	274	25494	7.9	290	928	74	18200
12-06-2017	6.9	750	2304	172	16595	7.4	320	976	168	5882
05-06-2017	8.9	950	3040	368	15537	7.7	120	396	48	8588
29-05-2017	8.8	650	2000	262	21963	7.8	150	496	126	19011
22-05-2017	7.6	750	2600	300	14332	7.7	110	392	136	10050
24-04-2017	7.2	440	1312	622	16750	7.5	170	520	380	14129
17-04-2017	6.8	1800	5480	234	13056	7.8	180	576	214	13522
10-04-2017	7.3	1100	3360	346	-	7.4	200	544	326	-
03-04-2017	7.4	800	2256	116	-	7.8	180	600	266	-
Average	**7.48**	**909.84**	**2624.58**	**257.16**	**2877.37**	**7.58**	**259.67**	**731.82**	**142**	**2078.65**
Minimum	**6.4**	**210**	**640**	**88**	**13056**	**7.3**	**55**	**212**	**48**	**5882**
Maximum	**8.9**	**2200**	**6000**	**792**	**25494**	**7.9**	**1100**	**2912**	**380**	**19011**

PERIOD-01.04.2018 TO 31.03.2019

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards	5.5-9.0	1000*	2500*	-	-	6.0-9.0	100	250	100	-
25-03-2019	7.9	700	1912	408	8958	7.7	190	512	116	5315
18-03-2019	7.3	775	2352	396	9343	7.8	92	272	70	3280
11-03-2019	8.5	550	2448	344	13921	7.4	155	544	118	4927
05-03-2019	7.7	950	3440	228	10019	7.5	105	360	84	4292
18-02-2019	6.6	950	3472	386	16245	7.6	115	400	88	3437
11-02-2019	7	825	2816	708	18277	7.3	120	388	86	3259
04-02-2019	7.5	1100	3552	676	19125	7.6	150	464	110	3531
28-01-2019	7.7	1050	3680	432	7107	7.5	110	464	72	4525
21-01-2019	7.7	400	1376	118	-	7.6	80	344	76	3260
14-01-2019	7.7	650	2192	890	13142	7.2	210	768	84	4984
07-01-2019	7.7	725	2448	616	15550	8	160	536	70	4219
31-12-2018	7.5	1100	3720	918	18876	7.4	140	488	200	4032
17-12-2018	7.9	850	3000	428	21014	7.7	195	704	84	4474
10-12-2018	7.4	580	1952	322	14051	7.6	90	260	62	3455
03-12-2018	7.1	950	2672	412	13644	7.7	105	340	56	4579
26-11-2018	7.1	2200	6320	762	12312	7.5	110	344	60	2741
19-11-2018	7	1900	6600	280	14310	7.5	150	508	60	5031
12-11-2018	7.2	900	3024	650	10980	7.2	180	592	70	5175
29-10-2018	7.1	975	2640	306	15609	7.3	84	228	30	2390
22-10-2018	7.5	1150	4720	334	-	7.2	210	704	66	-
15-10-2018	7.3	1100	3800	720	-	7.1	110	388	200	-
08-10-2018	7.3	1150	2944	334	-	7.5	650	2160	262	-
01-10-2018	7.6	430	1216	324	-	7.2	190	528	120	-
24-09-2018	6.8	1600	3680	516	-	7.4	115	300	76	-
17-09-2018	7.6	1025	3400	700	-	7.7	105	376	56	-
10-09-2018	7	750	2080	350	-	7.3	150	512	78	-
03-09-2018	7.2	975	3280	350	-	7.1	110	308	58	-

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards	**5.5-9.0**	**1000***	**2500***	**-**	**-**	**6.0-9.0**	**100**	**250**	**100**	**-**
27-08-2018	8.5	390	1392	180	-	7.4	78	272	66	-
20-08-2018	7.4	320	1104	276	-	7.6	240	816	88	-
13-08-2018	6.7	390	1248	202	-	7	110	392	26	-
06-08-2018	7.4	875	2960	424	-	7.8	110	352	152	-
30-07-2018	7.8	1150	3600	290	-	7.4	410	1440	206	-
23-07-2018	7.6	1350	4400	200	-	7.7	410	1376	150	-
16-07-2018	7.5	390	1632	236	-	7.7	210	744	188	-
09-07-2018	7.1	675	2448	224	-	7.7	210	704	176	-
02-07-2018	8.1	800	2352	128	-	7.6	490	1552	176	-
25-06-2018	7.9	875	2480	162	-	7.6	650	1512	146	-
18-06-2018	7.9	750	2080	184	-	7.4	600	1568	240	-
11-06-2018	7.4	1400	4360	130	-	7.6	350	1192	100	-
04-06-2018	7.6	700	2336	146	-	7.6	180	404	80	-
28-05-2018	7.7	U.P.	2912	160	-	7.8	U.P.	1240	120	-
21-05-2018	7.7	1150	1150	148	-	7.4	190	608	86	-
14-05-2018	7.1	975	3184	162	-	7.7	325	808	120	-
07-05-2018	7.5	2800	7240	7240	-	7.9	1000	2832	174	-
02-05-2018	8.2	1275	3680	178	-	7.7	1050	2912	118	-
23-04-2018	7.7	650	1904	148	-	7.7	1050	2912	118	-
16-04-2018	8	650	1520	144	-	7.8	180	500	88	-
09-04-2018	8.2	1125	3296	220	-	7.5	130	448	110	-
02-04-2018	8.1	625	1568	182	-	7.7	250	680	98	-
Average	**7.53**	**931.12**	**2930.24**	**495.35**	**5152.71**	**7.53**	**253.14**	**797.06**	**108.94**	**1569.51**
Minimum	**6.6**	**320**	**1104**	**118**	**7107**	**7**	**78**	**228**	**26**	**2390**
Maximum	**8.5**	**2800**	**7240**	**7240**	**21014**	**8**	**1050**	**2912**	**262**	**5315**

PERIOD-01.04.2019 to 31.03.2020

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	5.5-9.0	1000*	2500*	-	-	6.0-9.0	100	250	100	-
16-03-2020	7.7	410	1440	184	11587	7.6	120	408	152	9388
11-03-2020	8.6	410	1440	332	10823	7.8	150	400	250	13204
02-03-2020	5.9	290	912	118	10944	7.6	300	952	310	13326
25-02-2020	7.9	410	1344	176	11121	7.3	110	440	272	12000
04-02-2020	7.4	650	1920	380	12858	7.7	108	320	204	8100
28-01-2020	7.7	700	1872	192	21365	7.8	160	400	112	6468
20-01-2020	7.8	500	1360	226	13015	7.4	64	232	86	3381
13-01-2020	6.6	190	624	142	5796	7.5	80	264	82	4027
06-01-2020	6.9	550	1712	188	15227	7.5	90	304	94	3095
23-12-2019	8.4	700	2336	186	11320	7.7	280	816	84	5966
16-12-2019	7.2	390	1200	206	9818	7.5	110	312	118	3629
09-12-2019	7.7	380	1216	256	10987	7.4	70	248	94	3818
03-12-2019	7.5	180	656	118	6049	7.3	240	880	110	7408
25-11-2019	7.8	220	832	194	5965	7.6	120	328	88	4447
18-11-2019	7.4	280	656	184	5589	7.6	46	164	76	2952
13-11-2019	7.1	170	520	152	3900	7.5	60	208	76	2562
04-11-2019	7.6	290	952	186	6805	7.8	50	184	68	4266
30-10-2019	7.1	110	352	86	4876	7.5	70	264	112	3217
22-10-2019	7	500	1680	176	6175	7.6	36	128	72	1727
14-10-2019	7.2	260	904	188	6279	7.1	56	180	68	2318
07-10-2019	7	400	1248	184	11205	7.4	120	384	86	4052
30-09-2019	7.4	400	1256	154	11768	7.6	130	496	118	6031
23-09-2019	7.4	450	1488	168	13378	7.6	80	284	72	3325
16-09-2019	7.9	450	1528	162	14092	7.5	50	200	82	2655
09-09-2019	7.1	450	1520	164	9816	7.5	34	116	62	2094

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	**5.5-9.0**	**1000***	**2500***	**-**	**-**	**6.0-9.0**	**100**	**250**	**100**	**-**
02-09-2019	7.4	950	3344	232	12858	7.5	80	288	94	3168
26-08-2019	8.4	725	2288	148	26472	7.5	140	496	124	4011
19-08-2019	7.9	700	2496	210	16007	7.4	80	276	68	3676
13-08-2019	7	240	752	164	11544	7.1	45	160	62	2980
06-08-2019	7	140	468	2	4109	7.3	42	156	BDL	2506
29-07-2019	7.6	400	1344	124	10398	7	88	212	68	2744
22-07-2019	6.8	480	1552	312	11384	7.1	110	324	124	3895
15-07-2019	7.5	270	828	188	8186	7.2	100	264	68	3925
08-07-2019	7.3	220	668	136	5207	7.4	110	304	76	3574
01-07-2019	7.2	260	868	154	6202	7.3	42	216	48	2750
24-06-2019	7.6	85	280	68	3130	7.1	1000	3312	484	21318
17-06-2019	7.6	110	376	76	3509	6.9	390	1248	304	11010
10-06-2019	7.7	350	1168	368	11563	7.6	95	308	78	3625
03-06-2019	8.1	460	1544	374	11080	8	130	456	128	4588
27-05-2019	8.2	550	1712	268	11708	7.6	110	348	84	3851
20-05-2019	7.2	300	1016	342	10397	7.3	106	332	92	3057
13-05-2019	7.8	320	1008	262	6997	7.9	110	352	60	4571
06-05-2019	7.6	875	2832	264	18010	7.8	190	608	118	7979
29-04-2019	7.6	255	784	158	7420	7.4	70	276	66	3375
22-04-2019	6.7	625	2048	816	7655	7.6	90	316	78	3958
08-04-2019	7.8	575	2080	340	12264	7.7	140	500	112	4389
01-04-2019	6.9	1250	3024	592	10836	7.1	190	452	120	3463
Average	**7.45**	**422.98**	**1349.96**	**219.15**	**10163.7**	**7.47**	**131.74**	**428**	**114.98**	**5146.15**
Minimum	**5.9**	**85**	**280**	**2**	**3130**	**6.9**	**34**	**116**	**48**	**1727**
Maximum	**8.6**	**1250**	**3344**	**816**	**26472**	**8**	**1000**	**3312**	**484**	**21318**

PERIOD-01.04.2020 to 31.03.2021

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	5.5-9.0	1000*	2500*	-	-	6.0-9.0	100	250	100	-
31-03-2021	7.7	1050	3232	112	39212	8	110	404	78	2764
23-03-2021	7.3	700	2448	120	15164	7.8	180	412	82	8456
16-03-2021	7.6	750	2016	180	15936	7.8	530	1840	90	11248
09-03-2021	8	1225	3920	138	22026	7.8	290	720	58	7028
17-02-2021	8.2	475	2720	140	15806	7.8	200	688	90	10192
09-02-2021	8.3	1075	2736	360	15660	7.9	280	840	110	8212
03-02-2021	8.4	475	1872	120	12712	7.6	210	408	80	-
28-01-2021	7.4	850	2680	240	12338	7.8	230	672	70	6102
18-01-2021	7.8	550	2304	300	14462	7.8	310	904	120	27344
13-01-2021	7.2	750	3440	400	16034	7.8	130	584	120	6264
05-01-2021	8.3	975	2520	160	15320	7.8	270	880	110	7860
29-12-2020	7.8	1050	3040	380	16588	7.4	450	1344	294	14850
15-12-2020	8	675	2144	290	14578	5.3	825	2640	106	11771
14-12-2020	7.2	875	2928	980	16604	7.5	360	1240	128	12218
07-12-2020	8.1	1250	4720	662	22667	7.6	240	728	186	7121
02-12-2020	8	575	1744	280	16920	8	130	536	38	5230
23-11-2020	7.2	700	2432	4.2	21270	7.6	525	1536	3	15580
17-11-2020	7.3	3100	9680	744	20570	7.7	135	416	140	5830
10-11-2020	7.8	1300	4360	630	16411	7.7	230	648	140	9951
03-11-2020	7.7	575	1792	138	16372	7.2	290	904	224	14386
26-10-2020	7.3	750	2368	310	17740	7.4	195	688	104	7635
15-10-2020	7.9	240	848	300	10990	7.5	80	288	86	3390
05-10-2020	7.5	500	1680	238	13880	7.7	140	472	120	5660
28-09-2020	7.6	430	1456	312	16450	7.6	46	284	88	3190
07-09-2020	7.3	950	3024	836	19707	7.4	110	296	98	4057

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	**5.5-9.0**	**1000***	**2500***	**-**	**-**	**6.0-9.0**	**100**	**250**	**100**	**-**
18-08-2020	7.8	410	1392	390	13041	7.6	50	160	200	4410
12-08-2020	7.4	650	1856	340	7941	8	62	204	110	4343
29-07-2020	7.5	550	1776	246	11422	7.4	105	312	84	3242
14-07-2020	6.3	270	856	180	6701	7.3	88	280	62	2287
07-07-2020	6.1	190	592	162	5075	7.3	115	340	124	4887
15-06-2020	7.7	700	2240	320	19143	7.8	120	384	110	7258
Average	**7.6**	**794.03**	**2606.97**	**322.97**	**16088.39**	**7.58**	**226.97**	**711.35**	**111.39**	**7831.16**
Minimum	**6.1**	**190**	**592**	**4.2**	**5075**	**5.3**	**46**	**160**	**3**	**2287**
Maximum	**8.4**	**3100**	**9680**	**980**	**39212**	**8**	**825**	**2640**	**294**	**27344**

PERIOD-01.04.2021 TO 31.03.2022

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	5.5-9.0	1000*	2500*	-	-	6.0-9.0	100	250	100	-
28-03-2022	8	800	2304	354	-	7.6	65	220	62	1738
23-03-2022	7.8	600	1704	878	-	7.2	160	420	234	2630
15-03-2022	7.1	600	1696	156	-	7.7	40	140	50	1686
07-03-2022	7.2	1050	3008	456	-	7.2	45	176	52	1603
28-02-2022	6.1	1700	4880	470	-	7.1	55	204	112	1574
23-02-2022	7.8	525	1480	360	-	7.4	110	268	108	2473
14-02-2022	6.3	750	2160	300	-	7.2	130	344	112	2555
08-02-2022	6.4	775	2176	348	-	7.4	120	296	154	1818
31-01-2022	8	875	2528	616	-	7.6	65	216	140	16336
25-01-2022	8	750	2160	344	-	8.1	46	172	144	1198
17-01-2022	6.4	1550	4480	268	-	7.6	85	244	130	1887
11-01-2022	7.5	950	3312	880	-	7.7	450	1448	364	10327
03-01-2022	8.2	1200	3424	1408	-	8	180	464	816	1998
28-12-2021	6.7	950	3232	140	-	7.8	370	1248	136	2569
20-12-2021	7	700	2352	140	-	7.6	110	336	74	2054
15-12-2021	7.7	725	2200	56	-	7.6	45	160	34	1734
07-12-2021	8.1	600	2016	120	-	8.7	84	264	28	3760
29-11-2021	8	800	2544	140	-	7.4	60	184	32	2720
24-11-2021	7.7	700	2120	240	-	7.4	74	248	46	2930
15-11-2021	7.5	975	3296	220	-	7.3	230	704	28	4444
08-11-2021	7.2	650	2096	160	-	7.6	120	416	82	3100
01-11-2021	8.5	850	2928	160	-	7.7	25	112	74	4820
28-10-2021	7.5	600	1984	220	-	7.6	100	344	74	4080
22-10-2021	8.5	750	2416	66	-	7.3	25	88	54	329

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	**5.5-9.0**	**1000***	**2500***	**-**	**-**	**6.0-9.0**	**100**	**250**	**100**	**-**
12-10-2021	7.5	850	2752	120	-	7.6	110	336	48	2817
04-10-2021	8.1	72	272	94	-	8	240	792	120	4620
28-09-2021	7.5	800	2848	68	-	8.1	215	696	130	5270
20-09-2021	7.7	625	2224	66	-	8.2	120	416	110	9965
16-09-2021	7.7	825	1920	140	-	8.1	150	480	110	4730
06-09-2021	7.8	925	2672	238	-	7.4	370	1072	140	6683
30-08-2021	7.9	825	2384	1148	-	7.3	300	816	614	7349
23-08-2021	8.1	1500	4320	188	-	7.8	310	856	-	6441
17-08-2021	7.4	750	2032	384	-	8.9	360	960	220	7275
10-08-2021	8	550	1240	228	-	7.8	950	2096	396	15749
03-08-2021	7.7	850	2432	536	-	7.5	425	1224	288	9129
27-07-2021	7	650	1840	288	-	7.5	300	864	168	6324
22-07-2021	7.5	550	1560	340	-	7.2	260	696	196	5269
12-07-2021	6.8	875	2736	154	-	7.2	460	1424	112	8800
05-07-2021	7.6	775	2176	498	15676	7.7	470	1328	220	9467
29-06-2021	8.1	600	1664	358	14779	7.6	220	624	194	5307
21-06-2021	7.5	775	2192	408	14823	8.2	290	832	248	7205
08-06-2021	8.2	700	2032	378	16179	7.8	150	400	198	6629
01-06-2021	7.7	400	1008	388	18507	7.5	65	156	208	8447
24-05-2021	7.6	1400	4520	396	23309	8	55	184	92	6087
19-05-2021	7.4	530	1560	284	12637	7.4	180	600	220	5560
11-05-2021	7.1	675	2176	324	16438	8.4	320	896	208	8703
04-05-2021	7.4	575	1808	882	15510	7.8	250	704	340	7506
27-04-2021	7.7	850	2496	122	16162	8.6	54	224	58	3004
22-04-2021	7.3	800	2576	120	14470	7.9	310	1152	80	10084
08-04-2021	6.9	360	1592	122	9186	7.7	110	448	112	4184
Average	**7.53**	**790.24**	**2390.56**	**335.44**	**3753.52**	**7.7**	**196.76**	**579.84**	**159.4**	**5259.34**
Minimum	**6.1**	**72**	**272**	**56**	**9186**	**7.1**	**25**	**88**	**28**	**329**
Maximum	**8.5**	**1700**	**4880**	**1408**	**23309**	**8.9**	**950**	**2096**	**816**	**16336**

PERIOD-01.04.2022 TO 31.03.2023

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	5.5-9.0	1000*	2500*	-	-	6.0-9.0	100	250	100	-
28-03-2023	2.1	1600	5840	68	-	7.8	106	316	48	-
20-03-2023	4.9	1750	5720	78	-	7.3	260	788	110	-
13-03-2023	5.6	1050	3424	130	-	8.3	195	624	140	-
09-03-2023	7.4	775	3024	94	-	7.3	130	624	120	-
01-03-2023	6.1	1250	4160	110	-	7.4	225	756	92	-
21-02-2023	6.1	650	2320	130	-	7.2	106	416	42	-
16-02-2023	2.6	1150	3360	140	-	7.4	110	392	40	-
06-02-2023	6.1	650	2320	130	-	7.2	106	416	42	-
30-01-2023	6.4	1750	5440	774	-	7.3	140	364	68	-
25-01-2023	5.7	575	1792	140	-	7	240	672	76	-
20-01-2023	7.6	700	2096	182	-	7	320	856	88	-
11-01-2023	7	950	2416	120	-	5.6	260	632	72	-
03-01-2023	7.9	750	2032	132	-	7.6	140	408	68	-
28-12-2022	5.3	875	2368	112	-	6.8	76	236	56	-
19-12-2022	6.5	925	3480	278	-	7.3	180	568	78	-
12-12-2022	6.9	1850	5040	138	-	7.5	150	440	68	-
05-12-2022	7.6	725	2288	138	-	7.5	250	632	82	-
28-11-2022	7.4	625	1456	132	-	7.6	270	648	74	-
23-11-2022	8.2	825	2672	144	-	7.5	185	440	72	-
15-11-2022	5.8	750	2112	138	-	8.4	135	360	72	-
07-11-2022	5.6	775	2224	140	-	7.3	120	288	84	-
03-11-2022	6.2	1250	3760	140	-	7.3	140	396	74	-
25-10-2022	7.6	700	2360	116	-	7.4	160	460	78	-
20-10-2022	7.6	850	2000	110	-	7.5	140	376	80	-
11-10-2022	7.2	650	1456	112	-	7.8	160	420	58	-
03-10-2022	8	580	1504	116	-	7.6	74	224	76	-
26-09-2022	7.5	875	2576	140	-	7.5	140	408	72	-
20-09-2022	6.2	480	1472	140	-	7.2	140	392	80	4145

Date Of Monitoring	Inlet (mg/l except pH)					Outlet (mg/l except pH)				
	pH	BOD	COD	SS	TDS	pH	BOD	COD	SS	TDS
Design Values* /Standards→	**5.5-9.0**	**1000***	**2500***	**-**	**-**	**6.0-9.0**	**100**	**250**	**100**	**-**
12-09-2022	7.7	540	1752	320	-	7.6	150	464	110	-
29-08-2022	7.9	875	2896	278	-	7.6	420	1840	788	13889
23-08-2022	7	975	3088	988	-	7.4	750	2432	996	17351
17-08-2022	7.3	525	2304	422	-	7.7	90	340	112	5705
08-08-2022	8.2	575	1872	112	-	7.2	34	108	32	1128
01-08-2022	7.7	2900	10720	342	-	7.9	70	344	120	2378
25-07-2022	6.4	700	1920	314	-	7.4	80	272	110	2548
19-07-2022	6.9	1800	3400	364	-	7.4	90	220	108	2653
11-07-2022	5.2	775	3200	256	-	7.1	64	148	28	1698
04-07-2022	8.4	850	2592	302	-	7.6	65	188	42	1313
27-06-2022	8.3	1650	3360	464	-	7.6	190	628	122	1935
20-06-2022	6.8	750	2440	345	-	7.4	68	256	160	2332
16-06-2022	7.3	825	1936	602	-	7.3	150	476	30	2258
06-06-2022	7.8	750	1920	730	-	7.4	80	248	36	1812
30-05-2022	8.1	1900	4640	866	-	7.8	120	400	120	2324
24-05-2022	7.7	2900	6120	1278	-	7.8	175	344	316	2061
20-05-2022	7.4	1050	3120	538	-	7.4	110	344	338	1691
17-05-2022	7.7	450	1456	368	-	7.3	50	256	128	1817
09-05-2022	7.3	1150	3552	566	-	7.8	75	252	158	8103
03-05-2022	7.9	900	2680	248	-	7.4	95	236	16	2185
28-04-2022	7.6	675	2128	756	-	7.5	120	276	110	2532
19-04-2022	7.5	575	1640	390	-	7.4	50	244	84	1890
12-04-2022	7.8	825	2368	272	-	7.9	50	184	16	1536
04-04-2022	7.9	525	1480	498	-	8	65	216	106	1652
Average	**7.02**	**1006.63**	**2965.22**	**317.16**	**-**	**7.46**	**154.02**	**470.29**	**125.96**	**1774.2**
Minimum	**2.1**	**450**	**1456**	**68**	**-**	**5.6**	**34**	**108**	**16**	**1128**
Maximum	**8.4**	**2900**	**10720**	**1278**	**-**	**8.4**	**750**	**2432**	**996**	**17351**

Annexure-III

MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICE-RAIGAD-2

Tel. No. 2757 2620
Fax No. 2756 2132

Email: sroraigad2@mpcb.gov.in
Visit us at: http://mpcb.gov.in

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

VISIT REPORT

Name of Industry	:	**M/s. RIA CETP Co-Op. Society Ltd., Plot No. 06, 09 and 11, MIDC Dhatav, Tal. Roha, Dist. Raigad.**
Date of visit	:	02.05.2023
Industry representative	:	Himanshu Shrivastava, CETP incharge
Consent status	:	Valid upto 31.12.2026

Visit was paid to verify the present status of up-gradation and revamping of CETP, Roha. During visit following observations were made;

1. During visit, CETP was found in operation.
2. A design capacity of CETP is 22.5 MLD.
3. As informed by the CETP, at present, 09-10 MLD effluent is being received from member industry by the CETP for treatment and disposal.
4. The online monitoring system was found in operation.
5. Status of the up gradation/revamping work of CETP is as below.

S.N.	Unit name	New /Existing	Scope of work	Status of the work as on 30.04.2023	Operational Status
1	Low COD Coarse Screen Chamber	New	1. Civil Work 2. Mechanical screen 3. Sluice Gate 4. Piping	1. Completed 2. Installed 3. Installed 4. Completed	**Not in operation yet.**
2	Low COD Equalization Tank-1&2	Existing	1. Civil Upgrade 2. Submersible Mixer 3. Submersible Pumps 4. Piping	1. Completed 2. Installed 3. Installed 4. Completed	In Operation
3	SSI Effluent Screen Chamber, Oil & Grease separation chamber	New	1. Civil Work 2. Mechanical screen 3. Sluice Gate 4. Piping	Work in progress	**Not in operation yet.**

S.N.	Unit name	New /Existing	Scope of work	Status of the work as on 30.04.2023	Operational Status
4	High COD Equalization Tank	Existing	1. Civil Upgrade 2. Submersible Mixer 3. Submersible Pumps 4. Piping	1. Completed 2. Installed 3. Installed 4. Completed	In Operation
5	pH Correction tank	Existing	1. Civil Upgrade	1. Completed	In Operation
6	Flash Mixer -1&2	Existing	1. Civil Upgrade	1. Completed	In Operation
7	Primary CLF	Existing	1. Civil Upgrade 2. Primary Clarifier mechanism 3. Railing	1. Completed 2. Completed 3. Completed	In Operation
8	Aeration Feed Sump	Existing	1. Civil Upgrade	1. Completed	In Operation
9	Bioreactor feed pump shed	Existing	1. Civil Upgrade	1. Completed	In Operation
10	Anoxic Tank	New	1. Civil Work 2. Submersible Mixer 3.pH,ORP Meter 4. Railing 5. Piping	1. Completed 2. Completed 3. Completed 4. Completed 5. Completed	In Operation
11	Distribution Chamber for Aeration Tank	New	1. Civil Work 2. Piping 3. Valve	1. Completed 2. Completed 3. Completed	In Operation
12	Aeration Tank 1&2	Existing	1. Civil Upgrade 2. Diffuser Installation 3. Air flow meter 4. Railing 5. DO meter	1. Completed 2. Completed 3. Completed 4. Completed 5. Completed	In Operation
13	Aeration Tank -3	Existing	1. Civil Upgrade 2. Diffuser Installation 3. Air flow meter 4. Railing 5. DO meter	Work in progress	**Not in operation yet.**
14	MLR for AeraionTank-1&2	New	1. Civil Work 2. Pump installation 3. Piping & Valve	1. Completed 2. Completed 3. Completed	In Operation
15	MLR for AeraionTank-3	New	1. Civil Work 2. Pump installation 3. Piping & Valve	Work in progress	**Not in operation yet.**

S.N.	Unit name	New /Existing	Scope of work	Status of the work as on 30.04.2023	Operational Status
16	Distribution Chamber For Secondary CLF	New	1. Civil Work 2. Piping	1. Completed 2. Completed	In Operation
17	Secondary CLF1	Existing	1. Civil Upgrade 2. New RAS & WAS Pump Installation 3. Piping	1. Completed 2. Completed 3. Completed	In Operation
18	Secondary CLF-2	Existing	1. New RAS WAS pump Installation 2. Piping	1. Completed 2. Completed	In Operation
19	Filter Feed Sump	Existing			In Operation
20	Filter Feed Pump Shed	New	1. Civil Work	1. Completed	In Operation
21	PSF & ACF	Existing	1. Upgradation 2. Piping And Instruments 3. Valve Installation 4. Media Filling 5. Air Scouring	1. Completed 2. Completed 3. Completed 4. Work in progress 5. Work in progress	**Not in operation yet.**
22	Primary Sludge Sump & Pump house	New	1. Civil Work 2. Pump Installation 3. Piping & Valve	1. Completed 2. Completed 3. Completed	In Operation
23	Distribution Chamber for Sludge Thickener	New	1. Civil Work 2. Piping & Valve	1. Completed 2. Completed	In Operation
24	Sludge Thickener 1&2	New	1. Civil Work 2. Sludge thickener Mechanism 3. Motorized Gate Valve for Valve Chamber 4. Piping	1. Completed 2. Completed 3. Completed 4. Completed	In Operation
25	Thickened Sludge Sump & Pump House	New	1. Civil Work 2. Submersible Mixer 3. Filter Press feed Pumps installation 4. Piping & Valve	1. Completed 2. Completed 3. Completed 4. Completed	In Operation
26	Filter Press	Exisiting	1. Filter Press Upgradation 2. Piping	1. Completed 2. Completed	In Operation
27	MCC Room-1	New	1. Civil Work 2. MCC Panel installation	1. Completed 2. Completed	In Operation

S.N.	Unit name	New /Existing	Scope of work	Status of the work as on 30.04.2023	Operational Status
28	MCC Room-2	New	1. Civil Work 2. MCC/VFD/RIO Panel installation	1. Completed 2. Completed	In Operation
29	MCC Room-3	New	1. Civil Work 2. Panel Installation	1. Completed 2. Completed	In Operation
30	MCC Room-4	New	1. Civil Work 2. Panel Installation	1. Completed 2. Completed	In Operation
31	Substation Building	New	1. Civil Work 2. Panel Installation	1. Completed 2. Completed	In Operation
32	Transformer	New	1. Civil Foundation & Yard 2. Transformer Commissioning	1. Completed 2. Completed	In Operation
33	DG Set	New	1. Civil Foundation & Yard 2. DG Commissioning	1. Completed 2. Completed	In Operation
34	Blower House	New	1. Civil Work 2. Turbo blower commissioning 3. Air Condition in Room	1. Completed 2. Completed 3. Completed	In Operation

6. From the above status of upgradation of CETP, it is observed that CETP authority has not yet completed the work of Tertiary treatment i.e., Pressure Sand Filters and Sand filters in all respect.

7. The work of MLR for AeraionTank-1&2 and Aeriation tank 3 is found in progress.

8. The piping and electrical work in Low COD Coarse Screen Chamber and SSI Effluent Screen Chamber, Oil & Grease separation chamber is found in progress.

(Himanshu Srivastava)
Plant In-charge.

02/05/23.
(Uttam Mane)
FO

Annexure-IV

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: http://mpcb.gov.in
E-mail: enquiry@mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No. MPCB/JD(WPC)/B:9162 Date: 6 /03/2017.

To,
The Chief Executive Officer,
Maharashtra Industrial Development Corporation,
UdyogSarathi, Mahakali Caves Road,
Andheri, Mumbai.

Sub: Directions under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974.

Ref:
1. Circular issued by MPCB dated 21/09/2015.
2. Discussions held in various meetings of State Level CETP Co-ordination Committees.
3. Minutes of the Meeting extended to non-performing CETPs on 8/6/2016.
4. Joint meeting of the Officials of MIDC, MPCB and representative of the CETP operators held on 22/02/2017 in World Trade Centre.

.....

WHEREAS, the Maharashtra Industrial Development Corporation is the Planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries situated in the MIDC area should have been provided with proper water supply, roads, drainage lines including proper collection and sewerage line as well as treatment and disposal system to the waste water generated from their activities.

AND WHEREAS, the Common Effluent Treatment Plants was introduced with an enthusiasm approach to solve the problem of pollution caused by effluent discharge by small scale industries. These industries lack technical expertise and are not financially viable for implementation and maintenance of pollution control devices. The main object of the CETP is to solve the problem of cost, lack of trained staff and space to reduce the problems of monitoring and to organize the disposal treated waste and sludge.

AND WHEREAS, the non-conforming CETPs have now become threat to the environment due to various reasons and fail to cater their primary goal. The majority of the CETP managements have failed to control administration of CETPs, they don't have proper vigilance on their member industries. The industries are changing their production activities from time to time without intimating to the CETP Associations leading to receiving excess load at inlet. The major flaws such as maintenance of the hydraulic flow, online measurement, effluent quality, sludge quality, unit design, maintenance and working issues with laboratory facilities were observed in the CETPs. The similar kind of the outputs were also given by member institutes appointed by MPCB for assessment of the CETPs in Maharashtra.Hence, theIndustries Association/CETP associations have failed to perform their duties of extending support to the non viable and small scale industries for overcoming on technological and financial constraints.

AND WHEREAS, the Central Pollution Control Board had issued directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 that not to permit expansion / establishment of the industrial units in the areas where the associated CETPs are not complying with the required standards and where such CETPs do not have adequate hydraulic load capacities. AND WHEREAS, these directions were brought to the notice by the Maharashtra Pollution Control Board vide Circular dated 21/09/2015 to all the concern including MIDC.

AND WHEREAS, 24 CETPs are working in the State of Maharashtra and one recently started at Nandgaon, Amravati. The said CETPs are catering the need of 7880 no of industries and about 191 MLD of effluent treated and disposed to the environment. The MPCB has taken into consideration the revised standards laid down by Ministry of Environment and Forest, Govt. of India for CETPs and Board is monitoring the standards from time to time and accordingly, consents are issued stipulating the stringent effluent disposal standards.

AND WHEREAS, now, it was observed that out of 24 CETPs, 17 CETPs are complying to the standards stipulated in the consent. At present 7 CETPs are continuously non-conforming to the disposal standards, namely TEPS CETP MIDC Tarapur, D-CETP (Chemical) MIDC Dombivali, Addl. Ambernath CETP MIDC Ambernath, RIA CETP MIDC Roha, PRIA CETP MIDC Patalganga, Loteparshuram CETP MIDC Lote, CETP Akkalkot Road Solapur. In view of the continuous non-

compliance, the MPC Board has initiated actions against the following non-conforming CETPs.

1. Tarapur CETP – The CETP was receiving more effluent i.e. about 37 to 42 MLD against its capacity of 25 MLD, hence CETP was not in position to take extra hydraulic load and disposal is happening in violation to stipulated standards. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. But no improvement was observed. The Board has issued closure directions to 43 industries in year 2016-17 which are grossly violating disposal standards to the inlet of CETP. In addition to this Board has issued directions to all industries for curtailing 40% of effluent generation. The CETP has undertaken construction for expansion by 50 MLD. Accordingly, Board has granted Consent to Establish for Expansion of CETP on 05.06.2014.The work of expansion of CETP is in progress. At present the CETP is not conforming with the consented disposal standards.

2. D-CETP Chemical, Dombivali – There are two CETPs in Dombivali MIDC area, the one 16 MLD DBESA CETP (Textile) located in Phase-I pocket is dedicated to treat effluent of textiles units, and the other 1.5 MLD D-CETP (Chemical) located in Phase-II pocket is dedicated to treat effluent of chemical units. But, there is no arrangement for segregation of textile and chemical effluent, about 4.5 MLD mixed effluent (Textile + Chemical) from Phase-II is sent to the 16 MLD DBESA CETP in Phase-I, and the remaining 1.5 MLD mixed effluent (Textile + Chemical) is left for treatment in the 1.5 MLD D-CETP in Phase-II. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. Board has also issued letter to MIDC for curtailment of water supply of Member Industries of CETP by 25%. But no improvement was observed in spite of the warnings. Therefore, Board has issued Closure Directions to the D-CETP on 02.07.2016. The said CETP is closed and directions were issued to 88 D-CETP member Industries for not to discharge effluent to D CETP

3. Additional Ambernath CETP – The CETP is owned by MIDC and was operated by M/s. Bharat Udyog Ltd. till 21.02.2016. Due to mismanagement issue by the operator, the MIDC has handed over the CETP to the Additional

Ambernath Manufacturing Association (AMMA) for operation & maintenance. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. However, no improvement was observed in spite of warnings. The Board has also issued letter to MIDC for curtailment of water supply of Member Industries of CETP by 25%. Board issued directions on dt. 02.07.2016 to Additional Ambernath Manufacturing Association, Additional Ambernath CETP directing them to stop receiving effluent from member industries within 72 hours or till AAMA CETP submit concrete time bound proposal for up-gradation, operation and maintenance of existing CETP. Also 66 member industries were issued direction on 02.07.2016 and 13.07.2016 regarding not to discharge treated effluent into CETP / MIDC drainage system.

4. RIA CETP – The concentrated pollution load is receiving at Inlet of CETP. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. The Board has closed down industries which are grossly violating disposal standards to the inlet of CETP. The CETP has proposed the upgradation and expansion of existing CETP. Accordingly, Board has granted Consent to Establish for upgradation and Expansion of CETP on 26.03.2015.

5. PRIA CETP – The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. CETP was not in operation due to legal matter, now resumed operation. MIDC has taken possession of CETP and floated tender for Operator for CETP.

6. Lote CETP – The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. But no improvement was observed. The Board has closed down industries which are grossly violating disposal standards to the inlet of CETP. Board has issued direction to CETP for curtailment of quantity of effluent by 25% on 13.04.2016. The Board has granted Consent to Establish for upgradation and Expansion of CETP on 03.09.2015.

AND WHEREAS, the said issue was also discussed in the meeting of non performing CETPs on 02/06/2016 & 08/06/2016 before the Authorities of the Board and it was decided to suggest MIDC that if such type of CETPs do not perform and

when there is no Board of Directors to control the CETPs, then why the MIDC cannot take over the working of these CETPs to operate it on their own by collecting contribution from the Member industries.

AND WHEREAS, despite of repeated persuasion and meetings with the officials of MIDC, the MIDC has not taken requisite steps to take over the non-conforming CETPs in MIDC area. AND WHEREAS, the Board has already given you sufficient & reasonable time to take effectives steps to take over the working of non-conforming CETPs in MIDC area.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions:

1) You shall take over the non-conforming CETPs namely, TEPS-CETP, D-CETP Chemical, Additional Ambernath CETP, RIA CETP, PRIA CETP and Lote CETP located in MIDC areas, within a period of 3 months i.e.on or before 31/05/2017.
2) You shall operate & maintain these CETPs by your own or otherwise through an Expert Agency.
3) In case, the MIDC appoint an Expert Agency for operation & maintenance of the above CETPs, then, the Member Industries/CETP Association shall not directly pay the cost of operation & maintenance to the Expert Agency. MIDC shall collect the said cost from the Member Industries of the aforesaid CETPs.
4) MIDC being the infrastructure / nodal agency, shall take up the job of operation & maintenance of above non-conforming CETPs within a period of 3 months from the date of receipt of these directions.
5) You shall submit the time bound program, to take over the non-conforming CETPs in MIDC area within a period of one month from the date of receipt of these directions.

In case of failure, the Maharashtra Pollution Control Board will initiate appropriate legal action against the MIDC, which please note.

(Satish Gavai, IAS)
Chairman

Annexure-V

MIDC

Date :01/02/2020

Sub:- Handing Over of CETP at Roha Industrial Area...

Ref:- 1. Direction of MPCB vide B -962 dt 06/03/2017.
2. The Ex.Engineer, MIDC, Division Alibag letter No A-40331, Dt 29/01/2020.

As per the directions of MPCB, the CETP at Roha Industrial Area, which is in possession of M/s. RIA CETP Co Op society Ltd is handed over to Deputy Engineer, MIDC, Sub-Division, Roha and further the same is handed over to M/s. R &B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd.(JV) for upgradation and O &M. The inventory of structures/ installations in the CETP premises is as per annexure-I enclosed.

Date: 01/02/2020.

Place: Roha.

Encl - Annexure-I.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

Handed Over by		Taken Over by
M/s. RIA CETP Co.Op.Soc.Ltd.	Deputy Engineer MIDC Sub-Dn. Roha	R &B Infra Project PVt Ltd Hydroair Tectonics (PCD) Ltd.(JV)

1) Copy Submitted to the Executive Engineer, MIDC, Division Alibag for favour of information please.
2) Copy f.w.cs to the Chairman, RIA CETP Co Op Soc Ltd., Plot No. P-6, MIDC, Roha Indl area, Dhatav Roha for information.
3) Copy f.w.cs to M/s R & B Infra Project Pvt Ltd. Hydroair Tectonics (PCD) Ltd.(JV) for information.
4) Copy to Guard File.

RESPONSIBILITIES FOR RIA CETP FROM 1 ST FEB 2020

MIDC

1. MIDC will collect the CAPEX contribution of 25 % of the project cost, from all plot holders proportionate to water consumption of individual industry.
2. MIDC will recover monthly treatment charges from all plot holders as per statement submitted by RIA-CETP. (mutually agreed by MIDC & RIA CETP) based on the total amount to be recovered and water consumption informed by MIDC.
3. MIDC will recover certain amount from industries along with treatment charges bill to meet monthly maintenance expenses of RIA –CETP.
4. MIDC will grant higher volume of water supply to industries on their individual request / application after following due process and approval of competent authority.
5. MIDC will help to recover outstanding dues of RIA-CETP from its member industries.
6. Taking / handing over of CETP to MIDC is inclusion of all plot holders including Sudarshan Chemical Industries Limited and all other similar plot holders from Roha Industrial Area.

CONTRACTOR

7. As per tender agreement, contractor will install pilot plant and operate it to the satisfactorily results to prove the treatment scheme with desired results. These results will be witnessed by MIDC and RIA-CETP.
8. Contractor will work in battery limit i.e. within the CETP premises, unless instructed by MIDC.

M/s. RIA-CETP
Co.Op.Soc.Ltd.

Deputy Engineer
MIDC Sub-Dn. Roha

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

9. In case COD of influent crosses 3000 ppm, Contractor will report to RIA-CETP and MIDC to take further action. Any consequence for that purpose from MPCB/CPCB/NGT will be RIA-CETP's responsibility.
10. Contractor will not sample / monitor any of the member industry without permission of MIDC.

RIA-CETP (i.e. RIA-CETP Co-op. Society)

11. RIA-CETP will operate Testing Laboratory for monitoring effluent quality of member industries and verifying influent quality on daily basis.
12. RIA-CETP will collect samples of effluent being discharged from member industries as vigilant sampling. Quality of these samples will form a parameter for determining treatment charges, which will be decided by RIA-CETP & MIDC.
13. RIA-CETP and MIDC can review the treatment scheme based on the pilot plant operation and its success.
14. RIA-CETP will submit monthly treatment charges statement to MIDC based on water consumption and quality of effluent.
15. Exception shall not be provided to any of the plot holder with respect to treatment charges formula/e as decided between RIA-CETP and MIDC
16. It will be sole responsibility of RIA-CETP to meet the designed parameters (consented by MPCB) of effluent at the inlet of CETP.

Date : 01/02/2020
Place : Roha

M/s. RIA-CETP
Co.Op.Soc.Ltd.

Deputy Engineer
MIDC Sub-Dn. Roha

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

*****

Annexure-VI

TRIPARTITE AGREEMENT FOR COMMON EFFLUENT TREATMENT PLANT AT ROHA INDUSTRIAL AREA.

This Agreement is made and entered into at this day of 2022

BETWEEN

R&B Infra Project Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd. (JV) hereinafter referred to as the "**Operator or Contractor"**(which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its successors and assigns) of the **First Part**;

AND

_____ a proprietorship / Partnership / Society / Pvt. Ltd / Public Ltd. Company having been registered under the Partnership Act 1932/a Company within the meaning of the Companies Act 1956 having its registered office at _____ and ***factory at-***_____ hereinafter referred to as the "**Member Industry**" or "**MI**" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its heirs, executors, administrators and permitted assigns of such last survivor / its successor or successors in business and permitted assigns) of the **Second Part**;

AND

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION, a statutory Corporation constituted under the Maharashtra Industrial Development Act 1961 (Maharashtra III of 1962) and having its principal office at Udyog Sarathi, Mahakali Caves Road, Andheri (E), Mumbai - 400 093,

hereinafter referred to ***as*** **'MIDC"/ 'FACILITATOR'** (which expression shall, unless it be repugnant to the context or meaning thereof be deemed to mean and include its successors and assigns) of the **Third Part.**

WHEREAS:

I. The Contractor with active support of State/ Central Government/Maharashtra Pollution Control Board (MPCB) shall operate and maintain on contract basis the **Roha Common Effluent Treatment Plant at Roha Industrial area** (hereinafter referred to as the **CETP/RIA CETP**), handed over on "as is where is basis" by MIDC for execution of the work portion under Part -I : Design, Build and Commissioning including Rehabilitation, Upgrade/Expansion on DB basis of **Common Effluent Treatment Plant** (CETP) at Roha Industrial Area and under Part –II, Operation and Maintenance (treatment of raw incoming trade effluent on per cubic meter basis).

II. Under the Notice Inviting Tender (NIT) No. **27 dated 02/11/2018** and Tender Agreement No. **C-1 for the year 2019-2020** executed between Contractor and MIDC, the Contractor has undertaken to carry out the work of Design, Build and Commissioning including Rehabilitation, Upgradation of **22.50 MLD Common Effluent Treatment Plant (CETP) at Roha Industrial Area** under Part – I DB Basis Works and Operation and Maintenance of the CETP under Part – II of **RIA CETP**. The Operation and Maintenance of the CETP which would include overhauling and repairing the CETP plant including all mechanical and electrical equipment; routine operation and maintenance of CETP, treating the incoming effluent as per the MPCB/CPCB standards; testing the incoming and outgoing effluent characteristics with requisite testing equipment and materials; collecting effluent samples from effluent

generating industrial units, its testing and submission of results to MPCB as well as MIDC; making available necessary technical, maintenance and administrative staff including payment of their wages; preparing monthly bills of the Member Industry; providing all labour, material, equipment, fuels etc. The Contractor shall operate and maintain the CETP as per the norms of MPCB / CPCB.

III. MIDC reserves its right to revise the treatment charges from time to time and communication its decision to the Member Industry as well as the Contractor/ Operator of RIA CETP as and when required.

IV. MIDC is making all parties of this agreement aware that since Mahrashtra Pollution Control Board (MPCB) issued Notice under Section 33 (A) of the Water (Prevention and Control Pollution) Act 1974 and instructed MIDC to appoint an expert agency for Operation and Maintenance of **RIA CETP** vide letter No. **MPCB/JD/(WPC)/B-1147 dated 23/03/2017**, it was incumbent to operate the CETP by appointing an expert agency as instructed by MPCB in the interest of the industries in the **Roha Industrial Area** as well as for environment protection. Hence, MIDC has decided to operate the CETP by appointing the Contractor as its Operator. All parties herein above agree to be bound by such orders of the MPCB.

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

1. <u>DEFINITIONS AND INTERPRETATIONS</u>:

A. TIME shall be stated in Hours and shall mean Indian Standard Time.

B. DAY means a period of twenty-four (24) consecutive hours beginning and ending at 0700 hours.

C. WEEK means a period of seven (7) consecutive days beginning from Monday.

D. MONTH means a period beginning at 0700 hours on the first day of Calendar month and ending at 0700 hours on the first day of succeeding Calendar Month.

E. YEAR means a period of three hundred and sixty-five (365) consecutive days or three hundred and sixty-six (366) consecutive days when such period includes a twenty ninth (29) day of February beginning at 0700 hours from a day.

F. FINANCIAL YEAR means a period of three hundred and sixty-five (365) consecutive days or a period of three hundred and sixty-six (366) consecutive days when such period includes a twenty ninth (29) day of February beginning at 0700 hours from 1st April and Ending at 0700 hours on 31st March.

G. Quantity Measurement Pattern means rate at which the quantity of the trade effluent is measured in proportion to the consumption of water.

H. Treatment Charges/CETP treatment charges: means the charges levied by MIDC for treating trade effluent discharged by the Member Industry, charged i.e. **Rs 23.40/-** per cum which may be revised from time to time under intimation to the Member Industry.

I. Where the context so requires, words imparting the singular only also include the plural and vice versa; and, any reference to masculine gender shall include feminine gender and vice versa

2. CHARGING PATTERN:

A. The Member Industry will pay the following charges:

i. All "Green" catagaries industries shall become nominal members of CETP of their area on one time payment of nominal fees of Rs.2500/- as per MIDC/Env/31 dated 22/01/2002 circular.

ii. Refundable security deposit equal to 3 months water charges as billed by MIDC to the MI/consumer. If the Member Industry

fails to pay the treatment charges regularly, the same will be adjusted through these above mentioned deposits. If the Member Industry transfers the unit/plot, any balance amount of its deposit will be refundable. These deposits will not bear any interest and shall be applicable to new members only and not to existing members;

B. It is agreed that for quantity measurement pattern the Member Industry will discharge its effluent for treatment in the CETP as per the consent to operate issued to it by MPCB and/or as per the inlet parameters mentioned in CETP consent for SSI units Industries having effluent flow <25 m^3/day, the Member Industry shall pay the treatment charges as fixed by MIDC on the basis of actual expenditure incurred on treatment of its effluent including all expenditure on treatment, energy and maintenance charges, penal charges, fees and taxes payable etc. complete including 15% ETP charges. The charges will be calculated on the basis of expenditure of previous financial year. To begin with, the charges which were being charged in the previous financial year at the rate of Rs. 23.40/- per cum will be charged and any difference will be adjusted in the next financial year at the rate of 65% of the water consumption as per MIDC water bill of the Member Industry. Review of the expenditure incurred on CETP, treatment charges etc. will be taken every 6 months and if required the adhoc treatment charges, charged at Rs. 23.40/- per cum/m^3 shall be revised as and when required and shall accordingly be billed by the MIDC to the Member Industry. The Contractor's/Operator's and RIA CETP co-ordination committee's joint approval will be taken prior to application of such adhoc charges. (Billing shall be at actual as per flow meter and SCADA system. If it is not available at Industry outlet then 65% formula to apply).

3. COVENANTS BY THE CONTRACTOR/OBLIGATIONS OF THE CONTRACTOR:

A. Part - I: Design, Build and Commissioning including Rehabilitation, Upgrade/Expansion on DB basis of **RIA CETP, at Roha Industrial Areas** as per Tender Conditions at the accepted cost without any deviation whatsoever. The Contractor irrevocably agrees to the terms of the Tender which shall be binding on the Contractor under the present terms.

B. Part – II: Operation and Maintenance of **RIA CETP** as per Tender Conditions at the accepted rate per Cum Basis.

a. Operate and maintain the CETP as per the prescribed norms of MPCB / CPCB and as per the consent issued by MPCB;

b. Carryout routine and breakdown maintenance of the equipment in CETP Plants;

c. To treat the incoming effluent to meet the MPCB / CPCB standards;

d. To carry out pumping of raw effluent from Equalization tank;

e. Efficient Operation of CETP round the clock;

f. To prepare solutions like Lime, Alum, Acid & Nutrients etc. and ensure proper dosing;

g. To carry out the day to day preventative maintenance of Mechanical, electrical, Electronic equipment's like greasing, oiling, replacing of glands etc. and electrical, SCADA, OCEMS etc. connections, rewinding of motors, repairs of pumps / gate valves / switchgears etc. complete to keep the plant in running condition;

h. To keep close watch on entire effluent treatment plant and take the prompt action in case of any leakage and chocking of interconnecting piping /drains;

i. Sludge removal and its disposal from clari-flocculator; and all units operations & process of CETP and onward for disposal to TSDF at Taloja, Dist. Raigad.

j. Dewatering and cleaning of any unit as and when needed;

k. To collect samples from various sampling points of CETP and analysis of the same in the laboratory for parameters which are essential to know the performance of CETP and keep a record of the sampling; to carry out performance evolution of CETP once in a Six month for period of Two years of commencement of O & M of CETP & thereafter once in a year till the end of the Five years O&M period & shall carry out rectifications in the process of the CETP at its own cost so as to achive disposal standards.

l. To keep the day to day records of flow, chemical consumptions, plant performance etc. and schedule of preventative maintenance of mechanical and electrical equipment's;

m. Maintain record book/log book with the help of computer;

n. Providing Safety Gear to O & M Staff;

o. Maintain the log sheet for various equipments and systems;

p. Draw samples and get analyzed for the parameters required and make the necessary process correction;

q. Submit report in the form and frequency required by the MIDC;

r. Housekeeping of the entire plant allocated area;

s. Maintain clear record of attendance for his workmen and staff;

t. Contractor shall be responsible for preventive maintenance necessitated by normal usage of the equipment;

u. Providing necessary technical, maintenance and administrative staff including their wages/payments. As mentioned, plant was in operation till last year, contractor shall give priority to absorb the previous staff and employees over the new recruiters subject to verification of their eligibility and suitability;

v. (i) Preparing monthly bills of individual industries contributing effluent to CETP as per procedure set out by MIDC and submitting the same to MIDC.

(ii) Operator shall maintain key crucial equipments, instruments as stand by in stock to avoid any disturbances or breakdown in CETP Operation.

(iii) to maintain DG set up always in operational condition.

w. Collecting effluent samples from effluent generating industrial units, in co-ordination with MIDC and RIA CETP, its testing and submission of results to MIDC and Joint Vigilance Committee and/or any other such committee;

x. Payment of all materials, labors, diesel, energy charges and water charges shall be borne by the Contractor. Cost of operation and maintenance including all manpower, chemicals, sundries, (includes cost of diesel for running D.G. set in case of power failure), chemicals, manpower, stationary required to maintain various records etc., cost of telephone bills, internet charges etc. shall be borne by Contractor.

y. Provide any other data as requested by Engineer-in-charge/MPCB/ CPCB/MoEF & CC and concerned Semi Government Departments like Corporations, Councils etc.

z. The Contractor shall appoint such consultants, advisors and staff, both technical and administrative, for the project and for its proper execution in all respects on its own expense.

aa. The Contractor shall liaise between the Government of Maharashtra and Government of India, MPCB, MIDC and such other institutions and for proper execution of the project and the Contractor shall be solely responsible for meeting the standards prescribed by Maharashtra Pollution Control Board.

bb. The Contractor shall establish a laboratory for the purpose of routine testing of the effluent being discharged by the users of the CETP including the Member Industry and to supervise, manage and control the operations of the CETP and the laboratory;

cc. The Contractor is obligated to submit the daily performance report of the CETP to MPCB, the monitoring authority for the operation of the CETP and to MIDC. It is hereby made clear that all responsibilities of observing terms and conditions of the consent to establish and consent to operate for the CETP rests with the Contractor, irrespective of the name in whose favour MPCB has issued its consent to establish/operate and any penalty, fine imposed by MPCB due to non-performance of the CETP including any penal action initiated will be at the risk and cost of the Contractor as well as the defaulting Member Industry, provided the default is proven in any joint co-ordination committee.

dd. The Contractor, will collect effluent sample both indepdendently and in co-ordination with joint vigilance committee of the Member Industry by surprise checks. In this respect, the Member Industry will extend its full co-operation to the Contractor and allow collection of samples. The effluent discharged into MIDC collection chamber shall be as per the prescribed standards of MPCB as well as CETP inlet parameters and shall be easily accessible for sampling and observation. The results after sampling shall be binding on the Member Industry**.** The samples shall be collected from the discharge point of Member Industry and in the presence of at least one representative of the Member Industry and Joint Vigilance Committee member. The Sample Collection Report is to be counter signed collectively by the CETP, Member Industry and Joint Vigilance Committee Member.

ee. The Contractor irrevocably undertakes to abide by the terms of this Agreement and any change in the law or direction of MPCB dealing with operation or maintenance of the CETP;

4. <u>COVENANTS BY THE MEMBER INDUSTRY</u>:

(i) All effluent generated by Member Industry in its premises shall be sent on exclusive basis to the CETP;

(ii) The Member Industry will discharge its effluent to CETP as per the standards prescribed and consent given by MPCB and CETP inlet parameters;

(iii) The Member Industry shall install "Electromechanical flow meter" and shall house such flow meter in a separate secured area. The meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. The Member Industry shall ensure that the flow meter is sealed and protected from tampering at all times and ensure its proper functioning;

(iv) The Member Industry agrees that, in case the effluent treatment charges are not paid by it within the stipulated time as specified in the water bill i.e. 45 days from the date of issuance of the water bill, MIDC shall be at liberty to charge interest/delayed payment charges at such rates as applicable to water rates charged in water bills as may be decided by MIDC from time to time and the Member Industry hereby agrees to pay the same to MIDC;

(v) The Member Industry further agrees that in case the Member Industry fails to pay the treatment charges and/or fails to pay the interest/delayed payment charges as mentioned hereinabove, unless MIDC grants further extensions for such payment for recovery of the interest/delayed payment charges as may be determined by MIDC from time to time, MIDC shall disconnect the supply of water and shall not reconnect the water supply unless all outstanding dues along with interest/delayed payment charges are paid in full by the Member Industry alongwith the necessary disconnection and reconnection charges as decided by MIDC.

(vi) **AMC Charges** :- Member industries herewith undertakes to install SCADA system at the outlet of their effluent carrying pipeline with NRV (Non Return Valve) system, so that in case the effluent of the Member Industries not meeting MPCB consented parameters shall bge automatically disconnected & returned back to ETP of the Member Industries. Member Industries further agrees to pay to MIDC annual maintenance charges for SCADA system more particularly mentioned hereinbelow from the date of installation of SCADA system as per bill/invoice raised by contractor and such amounts received from the member industry same shall be reimbursed to contractor by MIDC appropriately;

a) For 1st Year - Rs. Nil

b) For 2nd Year - Rs. 7000/- per member per annum

c) For 3rd Year - Rs. 8000/- per member per annum

d) For 4th Year - Rs. 8500/- per member per annum

e) For 5th Year - Rs. 9000/- per member per annum

vii) All the CETP member industries shall install Strainer on the discharge point along with provision of Positive Discharge of the effluent into MIDC effluent collection pipeline as per MIDC Circular No. MIDC/Dy. CEO (Env.)/C-37340/2019 dated 02/08/2019.

5. PENALTY AND SAMPLING PROVISIONS

In case of any violation of effluent standards while discharging effluent to collection system by the Member Industry, the MIDC will penalize the Member Industry as per the hydraulic & Chemical load**.** The Contractor shall inform of such violations and penalty to be charged to MIDC so as

to enable MIDC to include the penalty amount , charge the penalty and collect the same from the individual water bills of the Member Industry. The penalty and/or penal charges so levied on the Member Industry shall be paid by the Member industry. The Member industry herewith irrevocably undertakes to pay such penalty charged . The process of levying penalty shall be as under:

(i) Initially, the Contractor/MIDC will give a warning by issuing a notice for improvement in quality of effluent etc. to the Member Industry by giving an 8 days period for improvement. However, in a calendar year the Member Industry shall be entitled for only one such warning. Upon issuance of such warning the Contractor/MIDC shall initiate necessary penal action (as applicable). If improvement is not observed in 8 days, MIDC will charge the penal charges for violation of the inlet parameters as per the penalty clause as and when the same is informed by the Contractor/MIDC and only after producing evidence of issuance of 8 days warning notice to the Member Industry.

(ii) Even after lapse of 8 days from issuance of warning notice, if the Member Industry fails to comply with the inlet parameters /standards, the Contractor/RIA CETP shall request MIDC to stop the water supply of the Member Industry and the Member Industry cannot raise any objection against stopping its water supply due to failure to improve the effluent quality being discharged by it to CETP. Simultaneously, the Contractor/MIDC/RIA CETP shall also inform of the violation by the Member Industry to MPCB to enable MPCB to issue necessary directions under the various laws to the Member Industry while also intimating to MIDC.

(iii) For taking penal action and deciding the parameters / characteristics of discharge of the Member Industry, a vigilance committee comprising one member of the Contractor, one member of MIDC and Local MPCB Office & two members nominated by Industries Association of **Roha** shall be formed, however for taking joint vigilance sample minimum 2 members of the committee are required to be present at the sampling site. The committee shall take joint vigilance sample from outlet of the member industry and test it in the MPCB's laboratory/ CETP Laboratory and the test results will be binding on all the parties and if the test results are not as per consented norms, the Member Industry will be liable to pay penalty charges (as applicable). The Member Industry will have no objection against disconnection of its water supply, if the Member Industry consecutively for 3 months fails to improve the effluent standards up to the desired inlet parameters of CETP and water supply of the Member Industry will be disconnected by MIDC. The water supply will be restored only after the Member Industry produces satisfactory test results of sample jointly taken by the Contractor and Joint Vigilance Committee and tested at CETP's laboratory and pays the Water supply reconnection charges to MIDC. For such testing after disconnection of water supply, the testing charges shall be borne by the operator/ contractor.

(iv) **Sampling procedure:**- While drawing the sample from the outlet of the Member Industry, 2 samples will be drawn and sealed. One sample will be sent to MoEF approved Laboratory and other sample will be analysed in CETP Laboratory. The test results of the sample thus received from the said laboratory will be binding on the Member Industry, however if there is any dispute over analytical results, then analysis shall be carried out in CETP laboratory in presence of member industry by taking a fresh sample.

(v) It is also further agreed by all the parties that the results of any samples collected by MPCB from time to time as a part of their vegilance sampling and informed to MIDC and Member Industry/ CETP contractor will be binding on all parties to the agreement and considered for charging penalty on the Member Industry (as applicable) or issuing notice by the Contractor/MIDC. In case of dispute of results of sample drawn by vigilance committee and results of sample collected by MPCB, the result of MPCB sample shall prevail over the results of sample drawn by vigilance committee and it will be binding on all parties to accept the same and impose the penalty charges accordingly.

(vi) Design inlet standards of CETP are as under:

Sr. No.	**Parameters**	**Unit**	**Inlet Characteristics of existing CETP**	**After Rehabilitation works**	
				High COD Stream	**Low COD Stream**
1	pH		Between 5.5-9.0	Between 6.0-9.0	Between 6.0-9.0
2	COD	mg/l	<2500	<3000	< 300

3	BOD, 3 days @ 27ºC	mg/l	<1000	<1000	< 100
4	Oil & Grease	mg/l	--	<50	<10
5	Total Suspended Solids	mg/l	<500	<800	< 75
6	TKN	mg/l	--	<100	< 100
7	TP	mg/l	--	< 20	< 20
8	TDS	mg/l	--	< 4000	< 4000

6. If any Industry located in MIDC Industrial Area which has not become the member of CETP and intends to join the CETP, the following procedure shall have to be followed:

(a) The industry shall submit an application to MIDC. MIDC shall take decision in this matter and reserves its right to decide the application of an industry willing to join the CETP.

(b) MIDC will inform the new member about the membership charges and upon such payment enter into the tripartite agreement for CETP use.

7. CETP daily performance report shall be submitted by the Operator to MIDC and Maharashtra Pollution Control Board, which is the monitoring authority for the operation of the common effluent treatment plant. All responsibilities of observing terms and conditions of consent to establish and consent to operate of the CETP rests with the the Operator and any penalty, fine imposed by Maharashtra Pollution Control Board due to non-performance of the CETP including any penal action initiated will be at risk and cost of party of the CETP Operator. This tripartite agreement for CETP Plant at Roha MIDC area shall be valid up to **31/03/2028.**

8. The CETP contractor shall install online monitoring system at the industrial effluent outlet point in the CETP premises and the analytical results of the parameters as per MPCB consent shall be relayed to CPCB, MPCB and MIDC's server.

9. **Formation of Committees :**

A. Local Grievances Redressal Committee consisting of one officer nominated by MIDC, authorized representative nominated by Contractor, one member nominated by Roha Industries Association amongst members of CETP and one officer nominated by Regional Officer, MPCB Konkan Bhavan, CBD Belapur, Navi Mumbai**,** shall be formed within one month from grant of consent to operate. In case of an existing Consent to Operate Local Grievances Redressal Committee shall be formed within one month from execution of the present agreement. The Local Grievances Redressal Committee shall meet every 3 months and try to resolve any grievances raised by Member Indsutries.The Operator and RIA CETP shall address the issues, if any, raised by the members.

B. Formation of Joint Co-ordination Committee (Technical)

Joint Co-ordination Committee consisting of the representative of the MIDC or the Executive Engineer (Alibaug) so duly nominated by MIDC, authorized technical representative nominated by the Operator, one technical member nominated by Roha Industries Association amongst member of CETP shall be formed.

C. Formation of Joint Vigilance Committee

Joint Vigilance Committee consisting of the Deputy Engineer, Roha as nominated by MIDC, authorized representative nominated by Operator, one member nominated by Roha Industries Association amongst member of CETP and one officer nominated by Regional Officer, **MPCB Konkan Bhavan, CBD Belapur, Navi Mumbai** shall be formed.

10. <u>Indemnity:</u>

MIDC's role in this agreement is that of a facilitator only. It is the responsibility of the Member Industry to discharge the effluent in its outlet as per consent granted by MPCB and as per CETP inlet parameters. The effluent received in CETP is to be treated according to the disposal standards of MPCB by the Contractor as per Consent issued by MPCB. Thus, the responsibility of treatment and compliances at the source rests with the Member Industry and responsibility of treatment and compliances at CETP rests with the Contractor. The Contractor and the Member Industry shall indemnify and hold harmless MIDC from any dispute resulting out of treatment standards and compliances. MIDC shall promptly notify the , Contractor / the Member Industry of any such claims upon receiving notice or being informed of the existence thereof. Upon such notice from the MIDC, the Contractor and the Member Industry shall promptly take such action as may be necessary to protect and defend MIDC against such claims, and herewith undertakes

and indemnifies MIDC against any losses, costs or expenses incurred in connection therewith. MIDC reserves its right to recover such losses, costs or expenses incurred in connection therewith from the Member industry and /or the Contractor.

11. Termination:

If and whenever there shall be a breach of any of the covenants herein contained by the Contractor or the Member Industry, this Agreement can be terminated by MIDC by giving notice of three months in writing to the other parties to this Agreement.

12. Dispute Resolution :

If any dispute or difference arises between the Parties in connection with the validity, interpretation, implementation and/or alleged breach of any term or provision of this Agreement and/or any document related or incidental hereto, and/or otherwise howsoever arising from or in respect of this Agreement and/or any document related or incidental hereto (hereinafter referred to as the "**Dispute**"), the Parties shall endeavor to settle such dispute or difference amicably /by friendly consultation within 30 (thirty) days from the date of occurrence thereof, failing which, the Hon'ble Court in Mumbai shall have the jurisdiction to try and entertain the dispute. The provisions of this clause shall not survive the expiry or termination of the Agreement. This Agreement shall be governed by the laws of India.

13. Counterparts:

This Agreement shall be executed in three counterparts, each of which shall be deemed to be an original, but which together shall constitute one and the same instrument.

IN WITNESS WHEREOF, THE PARTIES HERETO HAVE SET AND SUBSCRIBED THEIR RESPECTIVE HANDS ON THE DAY AND YEAR FIRST HEREINABOVE WRITTEN**.**

SIGNED, SEALED & DELIVERED By the

withinnamed Contractor

R&B Infra Project Pvt. Ltd. & Hydroair

Tectonics (PCD) Ltd. (JV), through its

Authorised Signatory, Mr. _____,

Director, pursuant to the authority granted

By the Board Resolution passed by the Board

of Directors dated _____

In Presence of

1)

2)

SIGNED, SEALED AND DELIVERED BY THE

WITHINNAMED Member Industry ---

Shri----------

Proprietor/director/partner of ----------

--------In Presence of

1)

2)

SIGNED, SEALED AND DELIVERED BY

THE WITHIN NAMED FACILITATOR

MAHARASHTRA INDUSTRIAL

DEVELOPMENT CORPORATION

Through its Authorised Signatory

SIGNATURE,STAMP AND SEAL OF CONTRACTOR	**SIGNATURE,STAMP AND SEAL OF THE MEMBER INDUSTRY**	**SIGNATURE,STAMP AND SEAL OF MIDC**

Executive Engineer, MIDC Division, Alibaug
has set his/her hand/have set their
respective hand/have caused its
common seal to be affixed.

Shri. _____

In the presence of

1)

2)

SIGNATURE,STAMP AND SEAL OF CONTRACTOR **SIGNATURE,STAMP AND SEAL OF THE MEMBER INDUSTRY** **SIGNATURE,STAMP AND SEAL OF MIDC**

Annexure-VII

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 510/2019

(With report dated 31.01.2020)

Aditya Singh Chauhan Applicant(s)

Versus

State of Gujarat Respondent(s)

Date of hearing: 06.02.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s): Mr. Aditya Singh Chauhan
For Respondent(s): Ms. Nidhi Jaswal, Advocate and Ms. Manyaa Chandok, Advocate for GPCB

ORDER

1. A report was sought from the State Pollution Control Board (SPCB) with reference to the allegation that CETP, Narol, Ahmedabad was discharging untreated effluents into Sabarmati river, adversely affecting the environment and the inhabitants. The CETP is operated by M/s Narol Textile Infrastructure and Enviro Management.

2. Thereafter, the matter was considered on 15.11.2019 in the light of the report submitted by the GPCB that the CETP was not meeting the parameters, causing pollution of Sabarmati River. In view of the said report, the Tribunal directed recovery of compensation, reduction of pollution load by decreasing capacity of the units contributing to the

pollution and to take further remedial steps. Observation of this Tribunal are:

> *"2. The report filed by the Gujarat Pollution Control Board (GPCB) acknowledges that the CETP is not meeting the parameters. The units connected to CETP are engaged in processing of cotton and blended fabrics, denims and synthetic textiles which are sending partially treated effluents through underground pipeline. The effluents are discharged into Sabarmati river after treatment by CETP but the 2 outlet norms are not met as the CETP does not have adequate capacity. The SPCB assessed compensation of Rs. 70 lakhs for noncompliance in the form of encashment of bank guarantee which was furnished but the conditions of the guarantee were not fulfilled. CETP has taken certain steps and the direction for achieving the norms have been issued but inspite of such steps, CETP continues to exceed the prescribed norms till date.*
>
> *3. In view of above, following earlier orders of this Tribunal in O.A. No. 125/2018, Arvind Pundalik Mhatre Vs. Ministry of Environment and Forest &Climate Change &Ors. and O.A. No. 95/2018, Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. &Ors., we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on 'Polluter Pays' principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per laydown norms and quantum of bank guarantee for future should also be on that basis. The capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms. For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance.*
>
> *4. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in."*

3. In view of the above, the GPCB has filed its report on 31.01.2020 as follows:

> *"The environmental compensation for the past non-compliance as per the formula prepared by CPCB is* ***EC = PI x N x R x S x LF****. (Where, EC-Environmental Compensation in Rupees, PI-Pollution Index of the Industrial Sector, N-Number of days the violation has taken place ,R-Factor of EC in Rupees, S-Factor for scale of operation of industrial unit, LF-Location Factor). The formula is given in the order dated 19.02.2019 of Hon'ble NGT in OA No.*

593/2017 (Paryavaran Suraksha Samiti & Anr Vs Union of India).

The calculation of ***environment compensation for period of 06.09.2017 up to 22.11.2019,*** *calculated jointly by CPCB and GPCB using the above-mentioned formula and amount is* ***Rs. Rs. 3,63,60,000/(Rs. Three Crore Sixty Three Lakh and Sixty Thousand Only). The detail report with appendix 1 to 5*** *is enclosed herewith as per* ***Annexure A.***

In compliance to the Hon'ble NGT order dated 15.11.2019, GPCB has directed the CETP Narol vide its order dated 13.12.2019, to reduce waste water quantity to 23 MLD against sanction CCA quantity 100 MLD to achieve out let norms. The Copy of the GPCB order dated 13.12.2019 is enclosed herewith as per ***Annexure B.***

Subsequently the GPCB has carried out monitoring of CETP on 19.12.2019, 30.12.2019, 13.01.2020 and 25.01.2020. The results of samples collected during these visits are as under:

NTIEM CETP-NAROL										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Limit->	***500***	***30***	***1200***	***250***	***50***	***50***	***6.5-8.5***	***6.5-8.5***	***300***	***100***
19.12.2019	280	167	847	472	46.48	54.82	7.05	7.48	476	78
30.12.2019	388	72	953	**232**	55.71	**42.06**	7.23	**8.01**	450	**84**
13.01.2020	209	66	520	**204**	30.41	**27.16**	6.98	**7.94**	218	**44**
25.01.2020	277	45	1031	**158**	52.75	**31.58**	6.83	**7.65**	500	**74**

Analysis reports of the last three visits show that the CETP is meeting with pH, COD, Ammonical Nitrogen and Suspended Solid parameters. *However, the remaining norm of BOD which is not within the parameters, will most likely be met by March 2020. This is as per the action plan submitted by the CETP to GPCB in furtherance of the GPCB notice dated 13.12.2019. The action plan submitted by the CETP to GPCB is annexed herewith as* ***Annexure C.***

During above mentioned visits of the CETP by GPCB, it has been found that the waste water received by the CETP has been reduced from 100 MLD to around 60 to 65 MLD. To ensure that the order of this Hon'ble Tribunal is complied with in its letter and spirit, GPCB visited the member industries and found that they were discharging waste water more than the CCA quantity.

Therefore, appropriate action has been initiated by GPCB against defaulting industries. Copy of Show cause notices, Notice of Directions and Closure directionare collectively annexed herewith is as per ***Annexure D."***

4. We asked learned Counsel for GPCB why compensation has been assessed only upto 22.11.2019 while the violations are still continuing. We also find why the factor of environmental compensation has been taken to be 250 while the formula applied stipulates the factor to be between Rs. 100-500 depending upon the nature of the industry. [1]In the present case, the majority of industries are in 'red' category and CETP itself is 'red' category and thus, while 250 may be normal factor, present fact situation may require the factor to be higher.

5. In view of the above, it is necessary that a joint Committee of CPCB and GPCB reviews the compensation.

6. Since the units who have discharged load beyond permissible limit may also be liable to pay compensation. Though, action is said to have been taken in the manner mentioned in annexure B to D to the report, compensation has not been recovered from the units found to be violating the norms.

7. In view of above, let further action taken report be furnished jointly by CPCB and GPCB by e-mail at judicial-ngt@gov.in before the next date.

Copy of this order be sent to CPCB and GPCB by e-mail.

[1]Ris a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.

List again on 30.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 06, 2020
Original Application No. 510/2019
AK

Annexure-VIII

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)

RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.

Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

15th May 2023

To,

The Regional Officer, Raigad,
Maharashtra Pollution Control Board,
6th Floor, Raigad Bhavan, CBD Belapur,
Navi Mumbai 400 614.

Sub : Operation of RIA-CETP at Roha and Original Application No. 58 of 2022 (WZ) pending before the Hon. NGT, Pune.

Dear Sir,

You are aware that the afore mentioned Original Application is pending before the Hon'ble National Green Tribunal, Western Zone Bench at Pune. With regards to the same we would like to place certain aspects for your consideration :

1. The RIACETP at Roha has been handed over to MIDC with effect from 01st February 2020. MIDC manages and operates through its appointed OperatorM/s. R&B Infra Projects Pvt. Ltd. Hydroair Tectonics (PCD) Ltd. (JV).

2. During the course of the hearing, it was informed that the upgradation of the CETP will still take time and will be operational fully on 30th April 2023. It was also informed that the data of the defaulting industries is not being provided by RIACETP. We hereby state and intimate you as below :

   a) The Sampling and Analysis is done in our Inhouse lab run by RIACETP organization for our internal purpose of billing the members. The procedure of sampling and analysis may not be as per the legal provisions set under the applicable water act or any other legal provisions. Hence the legal applicability of our results and data is not legally valid. This data could be shared only if it has legal applicability and can be relied upon. Hence this data is not shared by RIA-CETP. We seek your clarification towards legal applicability of our such Data.

   b) CETP Was formed under the Maharashtra Co-Operative Societies Act, 1960. The objects of the Society are to ensure smooth management and operations of the CETP. The objects do not entrust the power to CETP to identify the defaulting units and the mechanism to identify them and intimate to MPCB.

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)

RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.

Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

c) The Member Industries have connected their ETP outlet to SCADA & OCMS servers to the online portals of MPCB & CPCB. Hence the data is available online also.

In view of above we feel that your good office being the monitoring authority under law and in possession of the data, and with mechanism and power for identifying defaulting Industries; we strongly feel that it should be shared by you only.

3. Secondly, if on the basis of the Committee Report, the NGT/ Board recommends imposition of the penalty, in that case we request you to afford us an opportunity of hearing and not to proceed unilaterally. We also request that the member industries may also be heard with the relevant records before such recommendation of penalty in line with the principles of natural justice.

4. We also request to share with us the Committee Report / Data.

Thanking you,

For RIA-CETP Co. Op. Soc. Ltd.,

R.I.A. CETP CO-OP. SOC. LTD. MIDC ROHA

D.G. Nandgaonkar,
Executive Director.

Annexure - 5

Item No.93 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

[Through Physical Hearing (with Hybrid Option)]

ORIGINAL NO.58 OF 2022 (WZ)
WITH
I.A. NOS.73/2022 AND 209/2023 IN O.A. NO.58/2022 (WZ)

Aryavart Foundation Applicant

Versus

M/s Ria CEPT Co-op. Society Ltd. & Ors. Respondents

Date of hearing : 08.05.2024

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant : Mr. Aayushman Aeron, Advocate holding for Dr. Surendra Singh Hooda, Advocate

Respondents : Mr. Saurabh Kulkarni, Advocate for R-1
Mr. Vilas Jadhav, Advocate for R-2
Mr. Aniruddha Kulkarni, Advocate for R-3
Mr. Raghunath Mahabal, Advocate for R-4
Mr. Dattatray Devale, Advocate for R-5
Mr. Saket Mone, Advocate for R-7

ORDER

I.A. NO.209 OF 2023 (WZ) :

1. Learned counsel for respondent No.5 – M/s Sudarshan Chemical Industries Ltd has filed this application (I.A. No.209/2023) for deletion of respondent No.5 from the array of parties in Original Application. When we enquired from the learned counsel for the applicant as to whether he has any objection for deletion of respondent No.5, he states that respondent No.5 was not impleaded by him, rather it was at the direction of this Tribunal vide order dated 31.03.2023 that the said impleadment has been done. Therefore, we find that the reason which has been given for impleadment of respondent No.5 is already recorded in paragraph no.8 of our order, referred to above. Hence, we do not find good ground

for deletion of respondent No.5 from the array of parties in Original Application. This application (I.A.) is accordingly disposed of.

2. Respondent No.5 has already filed reply-affidavit dated 07.02.2024 in Original Application. Learned counsel for respondent No.5 states that he has received copy of the reply-affidavit of respondent No.1 – M/s Ria CEPT Co-op. Society Ltd., dated 02.03.2024, against which he wants to file rejoinder. Four weeks' time is allowed for the same.

3. From the side of respondent No.6 – M/s R & B Infra Projects Ltd and respondent No.7 – M/s Hydroair Tectonics (PCD) Ltd, reply-affidavits have been filed wherein the submissions are made against the Joint Committee as well, stating that opportunity of hearing was not given to them while calculating the environmental damage compensation (EDC) against them and on the point that they were contractors engaged by respondent No.4 – MIDC and hence, they cannot be held liable for EDC.

4. From the side of respondent Nos.6 and 7, learned counsel Mr. Saket Mone has appeared and states that the basis of the Joint Committee report in respect of recommending EDC against respondent Nos.6 and 7 is the tripartite agreement while there is no such agreement executed. The document which has been provided to us and relied upon by the Joint Committee is not actual agreement.

5. The learned counsel for respondent No.2-MPCB states that the objections which have been stated in the replies of respondent Nos.6 and 7 need to be considered by the Joint Committee and thereafter, the matter should be heard. We allow respondent Nos.6 and 7 as well as respondent No.1 – M/s Ria CETP Co-op. Society Ltd and respondent No.4-MIDC to approach the Joint Committee for raising the objections against the Joint Committee report and the hearing shall be given by the Joint Committee to these parties and supplementary report be submitted before us within one month and a copy of the said supplementary report shall also be served on all the parties to the present proceeding.

6. From the side of respondent No.4, learned counsel Mr. R.B. Mahabal has appeared and submits that there are several allegations/objections against the MPCB-respondent No.2 itself. Therefore, MPCB should not be party to the hearing before the Joint Committee in respect of the matter of complaint against themselves. But we find that respondent No.2-MPCB is an Institution and that there may be some specific officer who might have bias against some party. Therefore, the parties have liberty to implead such kind of officer who is taking interest in respect of any other party and seeking relief against them.

7. Learned counsel for the parties apprised us that the reply-affidavit, which has been submitted by respondent No.5, has not been served upon them. Therefore, we direct learned counsel for respondent No.5 to serve a copy of the reply to all other parties within two days.

8. Put up this matter for next consideration on 22.08.2024.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 08, 2024
O.A. NO.58/2022(WZ)
npj

Annexure - 6

Annexure- 6: List of Participants in the meeting conducted on 13/08/2024

Respondents No.	**Name of Participants**
Respondent No. 1 (RIA CETP Co. Op. Society)	Mr. Bardaskar P.P., Chairman of RIA CETP
Respondent No. 2 (MPCB)	Joint Director (Air Pollution Control), HQ Regional Officer, Raigad and Sub Regional Officer, Raigad-2
Respondent No. 4 (MIDC)	Adv. Raghunath Mahabal and Mr. S. B. Patil, Chief Engineer
Respondent No. 5 (M/s Sudarshan Chemicals Industries Limited):	Mr. Nagesh Kamat, Head EHS and Mr. Vaibhav Naik, EHS
Respondent No. 6 & 7 (R & B Infra and Hydro Air Tectonics (PCD) Ltd.)	Mr. H. B. Singh and Mr. Ninad Kerkar

RESPONSIBILITIES FOR RIA CETP FROM 1 ST FEB 2020

MIDC

1. MIDC will collect the CAPEX contribution of 25 % of the project cost, from all plot holders proportionate to water consumption of individual industry.
2. MIDC will recover monthly treatment charges from all plot holders as per statement submitted by RIA-CETP. (mutually agreed by MIDC & RIA CETP) based on the total amount to be recovered and water consumption informed by MIDC.
3. MIDC will recover certain amount from industries along with treatment charges bill to meet monthly maintenance expenses of RIA –CETP.
4. MIDC will grant higher volume of water supply to industries on their individual request / application after following due process and approval of competent authority.
5. MIDC will help to recover outstanding dues of RIA-CETP from its member industries.
6. Taking / handing over of CETP to MIDC is inclusion of all plot holders including Sudarshan Chemical Industries Limited and all other similar plot holders from Roha Industrial Area.

CONTRACTOR

7. As per tender agreement, contractor will install pilot plant and operate it to the satisfactorily results to prove the treatment scheme with desired results. These results will be witnessed by MIDC and RIA-CETP.
8. Contractor will work in battery limit i.e. within the CETP premises, unless instructed by MIDC.

M/s. RIA-CETP
Co.Op.Soc.Ltd.

Deputy Engineer
MIDC Sub-Dn. Roha

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

RIA-CETP CO-OP. SOCIETY LTD.
C/o. : R.I.R.C., Plot No. 6,
MIDC, Dhatav-Roha,
Dist. Raigad. 402116.

Deputy Engineer
M.I.D.C. Sub-Division Roha

9. In case COD of influent crosses 3000 ppm, Contractor will report to RIA-CETP and MIDC to take further action. Any consequence for that purpose from MPCB/CPCB/NGT will be RIA-CETP's responsibility.
10. Contractor will not sample / monitor any of the member industry without permission of MIDC.

RIA-CETP (i.e. RIA-CETP Co-op. Society)

11. RIA-CETP will operate Testing Laboratory for monitoring effluent quality of member industries and verifying influent quality on daily basis.
12. RIA-CETP will collect samples of effluent being discharged from member industries as vigilant sampling. Quality of these samples will form a parameter for determining treatment charges, which will be decided by RIA-CETP & MIDC.
13. RIA-CETP and MIDC can review the treatment scheme based on the pilot plant operation and its success.
14. RIA-CETP will submit monthly treatment charges statement to MIDC based on water consumption and quality of effluent.
15. Exception shall not be provided to any of the plot holder with respect to treatment charges formula/e as decided between RIA-CETP and MIDC
16. It will be sole responsibility of RIA-CETP to meet the designed parameters (consented by MPCB) of effluent at the inlet of CETP.

Date : 01/02/2020
Place : Roha

M/s. RIA-CETP
Co.Op.Soc.Ltd.

RIA-CETP CO-OP.
C/o. : R.I.R.C., Plot No. 6,
MIDC, Dhatav-Roha,
Dist. Raigad, 402*****

Deputy Engineer
MIDC Sub-Dn. Roha

Deputy Engineer
M.I.D.C. Sub-Division Roha
*****

R &B Infra Project PVt Ltd
Hydroair Tectonics (PCD) Ltd.(JV)

R&B INFRA PROJECT PVT. LTD. AND HYDROAIR TECTONICS (PCD) LTD. (JV)

Annexure - 8

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)

RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.

Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

Date: 02.09.2024

To,

The Regional Officer,

Maharashtra Pollution Control Board,

6th floor, Raigad Bhavan,

CBD Belapur, Navi Mumbai- 400614.

Sub: OA no. 58 of 2022 Meeting of the Joint Committee and discussions therein

Dear Sir,

Firstly, we would like to thank you for giving us opportunity for hearing before the NGT appointed committee comprising **yourself, Representatives of CPCB and MoEFCC on 13.08.2024** in an online meeting. This hearing is in line with the order of NGT dated 08.05.2024. The next hearing before the NGT is scheduled on 16.12.2024.

As mentioned in the meeting, we would like to rely on the facts and grounds referred in our affidavits filed before NGT time to time, and a complete set of these affidavits have already sent to you as discussed in the meeting. Without prejudice to these submissions and our right to raise further grounds and present further facts, before NGT, we would like to highlight some of the facts, grounds and circumstances before the committee for kind considerations.

1. We would like to mention here that the CETP does not generate any effluent or pollution as such and in fact CETP have been promoted by MoEFCC and MPCB besides other government authorities as a single point solution for ensuring the compliance, replacing the numerous point sources of industrial effluents from an industrial area in a cost economic manner. The pollution load reaching to CETP is from the member industries and any non-compliance in performance of CETP needs to be attributed to the member industries.
2. The CETP operation highly depends on the hydraulic and organic load of the CETP and the treatment systems available at CETP. The techno-economic feasibility of the

RIA - CETP
CO - OPERATIVE SOCIETY LIMITED
(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)
RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.
Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

CETP has been vetted by MIDC and MoEFCC through reputed institutions like NEERI and IITs. Besides MPCB grants consent to establish only after the technical appraisal of the CETP scheme. The recent project of Upgradation was designed by MIDC and implemented by MIDC in February 2020. While taking over the Operations of CETP from the Co-operative Society and further upgrading the same, it is difficult to believe that MIDC had considered and designed for the Bypassing of the Effluent of Sudarshan from CETP operations even though the Incoming Volume of the Effluent from rest of the Industries has still gone down.

3. The CETP was granted consent for the Upgradation and increased capacity 22.5 MLD by MPCB in the year March **2016**. However, for best reasons known to MPCB, MPCB in September 2016 allowed the major hydraulic contributor to the CETP i.e M/s Sudarshan with effluent generation of 7 MLD to the disposal system bypassing the CETP. This sudden reduction in hydraulic load has surely impacted the CETP operations. It should have been a prudent way to assess the impacton CETP beforehand, and in consultation with stakeholders, before taking the decision to allow Sudarshan's treated effluent bypassing CETP's treatment system. It is not known whether the MPCB had considered impact of such diversion of major effluent stream from CETP, on the overall operations and performance of CETP. CETP is of the opinion that such diversion of major effluent laod has changed the operating characteristics of the CETP in terms of raw effluent quality, treatment required and treatability of the balance effluent in view of reduction of hydraulic flow.
4. It is reiterated that there are no claims of the environmental damage due to discharge of combined effluent (CETP + Sudarshan) from any of the downstream communities, neither there is any records in terms of MPCB assessment of impact of such discharge on quality of creek waters. **In fact, one of the major environmental concern is the non-compliance of MPCB direction to MIDC for the extension of the effluent disposal line to the scientifically identified location.**
5. The non-compliances have been reported for 899 days out of 1036 days in 3 years before 2020 and 940 days out of 1155 days after 3 years of 2020 of JVS samples. The JVS samples are strictly not the samples taken under the provisions of Water Act, as

RIA - CETP
CO - OPERATIVE SOCIETY LIMITED
(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)
RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.
Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

such it's evidentiary value is a legal aspect which has already been raised before NGT. Without prejudice to this, CETP states that the JVS sampling does not follow the strict protocol for the legal samples, and as such these JVS samples cannot be used for deciding the compensation which is legal process. CETP reserves the right to seek evidence allowed by law, for such JVS results as and when the case will be heard by NGT.

6. The non-compliance period can broadly be divided in two-time frames; one when CETP was operated by Association and second, when CETP was operated by MIDC.When CETP was operating, the expansion of CETP from 10 MLD to 22.5 MLD was undertaken in 2014, and it was completed by about February 2016. Sudarshan's initial booking of the effluent was7650 m^3/day. Sudarshan approached RIA-CETP for additional capacity of 5 MLD in November 2015. At that time the hardware of the plant was almost complete and the total booking of the effluent from all the industries including Sudarshan 5.35 MLD was 20.985 MLD/day (ANNEXURE-1, Sr.No. 33, column- Effl CMD). The capacity of the plant has been 22.5 MLD, at the same time the MIDC's pipeline carrying the treated effluent to discharge had capacity of 25 MLD. Therefore, Sudarshan's verbal request of additional 5 MLD was kept in abeyance pending review. **However, it may be noted that Sudarshan had not booked by any way their effluent of addition of 5 MLD, it was just an oral request (ANNEXURE-2, point no. 4).**
7. Sudarshan's discharge was through a tank belonging to RIA-CETP and from there it has been being discharged to the point of confluence from even 2017 till date.
8. RIA-CETP had been checking their effluent continuously and RIA-CETP's findings of Sudarshan's effluent has been communicated to MIDC & MPCB from time to time. It has been found that Sudarshan's so-called treated effluent has crossed the limit of parameter number of times. (ANNEXURE-3)
9. It may please be noted that the result of the findings dated. 02.09.2022 of the Joint Committee sampling of Sudarshan's outlet effluent was 380 mg/l which is higher than the norms. Moreover, it is surmised that Joint Committee must have taken into consideration of the penal action of MPCB on Sudarshan for the quality of

RIA - CETP
CO - OPERATIVE SOCIETY LIMITED
(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)
RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.
Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

Sudarshan's effluent where MPCB has forfeited the bank guarantee vide consent dated 22.12.2021. This shows that the abnormality of the treatment of Sudarshan's effluent is substantiated.

10. It has been a practice of MPCB directing RIA-CETP to submit the High COD generator, where they rely on RIA-CETP's findings for the purpose of action on the High COD discharging units. And therefore, we are confident that that MPCB/MIDC must also rely on our findings of the quality of the effluent of Sudarshan's treated effluent as mentioned in Annexure-3.
11. Therefore, we request that if Environment Damage demands to be calculated prior to February 2020, Sudarshan's share must also be considered. Moreover, the impact of MPCBs decision to allow the major hydraulic load of Sudarshan to bypass CETP on the design and operations of CETP impacting its performance shall also be considered. (Impact of regulatory actions).
12. The issue of the CETP outlet sampling point has also been raised by RIA in its affidavit. The sampling point is only after confluence of CETP outlet and Sudarshan's treated effluentdisposal line. As such the Samples relied by the committee are result of both mixed samples of CETP and Sudarshan effluent. And as such, any such liability shall consider this aspect of joint and severe responsibility
13. The committee has relied on CPCB formula for calculation of environmental compensation which has its own statistical and factual infractions. Several such cases, where this formula has been used to calculate the environmental compensation have been stayed by Hon'ble SC. Hence, the committee should have taken due cognizance of such stays and not relied on such formulae. Still however, the salient objections to this formula are listed below and the committee is requested to make their view on these objections; being a committee formed by the NGT and not representing the parent organisations of the esteemed members of the committee. This will assist the NGT in proper adjudication of the matter.
    a. The formula simply multiplies different factors and arrive at some number for "compensation" without accounting for the so-called scientific phenomena and technological possibilities.

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED
(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)
RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.
Tel. : 02194 - 263599, Fax : 264594 Email : riacetp@gmail.com

b. "Compensation estimation model" does not separate manageable risks from those risks leading to "non-reversible damage.

c. Another serious shortcoming of the present approach in the estimation of environmental compensation is not linking the real damage to the evidence used in support of the specific regulatory action.

d. The on-ground damage or potential environmental risks (in space and time) are not factored in the "formula" proposed to estimate the corresponding environmental compensation.

14. RIA look forward to hearing from the esteemed committee on the above points. RIA assures all possible assistance for the committee in its functioning.

Thanking You,

For RIA-CETP Co-op. Soc. Ltd.

D.G.Nandgaonkar
(Executive Director)

R.I.A. CETP CO-OP. SOC. LTD. MIDC ROHA

ANNEXURE- 1

RIA - CETP, ROHA

Statement of Industry-wise Projected Water Consumption & Effluent Generation
Nov - 2015

No.	Name of Industry	Water CMD	Effl CMD
1	Albright & Wilson Chem India Ltd	608	426
2	Anek Prayog Pvt. Ltd	35	25
3	Spectrum Pharma Pvt Ltd	30	21
4	Anshul Specialty Molecules Ltd	200	140
5	DRT Anthea Aroma Chem Pvt Ltd	196	137
6	DRT Anthea Aroma Chem Pvt Ltd II	950	665
7	BEC Chemicals Pvt Ltd	150	105
8	Calchem Inds (India) Ltd	900	630
9	Calchem Organics Pvt Ltd	10	7
10	Clariant Chemicals (I) Ltd	4842	3389
11	Danashmand Organics Pvt Ltd	75	53
12	Deepak Nitrite Ltd (APL Divn)	471	330
13	DMCC Ltd	1051	736
14	Elppe Chemicals Pvt Ltd	500	350
15	Excel Industries Ltd	1300	910
16	FDC Ltd	293	205
17	Kalpana Organics (P-14)	150	105
18	Kores (I) Ltd.	300	210
19	Lime Chemicals Ltd.	501	351
20	Mandar Organics Pvt Ltd	10	7
21	Neelikon Food Dyes & Chem. Ltd	800	560
22	Neelikon Food Dyes & Chem. Ltd II	400	280
23	PepsiCo India Holdings Pvt Ltd	828	580
24	Privi Pharma Pvt Ltd	10	7
25	Raptakos Brett & Co. Ltd	133	93
26	Rathi Dyechem Pvt Ltd	336	235
27	Roha Carbonates Pvt Ltd	1000	700
28	Roha Dye Chem Pvt Ltd	1741	1219
29	Roha Dyechem Pvt Ltd II	300	210
30	Sadhana Nitro Chem Ltd	449	314
31	Valentine Food Ingrediants Ltd	29	20
32	SPAB Chemicals Pvt Ltd	100	70
33	Sudarshan Chemical Inds Ltd	7650	5355
34	Transworld Furtichem Pvt Ltd	540	378
35	Unichem Labs Ltd	502	351
36	Victor Chemi Colour India Pvt Ltd	2	1
37	Vidhi Dyestuffs Mfg. Ltd	622	435
38	Taskar Chem Pvt Ltd	150	105
39	Ambernath Organics Pvt Ltd	100	70
40	Mazda Colours Ltd	1500	1200
	TOTAL	**29764**	**20985**

RIA-CETP CO-OP. SOCIETY LTD.

AUTHORISED SIGNATORIES

ANNEXURE- 2

R I A – C E T P

MINUTES OF EXECUTIVE COMMITTEE MEETING ON 15.1.2015

Attended by: Mr. PP Bardeskar, SH Budhwani, RS Kedia, BB Manek, LR Gujar, BB Sapre & DD Galam.

Invitee: Mr. KR Ambekar

Leave of absence: Mr. RB Rathi, AK Roy, Dr. Palkar, KL Rathi, RS Korde, Anil Mane, Dr. Menacherry.

Minutes:

1. Mr. Bardeskar chaired the meeting and welcomed all.
2. Mr. Bardeskar informed about the 6th State Level Co-ordination Committee meeting held on 20.2.2015. 15 defaulting CETPs were also called in this meeting to present their present status and time bound program to comply with the standards. Ours was one of these 15 CETPs.

   MPCB has taken the non-compliance by CETPs very seriously. MPCB has asked for compliance with in 3 months time. Failing this, MPCB may take action against member units having higher COD discharge.

   It was discussed that 24 hrs sampling has given us insight into records of effluent characteristics of the industries. We have found out some industries letting out higher COD than the design parameter. Deviation in pH from the standards is also a point of concern. This phenomenon is regularly happening and is very serious. This is causing the pH of total effluent in collection tank becoming acidic. CETP set up has no provision for neutralization and it can affect the bio-reactor system. Hence, it was repeatedly appealed to all members to observe discipline regarding primary treatment.

   It was decided to call on the Managing Director or Director of these industries. We would ask for time bound program for improving the ETP performance of these units.

   It was also decided to install pH meter with data logger on discharge line of each industry outlet. We have asked for quotations from suppliers. Price of this will be negotiated by CETP Committee. Cost of each installation would be recovered from the concerned industrial unit.

   Installation of flow meter would also be considered in due course of time.

3. CETP Expansion Project:

   We have discussed with MIDC Engineers about the execution of project and the disbursement of subsidy. Fund flow would be 50% from ASIDE funds, 25% from MIDC (20) & MPCB (5) and 25% from Industry Contribution.

   Work on finalizing lay out and hydraulics, GA drawing has been started. Agency for structural engineering will be finalized during next 15 days.

   Priority will be given to implement primary treatment scheme before monsoon.

   A committee of Mr. Bardeskar, Mr. Budhwani, Mr. Kedia and Mr. Manek is formed for negotiations with contractors & vendors.

4. Additional capacity booking in CETP was also discussed. It was informed that Sudarshan Chem is requested 5 MLD additional booking. We will also call for additional booking from other industries. This issue will be discussed after reviewing the present project and the financial implications as this additional capacity build up will not qualify for any financial assistance.

5. Meeting was concluded with vote of thanks to Chairman and all participants.

P. P. BARDESKAR
HON. CHAIRMAN

ANNEXURE- 3

RIA -CETP

SUDARSHAN CHEM COD (2017 TO 2023)

Year	COD	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	Avg COD
2017	Min	182	192	148	288	288	351	247	189	165	114	115	163	204
	Max	326	391	560	519	587	593	478	519	338	685	593	1142	561
2018	Min	252	194	107	181	131	164	179	156	165	285	237	130	182
	Max	462	840	527	511	440	416	1234	560	315	2176	432	506	702
2019	Min	106	163	139	128	124	155	147	178	181	210	269	132	161
	Max	371	555	436	494	330	318	593	804	420	543	404	404	473
2020	Min	233	346	206	178	214	214	130	196	202	280	425	383	251
	Max	742	979	1252	552	420	511	375	408	872	784	1252	1547	808
2021	Min	240	216	222	280	214	214	222	222	129	220	214	204	216
	Max	1104	648	1518	1318	461	634	754	495	560	503	807	432	770
2022	Min	214	212	159	216	220	222	212	228	204	163	222	139	201
	Max	527	316	269	914	1813	544	2312	538	269	280	718	565	755
2023	Min	184	98	187	213	196	224	141	179	196	200	194	171	182
	Max	343	387	424	440	359	2135	318	700	557	308	354	326	554

1812

RIA-CETP CO-OP. SOCIETY LTD.

AUTHORISED SIGNATORIES

RIA -CETP

SUDARSHAN CHEM COD (2017 TO 2023)

Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	Avg COD
2017	266	291	307	373	401	463	338	343	254	326	235	340	**328**
2018	336	410	340	271	282	281	362	311	226	640	335	235	**336**
2019	228	249	265	248	220	211	278	306	284	390	346	267	**274**
2020	437	530	513	395	298	332	232	293	459	452	757	699	**450**
2021	485	349	675	608	354	279	278	249	257	278	259	238	**359**
2022	244	240	228	268	333	250	376	289	237	249	257	293	**272**
2023	242	239	259	249	241	320	238	256	256	241	258	248	**254**

1813

RIA-CETP CO-OP. SOCIETY LTD.

AUTHORISED SIGNATORIES

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2017 TO DEC 2017)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-17	247	311	320	250	258	254	276	182	276	302	250	253	249	326	234	284	253	245	228	234	305	272	273	297	268	296	279	287	248	235		266
Feb-17	192	292	291	330	254	305	332	331	371	351	391	282	341	312	281	297	306	239	256	249	275	312	240			226				262	239	291
Mar-17							560	330	272	280	297	313	437	375	412	222	148	359	277	247	346	189	326	338	321	288	204	171	453	197		307
Apr-17	288	305	297	359	326	334	432	519	330	328	517	416	395	351	310	424	346	432	440	346	371	457	362	379	326	367	329	367	359	375	373	373
May-17	587	461	478	408	452	354	367	490	473	420	445	494	388	456	486	354	326	302	318	288	318	310	428	379	321	387	337	432	371			401
Jun-17	403	494	412	403	535	395	494	555	535	571	449	395	453	502	593	453	432	481	494	420	543	432	436	436	371	351						463
Jul-17	329	329	416	326	338	395	367	346		288	313	351	329	449		351	318	296	280	326	478	395	247	255	263							338
Aug-17			285	424	321	296	334	288	263		519	404	288	346	302	412	462	354	511	383	445	189	293	261	277	237	343						343
Sep-17	338	261	228	253	326	283		214	165	238	252	240	256	336		264	255	255	214	280	280	230	165									254
Oct-17	362		212		326	461	320	256	122	293	173		326	255	198	480	359	512	304		245	114	457	587		255	216		314	685	326	326
Nov-17	115	189		245	212			206		122	457								593	346	261	138	220	237		196	147		156	156		235
Dec-17				181	692	391	187	362	560	181	424	359	163	362	1142	181	362	362	178	326		302	196	228	163	198	264	318	424		340	340
	318	330	326	333	335	342	387	338	312	319	369	350	346	371	352	354	320	348	356	312	352	276	313	352	307	289	265	314	317	318	313	**328**

1814

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2018 TO DEC 2018)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-18		372		321	312		372	355	371	369	348	336	380	462			356	345	252	352	312	279		352	365		269	302	284	264	325	336
Feb-18	592	212	461	231	264	239	196	375		506	522	582		840	582		441	494	500		277	194	280									410
Mar-18	359	264	107	395	404	371	428	288	264	231	214	313	362	371	313	280	494	527	346	379	480	343	354	428	245	277	340					340
Apr-18		258	310	206	392	336	280	280	264	297	354	297	214	247	511	338	196	261	237	196	204	204	245	288	231	231	181	271				271
May-18		285	350	280	238		247	247	321	359	346	277		329	196	280	247	440	269	285		212	245	245	252	272	321	296	131	363	282	282
Jun-18	164	272	321	352	272	237	302	204	336	416	383	274	326	272	302	269	302	326	375	252	261	187	212	228	255		269	248	228	293	285	281
Jul-18	329	212	248	252	352	277	179	256	220	1234	214	245	277	261	310	252	326	245	232		1077		252	280	234	923				362		362
Aug-18		230	156	269		288	263		247	255	255	304	247	230	313	296	272		280	462	387	329	321	354	362	560	510	313	288	302	311	311
Sep-18	181	214		179	220	247	187	245	212	247	195	266	177	186	272	212	171	234	261	254	221	238	280	253	315	165	242		226			226
Oct-18	285	288	290	285			514					2176																		640	640
Nov-18														326	245	261	395	380	395	399	432	338	363	375	237	304	237				335	335
Dec-18	130	506		318	367	392		204	294	214	245	245		212	163		155	204	171	179	212		302	413	196	156	157	171	165	165	165	235
	318	261	280	277	307	285	297	281	279	435	315	507	283	352	338	274	320	361	315	322	406	258	284	311	277	390	296	286	231	317	363	**336**

RIA-CETP CO-OP. SOCIETY LTD.

AUTHORISED SIGNATORIES

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2019 TO DEC 2019)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-19	148	294	202	261	130	245	267	269	220	226	196	371	204	155	194	220	196	188	251	287	320	277	181	106	212		230	198	220		287	226
Feb-19	204	165	165	163	253	179	388	359	555	261	220	231	343	210	188	269	218		269	188	228	310	196	204	272	198						249
Mar-19	163	147	269	237	139	397	269	294	310	318	436	312	420	392	392	351	297	228	228	189	171	140	189		140	206					259	265
Apr-19	305		163		269	338	494	351	302	228	204					192	239	277	269	228	269	277	214	204	156	212	128		204	171		248
May-19	139	171	165		248	234	226	216	204	124	232	253	255	247	215	263	256	277	330	222	255	214	264	222	198	189	189	165	189		222	220
Jun-19	198	222	181	255	247	291	214	181	197	239	231		163	258	222		277	189	179	210	261	196	188	156	179	155	156	160	196	318		211
Jul-19	198	202	212	179	147	188		173	370	255	253	220	294		313	354	239	329	264	330	297	321	277	399	198	212		294	388	593	288	278
Aug-19	804	388			339		267	328	239	255		350	375	288		305	220		214	255	286	246	241			247	253	178			355	306
Sep-19			181			181	206		198	206		313	231	310		222	272	313	314	198	330		412	376	368	302	277	420		328		284
Oct-19	360	354	318	535	478		543	494		490	522	408		375	334	428	326	387	351	408	392	313	302	372	375	294		210		392	378	390
Nov-19	396	394	352	367	391	375	355	404	367		367	385	310	281	289	386		351	326	321	360	317	339	285	269	305	354	320	355	371		346
Dec-19		132	204	285	239	346	155	204	321		220	255		237	228	302	275	302	285	264	247		302	297	354	346	228	253		404		267
1815	292	260	221	285	264	270	323	307	296	260	296	316	288	280	268	299	254	282	272	258	288	261	255	258	237	232	227	243	259	362	298	**274**

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2020 TO DEC 2020)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-20	255			264	395	351	354	473		742	519	428	643	675	717	233	472	445		503	428	334	428	371	321		383			383	362	437
Feb-20	387		392	**486**	395	**519**	**519**	**412**		**469**	**568**	**979**	**832**	**939**	**923**		**544**	**519**	**530**		375	392		346	387	461	371	445					530
Mar-20		457	206	387		297	339		367			395	469	480		593				914	1252		519									513
Apr-20				212			178	452		310	530		412	420			519	404		535	552		428	321	379		400	395	321	338		395
May-20		367		420	214	247	220	371	214		338	305	310	305	220	273		355	272	364	265	321	310		256	272	321			321		298
Jun-20	346	461			272	373		214	263		387	437	511		331	379	302	313		255		258	292		255						332
Jul-20			233														297			180		186	200	252	130		188		226	375	283	232
Aug-20	371		261	387		304	231	212			262		196	294			285		256		329							307			408	293
Sep-20	453	318	437		412		437	404	379	456	481	468		285	452	367	202	538	582		538	872	392	256	669	326		711	351	695		459
Oct-20	384	530	472		506	294	432	624	432	360		579	464	344	784	535	395		470	515			355	280		461	544	313	313	461		452
Nov-20	565	594	425	1096	1252	1170	942		511	612	949	715	652	713	780		764	668					730			745	577		574	854		757
Dec-20	1547	742	857	577	571		506	383	408	514	535	585		758	956	873	742	519	538		989	420	546	972	930	610						699
	394	455	347	465	492	444	406	395	361	492	504	538	499	495	601	397	420	463	422	467	534	394	406	304	342	453	398	434	357	490	351	**450**

RIA-CETP CO-OP SOCIETY LTD.

AUTHORISED SIGNATORIES

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2021 TO DEC 2021)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-21	346		354	288	477	1104	1044	807		532	734	594	742	659	636		408	383	408	320	383	432		248		245	240	248	240	360	380	485
Feb-21	481	248	240	232	245		387	250	420	488	448	264		376		216	240	232	232		608	232		648		540	365	287				349
Mar-21	296	800	976	848	1067	560		536	488	800	400	627	1240		1028	231	758	552	923	222		758	519	231	692	247	1518			626	610	675
Apr-21	593	675	535		560	478		527	725			923	593	752	989	1318	280		552	461	1104	535	544	445		387	320	420	331		548	608
May-21			404	461		421	445	452		379	346	412	461	420	214	231	387	387	297	310	288	348	384	404	354	313	313	239	222	297	379	354
Jun-21	214	269	231	478	231	247	239		252	634	247	214	321	230	247	239	255	320	239	237	239	247	404		239	231	321	230	247	239	340	279
Jul-21	222	231	231		247	239	247	264	231	247		239	239		249	754			255	255	239	239	247	239		239	329	453	231	313		278
Aug-21		222	231	247	239	239	231		231	222	247	236	264	495		222	231	222	255	239	247		247	239	247	239	247	239				249
Sep-21		214	247	239		239	247	247	231				239		214	239	29	231		231	288	231	560	347	231			332	361	239		259
Oct-21	329	247		239	231	239	239		247		231	236	469	370		503		231	247	232	236	346	237		228	220	231	392	235	255		278
Nov-21	239		222	222	231			228	245	228	336	239	231		237	237	228	228	214	222		222	807	231	239	231	231	231		231		259
Dec-21	244	222	214	253	237		228		220	206	231	240	236	238	204	222	228	432	228	231	222	237	253	238	222	231	237	239	245	231	245	238
1816	340	363	367	362	392	418	385	414	341	441	374	398	480	472	477	419	313	310	362	273	404	359	439	337	319	289	412	307	267	320	451	**359**

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2022 TO DEC 2022)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-22	222	239	247	237	228	231	245	231	247	245	228	247	231	228	247	247	228	228	242	236	222	214	222	228	231		527	231	220	237	245	244
Feb-22	231	239	222	247	231	239	239	255	247	237	237	231	222	239	239	214	222	228	247	247	247	316	228	212	291	222	231	247				240
Mar-22	214	231	231	239	237	237	245	261	231	239	247	247	230	231	269		240	232	224	239	229	219	214	239	159	169	228	178	226			228
Apr-22	216	228	228	253	272	238	237	250	285	220	234	220	220	237	481	237	220	245	226	231	237	226	228	237	234	252	914	220	238			268
May-22	231	247	237	237	228	237	228	220	240	237	236	228	228	228	245	248	245	231	231	228	220		239	231	237	1813	1593	252	244	230	242	333
Jun-22	240	252	252	240	274	226	226	232	256	544	242	291	226	237	237	222	240	237	237	231	231	228	231	237	237	228	245	237	231	239		250
Jul-22	247	231	247	239	338	237	255	222	280		226	228	237	237	212	245	1196	237	245	247	242	239	247	239	247	2312		1028	255	247	247	376
Aug-22		240	247	338	247	231	247	245	239	538	535	247	247	247		238	240	253		245	228	239	511	247	247	245	490	245				291
Sep-22				204	236	228	248	231	242	269	245	245	245	242	245	228	226	234	237	226	245	253	245	220	245		228	228	242	232		237
Oct-22	237	234	261	226		242	224	248	261	256	163	280	262		259	238	242	241	259	266	256	239	275	265	249		266	274	236	273		249
Nov-22	245	245	237	234	239	247	237	237	228	226	228	236	245	228	718	295	245	239	222	247	237	230	235	222	239	228	237	245	245	326		257
Dec-22	237	237	242	242	424	234	244	237	565	247	412	228	247	244	236	261	530	432	359	514	228	228	245	375	359	245	212	251	261	155	139	293
	231	239	241	245	253	236	239	239	251	301	256	245	236	235	315	241	322	237	237	240	236	240	261	234	238	684	496	308	237	255	245	**272**

RIA-CETP CO-OP. SOCIETY LTD.

AUTHORISED SIGNATORIES

RIA -CETP

Daily shiftwise COD Analysis of Sudershan Chem. Ltd (JAN 2023 TO DEC 2023)

Months	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Avg. COD
Jan-23	237	248	275	228	237	248	237	237	228	237	228	234	343	277	245	232	261	242	228	237	220	245	242	234	184		267	250	234	228	220	242
Feb-23		239	245	253	237	387	247	237	351	98	240	224	214	236	237	220	247	237	220	163	261	237	245	245	245	245	212					239
Mar-23	212	246	244	242	218	253		244	277	299	234	234	187	228	258	237	359	367	245	245	220	245	237	237	236	408	238	245	237	228	424	259
Apr-23	237	245	232	239	440	228	245	245	228	244	247	220	237	347	228	253	239	214	245	237	239	231	239	237	213	245	247	277	261	245		249
May-23		245	245	245	238	245	237	204	234	359	247			245	245	237	244	245	245	236	220	242	234	245	240	245	237	196	228		228	241
Jun-23	237	247	247	247	247	241	247	239	247		242	242	233	237	237	228	237	245	2135	224	247	249		247	247					239	320	320
Jul-23	245	245	239	212	231	237	231	228	318	228	237	245	318	245	239	247	245	237	247	220	239	255	198	245	225	250	179	248	141	249	241	238
Aug-23	220	179	239	245	264	239	225	245	242	234	237	228	240	245	237	237	237	247	283	233	700	245	245	237	330	245	237	245	206	245	245	256
Sep-23	242	196	261	238	241	220		233	237	204	245	302	204	245	237	233	233	249		232	247	231	247	445	250	557	241	249	239	200		256
Oct-23	200	218	245		204	233	245	243	204	241	245	233	249	233	233	245	241	241	297	250	245	245	225		308	253	248	261	228	244	238	241
Nov-23		250	245	245	237	235	228	237	266		236		245	343		354	338	253	245	245	194	241	216	245	302	277	307	237	255	241		258
Dec-23	318	228							230	326	236	245	310	245	245	245	228	247	204	245	228	234	228	171	234	294	220	294	261	253	220	248
1817	229	233	247	239	254	251	238	236	257	238	240	240	247	262	240	248	262	252	439	229	276	242	233	262	253	303	241	245	225	235	274	**254**

RIA-CETP CO-OP. SOCIETY LTD.

AUTHORISED SIGNATORIES

 Annexure - 9

SUBMISSION BY RESPONDENT NO. 4 - MIDC BEFORE THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NGT IN OA NO. 58 OF 2022 (WZ) AS PER DAILY ORDER DATED 08/05/2024

POINTS TO BE MAINLY CONSIDERED FOR FIXING THE RESPONSIBILITY OF FAILURE BASED ON FACTS AND LAW POINTS

A. MPCB is the original respondent in the OA. The applicant has made serious allegations against the MPCB as well. As such to avoid the conflict of interest, MPCB should not hear the matter OR be part of Joint Expert Committee (apart from being coordinator or facility provider).

B. The major blame in the OA by applicant is alleged on RIA CETP and MPCB. In such OA the MPCB can't be included even as the Member of JEC. It amounts to violating basic principle of law enforcement.

C. MPCB ought not have given the directions u/s.33A of the Water Act without ascertaining the competence, expertise and special knowledge of MIDC in design, treatment of CETP.

D. RIA CETP and MPCB, both have failed to meet the standards and ensure the compliance of discharge standards. MIDC came to rescue as

per the directions of MPCB. In such circumstance, it is the responsibility of the RIA and MPCB, as the MPCB by force and compulsion has directed MIDC to execute the work.

E. CPCB, MPCB and NEERI are the expert agencies in the field of effluent treatment, science and technology. As per s.17 of the Water Act, MPCB has duty, function and powers to do necessary study, research, advice and even execute the emergency work u/s.30. This was not done by MPCB. MPCB shifted the burden to MIDC who was never qualified OR legally bound to execute such work.

F. The design of CETP was approved by MPCB, NEERI. MPCB has charged fees to grant the 'Consent to Establish' and 'Consent to Operate'. As such MPCB is responsible for the technology, process and propriety of the CETP for the designed purpose.

G. The allegations are that MPCB and RIA CETP has failed to ensure and enforce that the TDS and COD is within the designed limits. The CETP has failed to treat the effluent after completion due to this basic failure. MPCB is charging fees for the service of Consent AND monitoring as per the GR of 2011 charging Consent fees.

MPCB SHOULD FIRST DECIDE ON ABOVE AND RECORD ITS FINDINGS BEFORE GOING AHEAD IN HEARING THE MATTER.

1. Background and Initial Directions: The Maharashtra Pollution Control Board (MPCB), through its letter dated 6th March 2017, issued directives under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974. These directives mandated the operation and maintenance of seven non-performing Common Effluent Treatment Plants (CETPs) in Maharashtra, including the Roha CETP, by the Maharashtra Industrial Development Corporation (MIDC), either directly or through an appointed agency.

2. Appointment of Project Management Consultant: In compliance with the MPCB's directive, MIDC, following the prescribed procedures, appointed M/s CH2M Hill (India) Pvt. Ltd. (now Jacobs, USA) on 16th March 2017 as the Project Management Consultant (PMC) to conduct a condition assessment of the Roha Industrial Area CETP.

3. Tendering and Appointment of Contractor: Based on the feasibility study report submitted by CH2M and the Detailed Project Report (DPR) approved by the National Environmental Engineering Research Institute (NEERI), MIDC issued an e-tender notice for the design, construction, rehabilitation, and operation of the 22.5 MLD CETP. On 16th September 2019, following the second tender call, MIDC awarded the

contract to M/s R & B Infra Projects Pvt. Ltd. and Hydroair Tectonics (PCD) Ltd., in a joint venture (referred to as "THE PRESENT AGENCY/CONTRACTOR").

4. Financial Aspects: The total capital cost for the design, construction, and commissioning of the CETP, including its rehabilitation and upgradation, amounted to Rs. 45,00,00,000/- (Rupees Forty-Five Crores Only). Subsequently, an additional estimated expenditure of approximately Rs. 60 Crores will be incurred for the operation and maintenance of the CETP over 60 months post-rehabilitation.

5. Handover of CETP: The CETP at Roha Industrial Area, previously managed by M/s RIA CETP Co-Op Society Ltd., was handed over to the Deputy Engineer, MIDC Sub-Division, Roha, on 1st February 2020, and subsequently to the joint venture for rehabilitation, upgradation, and operation and maintenance for 60 months.

6. Completion and Compliance: The rehabilitation, upgradation, and modernization of the Roha CETP were completed and commissioned on 30th April 2023, in line with the DPR prepared by CH2M and approved by NEERI. Since its commissioning, the CETP has consistently met MPCB disposal standards.

7. Impact of COVID-19 Pandemic: The COVID-19 lockdown imposed on 24th March 2020 significantly impacted the mobilization of manpower and materials, leading to delays. Labour migration and restrictions on the transportation of goods

severely affected the pace of work, resulting in an approximate delay of 12 months. Despite these challenges, all necessary design and engineering activities were completed during this period.

8. Natural Calamities: Cyclones, including Nisarga, in June 2020, further disrupted operations, causing damage to equipment and structures and necessitating extensive restoration efforts, which delayed progress by approximately two months.

9. Supply Chain Disruptions: The conflict between Russia and Ukraine, major exporters of steel, affected the supply of stainless-steel materials. Additionally, global semiconductor shortages delayed the delivery of instrumentation items essential for the Roha CETP.

10. Operational Challenges Prior to Handover: The RIA CETP Co-Op Society Ltd. failed to operate the CETP effectively from 01/04/2017 to 31/01/2020, necessitating its handover to MIDC for rehabilitation and upgradation on 01/02/2020. Despite various challenges and natural calamities, MIDC successfully completed the CETP rehabilitation and commissioning on 30/04/2023.

11. Duration of Upgradation Work: An 18-month period (546 days) was allotted for the CETP upgradation, during which the RIA CETP could not have operated effectively.

12. Role of MIDC: MIDC was brought in as a "facilitator" to revamp the system and was never intended to be held responsible as a "polluter." According to the Joint Committee Report (JCR)

Page Number 864, the CETP violations were due to non-compliance by member industries with discharge standards, thereby implicating those industries, not MIDC, under the 'polluter pays principle.'

13. Inlet Discharge Issues: As stated in JCR Page Number 866, member industries discharged effluents without meeting outlet standards, resulting in shock loads that compromised the biological treatment process of the CETP. Once the CETP is upset due to severe damage to acclimatized bio-mass / bio-culture, it takes few weeks to again develop the sufficient bio-mass that can withstand the effluent in the CETP.

14. Clarification of Responsibilities: MIDC's role is limited to that of a facilitator and agent on behalf of MPCB, with control confined to the CETP area. **The non-performance issues were due to the inadequate control of incoming raw effluent quality by the RIA CETP Co-Op Society Ltd**, as per the Memorandum of Understanding (MoU) executed on 01/02/2020.

15. Industrial Development Commitment: MIDC accepted the responsibility to undertake upgrade, design, execution of construction, and then appoint the agency for O&M, etc. for the non-performing RIA CETP to support industrial growth and employment, as directed by MPCB by formal legal directions us/. 33A of Water Act, **without any solicitation from MIDC**.MIDC never ever shown any "interest" in this arrangement but this was thrusted upon MIDC by

failure and reluctance of;

- Member Industries to control their basic parameters of pollution such as pH ,TDS, BOD and COD as per CETP design parameters;
- RIA CETP failed to identify such industries and isolate their effluent without admitting it to CETP;
- MPCB failed and continued to fail in their statutory duty to identify and do surveillance monitoring

16. MIDC stood as directed by MPCB: MIDC accepted the responsibility, under compulsion and formal directions u/s.33A from MPCB, when generator of pollution Member Industries, RIA CETP as the SPV created with sole purpose to collect and treat effluent AND the MPCB which has statutory responsibility to prevent and control pollution, all failed to do their duty. MPCB did not take over the CETP to itself u/s.30 and execute this as emergency work. MPCB favoured itself and passed on the its bounden duty and statutory responsibility to MIDC, as they had authority to give directions u/s.33A to inter alia relieve themselves from this herculean task. MIDC is the third-party facilitator, who has no gain or financial interest in this.

17. Objection to Financial Liability: The financial and operational responsibilities imposed on MIDC are unjust and lack logical or legal merit, given the conflict of interest involving MPCB in the Joint Committee Report.

REQUESTS OF RESPONDENT NO. 4 - MIDC, BEFORE THE JOINT COMMITTEE:

a) MIDC's role was strictly as a facilitator and agent on behalf of MPCB, with rehabilitation efforts undertaken without disrupting existing CETP operations, under expert supervision by M/s CH2M (now Jacobs, USA). The Joint Committee failed to acknowledge the longstanding non-compliance of the Roha CETP since 2009 in its compensation proposal.

b) **The liability for environmental damage lies with the "polluter," AND as "occupier", both, namely the RIA CETP Co-Op Society Ltd.** and its **member industries**, as per the 'polluter pays principle.' This is supported by JCR Page Numbers 338 & 866. Consequently, it is inappropriate to propose compensation against MIDC, which has fulfilled its rehabilitation duties under the MPCB's Section 33A directives. If this proposition to impose fine on MIDC for recusing in crisis is accepted by Hon'ble Tribunal, then wrong precedence shall be set and no one hereafter will to even attempt and rescue any environmental scenario.

c) The CETP was handed over to MIDC on 01/02/2020, and a reasonable period was required for rehabilitation planning, including consultant appointments, studies, and approvals. **This fact was known to**

everyone and accepted by everyone. The Joint Committee's compensation proposal does not adequately consider this timeline and exclude this period from calculations for proposing penalty.

d) The Government of India's lockdown on 24/03/2020, shortly after the CETP handover to MIDC, severely impacted progress. The Joint Committee's oversight of this period contradicts the Government of India's lockdown guidelines.

e) The COVID-19 lockdown and subsequent second wave caused significant labour shortages and material delays, impacting work speed. The Joint Committee should account for these lost working days.

f) The Joint Committee's compensation proposal for six years fails to align with the five-year period stipulated under the NGT Act, 2010, from 01/04/2017 to 31/03/2022, following the OA registration on 30/05/2022.

Key considerations include:

i. MIDC's adherence to Public Works Department (PWD) procedures as a government organization.

ii. Timelines for consultant appointments, studies, DPR preparation, and NEERI approval.

iii. Tender processes and competent authority approvals.

iv. Extensive time required for CETP rehabilitation, dry and wet runs, commissioning, and stabilization.

v. Impact of COVID-19 lockdowns and second-wave disruptions.

vi. Challenges in labour remobilization post-pandemic.

vii. Payment of Environment Damage Compensation, if any, should be attributed to the RIA CETP Co-Op Society Ltd. and its member industries, as per the 'polluter pays principle,' in line with the MoU executed on 01/02/2020 and MIDC should be freed from proposing of compensation.

EXECUTIVE ENGINEER
MIDC ALIBAUG DIVISION

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A Government of Maharashtra Undertaking)
Office of the Executive Engineer, MIDC, Alibag Division, Nagdongri,
Rewas Road, Tal-Alibag, Dist Raigad 402201.
Tel- 02141-222257/222242 Email- eealibaug@midcindia.org

No/EE (Alibag)/I71003 **/of 2024** **Date :-**14/08/2024

To,
1)The Regional officer,
MPCB,Raigad Bhavan,
CBD,Belapur
2) The Sub-Regional officer(2),
MPCB,Raigad Bhavan,
CBD,Belapur

Sub :- Submission of documents as instructed during the Hon.Joint Committee hearing on 13.08.2024.

Sir,

MIDC is very much grateful to the Hon. Joint Committee for giving the patience hearing of all MIDC's issues related to the RIA CETP CO-Op. Sec Ltd and the compensation proposed by the Joint Committee.

Sir, we have submitted our detailed say through E- mail dated 12.08.2024 and E-mail dated 13.08.2024 by our Advocate Mr. Raghunath Mahabal,Pune.
During the hearing the Hon. Joint Committee requested to submit additional documents & accordingly please find enclosed herewith the following documents.

Sr.No.	Point Raised by Joint Committee	Name of the Document attached	Remarks
1	CETP DPR approved by NEERI.	CETP DPR prepared by ch2m and approved by NEERI Nagpur is attached.	--
2	Reason for Mixing of 6.5 MLD low COD Treated Effluent of M/s Sudarshan Chemicals in to the RIA CETP in the Anoxic Tank	For diluting the High COD SSIeffluent coming from the CETP member industries, it is necessary to mix low COD treated effluent of M/s Sudarshan Chemicals so that the CETP could meet disposal standards.	Point no 7.2 & Page No.-23 of DPR.
3	MOU signed between MIDC and RIA CETP	Photocopy of MOU Signed on. i) 15.02.2001 ii) 12.07.2002	--

		iii) 27.07.2015 iv) 01.02.2020 is attached.	
4	Quadripartite Agreement to be signed between i. RIA CETP ii. MIDC iii. R & B Infra Project Pvt. Ltd & Hydro Air (JV) iv. CETP Beneficiary Member Industries	A Draft Agreement was submitted to Joint Director (Air), MPCB, Mumbai as per the meeting convened on date 03.04.2024 by MPCB. Quadripartite Agreement copy is enclosed	MIDC has requested all the parties i.e. RIA CETP co-op society, CETP Operator, CETP beneficiary member industries to sign the quadripartite agreement in presence of MPCB officers. The quadripartite agreement is already circulated to all stake holders.
5	Treated Effluent Disposal pipe line From CETP to the point suggested by Maharashtra Meritime Board(MMB).	Photocopy of MMB NOC issued vide Letter No. MMB/CEO/ENGG-1/WWPR Creek/2292 dated 04.08.2014 to lay Treated Effluent Disposal pipe line From CETP to 14.7 KM Gophen Village is attached. The carrying capacity of 630mm dia pipeline is 25 MLD.	--
6	Nisarg Cyclone	News paper cutting of Times of India, Mid Day, Mail Today is attached	--
7	Covid-19 Period	Circular issued by MIDC and Govt. Of Maharashtra is attached.	--
8	JV Work order issued by MIDC	JV Work order bearing number WO No. - MIDC/ABG/TC/IFMS-C98958 of 2019 dated 09.09.2019 issued by MIDC is attached.The timeline prescribed for rehabilitation & upgradation work of sick CETP is 18 months.	

During the hearing before the Hon'ble Joint Committee on date 13.08.2024, it was further instructed to submit the action taken by the MIDC after the visit of Joint Committee in the month of September 2022.

The following actions are taken by the MIDC for control of pollution & betterment of Envirnment:

i. MIDC has successfully completed and commissioned the CETP on 30.04.2023 through appointed agency.

ii. MIDC has rectified and repaired the treated effluent disposal pipeline where ever leaking.

iii. MIDC has installed 13 Nos of CCTV cameras in the CETP premises.

iv. Installed EHS Display Board at CETP entrance gate.

v. Additional Storage for Hazardous Waste disposal as suggested by Committee during their visit.

vi. MIDC has constructed new 10 MLD capacity treated effluent disposal sump, this is for additional storage & will be commissioned soon after the installation of electromechanical equipments/ pumping machinery.

vii. The accumulated sludge over the period of 15 years in the UASB tank has been removed and disposed off at hazardous waste management facility at Taloja. This tank will act as a buffer or panic pond.

viii. To surveillance the illegal movement of tankers, tender for installing CCTV in the Roha Industrial Area are invited by MIDC

The Hon'ble Joint Committee is requested to take the above documents on record in continuation with the earlier submission vide E- mail dated 12.08.2024 by MIDC and mail dated 13.08.2024 by Advocate Mr Raghunath Mahabal on behalf of MIDC.

Thanking you,

Yours faithfully,

14/08/24

(S.S.Nanaware)
Executive Engineer,
MIDC, Division Alibag.

Copy submitted to SE(K) for favour of information please.
Copy to DE,MIDC Roha for information & necessary action.

सीएसआयआर राष्ट्रीय पर्यावरण अभियांत्रिकी अनुसंधान संस्थान
CSIR - NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH INSTITUTE
Mumbai Zonal Laboratory,
89-B, Dr. Annie Besant Road, Near Worli Flyover, Worli, MUMBAI-400 018. INDIA
Tel. : (022) 2497 3521 / 2497 4607
2492 6859
Fax. : (022) 2493 6635
Website : www.neeri.res.in
E-mail : mzl@neeri.res.in
नीरी
NEERI

5.5.18

NEERI/MIDC/2018/ 216

M.I.D.C. H. Q. ANDHERI
MAIN DISPETCH
Inward No.: B 72056
Date: 21 MAY 2018

To,
Dy. Chief Executive officer (Env)
MIDC (Headquarters), Udyog Sarathi
Mahakali Caves Road, Andheri (E), Mumbai-400093

Sub: Technical appraisal of DPRs (Developing water resiliency through Recycled water for selected MIDC areas)
Ref No: IFMS/Dy.CEO (Env)/B20509/2018

Sir,

NEERI is in receipt of the following modified reports prepared by CH2M.

1. Final Feasibility study cum conceptual design report for Dombivali Industrial area (comprising DBESA CETP 26 MLD and DCETP 2MLD)
2. Final Feasibility study cum conceptual design report for Ambernath and Additional Ambernath industrial Area (comprising ACMA 0.25 MLD, CMET 1.35MLD and AAMA 7.5MLD CETP)
3. Final Feasibility study cum conceptual report for Badlapur Industrial area (Comprising BCETP-13MLD)
4. Final Feasibility study cum conceptual design report for Tarapur CETP (25 MLD)
5. Condition assessment for Recommended Scheme for Taloja CETP (27.5 MLD)
6. Final Feasibility study cum conceptual design report for Roha CETP (22.5 MLD)
7. Final Feasibility study cum conceptual design report for Kagal CETP (10 MLD)
8. Final Feasibility study cum conceptual design report for Butibori CETP (10 MLD)

After carrying out technical evaluation of these reports, it was seen that the assumptions considered and calculations in these reports are correct. Thus, it is felt that these designed processes can achieve the prevailing discharge standards.

Hence the reports which have been submitted maybe approved with the caveats that continuous monitoring and stringent enforcement of the regulations (by MIDC and MPCB) will be done as it is essential for long term sustainability of the area. Also regular audits should be carried by reliable third parties.

Please feel free to revert to us for any clarifications on this matter and kindly pay Rs. 4.00 lakhs (i.e. Rs. 50,000 per report) as scrutiny charges to "Director, NEERI".

Yours sincerely,

Julie Banerjee
(Scientist in Charge)

Old MoU

MEMORANDUM OF UNDERSTANDING

BETWEEN

M/S R.I.A. CETP CO-OP. SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(O)/904, Dt. 07-09-1994)

AND

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

FOR

SETTING UP OF

COMMON EFFLUENT TREATMENT PLANT

AT

ROHA

MEMORANDUM OF UNDERSTANDING

BETWEEN

M/S. ROHA INDUSTRIES ASSOCIATION COMMON EFFLUENT TREATMENT PLANT CO-OPERATIVE SOCIETY LIMITED,

ROHA INDUSTRIES ASSOCIATION COMMON FACILITY CENTRE

M.I.D.C., ROHA - 402 116

AND

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

This Memorandum of Understanding entered into at Mumbai on the 15 TH day of February 2001 between **ROHA INDUSTRIES ASSOCIATION CETP CO-OPERATIVE SOCIETY LIMITED** having its registered office at Roha Industries Association Common Facility Centre, MIDC Roha - 402 116, a Co-operative Society with registration No. RGD/RHA/GNL/(O)/904, dated 07.09.1994 Henceforth referred as **"RIA CETP"**, and which expression unless repugnant to the context or meaning thereof shall be deemed to mean and include its associates, administrators, successors and assigns as party of the **FIRST PART AND THE MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION,** A corporation constituted under the Maharashtra Development Act, 1961 (MAH III of 1962) and having its principal office at Orient House, at Adi Marzban Street, Ballard Estate, Mumbai 400 038 henceforth referred

as "MIDC", which expression, unless the context does not so admit, include its successors and assigns as party of the SECOND PART.

WHEREAS: -

1. The various industrial units (small, medium and large scale) operating in and around MIDC's industrial area at Roha have formed a Co-operative Society in name of "Roha Industries Association CETP Co-operative Society Limited." Registered with Registrar of Co-operative Societies, Maharashtra having its registration No. RGD/RHA/GNL(O)/904/94, dated 07.09.1994 and having its registered office at "RIA Common Facility Centre, MIDC, Roha-402 116".

2. The members of the RIACETP are those who while so operating their units, are confronted with the task of disposing the liquid effluent discharge from such units as per the parameters prescribed and laid down by the Maharashtra Pollution Control Board (MPCB)/ The Environment (Protection) Act, 1986 and other statutory regulations.

3. In MIDC Roha Industrial Area some industrial units have their effluent treatment plants capable to discharge their effluents to MPCB standards but majority of the industrial units in the area are failing short to meet the required MPCB standards/quantum/grades of effluents discharged. However there is no common effluent treatment plant in Roha Industrial Area and the member industries desired and decided to come together to form, build and operate a common effluent treatment plant for the purpose of: -

   [a] Reducing the Pollution load.

[b] To achieve comprehensive liquid waste management by proper treatment and disposal of liquid effluent in Phase I and Phase II to achieve disposable standards prescribed by MPCB/ under The Environment (Protection) Act 1986. For the purpose, RIACETP has formed a democratic, non-profit making, co-operative movement in the form of a Co-operative Society for achieving the above objectives in which role of MIDC will be as **a facilitator** only.

4. The parties hereto desire to set out their agreement as regards the formation, management and operation of the said CETP Co-operative Society.

5. It is the understanding between the parties that their rights and obligations in regards to their business relationship in the said Company shall be interpreted, acted upon and governed in accordance with the terms and conditions of this MoU and in the spirit hereto.

NOW THEREFORE THIS MEMORANDUM OF UNDERSTANDING WITHNESSED AS UNDER: -

01.0 RIACETP Co-operative Society Limited has been formed under the Co-operative Society Act in the name of RIA CETP Co-operative Society Limited, having its registered office at RIA Common Facility Centre, MIDC, Roha - 402 116. The registration number. of the Society is No. RGD/RHA/GNL/(O)/904/94, dated 07.09.1994.

02.0 The members of the Society chosen amongst the member industries, governs the management of the RIACETP Co-

operative Society, under whose guidance the CETP project has taken shape.

2.1 The members of the Society had selected M/s. Waste Encare (India) Pvt. Ltd, having its office at 216, Amar Gian Co-operative Premises, Opp: S.T. Workshop, Khopat, Thane (W), Dist: Thane (henceforth referred as WEIPL) as its consultant to prepare feasibility and CETP Detailed Project Report. As per the consultants report cost of CETP project is 14.25 crores.

2.2 The CETP project cost shall be funded as follows: -

[a] 30 % from member's contribution as equity of RIA CETP Co-operative Society Limited.

[b] 30 % by way of subsidies from MIDC and MPCB. (Incase 25 % subsidy is made available from Ministry of Environment & Forests, Government of India, New Delhi then MIDC will be providing subsidy of 20 % of the total project cost)

[c] Balance by Financial Institutions/Private Parties/Banks.

(d) The share of Industries by way of contribution towards 30% capital cost of the project to be collected by MIDC, in suitable monthly installments starting from March, 2001 (after execution of MoU with MIDC on the basis of suitable formulae, as may be jointly decided by RIA CETP in consultation with their members and the same will be communicated to MIDC for recovery.

While preparing the formulae, various points like Hydraulic load, Chemical load and Fixed cost to be taken into account.

3. OBJECTIVES OF THE RIA CETP CO-OPERATIVE SOCIETY LIMITED -

3.1 The RIA CETP shall engage in the business of operation and maintenance of common effluent treatment plant at Roha Industrial Area for collection and treatment of liquid effluents disposed by the industrial units in and around the above MIDC Industrial Estate only. In the event of closure, non-operation or due to any such reasons, if a plot holder, shed holder or industrial units being a non-member of RIA CETP as of date wishes to become functional, such industrial units, plot-holders, shed-holders must contribute their respective share towards the capital contribution of the CETP before commencing its activities or production after having prior consent of MPCB/MIDC and RIA CETP and they will have to comply with disposal standards ex-their units as prescribed by MPCB./The Environment (Protection) Act, 1986.

3.2 The parties hereto agree that on entering into this MoU, they will take steps to promote the business of the RIA CETP Co-operative Society Limited. However, no commitment in respect of any obligation/liability/costs shall be made without the approval of the other party.

4. OBLIGATIONS OF RIA CETP CO-OPERATIVE SOCIETY LIMITED.

[a] RIA CETP shall appoint consultants, architects, advisors, civil contractors, suppliers, liaison work undertakers, who shall assist the Board of Directors/members of RIA CETP in designing, setting, erecting and commissioning of the Common Effluent Treatment Plant at the selected MIDC site at Roha as per agreed schedule and meeting the norms of RIA CETP . To appoint project consultant who will execute the work with techno-economical competence maintaining transparency.

[b]To carry out EIA Study, if required under the law.

[c]To prepare mass balance sheet.

[d]To obtain all statutory approvals such as MIDC, MPCB, DISH, MoEF etc.

[e] RIA CETP on completion of project shall appoint employees, persons, individuals, workmen or contractors and sub-contractors or otherwise who shall be responsible to operate and maintain their CETP plant and discharge the effluents as per norms formulated by the MPCB / as per The Environment Protection Act, 1986 (The Gazette of India; Extra-Ordinary-Part II Section 3 (i) pp 10, dated February 27, 1991 - Annexure - II) as per mutual terms and conditions agreed upon. The consultant appointed by RIA CETP co-op society on behalf of RIA CETP & RIA CETP co-op society Ltd. shall give performance bank guarantee of CETP to MIDC to achieve the disposal norms of CETP as prescribed by MPCB/ The Environment (Protection) Act 1986.

[f] RIA CETP shall set up its well-equipped laboratories for testing of the effluent coming in the disposal line from the industrial units/members. The laboratories shall monitor the effluent as per laid down frequency coming out of the industries before joining the disposal line. The RIA CETP laboratory would operate a proper foolproof sample collection system. The results of the tests carried out by the laboratories shall be binding on the monitored industries, irrespective of whether such laboratories are recognized by the MPCB or not and that a suitable legal, administrative and financial action shall be initiated against defaulter industrial units/members by the RIA CETP, based on such defaulting results.

[g] To ensure that guidelines from MPCB are met for CETP operation and maintenance and to correspond with MPCB for any relaxation/change for member and beneficiary industries.

[h] To meet all legal requirements of the plant.

[I] To prepare DPR and obtain approval of MIDC, I.I.T., Govt. of India, and MoEF, MPCB and FIs.

[j] To initiate all activities of Company/Society formations. To induct and allocate equity shares to all the member/beneficiary industrial unit in proportion to their contribution towards the CEPT Project. To get loan sanctions and subsidy sanction etc.

[k] In case of stoppage of work after signing of MoU or commencement of construction, the available funds

repayment of loans from Financial Institutions and other liabilities shall be refunded to all contributors on pro-rata basis.

5 OBLIGATIONS OF MEMBERS/RIA CETP CO-OPERATIVE SOCIETY LIMITED

[a] RIA CETP shall communicate to each of its members/industrial units to enter into an agreement (tripartite) with the MIDC and the RIA CETP, viz party of the first part, MIDC of the Second part **as a facilitator** and the individual industrial units/members of the third part.

[b]The RIA CETP shall arrange for full and regular subscription to the equity from all its members before the project start up to ensure effective functioning and working of the project for timely completion.

[c] To ensure compliance of discharge standards by each units;

[d] To ensure initial deposits of 30 days; but in case need arises not exceeding more than 45 days and then regular payment of treatment charges from the industrial units.

[e] The member industries will be charged on input basis such as pH, COD, BOD for treatment and hydraulic load.

(f) The Members/Board of Directors/RIA CETP shall make all efforts to improve upon the performance of CETP in future may be in terms of better Technology options as suggested by I.I.T. vide letter dated 07.11.2000 and if any, by MPCB, MIDC & MoEF in future. The capital cost

escalation due to induction of better technology options while implementing CETP project shall be born by RIA CETP. MIDC/MPCB shall share the proportionate subsidy to increase in capital cost of CETP due to better Technology. In case there is reduction in capital cost of CETP while applying better technology, MIDC/MPCB shall proportionately reduce their share by way of giving subsidy.

6. OBLIGATIONS OF MIDC

[a] MIDC shall participate in the aforesaid project **as a facilitator** only by making available to RIA CETP open land for construction of CETP Project at a nominal rate of Re.1/- per sq. meter. The maintenance of existing infrastructure like effluent collection and disposal lines, pumps and pumping machinery, final effluent disposal sump, and other relevant existing facilities shall remain with MIDC as per the request of RIA CETP. For the purpose, MIDC shall continue its present practice of levy of drainage cess from individual industrial unit as per MIDC's Policy and the drainage cess shall not be reimbursed to RIA CETP Co-operative Society Limited. RIA CETP shall ensure that the pH of effluent reaching to CETP for further treatment shall be neutral and there shall not be any toxic element in the effluent. The effluent reaching the CETP for treatment shall also meet the standards prescribed in The Gazette of India: Extra-ordinary - Part II - Section - 3, pp-10, dated February 27, 1991 (as per Annexure - I enclosed). RIA CETP shall strictly adhered to the above norms. The violation to this will be

legal responsibility of RIA CETP and participating industries. MIDC shall dispose off the effluent received to MIDC collection sump at the location approved by MPCB only and the responsibility to treat and meet the standards prescribed by MPCB/under The Environment (Protection) Act, 1986 shall rest with RIA CETP Co-operative Society Limited and individual participating industries. MIDC shall not be responsible for any legal actions, environmental problems, episodes arising out of that.

[b] MIDC shall assist RIA CETP in processing the DPR with I.I.T and FI for obtaining their approval.

[c] MIDC together with MPCB shall provide a subsidy of 25% + 5 % respectively of project cost approved in financial appraisal to RIA CETP for completion of the aforesaid project as per policy of MIDC to release subsidy to CETP project. However, in case RIA CETP implements better Technology options for CETP project during the implementation stage in order to improve performance of CETP as suggested by I.I.T. in the Technical appraisal, MIDC with MPCB shall give proportionate subsidy to increased capital cost of CETP. In case with better Technology the capital cost of CETP is lower than that is approved in financial appraisal, MIDC/MPCB shall proportionately reduce the subsidy component. However, RIA CETP has to get the modified CETP DPR approved from MIDC/MPCB and financial appraisal from financing institutions.

(d) MIDC shall carry out periodical monitoring of CETP to check it's functioning. The analysis charges shall be borne by RIA CETP Co-operative Society Limited. MIDC shall also carry out performance evaluation of CETP from I.I.T./NEERI/VJTI once in a six month during the first two years of its operation and later on once in a year and the cost of the same shall be borne by RIA CETP Co-operative Society Limited. If the CETP is found to be not achieving the disposal norms as prescribed by MPCB/under The Environment (Protection) Act, 1986, MIDC shall give RIA CETP Co-operative Society Limited six months time for improvements. Even, if they failed to improve CETP, then the subsidy shall be recovered by MIDC/MPCB and by MoEF, Govt. of India in case it is granted by them to CETP.

[e] MIDC shall ensure collection of the effluent treatment charges from individual industrial units in the MIDC industrial estates and as fixed by RIA CETP as per the formula derived together with any penalty either for delayed payments or any unit not meeting the effluent discharge standards, together with water bills on account of RIA CETP and transfer all such amounts to RIA CETP on the regular basis after deducting 2 % service charges.

[f] The RIA CETP shall furnish the statement showing treatment charges etc. recoverable from their member/beneficiary units every month to MIDC, Roha sub-division and the same shall be incorporated in water bills of

member/beneficiary units as CETP charges, MIDC shall incorporate only total amount in MIDC water bill.

[g] The RIA CETP shall fix the rate of Delayed Payment Charges (DPC), if any to be levied upon defaulter industrial units and communicate to MIDC for collection along with the statement of treatment charges for recovery through monthly water bills.

[h] The RIA CETP shall issue notices to defaulter member units for non-payment of treatment charges and shall keep proper record of such units. After the lapse of notice period, the RIA CETP shall inform specific names of defaulter units whose water supply shall be disconnected for non-payment of treatment charges as per MIDC's water supply regulations. The disconnection charges shall be payable by the industrial unit and water supply shall not be reconnected without specific request/intimation by the RIA CETP and unless reconnection charges are paid by industrial unit.

[i] The disconnection/reconnection charges for water connection as stated at (g) will not be reimbursed to the RIA CETP. It will be credited to MIDC's revenue.

[j] Sludge Handling Management and its disposal shall be managed by the RIA CETP at designated secured land fill facility provided by MIDC by following rules and regulations made under The Environment (Protection) Act, 1986, and under the Hazardous Water (Management and Handling) Rules, 1989 and amended Hazardous Waste (Management & Handling) Rules 2000.till the CHWTSDF

Facility at Village Chal near Taloja is designated and developed by MIDC for the first 05 years or at near by facility developed in accordance with the law.

(k) MIDC/MPCB shall make joint efforts to persuade the non-members to become the members of RIA CETP.

(l) MIDC shall allow RIA CETP to induct/opt for JVP/JVC at later date, if needed.

7. TERM/TERMINATION

The parties hereto have agrees to an action plan to set up the CETP, which is attached hereto as Schedule I. Both the parties will make sincere efforts to fulfill the dates specified therein for the purpose of commencing activity after obtaining MIDC, I.I.T and Financial Institution's approval and financial closure, as per the agreed schedule.

In case there is delay in execution of the action plan beyond prescribed time schedule the parties shall mutually agree for the extension of the dates.In event that, if either of the party hereto commits a breach of any of the terms and conditions thereof, either of the party shall be entitled to terminate this MoU at any time by giving to such defaulting party a 30 days notice in writing and the MoU shall stand terminated on the expiry of such 30 days period.

Notwithstanding anything stated above, in the event of the party of the FIRST PART fails or neglects in making its contribution as mentioned in Clause 4.0 hereof, MIDC shall have the right to terminate this Memorandum of

Understanding and the Memorandum of Understanding shall accordingly stand terminated with immediate effect.

SIGNED AND DELIVERD by the }
Within named Directors on behalf of }
RIA CETP CO-operative Society Limited }
1. ....S.H.I.....}
2. .....}

AND

SIGNED AND DELIVERED by
Maharashtra Industrial Development Corporation

Jayant Kawale, IAS,
Chief Executive Officer

M.O.U. to be signed in the august presence of

DR. PATANGRAO KADAM,
Hon'ble Minister for Industries & Water Conservation, Govt. of Maharashtra.

Mr. Jayadatta Kshirsagar,
Hon'ble Minister of State for Industries, Govt. of Maharashtra

Mr. Mushtaq Antulay
Chairman, Maharashtra Pollution Control Board

Mr. V. S. Dhumal, IAS
Secretary (Industries), Govt. of Maharashtra.

WITNESSED BY

R. K. DAS
Dy.Chief Executive Officer(Env.), MIDC

K. H. MEHTA
Member-Secretary, MPCB

SCHEDULE	
Signing of MOU	15/02//2001
Contribution to fund for preliminary expenses	From the date of signing of MoU
Preparation of DPR and obtaining various approvals	Second week of December 2000
Shareholder agreement	Second week of January 2001
Execution of tripartite agreement between JVC, MIDC and individual members of Industries Association or Industrial Estate unit	May 2001
Financial Closure	March 2001
Take of	February 2001
Commissioning of the plant	April 2002

ANNEXURE - 1

INLET EFFLUENT QUALITY STANDARDS FOR "CETP" FROM SMALL SCALE INDUSTRIES.

Sr.No.	Parameters.	Concentration
01.	pH	5.5 - 9.0
02	Temperature °C	45
03.	Oil & Grease	20
04.	Phenolic compounds (as C 6 H 50 H)	5.0
05.	Ammoniacal nitrogen (as N)	50
06.	Cyanide (as CN)	2.0
07.	Hexavalent chromium (as Cr^{6})	2.0
08.	Total chromium (as Cr)	2.0
09.	Copper (as Cu)	3.0
10.	Lead (as Pb)	1.0
11.	Nickel (as Ni)	3.0
12.	Zinc (as Zn)	15.
13.	Arsenic (as As)	0.2
14.	Mercury (as Hg)	0.01
15.	Cadimium (as Cd)	1.0
16.	Selenium (as Se)	0.05
17.	Flouride (as F)	15.0
18.	Boron (as B)	2.0
19.	Radioactive materials.	
	Alpha emitters, Hc/mL	10^{-1}
	Beta emitters, Hc/mL	10^{-1}

All values except pH and temperature are expressed in mg/L

* Source : The Gazette of India : Extraordinary - Part II - Sec.3 (i) pp 10. dated February 27, 1991.

ANNEXURE -II

TREATED EFFLUENT QUALITY STANDARDS FOR CETP.

Sr.No.	Parameters	Concentration in mg/L except pH & temperature.	
		Into inland surface water	Into marine coastal areas
01.	pH	5.5 - 9.0	5.5 - 9.0
02.	BOD_5 20° C	30	100
03.	Oil & Grease	10	20
04.	Temperature	Shall not exceed 40° C in any section of the stream within 15 m down stream from the effluent outlet.	45 C at the point of discharge.
05.	Suspended solids.	100	a) For Process Waste water - 100 b) For cooling water Effluent 10% above total sus.matter of influent cooling water.
06.	Dissolved solids.	2100	-----
07.	Total residual chlorine	1.0	1.0
08.	Ammonia, Nitrogen (as N)	50	50
09.	Kildahl nitrogen (as N)	100	100
10.	COD	250	250
11.	Arsenic (as As)	0.2	0.2
12.	Mercury (as Hg)	0.01	0.01
13.	Lead (as Pb)	0.1	1.0

Sr.No. Parameters Concentration in mg/L except pH & temperature.

		Into inland surface water	Into marine coastal areas
14.	Cadmium (as Cd)	1.0	2.0
15.	Total chromium (as Cr)	2.0	2.0
16.	Copper (as Cu)	3.0	3.0
17.	Zinc (as Zn)	5.0	15
18.	Selenium (as Se)	0.05	0.05
19.	Nickel (as Ni)	3.0	5.0
20.	Boron (as B)	2.0	---
21.	Percent Sodium	---	---
22.	Cyanide (as CN)	0.2	---
23.	Chloride (as CI)	1000	---
24.	Fluride (as F)	2.0	15
25.	Sulphate (as $^{"}4$)	1000	---
26.	Sulphide (as S)	2.8	5.0
27.	Pesticides	Absent	Absent
28.	Phenolic compounds (as C_{ϵ} $H_{;}OH$)	1.0	5.0

All efforts should be made to remove colour and unpleasant odour as far as possible.

* Source : The Gazette of India : Extraordinary - Part II - Sec.3 (i) pp 11, dated February 27.1991.

MEMORANDUM OF UNDERSTANDING

BETWEEN

M/S HYDROAIR TECTONICS (PCD) PVT. LTD.

AND

M/S R.I.A. CETP CO-OP. SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(O)/904, Dt. 07-09-1994)

AND

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

FOR

SETTING UP OF

COMMON EFFLUENT TREATMENT PLANT

AT

ROHA

MEMORANDUM OF UNDERSTANDING
BETWEEN
M/S. HYDROAIR TECTONICS (PCD) PVT. LIMITED
RIA CETP CO-OPERATIVE SOCIETY LTD
AND
MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

This Memorandum of Understanding entered into at Mumbai on the 12th day of July, 2002 between Hydroair Tectonics (PCD) Pvt. Limited, a company formed under the Companies Act, 1956 and having its registered office at 116, Raheja Arcade, Plot No. 61, Sector 11, CBD-Belapur, Navi-Mumbai 400 614, (hereinafter referred to as 'HYDROAIR' and which expression unless repugnant to the context or meaning thereof shall be deemed to mean and include its associates, administrators, successors and assigns), of the **FIRST PART** and RIA CETP Co-Op Soc. Ltd., (hereinafter referred to as "RIA CETP") a Regd Co-Op Soc. with Regd No.RGD/RHA/GNL/(o)/904 dated 07/09/1994 and having office at Roha Industrial Association Common Facility Centre, MIDC, Roha 402 116, and the members thereof jointly and / or severally hereinafter referred to as 'the Association' and 'the Members' respectively and reference to as the Association/Members herein unless repugnant to the context or meaning thereof shall be deemed to mean and include their respective successors, heirs and assigns OF **THE SECOND PART**; and The Maharashtra Industrial Development Corporation, a corporation constituted under the Maharashtra Industrial Development Act 1961 (MAH III of 1962) and having its Principle office at Orient House, at Adi Marzban Road, Ballard Estate, Mumbai - 400 030 (hereinafter referred as MIDC, which expression, unless the context does not so admit, include its successors and assigns) as part of the **THIRD PART.**

WHEREAS:

1. RIA CETP has selected HYDROAIR to design, build, operate the Common Effluent Treatment Plant (hereinafter referred to as CETP) at MIDC Industrial Estate at Roha, Dist. Raigad, Maharashtra, in association with member industrial units situated at Roha and has also signed the MOU with HYDROAIR.

2. The members of the RIA CETP Co-op. Society Ltd. are various industrial units (medium scale, small scale and large scale) operating in and around MIDC Rona area and those who while so operating their units are confronted with the task of disposing the effluent discharged from such units as per the parameters prescribed and laid down by the Maharashtra Pollution Control Board (hereinafter referred to as MPCB) · The Environment (Protection) Act, 1986 and other statutory regulations

3. In these industrial areas either there are no common effluent treatment plants and / or the existing effluent treatment plants of some of the member industries are not equipped to treat to MPCB standards the quantum / grades of effluents discharged from such units;

4. Hydroair is inter alia engaged in the business of providing and supply of wastewater treatment, energy and environment projects, encompassing consultancy services to various industries in India.

5. Hydroair and the RIA CETP are desirous of coming together with the purpose of: (a) reducing the pollution load (b) to achieve comprehensive liquid waste management by proper treatment and disposal of liquid effluent, initially (c) and in the 2nd phase treating the effluent from the said industries to the desired standards. For achieving the above objectives, **role of MIDC will be as a facilitator only.**

6. The parties hereto desire to set out their agreement as regards the formation, management and operation of the said CETP.

7. It is the understanding between the parties that their rights and obligations in regard to their business relationship in the said CETP shall be interpreted, acted upon and governed in accordance with the terms and conditions of this MOU and earlier MOU signed on 15th February 2001 in the letter & spirit hereto;

NOW THEREFORE THIS MEMORANDUM OF UNDERSTANDING WITNESSTH AS UNDER:

01. The CETP Project is envisaged to be implemented by RIA CETP Co.Op Society Ltd. by awarding turnkey contract to M/s Hydroair for constructing, commissioning & operating CETP for a period Six years after commissioning the CETP. Hydroair has to complete & commission CETP within one year period from the date of signing MoU between RIA CETP & Hydroair.

n) The project cost of Rs 12.50 Crore shall be funded as follows :

10% by way of beneficiaries' contribution by the RIA CETP

60% by way of contribution from Hydroair

30% by way of subsidies from MIDC (25%) and MPCB (5%)

(In case 25% subsidy is made available by MoEF, then Delta for MIDC subsidy will be 20%)

The contribution of industries to be collected by RIA CETP as per mutual agreement between the RIA CETP and the member industries in suitable monthly installments.

3.0 OBLIGATIONS OF HYDROAIR.

(a) HYDROAIR shall design, supply, set up, erect and commission the CETP at the selected MIDC site at Roha MIDC area, within one year period as per agreed schedule and costs, meeting the norms of RIA CETP / MIDC / MPCB/MoEF

(b) All liasoning work for getting necessary statutory approvals such as MIDC, MPCB, Directorate of Industrial Safety & health, MoEF or any other Govt. Agency / Department shall be undertaken by Hydroair and also to initiate all activities for setting up of CETP, subsidy sanction etc.

(c) To prepare DPR and obtain approvals of MIDC, IIT, MPCB and other FI banks and other lending agencies.

4.0 OBLIGATIONS OF THE MEMBERS / RIA CETP :

(a) The RIA CETP shall ensure that each member / industrial unit shall enter into an agreement (tripartite) with the MIDC, and RIA CETP Co-Op. Society Ltd. as the party of the first part, MIDC as party of the third part as a facilitator only and the member/industrial unit as party of the second part.

(b) The RIA CETP shall arrange for full and regular collection of capital cost contribution from all members before the project completion, to ensure effective functioning and working of the project for timely completion. The contribution by member industries towards capital cost will not be liable for refund under any circumstances, even if the members close their establishment at MIDC, Roha Area.

(c) To ensure compliance of discharge standards by each unit.

(d) To ensure initial deposit and then regular payment of treatment charges from the member industrial units to be paid to RIA CETP.

(e) The member industrial units shall pay the treatment charges on input basis such as Chemical Oxygen Demand (hereinafter referred to as COD) and hydraulic load and the charging pattern. Formula will be evolved in prior consultation with MIDC by RIA CETP.

(f) All member industrial units shall pay their dues under this agreement to MIDC along with their monthly water bill.

(g) RIA CETP shall sign agreement with MIDC, inter-alia takeover the existing MIDC's assets as mentioned in para 5 (a).

(g) Any cost over run shall be raised as per the pattern fixed for raising the total project cost by RIA CETP / Hydroair.

(h) RIA CETP / Hydroair shall setup its well-equipped laboratories for testing of the effluent coming in the disposal line from the member industrial units. The laboratories shall monitor the effluent as per laid down frequency coming out of the member industrial units before joining the disposal line i.e. effluent collection system of MIDC. A proper foolproof sample collection system would be operated by the laboratory. The results of the tests carried out by the laboratories shall be conclusive & binding on the monitored industries, irrespective of whether such laboratories are recognized by MPCB or not and that a suitable legal/administrative/financial action shall be initiated against defaulting industrial units/members by the RIA CETP, based on such defaulting results.

(i) To meet all legal requirements of the plant.

(j) Hydroair/ RIA CETP shall give performance guarantee of CETP on stamp paper of Rs. 20/- to achieve the disposal norms of CETP as prescribed by MPCB and the Environment (Protection) Act 1986, The Gazette of India: Extra Ordinary Part II : Section 3 (i) PP 10 dated 27th February 1991 at the commissioning stage of CETP.

5.0 OBLIGATIONS OF MIDC

[a] MIDC shall participate in the aforesaid project as a facilitator only by making available to RIA CETP open land for construction of CETP Project at a nominal rate of Rs.1/- per sq. meter. The maintenance of existing infrastructure like effluent collection and disposal lines, pumps and pumping machinery, final effluent disposal sump, and other relevant existing facilities shall remain with MIDC as per the request of RIA CETP. For the purpose, MIDC shall continue its present practice of levy of drainage cess from all individual industrial unit as per MIDC's Policy and the drainage cess shall not be reimbursed to RIA CETP Co-operative Society Limited.

[b] RIA CETP / individual member shall ensure that the pH of effluent reaching to CETP for further treatment shall be neutral and there shall not be any toxic element in the effluent In case of Large & Medium scale units shall have their own primary & secondary effluent treatment units and these effluent shall meet the disposal standards prescribed by MPCB/The Environment (Protection) Act 1986. The effluent reaching the CETP for further treatment from SSI shall meet the standards prescribed in the Gazette of India. Extraordinary part II section 3(i). PP-10 dated February 27,1991 (as per Annexure. I enclosed). RIA CETP and individual member unit shall strictly adhere to the above norms. The violation to this will be legal responsibility of RIA CETP, and participating member industries. The responsibility to treat and meet the standards prescribed by MPCB/under the Environment (Protection) Act 1986 shall rest with RIA CETP, and individual participating industries. MIDC shall not be responsible for environmental problems/episodes arising out of that.

[c] MIDC shall assist RIA CETP/Hydroair in processing the Detailed Project Report (hereinafter referred to as DPR) with Indian Institute of Technology (hereinafter referred to as IIT) and Financial Institutions (hereinafter referred to as FIs).

(d) MIDC together with MPCB shall provide a subsidy of 25% + 5% of project cost respectively to RIA CETP Co-Op Soc. Ltd on regular basis for timely completion of the aforesaid project as per policy of MIDC. The revenue generation unit of CETP i.e. investment made on power generation unit etc. & if revenue is made by selling power to other outside Units except captive consumption for CETP & on

which subsidy, if made available from State/ Central Govt. under the non-conventional energy source etc. such revenue generating of CETP units will not be entitled to get subsidy from MIDC /MPCB.

[e] MIDC shall carry out periodical monitoring of CETP to check it's functioning The analysis charges shall be borne by RIA CETP. MIDC shall also carry out performance evaluation of CETP from IIT / NEERI / VJTI once in a six month during the first two years of its operation and later on once in a year and the cost of the same shall be born by RIA CETP. If the CETP is found to be not achieving the disposal norms as prescribed by MPCB / under the Environment (Protection) Act 1986, MIDC shall give six months time to RIA CETP for improvements. Even, if they failed to improve CETP, then the subsidy shall be recovered by MIDC MPCB and by MoEF, Govt. of India incase it is also granted by MoEF to CETP.

[f] MIDC shall ensure collection of project cost from the individual units in the MIDC Industrial Area as per the formula stated under clause 2 and also the effluent treatment charges from individual industrial units in the MIDC area as fixed by RIA CETP, together with any penalty either for delayed payment or any unit not meeting the effluent discharged standards, setup by RIA CETP together with water bills and transfer all such amounts to RIA CETP on the regular basis after deducting 2% service charges.

[g] The RIA CETP, shall furnish the statement showing fixed charges, treatment charges etc. recoverable from their member/beneficiary unit every month to MIDC, sub-division Roha and the same shall be incorporated in water bills of members beneficiary units as CETP charges. MIDC shall incorporate only total amount in MIDC Water Bill.

[h] The RIA CETP shall fix the rate of DPC (Delayed Payment Charges), if any, to be levied upon defaulter Industrial unit and communicate to MIDC for collection along with the statement of fixed charges for recovery through monthly water bills.

[i] The RIA CETP shall issue notices to defaulter industrial units for non-payment of treatment charges and shall keep proper record of such units. After the lapse of notice period, The RIA CETP shall inform specific names of defaulter units whose water supply shall be disconnected for non payment of fixed charges as mentioned in para 5 (f) here in above and as per MIDC's water supply regulations. disconnections charges shall be payable by the industrial unit and water supply

shall not be reconnected without specific request / intimation by the RIA CETP and unless reconnection charges are paid by industrial units

[j] The disconnection / reconnection charges for water connection as stated above will not be reimbursed to the RIA CETP. It will be credited to MIDC's revenue.

[k] Sludge Handling Management and its disposal shall be managed by the RIA CETP by following rules and regulations made under The Environment (Protection) Act, 1986, and under the Hazardous Waste (Management and Handling) Rules, 1989 and amended Hazardous Waste (Management & Handling) Rules 2000 till the CHWTSDF facility at Village Chal near Taloja is developed by MIDC for the first 5 years or at near by facility developed in accordance with the Law.

5.0 TERMINATION CLAUSE

The parties hereto have agreed to an action plan to set up the RIA CETP/Hydroair as per the Schedule enclosed. All the parties will make sincere efforts to fulfill the dates specified therein for the purpose of commencing activity after obtaining MIDC, IIT and FIs approvals and financial closure, as per the agreed schedule.

In case there is delay in execution of the action plan beyond one year from the date of signing this MoU or the project is not approved by IIT or FIs etc., the parties shall mutually agree for the extension of the dates, alternatively this MOU shall stand terminated without any further obligation.

Notwithstanding anything stated above, in the event of RIA CETP Ltd. fails or neglects in making its contribution as mentioned in clause 2 here in above, MIDC shall have the right to terminate this Memorandum of Understanding and accordingly it stands terminated with immediate effect.

H. B. SINGH
(DIRECTOR)
HYDROAIR TECTONICS (PCD) PRIVATE LIMITED

S. H. BUDHWANI
(CHAIRMAN)
RIA CETP Co-Op. Soc. Ltd.

AND SIGNED AND DELIVERED by
MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

MR. A. M. KHAN, IAS,
Chief Executive Officer

M.O.U. to be signed in the august presence of

DR. PATANGRAO KADAM
Hon'ble Minister of Industries & Trade & Commerce,
Govt. of Maharashtra

MR. JAYADATTA KSHIRSAGAR
Hon'ble Minister of State for Industries,
Govt. of Maharashtra

MR. MUSHTAQ ANTULAY
CHAIRMAN,
Maharashtra Pollution Control Board.

MR. R.B. BUDHIRAJA, I.A.S.
Principal Secretary, Energy & Environment
Govt. of Maharashtra

MR. VISHWAS DHUMAL, I.A.S.
Secretary (Ind), Government of Maharashtra
On 12/07/2002 at 1100 hrs.

WITNESSED BY

R.K. DAS, IAS
Jt. C. E. O. (Env.) MIDC

DR. MUNSHI LAL GAUTAM, IAS
Member Secretary, MPCB

MR. A.C. SHROFF
Chairman, RIA.

MEMORANDUM OF UNDERSTANDING

BETWEEN

M/S RIA-CETP CO-OP. SOCIETY LIMITED

(REGN. NO. RGD/RHA/GNL/(O)/904 DT. 7.09.1994)

AND

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

FOR

12.5 MLD EXPANSION & UP-GRADATION PROJECT

OF

COMMON EFFLUENT TREATMENT PLANT

AT

ROHA

Memorandum Of Understanding 1862

Between

RIA-CETP Co-Operative Society Ltd.

And

Maharashtra Industrial Development Corporation

This Memorandum of Understanding entered into at Mumbai on 27 day of July 2015 between RIA-CETP Co-Op Society Ltd. (hereinafter referred to as RIA-CETP) a registered Co-Op Society with Registration No. RGD/ RHA/ GNL/(0)/904 dated 07/09/1994 and having office at Roha Industries Recreation Club Bldg., Plot no. 6, MIDC, Roha - 402116 Dist. Raigad, and the members respectively and reference to as the Association/ Members herein unless repugnant to the context or meaning thereof shall be deemed to mean and include their respective successors, heirs and assigns as the First Part and Maharashtra Industrial Development Corporation, a Corporation constituted under the Maharashtra Industrial Development Act 1961 (MAH III of 1962) and having its Principle office at 4,4(A), 12th Floor, World Trade Center, Complex-1, Cuffe Parade, Mumbai-400 005 (hereinafter referred as MIDC, which expression, unless the context does not so admit. Include its successors and assigns) as the Second Part.

WHERE AS:

1. RIA-CETP has been in agreement with MIDC for erection and operation of 10 Million Liters per Day (MLD) capacity Common Effluent Treatment Plant (CETP) at plot no 9 & 11, MIDC, Roha. Accordingly as per MOU dated 12.07.2002, RIA-CETP erected and commissioned the said CETP in 2005 and has been operating the same for last 8 years.
2. All the industrial units at Roha MIDC Industrial Estate are members of RIA-CETP and are availing the facility of downstream treatment of their effluent in CETP. These members are various industrial units (medium scale, small scale and large scale).
3. RIA-CETP is desirous of up-grading the existing treatment facility and expanding it to cater for additional 12.5 MLD effluent that would be generated by member industries. This would increase the capacity of CETP from present 10 MLD to 22.5 MLD.
4. MIDC will have a role of Facilitator

5. RIA-CETP has prepared Detailed Project Report (DPR) for the 12.5 MLD Expansion & Up-gradation Project after exhaustive laboratory scale treatability studies.
6. NEERI, Mumbai Zonal Office has awarded its technical approval to the said DPR vide its letter no. NEERI/MIDC_RIA_CETP/2013/377 dt. 4.5.2013.
7. RIA-CETP has got the Financial Appraisal conducted by an independent Financial Institution.
8. The parties hereto desire to set out their agreement as regards the up-gradation, expansion and operation of the said expanded CETP.
9. It is the understanding between the parties that their rights and obligations in regard to their business relationship in the said CETP shall be interpreted, acted upon and governed in accordance with terms and condition of this MOU and earlier MOU signed on 12th July 2002 in letter & spirit hereto;

2.0) NOW THEREFORE THIS MEMORANDUM OF UNDERSTANDING WITNESSTH AS UNDER:

1. The CETP up-gradation and expansion project is envisaged to be implemented by RIA-CETP.
2. The project cost of Rs. 2592 lakh shall be funded as follows:
   a) Rs. 1296 lakh i.e. 50% of project cost as Financial Assistance from ASIDE Funds have been sanctioned by Directorate of Industries vide their letter no. 16714 dt. 30.10.2013.
   b) Rs. 518.40 lakh i.e. 20% subsidy from MIDC
   c) Rs. 129.60 lakh i.e. 5% subsidy from MPCB
   d) Rs.648 lakh i.e. 25% of project cost to be contributed by member industries of RIA-CETP.
3. The contribution from member industries will be collected by RIA-CETP as per mutual agreement between RIA-CETP and member industries in suitable monthly installments.

3.0) OBLICATIONS OF RIA-CETP

1. RIA-CETP shall design, procure, set up, erect and commission the CETP up-gradation and expansion project at the present CETP premises within stipulated time period as per agreed schedule and at agreed costs meeting the norms of MIDC, MPCB and ASIDE.

Copy

2. The RIA-CETP shall arrange for collection of capital cost contribution from all members before the project completion to ensure effective functioning and working of the project for timely completion. The contribution by member industries towards capital cost will not be liable for refund under any circumstances, even if the members close their establishment at MIDC Roha Area.
3. To meet all legal requirements of the plant.
4. Sludge Handling Management and its disposal shall be managed by the RIA CETP by following rules and regulations made under The Environment (Protection) Act, 1986 and under the Hazardous Waste (Management and Handling) Rules, 1989 and amended Hazardous Waste (Management & Handling) Rules 2000.

4.0) OBLIGATIONS OF THE MEMBERS OF RIA-CETP:

1. Each member / industrial unit shall enter into an agreement with RIA-CETP to avail the facility of expansion project of CETP.
2. To ensure compliance of discharge standards by each unit.
3. To ensure collection of initial project contribution and then regular treatment charges from the member industrial units to be paid to RIA-CETP.
4. The member industrial units shall pay the treatment charges as per the prevailing formula adopted by RIA-CETP.
5. All member industrial units shall pay their dues under this agreement to RIA-CETP.

5.0) OBLIGATIONS OF MIDC

1. The maintenance of existing infrastructure like effluent collection and disposal lines, pumps and pumping machinery, final effluent disposal sump, and other relevant existing facilities shall remain with MIDC as per earlier MOU dated 12.07.2002. For the purpose, MIDC shall continue its present practice of levy of drainage cess from all individual industrial units as per MIDC's Policy and the drainage cess shall not be reimbursed to RIA-CETP.
2. MIDC shall increase the capacities of its infrastructure to take care of increased volume of effluent.
3. MIDC together with MPCB shall provide subsidy of 20% + 5% of project cost to RIA-CETP on regular basis for timely completion of the said project as per policy.

of MIDC. MIDC will facilitate the disbursement of proportionate ASIDE funds accordingly.

4 MIDC shall carry out periodical monitoring of CETP to check its functioning. The analysis charges shall be borne by RIA-CETP. MIDC shall also carry out performance evaluation of CETP from IIT / NEERI once in six months during the first two years of its operation and later, on once in a year and the cost of the same shall be born by RIA-CETP, if the CETP is found to be not achieving the disposal norms as prescribed by MPCB / under the Environment (Protection) Act. 1986. MIDC shall give six months time to RIA-CETP for improvements.

5 MIDC will assist RIA-CETP for availing any other receivable and applicable subsidy from State Government, Central Government like ASIDE and / or International Agencies and disburse the subsidy amount to RIA-CETP after receiving the same from Sanctioning Body. RIA-CETP will have to give benefit of this additional subsidy (financial assistance) to its member industries (end user of project facility) in terms of reduced treatment charges.

Notwithstanding anything stated above in the event of RIA-CETP fails or neglects in making its contribution as mentioned in clause 2 here in above, MIDC shall have the right to terminate this Memorandum of Understanding and accordingly it stands terminated with immediate effect. The MoU signed on 19.06.2013 between MIDC & RIA CETP shall be treated as cancelled.

P. P. BARDESKAR
CHAIRMAN, RIA-CETP Co-Op. Soc. Ltd.

AND SIGNED AND DELIVERED by
MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

Dy. CEO (Env.)
MIDC, Andheri (E),
Mumbai - 400 093

R. V. SONJE
Dy. C. E. O. (Env.)
MIDC

Witnessed by

RAJESH ZANZAD
Superintending Engineer (Konkan)
MIDC

S.R. DEVANG
Executive Engineer (Env.)
MIDC

S. H. BUDHWANI
Sr. Vice Chairman
Roha Industries Association

RAJESH RATHI
Vice Chairman
RIA-CETP CO. SOC. LTD.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

Office of the Executive Engineer, MIDC, Alibag Division, Nagdongri,
Rewas Road, Tal-Alibag, Dist Raigad 402201.
Tel- 02141-222257/222242 Email- eealibaug@midcindia.org

No./EE (Alibag)/ I59999 **/of 2024** **Date :-** 05/06/2024

To,
The Joint Director, (APC)
MPCB, Kalpataru Point, 3rd and 4th floor,
Sion, Mumbai, Maharashtra 400022

Sub:- Quadripartite agreement for Roha CETP

Ref:- Meeting convened by Jt. Director, (APC) MPCB with the office bearers of CETP Co. Op. So. Ltd., CETP operator & officials of MIDC & MPCB on date 03/04/2024 at MPCB Sion HQ.

Dear Sir,

This is with reference to the meeting convened by you on date 03/04/2024 at MPCB Sion Office. As briefed during the meeting the Tripartite agreement approved by MIDC was sent to RIA CETP Co. op. So. Ltd. However, RIA CETP Co. op. So. Ltd. has raised certain objection & suggested to prepare a quadripartite agreement.

The issue of Tripartite agreement was discussed in detail during meeting and it was suggested in the meeting that instead of "Tripartite" agreement the "Quadripartite" agreement may be signed between M/s. R&B Infra Project Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd. (JV), CETP Beneficiary Member Industry" ("MI"), MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (MIDC) as a FACILITATOR and RIA CETP Co. op. So. Ltd., Roha.

Accordingly, MIDC has prepared a draft QUADRIPARTITE agreement as per the directions issued during the meeting. The draft is submitted herewith for favour of information please. It is requested to please offer your valued comments/suggestions on the said draft quadripartite agreement to enable this office to finalize the agreements. A

To Shri Vinit Arrange meets with RIA & CETP operator

copy of the draft "Quadripartite" agreement is also sent to JV & RIA CETP Co. Op. So. Ltd. You are requested to please give suitable date so that the agreement can be signed in your August presence.

Thanking you.

Yours faithfully,

Executive Engineer,
MIDC, Division-Alibaug.

1. Copy submitted to The Joint Director, (WPC), MPCB Sion for favour of information, please.
2. Copy submitted to Superintending Engineer (Konkan circle, MIDC, Panvel for favour of information, please.
3. Copy to DE Roha for information & it is instructed to follow up with JV & RIA CETP Co. Op. So. Ltd.
4. Copy to the Chairman RIA CETP Co. op. So. It is requested to offer your comments/suggestions on the draft Quadripartite agreement at the earliest.
5. Copy to M/s. R&B Infra Project Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd. (JV). It is requested to offer your comments/suggestions on the draft Quadripartite agreement at the earliest.

QUADRIPARTITE AGREEMENT FOR COMMON EFFLUENT TREATMENT PLANT AT ROHA INDUSTRIAL AREA.

This Quadripartite Agreement is made and entered into at this day of 2024

BETWEEN

R&B Infra Project Pvt. Ltd. & Hydroair Tectonics (PCD) Ltd. (JV) here in after referred to as the "**Operator or Contractor**"(which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its successors and assigns) of the **First Part**;

AND

_____ a proprietorship / Partnership / Society / Pvt. Ltd / Public Ltd. Company having been registered under the Partnership Act 1932/a Company within the meaning of the Companies Act 1956 having its registered office at _____ and ***factory at***_____ hereinafter referred to as the "**CETP Member Industry**" or "**MI**" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its heirs, executors, administrators and permitted assigns of such last survivor / its successor or successors in business and permitted assigns) of the **Second Part**;

AND

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION, a Statutory Corporation constituted under the Maharashtra Industrial Development Act 1961 (Maharashtra III of 1962) and having its principal office at Udyog Sarathi, Mahakali Caves Road, Andheri (E), Mumbai - 400 093, hereinafter referred to ***as*** **'MIDC"/ 'FACILITATOR'** (which expression shall, unless it be repugnant to the context or meaning thereof be deemed to mean and include its successors and assigns) of the **Third Part.**

RIA CETP Co-operative Society Limited, a registered co-operative society bearing registration No. RGD/ RHA/GNL/(o)904 dated 07.09.1994 registered under societies Act[1956 having its office at RIRC Bldg, Plot No.06, M.I.D.C. Dhatav, Roha, Dist. Raigad. 402116 here in after referred as "RIA CETP" (Which expression shall, unless it be repugnant to the context or meaning there of be deemed to mean and include its executors, administrators, successors and permitted assigns) **of the Fourth Part.**

WHEREAS:

I. The Contractor with active support of State/ Central Government/Maharashtra Pollution Control Board (MPCB) shall operate and maintain on contract basis the **Roha Common Effluent Treatment Plant (RIA CETP) at Roha Industrial area** (hereinafter referred to as the **CETP/RIA CETP**), handed over on "as is where is basis" by MIDC for execution of the work portion under Part -I : Design, Build and Commissioning including Rehabilitation, Upgrade/Expansion on DB basis of **Common Effluent Treatment Plant** (CETP) at Roha Industrial Area and under Part –II, Operation and Maintenance (treatment of raw incoming trade effluent on per cubic meter basis).

II. Under the Notice Inviting Tender (NIT) No. **27 dated 02/11/2018** and Tender Agreement No. **C-1 for the year 2019-2020** executed between Contractor and MIDC, the Contractor has undertaken to carry out the work of Design, Build and Commissioning including Rehabilitation, Upgradation of **22.50 MLD Common Effluent Treatment Plant (CETP) at Roha Industrial Area** under Part – I DB Basis Works and Operation and Maintenance of the CETP under Part – II of **RIA CETP**. The Operation and Maintenance of the CETP which would include overhauling and repairing the CETP plant including all mechanical and electrical equipment; routine operation and maintenance of CETP, treating the incoming effluent as per the MPCB/CPCB standards; testing the incoming and outgoing effluent characteristics with requisite testing equipment and materials; collecting effluent samples from effluent generating industrial units, its testing and submission of results to MPCB as well as MIDC; making available necessary technical, maintenance and administrative staff including payment of their wages; preparing monthly bills of the Member

Industry; providing all labour, material, equipment, fuels etc. The Contractor shall operate and maintain the CETP as per the norms of MPCB / CPCB.

III. MIDC & RIA CETP reserves its right to revise the treatment charges from time to time and communicate its decision to the CETP Member Industry as well as the Contractor/ Operator of RIA CETP as and when required & also on the 3P (Polluter Pays Principle basis).

IV. MIDC is making all parties of this agreement aware that since Maharashtra Pollution Control Board (MPCB) issued Notice under Section 33 (A) of the Water (Prevention and Control Pollution) Act 1974 and instructed MIDC to appoint an expert agency for Operation and Maintenance of **RIA CETP** vide letter No. **MPCB/JD/(WPC)/B-1147 dated 23/03/2017**, it was incumbent to operate the CETP by appointing an expert agency as instructed by MPCB in the interest of the industries in the **Roha Industrial Area** as well as for environment protection. Hence, MIDC has decided to operate the CETP by appointing the Contractor as its Operator. All parties herein above agree to be bound by such orders of the MPCB.

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

1. <u>DEFINITIONS AND INTERPRETATIONS</u>:

A. TIME shall be stated in Hours and shall mean Indian Standard Time.

B. DAY means a period of twenty-four (24) consecutive hours beginning and ending at 0700 hours.

C. WEEK means a period of seven (7) consecutive days beginning from Monday.

D. MONTH means a period beginning at 0700 hours on the first day of Calendar month and ending at 0700 hours on the first day of succeeding Calendar Month.

E. YEAR means a period of three hundred and sixty-five (365) consecutive days or three hundred and sixty-six (366) consecutive days when such period includes a twenty ninth (29) day of February beginning at 0700 hours from a day.

F. FINANCIAL YEAR means a period of three hundred and sixty-five (365) consecutive days or a period of three hundred and sixty-six (366) consecutive

days when such period includes a twenty ninth (29) day of February beginning at 0700 hours from 1st April and Ending at 0700 hours on 31st March.

G. Quantity Measurement Pattern means rate at which the quantity of the trade effluent is measured in proportion to the consumption of water.

H. Treatment Charges/CETP treatment charges: means the charges levied by MIDC for treating trade effluent discharged by the CETP Member Industry, charged i.e. **Rs 23.40/-** per cum excluding applicable GST & 15% ETP charges which may be revised from time to time under intimation to the CETP Member Industry.

I. Where the context so requires, words imparting the singular only also include the plural and vice versa; and, any reference to masculine gender shall include feminine gender and vice versa

2. CHARGING PATTERN:

A. The CETP Member Industry will pay the following charges:

i. All "Green" categories industries shall become nominal members of CETP of their area on onetime payment of nominal fees of Rs.2500/- as per MIDC/Env/31 dated 22/01/2002 circular.

ii. Refundable security deposit equal to 3 months water charges as billed by MIDC to the MI/consumer. If the CETP Member Industry fails to pay the treatment charges regularly, the same will be adjusted through these above mentioned deposits. If the CETP Member Industry transfers the unit/plot, any balance amount of its deposit will be refundable. These deposits will not bear any interest and shall be applicable to new members only and not to existing members;

B. It is agreed that for quantity measurement pattern the CETP Member Industry will discharge its effluent for treatment in the **CETP as per the Understanding entered with MIDC and Contractor on 02.01.2020 the terms and conditions of which forms the basis of this agreement and as per the inlet parameters mentioned in the CETP consent to operate issued to CETP by MPCB and as per the inlet parameters mentioned in CETP consent for SSI units Industries having effluent flow <25 m^3/day.** The Understanding between MIDC, RIA CETP and the Contractor on date 1st February 2020 and consent to operate issued by MPCB to Roha CETP & by MPCB to SSI units having effluent flow <25 m^3/day, Which is the

basis of this Agreement and is part and parcel of this agreement, copy of which is annexed here to & marked as **Annexure – I**.

C. The CETP Member Industry shall pay the treatment charges as fixed by MIDC on the basis of actual expenditure incurred on treatment of its effluent including all expenditure on treatment, energy and maintenance charges, penal charges, fees and taxes payable etc. complete including 15% ETP charges. The charges will be calculated on the basis of expenditure of previous financial year. To begin with, the charges which were being charged in the previous financial year at the rate of Rs. 23.40/- per cum will be charged and any difference will be adjusted in the next financial year at the rate of 65% of the water consumption as per MIDC water bill of the CETP Member Industry. Review of the expenditure incurred on CETP, treatment charges etc. will be taken every 6 months and if required the adhoc treatment charges, charged at Rs. 23.40/- per cum/m^3 excluding GST & 15% ETP charges shall be revised as and when required and shall accordingly be billed by the MIDC to the CETP Member Industry. The Contractor's/Operator's and RIA CETP co-ordination committee's joint approval will be taken prior to application of such adhoc charges.

D. It is agreed that MIDC will charge treatment charges to CETP Member Industries in their monthly water bills as per the statement given by RIA CETP to MIDC for billing purpose. It is agreed that MIDC shall refund amount mentioned separately in treatment charges submitted by RIA CETP and collected from CETP Member Industries through water bills to RIA CETP for their expenses towards vigilant sampling, testing and other administrative expenses, which shall be over & above the treatment charges of Rs. 23.40/- per cum. (excluding GST) & 15% ETP charges (excluding GST).

E. It is agreed that MIDC and RIA CETP would jointly evolve a Quantity and Quality based Graded Discharge pattern for its CETP Member Industries keeping the

cumulative influent COD well below 2500 mg/I as per the MPCB consent between MIDC, RIA CETP and the Operator duly signed and agreed on 1st February 2020.

3. COVENANTS BY THE CONTRACTOR/OBLIGATIONS OF THE CONTRACTOR:

A. Part - I: Design, Build and Commissioning including Rehabilitation, Upgrade/Expansion on DB basis of **RIA CETP, at Roha Industrial Areas** as per Tender Conditions at the accepted cost without any deviation whatsoever. The Contractor irrevocably agrees to the terms of the Tender which shall be binding on the Contractor under the present terms.

B. Part –II : Set up a Pilot of adequate capacity to prove the treatment scheme. The successful performance of pilot plant will be monitored / witnessed and validated by MIDC, RIA CETP and MPCB.

C. Part – III: Operation and Maintenance of **RIA CETP** as per Tender Conditions at the accepted rate per Cum Basis, Excluding 15 % ETP Charges & applicable GST.

a. Operate and maintain the CETP as per the prescribed norms of MPCB / CPCB and as per the consent issued by MPCB;
b. Carryout routine and breakdown maintenance of the equipment in CETP Plants;
c. To treat the incoming effluent as per the design CETP inlet parameters & to treat & meet the MPCB / CPCB standards;
d. To carry out pumping of raw effluent from Equalization tank;
e. Efficient Operation of CETP round the clock;
f. To prepare solutions like Lime, Alum, Acid & Nutrients etc. and ensure proper dosing;
g. To carry out the day to day preventative maintenance of Mechanical, electrical, Electronic equipment's like greasing, oiling, replacing of glands etc. and electrical, SCADA, OCEMS etc. connections, rewinding of motors, repairs of pumps / gate valves / switchgears etc. complete to keep the plant in running condition;
h. To keep close watch on entire effluent treatment plant and take the prompt action in case of any leakage and chocking of interconnecting piping /drains;
i. Sludge removal and its disposal from clari-flocculator; and all units operations & process of CETP and onward for disposal to TSDF at Taloja, Dist. Raigad.
j. Dewatering and cleaning of any unit as and when needed;

k. To collect samples from various sampling points of CETP and analysis of the same In the CETP laboratory for parameters which are essential to know the performance of CETP and keep a record of the sampling; to carry out performance evolution of CETP once in a Six month for period of first Two years of commencement of O & M of CETP & thereafter once in a year till the end of the Five years O&M period & shall carry out rectifications in the unit operations and process of the CETP at its own cost, so as to achieve disposal standards. **Copy of such evaluation reports shall be forwarded to MIDC & RIA CETP for further evaluation and for further action plan if required to be taken.**

l. To keep the day to day records of flow, chemical consumptions, plant performance etc. and schedule of preventative maintenance of mechanical and electrical equipment's;

m. Maintain record book/log book with the help of computer;

n. Providing Safety Gear to O & M Staff;

o. Maintain the log sheet for various equipments and systems;

p. Draw samples and get analyzed for the parameters required and make the necessary process correction;

q. Submit report in the form and frequency required by the MIDC;

r. Housekeeping of the entire plant allocated area;

s. Maintain clear record of attendance for his workmen and staff;

t. Contractor shall be responsible for preventive maintenance necessitated by normal usage of the equipment;

u. Providing necessary technical, maintenance and administrative staff including their wages/payments. As mentioned, plant was in operation till last year, contractor shall give priority to absorb the previous staff and employees over the new recruiters subject to verification of their eligibility and suitability;

v. Operator shall maintain key crucial equipments, instruments as stand by in stock to avoid any disturbances or breakdown in CETP Operation.

w. Maintain DG set up always in operational condition.

x. Collecting effluent samples at the inlet of the CETP, as well from the outlet of CETP member industries and its testing and submission of results to MIDC & RIA CETP.

y. Payment of all materials, labors, diesel, energy charges and water charges shall be borne by the Contractor. Cost of operation and maintenance including all manpower, chemicals, sundries, (includes cost of diesel for running D.G. set in

case of power failure), chemicals, manpower, stationary required to maintain various records etc., cost of telephone bills, internet charges etc. shall be borne by Contractor.

z. Provide any other data as requested by Engineer-in-charge/MPCB/ CPCB/MoEF & CC and concerned Semi Government Departments like Corporations, Councils etc.

aa. The Contractor shall appoint such consultants, advisors and staff, both technical and administrative, for the project and for its proper execution in all respects on its own expense.

bb. The Contractor shall liaise between the Government of Maharashtra and Government of India, MPCB, MIDC and such other institutions and for proper execution of the project and the Contractor shall be solely responsible for meeting the standards prescribed by Maharashtra Pollution Control Board provided the inlet to CETP is as per the CETP design parameters.

cc. The Contractor shall establish a laboratory for the purpose of routine testing of the effluent being discharged by the users of the CETP beneficiary Member Industry and to supervise, manage and control the operations of the CETP and the laboratory;

dd. The Contractor is obligated to submit the daily analytical report of the CETP at inlet & outlet of the CETP to MPCB, and MIDC. It is hereby made clear that all responsibilities of observing terms and conditions of the consent to establish and consent to operate for the CETP rests with the Contractor from the date of signing this Quadripartite agreement & provided that the inlet to CETP is as per the CETP design norms, Irrespective of the name in whose favour MPCB has issued its consent to establish/operate and any penalty, fine imposed by MPCB due to non-performance of the CETP including any penal action initiated will be at the risk and cost of the Contractor as well **as the defaulting CETP Member Industries.** Contractor will inform MIDC & RIA CETP about any violations by the CETP beneficiary member including to cumulative effluent quality at the inlet of CETP.

ee. The Contractor irrevocably undertakes to abide by the terms of this Agreement and any change in the law or direction of MPCB dealing with operation or maintenance of the CETP;

4. COVENANTS BY THE MEMBER INDUSTRY:

(i) All effluent generated by CETP beneficiary Member Industry in its premises shall be sent on exclusive basis to the CETP;

(ii) The CETP beneficiary Member Industry shall discharge its effluent at all the time to CETP as per the standards prescribed in the consent by MPCB and as per the CETP inlet design norms.

(iii) The CETP beneficiary member industry shall abide by the direction issued by MPCB from time to time with respect to Scada and flow meters and positive discharge.

(iv) The CETP beneficiary Member Industry agrees that, in case the effluent treatment charges are not paid by it within the stipulated time as specified in the water bill i.e. 45 days from the date of issuance of the water bill, MIDC shall be at liberty to charge interest/delayed payment charges at such rates as applicable to water rates charged in water bills as may be decided by MIDC from time to time and the beneficiary Member Industry hereby agrees to pay the same to MIDC;

(v) The CETP beneficiary Member Industry further agrees that in case the Member Industry fails to pay the treatment charges and/or fails to pay the interest/delayed payment charges as mentioned hereinabove, unless MIDC grants further extensions for such payment for recovery of the interest/delayed payment charges as may be determined by MIDC from time to time, MIDC shall disconnect the supply of water and shall not reconnect the water supply unless all outstanding dues along with interest/delayed payment charges are paid in full by the Member Industry along with the necessary disconnection and reconnection charges as decided by MIDC.

(vi) The CETP beneficiary Member Industry shall install "Electromechanical flow meter" and shall house such flow meter in a separate secured area. The meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent at the inlet to CETP. The Member Industry shall ensure that the flow meter is sealed and protected from tampering at all times and ensure its proper functioning;

(vii) **AMC Charges** :- The CETP beneficiary Member industries herewith undertakes to install SCADA system at the outlet of their effluent before discharge in to the MIDC ineffluent collection pipeline with NRV (Non Return Valve) system, so that in

case the effluent of the CETP beneficiary Member Industries not meeting MPCB consented parameters and not as per the CETP inlet design parameters shall be automatically disconnected & returned back to ETP of the CETP beneficiary Member Industries. The beneficiary Member Industries further agrees to pay to MIDC annual maintenance charges for SCADA system more particularly mentioned herein below from the date of installation of SCADA system as per bill/invoice raised by contractor excluding applicable GST (excluding CETP treatment charges) and such amounts received from the member industry same shall be reimbursed to contractor by MIDC appropriately;

a) For 1st Year - Rs. Nil

b) For 2nd Year - Rs. 7000/- per member per annum

c) For 3rd Year - Rs. 8000/- per member per annum

d) For 4th Year - Rs. 8500/- per member per annum

e) For 5th Year - Rs. 9000/- per member per annum

viii) All the CETP member industries shall install Strainer on the discharge point along with provision of Positive Discharge of the effluent into MIDC effluent collection pipeline as per MIDC Circular No. MIDC/Dy. CEO (Env.)/C-37340/2019 dated 02/08/2019.& MPCB Circular No. MPCB/JD(WPC)/Dir/B-201113-FTS-0061 Dated 13/11/2020.

ix) The CETP beneficiary individual member industries shall segregate the high COD & High TDS stream in their own industrial premises and shall treat it separately in their own plant and shall not discharge the high TDS and high COD bearing stream at the inlet of CETP or into the MIDC effluent collection network for onword treatment of CETP.

5. COVENANTS BY RIACETP

(i) RIACETP Will work as a Co-Ordinator between MIDC CETP Member industry

and the Contractor.

(ii) Will carry out Vigilance Sampling of effluent from all individual CETP beneficiary member industries outlet in to the MIDC effluent collection pipeline and the inlet of CETP.

(iii)Prepare monthly bills of only individual CETP beneficiary member industries Contributing Effluent to CETP and submitting the same to MIDC.

(iv) Operate waste water analysis laboratory for testing quality of CETP influent, treated effluent and vigilant samples collected from discharge point of CETP beneficiary member industries.

(V) Finalize treatment charges formula/e based on water consumption any other mode For CETP beneficiary member industry and quality of vigilant samples of discharged effluent by it in coordination with MIDC.

(Vi) Submit the effluent treatment charges statement for the CETP beneficiary member industries to MIDC for Monthly collection.

(vii) Review the treatment charges formula/e for revision of effluent treatment charges as and. when necessary depending up 3P principle i.e polluter pays principle.

(viii) RIA CETP Co- operative soc. Ltd shall ensure that the individual CETP beneficiary member Industry shall not discharge their high TDS & high COD stream into the MIDC effluent collection network for onward treatment at CETP & shall treat it separately in their own individual industrial premises.

6. PENALTY AND SAMPLING PROVISIONS

In case of any violation of effluent standards while discharging effluent by CETP beneficiary member industry to collection system by the CETP beneficiary Member Industry, the MIDC may penalize the CETP beneficiary Member Industry as per the hydraulic & Chemical load. RIA CETP and the Contractor shall inform such violations to MIDC, to charge penalty to such violators in the monthly billing by MIDC and collect the penalty amount from such CETP beneficiary member industry along with applicable GST. The penalty and/or penal charges so levied on the CETP beneficiary Member Industry shall be paid by the CETP beneficiary Member industry as levied in the monthly MIDC water supply bill. The CETP beneficiary Member industry shall pay such penalty charged . The process of levying penalty shall be as under:

(i) Initially, the MIDC/RIA CETP operator of CETP will give a warning by issuing a notice for improvement in quality of effluent etc. to the CETP beneficiary Member Industry by giving an 8 days period for improvement. However, in a calendar year the CETP beneficiary Member Industry shall be entitled for only one such warning. Upon issuance of such warning the MIDC& RIA CETP Co-operative Society Ltd. shall initiate necessary penal action (if applicable). If improvement is not observed within 15 days, MIDC/RIA CETP Co-operative Society Ltd. shall levy the penal charges for violation of the inlet parameters of CETP as per the penalty clause. The penal charges informed by the RIA CETP to MIDC shall be produced with the evidence of issuance of 8 days warning notice to the CETP beneficiary Member Industry.

(ii) Even after lapse of 8 days from issuance of warning notice, if the CETP beneficiary member Industry fails to comply with the inlet parameters /standards, the Contractor/RIA CETP/ Co-Op society Ltd / CETP Operator shall request MIDC to stop the water supply of the CETP beneficiary Member Industry and the CETP beneficiary Member Industry cannot raise any objection against stopping its water supply due to failure to achieve the inlet parameters & improve the effluent quality being discharged by it to CETP. **Simultaneously, the Contractor/MIDC/RIA CETP/ Co-Op society Ltd shall also inform the violation by the CETP beneficiary Member Industry to MPCB to enable MPCB to issue necessary directions under the various laws on the CETP beneficiary Member Industry and shall also inform MIDC.**

(iii) For taking penal action and deciding the parameters / characteristics of discharge of the CETP beneficiary Member Industry at the inlet of CETP a vigilance committee comprising one member of the CETP operator, one member of MIDC and Local MPCB Officer & two members nominated by **RIA CETP/ Co-Op Society/Industries Association of Roha** (RIA) shall be formed, however for taking joint vigilance sample minimum 2 members of the committee with at least one member time of either from MIDC or MPCB must be present at the time of sampling. The committee shall take joint vigilance sample from the outlet of the CETP beneficiary member industry and test it in the MPCB's laboratory/ CETP

Laboratory and the test results will be binding on all the parties. If the test results are not as per consented norms, the CETP beneficiary Member Industry shall be liable to pay penalty charges (as applicable). The CETP beneficiary Member Industry shall have no objection against disconnection of its water supply. If the CETP beneficiary Member Industry consecutively for 3 months fails to improve the effluent standards up to the desired inlet design parameters of CETP then water supply of the CETP Member Industry will be disconnected by MIDC after the written request by RIA CETP to MIDC the water supply shall be restored by MIDC only after the CETP beneficiary Member Industry produces satisfactory test results of sample jointly taken by the CETP Operator and Joint Vigilance Committee and tested at CETP's laboratory and pays the Water supply reinstatement charges to MIDC along with applicable GST. For such testing after disconnection of water supply, the testing charges shall be borne by the RIACETP/ CETP beneficiary Member industry.

(iv) **Sampling procedure:-** While drawing the sample from the outlet of the CETP beneficiary Member Industry, 3 samples shall be drawn in presence of Joint vigilance committee member and sealed. One sample will be sent to MoEF approved Laboratory for analysis and other sample will be analyzed in CETP Laboratory. The third sample shall be preserved at the CETP laboratory & shall be analyzed in case of depute. The test results of the sample thus received from the said laboratories will be binding on the CETP beneficiary Member Industry. However, if there is any dispute over analytical results, then analysis shall be carried out in CETP laboratory in presence of CETP beneficiary member industry by analyzing the 3rd sample as collected above.

(v) It is further agreed by all the parties that the analytical results of any vigilance samples collected by MPCB from time to time as a part of their department vigilance sampling and informed by MPCB to RIA CETP / MIDC. Shall also be binding on all parties to the agreement i.e. CETP beneficiary Member Industry & Operator of CETP and considered for charging penalty on the CETP beneficiary Member Industry (as applicable) or issuing notice by the RIA Co-operative Society Contractor/ MIDC to the CETP beneficiary member industry. In case of dispute of results of sample drawn by Joint vigilance committee and results of sample collected by MPCB, the result of MPCB sample shall prevail over the

analytical results of vigilance sample drawn by Joint Vigilance Committee and it will be binding on all parties to accept the same and impose the penalty charges accordingly.

(vi) Design inlet standards of CETP are as under:

Sr. No.	Parameters	Unit	Inlet Characteristics of existing CETP
1	pH		Between 5.5-9.0
2	COD	mg/l	<2500
3	BOD, 3 days @ 27°C	mg/l	<1000
4	Oil & Grease	mg/l	10
5	Total Suspended Solids	mg/l	500

6	TKN	mg/l	<50
7	TP	mg/l	<20
8	TDS	mg/l	<4000

7. If any Industry located in MIDC Industrial Area which has not become the member of CETP and intends to join the CETP, the following procedure shall have to be followed:

(a) The industry shall submit an application to MIDC and RIA CETP Co-operative Society Ltd. MIDC and RIA CETP Co-operative Soc. Ltd. shall jointly take decision in this matter and reserves its right to decide the application of an industry willing to join the CETP.

(b) RIA CETP Co-operative Ltd. in consultation with MIDC, will inform the new member about the membership charges and upon such payment enter into the Quadripartite agreement for CETP use.

8. CETP daily performance report shall be submitted by the Operator of CETP to MIDC, Maharashtra Pollution Control Board & RIA CETP Co-operative Society Ltd. All responsibilities of observing terms and conditions of consent to establish and consent to operate of the CETP rests with the RIA CETP Co-operative Society Ltd. The inlet to CETP shall be always as per the CETP inlet design parameter and any penalty; fine imposed by Maharashtra Pollution Control Board due to non-performance of the CETP including any penal action initiated shall be at risk and cost of CETP Operator and individual CETP beneficiary default member industry. This Quadripartite agreement for CETP Plant at Roha MIDC area shall be valid up to **31/03/2028.**

9. The CETP operator shall install online monitoring system at the inlet and outlet point in the CETP premises and the analytical results of the parameters as per MPCB consent shall be relayed to CPCB, MPCB and MIDC's server.

10. Formation of Local Grievances Redressal Committees :

A. Local Grievances Redressal Committee consisting of one officer i.e Concern Executive Engineer, of the area and authorized representative nominated by Operator of CETP, one member nominated by RIA CETP Co-operative Society Ltd. & by Roha Industries Association and one officer nominated by Regional Officer, MPCB, Konkan Bhavan, CBD Belapur, Navi Mumbai, shall be formed within one month from the date of execution of this Agreement. The Local Grievances Redressal Committee shall meet every 3 months and try to resolve any grievances raised by CETP beneficiary Member Industries within 15 days period. The Operator and RIA CETP Co-operative Society Ltd. shall address the issues, if any, raised by the CETP beneficiary members industry.

B. **Formation of Joint Co-ordination Committee (Technical)**

Joint Co-ordination Committee shall be formed consisting of the representative of the MIDC i.e. the Executive Engineer (Alibaug) so duly nominated by MIDC, **one technical member nominated by Roha Industries Association and one member nominated by RIA CETP co-operative Society Ltd.** and one technical member nominated by CETP Operator and one member shall be form MPCB.

C. **Formation of Joint Vigilance Committee**

Joint Vigilance Committee consisting of the Deputy Engineer, Roha MIDC, **one member nominated by Roha CETP Co-Operative Society ltd and one member nominated by RIA CETP Co-operative Society from Roha Industries Association** and one officer nominated by Regional Officer, **MPCB Konkan Bhavan, CBD Belapur, Navi Mumbai** and representative of CETP Operator shall be formed.

11. Indemnity:

MIDC's role in this agreement is that of **a facilitator only**. It is the responsibility of the CETP beneficiary Member Industry to discharge the effluent from its factory outlet to the MIDC effluent collection pipeline as per the standards prescribed by MPCB in their consent to operate and as per the inlet CETP design parameters. The effluent received in CETP is to be treated according to the disposal standards of MPCB by the Operator of CETP as per Consent issued by MPCB. Thus, the responsibility of treatment and compliances at the source rests with the CETP

Member Industry and RIA CETP Co Op. Society ltd. The responsibility of treatment and compliances at CETP rests with the Operator of CETP. The Contractor and the CETP beneficiary Member Industry and RIA CETP Co-Operative society Ltd shall indemnify and hold harmless MIDC from any dispute resulting out of treatment standards and compliances. MIDC shall promptly notify the, CETP Operator / the CETP beneficiary Member Industry of any such claims upon receiving notice or being informed of the existence thereof. Upon such notice from the MIDC, the RIA CETP Co-operative Society Ltd. and the Operator of CETP beneficiary Member Industry shall promptly take such actions as may be necessary to protect and defend MIDC against such claims, and herewith undertakes and indemnifies MIDC against any losses, costs or expenses incurred in connection therewith. MIDC reserves its right to recover such losses, costs or expenses incurred in connection therewith from the CETP Co-operative Society ltd. CETP beneficiary Member industry and the Operator of CETP.

12. Termination:

If and whenever there shall be a breach of any of the covenants herein contained by the Operator of CETP or the CETP beneficiary Member Industry & RIA CETP Co. Op. society ltd, this Agreement can be terminated by MIDC by giving notice of three months in writing to the other parties to this Agreement.

13. Dispute Resolution :

If any dispute or difference arises between the Parties in connection with the validity, interpretation, implementation and/or alleged breach of any term or provision of this Agreement and/or any document related or incidental hereto, and/or otherwise howsoever arising from or in respect of this Agreement and/or any document related or incidental hereto (hereinafter referred to as the "**Dispute**"), the Parties shall endeavor to settle such dispute or difference amicably /by friendly consultation within 30 (thirty) days from the date of occurrence thereof, failing which, the Hon'ble Court in Mumbai shall have the jurisdiction to try and entertain the dispute. The provisions of this clause shall not survive the expiry or termination of the Agreement. This Agreement shall be governed by the laws of India.

14. Counterparts:

SIGNATURE, STAMP AND SEAL OF CONTRACTOR	SIGNATURE, STAMP AND SEAL OF THE MEMBER INDUSTRY	SIGNATURE, STAMP AND SEAL OF MIDC	SIGNETURE, STAMP AND SEAL OF RIA-CETP

This Agreement shall be executed in Four counterparts, each of which shall be deemed to be an original, but which together shall constitute one and the same instrument.

IN WITNESS WHEREOF, THE PARTIES HERETO HAVE SET AND SUBSCRIBED THEIR RESPECTIVE HANDS ON THE DAY AND YEAR FIRST HEREINABOVE WRITTEN.

SIGNED, SEALED & DELIVERED By the
within named Contractor
R&B Infra Project Pvt. Ltd. & Hydroair Tectonics
(PCD) Ltd. (JV), through its
Authorized Signatory, Mr. _____,
Director, pursuant to the authority granted
By the Board Resolution passed by the Board of Directors
dated _____
In Presence of

1)

2)

SIGNED, SEALED AND DELIVERED BY THE
WITHIN NAMED CETP Beneficiary Member Industry ---
Shri----------

Proprietor/director/partner of ----------In

Presence of

1)

2)

SIGNED, SEALED AND DELIVERED BY
THE WITHIN NAMED FACILITATOR
MAHARASHTRA INDUSTRIAL DEVELOPMENT
CORPORATION
Through its Authorised Signatory
Executive Engineer, MIDC Division, Alibaug

SIGNATURE, STAMP AND SEAL OF CONTRACTOR | SIGNATURE, STAMP AND SEAL OF THE MEMBER INDUSTRY | SIGNATURE, STAMP AND SEAL OF MIDC | SIGNETURE, STAMP AND SEAL OF RIA-CETP

has set his/her hand/have set their
Respective hand/have caused its
Common seal to be affixed.

Shri. _____

In the presence of

1)

SIGNED, SEALED AND DELIVERED BY

THE WITHIN NAMED RIACETP.

RIA-CETP CO OP SOCIETY LTD.,

Through its Chairman_____

Pursuant to the authority granted by the Board

Resolution passed by the Board of Directors

Dated _____

In presence of

1)

2)

Signed in presence of

1) Regional Officer, Maharashtra Pollution Control Board,_____
Raigad Bhavan, Navi-Mumbai.

2) Sub. Regional Officer, Maharashtra Pollution Control Board,_____
Raigad Bhavan, Navi- Mumbai.

SIGNATURE, STAMP AND SEAL OF CONTRACTOR

SIGNATURE, STAMP AND SEAL OF THE MEMBER INDUSTRY

SIGNATURE, STAMP AND SEAL OF MIDC

SIGNETURE, STAMP AND SEAL OF RIA-CETP

GOVERNMENT OF MAHARASHTRA, HOME DEPARTMENT (PORTS & TRANSPORT)
MAHARASHTRA MARITIME BOARD
Indian Mercantile Chambers, 3rd Floor, Ramjibhai Kamani Marg, Ballard Estate,
Mumbai - 400 001. Tel.: 22612143 Fax : 22614331,
Website : www.mahammb.com Email: ceommb@gmail.com

No. MMB/CEO/ENGG-1/Waste Water Pipeline-Revdanda Creek/2292 Date : 4 AUG 2014

To,
The Executive Engineer,
Maharashtra Industrial Development Corporation,
Division Alibag,
Nagdongari, Po. & Tal. Alibag,
Dist. Raigad 402 201.

Subject : NOC to lay waste water disposal pipe line in Revdanda Creek.

Ref. : 1. Your letter no. का.अ. (अलिबाग)/बी-११२३७/२०१४ Dtd. 10/04/2014.
2. Your letter no. का.अ. (अलिबाग)/बी-४४०८४/२०१४ Dtd. 18/05/2014.
3. Your letter no. का.अ./सी-२४७९७/२०१४ Dtd. 31/07/2014.

Please refer to your above cited letters seeking NOC for laying of waste water disposal pipeline in Revdanda Creek.

2. Your proposal has been examined and it is noted that, MIDC has proposed to lay treated waste water disposal pipeline (H.D.P.E.) of 630 mm diameter along the bank of Revdanda Creek from Aarekhurda to Gophan, as shown in the Hydrographic Chart no. 1105/2009, 1355/2012, 1354/2012 & 1287/2011.

3. The Maharashtra Pollution Control Board has already agreed to your above proposal & MIDC has been suggested the final disposal point to dispose waste water by National Institute of Oceanography vide their letter no. CNP2133/1813 dtd. 18/03/2011.

4. Regional Port Officer, Maharashtra Maritime Board, Rajpuri Group of Ports have brought to the notice of this office that,

a. Proposed line will be laid along the creek bank.

b. Whole line will be completed by joining rubber drainage pipes made by reputed company, using electric fusion welding.

5. Having examined your proposal & taking into the consideration the report of Regional Port Officer, Maharashtra Maritime Board, Rajpuri Group of Ports on the captioned subject, this office has "No Objection" for laying treated waste water disposal pipeline (H.D.P.E.) of 630 mm diameter along the bank of the Revdanda Creek from Aarekhurda to Gophan, as shown in the Hydrographic Chart no. 1105/2009, 1355/2012, 1354/2012 & 1287/2011, subject to following terms and conditions:

TERMS AND CONDITIONS

i) You should obtain necessary NOCs/ permissions of other concerned statutory authorities/departments, wherever applicable and comply with their requirements for laying of proposed pipeline in Revdanda Creek.

ii) The proposed pipeline should be laid as per route shown on the map, submitted by you with your proposal **at a depth of minimum 2.50 mtrs. below the bed.**

iii) You should take due care to avoid damages to any Government/Private properties and mangroves while laying the pipeline. You would be responsible for compensation/mitigation measures towards any such damages.

iv) You should take all precautions while laying the pipeline so that the vessel traffic in that area, if any, is not affected while executing the said work.

v) You would be responsible for paying compensation to fishermen for losses, if any, due to lying of pipeline that may be decided by the concerned authority.

vi) During construction/lying of pipeline work, quarterly report should be submitted to Hydrographer/Executive Engineer, MMB.

vii) On completion of the work, you should produce a certificate from Hydrographer/Executive Engineer, MMB that the entire work of laying pipeline along with its protection has been carried out satisfactorily.

viii) You should indemnify MMB against all claims, demands, proceedings, damages, costs, charges and expenses whatsoever and howsoever arise in respect of or in relation to the work of laying the pipeline at any time.

ix) You will have no right or interest whatsoever in foreshore or other MMB's land/routes that have been used for lying of pipeline.

x) You would carry out the maintenance of the pipeline at your cost. However, prior permission from MMB shall be obtained for the maintenance work, as and when necessary.

xi) You will have to re-route/relay the pipeline at your cost and efforts, if it is required to do so for any future project of MMB/Government.

xii) You should inform the commencement as well as completion of the work to MMB (Head Office) as well as Regional Port Officer, Rajpuri Group of Ports, Alibag and Port Inspector, Revdanda Port.

xiii) Any other condition(s) intimated from time to time by the MMB should be strictly observed.

xiv) Maharashtra Pollution Control Board's (MPCB) norms for release of effluents should be followed strictly.

xv) Monitoring report from MPCB is mandatory.

xvi) Charges i.e. Rs.2/- per Cubic Meter/week for the area utilized to lay pipeline should be paid to the office of the Port Inspector, Revdanda Port.

xvii) In case of breach of any of the above condition/s, the undersigned reserves the rights to impose financial & other penalty including withdrawn of permission.

O. C. signed by
Chief Executive Officer,
Maharashtra Maritime Board

Chief Executive Officer,
Maharashtra Maritime Board, Mumbai.

Copy to: -

- Hydrographer, Maharashtra Maritime Board, Mumbai.
- Regional Port Officer, Maharashtra Maritime Board, Rajpuri Group of Ports for information with the directives to monitor the laying of pipeline.
- Executive Engineer, Maharashtra Maritime Board, Mumbai.
- Port Inspector, Revdanda Port for information with the directives to monitor the laying of pipeline.

MAIL TODAY

COVID-19 PANDEMIC

15 days

1 lakh

VISA RULES EASED

DOUBLE WHAMMY FOR MUMBAI

NISARGA RAINS MISERY AMID WAR ON COVID

Though Mumbai escapes worst of the cyclone, evacuations and shifting of coronavirus patients pose a 'viral' challenge

CYCLONE Nisarga spared Mumbai from its worst fallout but it did spell a double whammy as heavy rain and strong wind battered health care facilities in a city that's been hit the hardest by Covid-19.

STORMY AFFAIR

40,000

250

Flight ops briefly suspended as Mumbai airport, many trains rescheduled due to the cyclone.

INDIA'S WORST CORONA HIT CITY & STATE

42,216 cases, 1,368 deaths in Mumbai

72,300 cases, 2,465 deaths in Maharashtra

72 years

The ravaged building of the college

Renovated just a year ago, Raigad college and school ravaged by cyclone Nisarga

The chairman of the institution, formerly known as N M Joshi Vidya Bhavan, seeks help of the alumni who had contributed nearly ₹30 lakh for the renovation last year

VINOD KUMAR MENON
vinodm@mid-day.com

CYCLONE Nisarga that hit Raigad district on June 3 ravaged the Doshi Vakil school and college buildings, which were renovated just last year with the contribution from the alumni of the same institution, previously known as N M Joshi Vidya Bhavan.

The Mangaon Taluka Education Society (MTES) runs the Doshi Vakil Kala Mahavidyalaya and Doshi Vakil Science and Commerce College. Nearly 5,000 students from about 50 villages are currently enrolled at the educational institution at Goregaon in Mangaon Tehsil of the district.

The building's section roof, computer (housing 36 systems), physics, chemistry and biology laboratories, solar panels and auditorium that were all just a year old, have been damaged, said MTES chairman Dilip Shet, who stays close to the college.

There is no power in the village, which will affect the work to fix the damage to the buildings.

"Our alumni had contributed nearly ₹30 lakh, and we spent nearly ₹1.10 crore on the renovation of our school and colleges, by providing new facilities for the students," he added. "We have students whose parents are either daily wage earners or work in Mumbai, Pune, etc, and send money order. Education is free until std VIII and we charge only ₹500 for a year's stationary." Noted educationist N M Joshi had donated nearly one acre of his own land in 1945 to start a Marathi English medium school too.

Some of the alumni

Padmashree Manoj Joshi, Hindi and Marathi actor

Dr Vasudha Kamat, ex-vice chancellor of SNDT University

Dr Chandrakant Raval, BMCC college principal, Pune

Dr Goregaonkar, PHC, Mangaon

Ambarish Karnik, a scientist based out of Pune

Vinod Ghosalkar, ex MLA Dahisar

No insurance

When asked about the insurance, Shet said the cover for the ground plus three-storey college building and the school was only ₹50 lakh. "There was no reason for a higher cover, as no one anticipated a cyclone or other massive damage. Initial estimation shows we have incurred a loss of over ₹1 crore. Guardian minister Aditi Tatkare and MP Sunil Tatkare assured of all possible help when they visited the site."

Next step

Though the school and college will reopen in July, we have to begin the temporary work at the earliest, at least cover the open roof with tarpaulin sheets, Shet said. "We also have to cover the damaged windows so that rainwater doesn't spoil the classes."

Dr Parag Pimpalgaye, head of the Commerce department, told mid-day

mid-day

Jagran June 3, 2020, Wednesday, 24 pages 14, Mumbai | Phone: 6831 4800 | www.mid-day.com

19,000 EVACUATED AS RAIGAD DISTRICT, CITY PREPARE FOR CYCLONE

BMC says they have evacuated those in low-lying, and landslide-prone areas in city, have readied schools to shift more if required

VINOD KUMAR MENON AND PRAJAKTA KASALE

Trees being cut at Marine Drive in preparation of cyclone Nisarga on Tuesday. PICS/ASHISH RAJE

10.15AM Time when the sea level is expected to rise to 4.6 metres

1 PM Time cyclone is expected to make landfall near Alibaug

Fire Brigade said coordination drill between beach safety and flood response teams has been conducted on all six beaches

Alibaug may bear the brunt of Nisarga

Authorities put resort town and other coastal districts on high-alert. NDRF deployed

RANJEET JADHAV

As the coastal villages in Maharashtra brace for the approaching Cyclone Nisarga, authorities are taking all adequate measures to prevent destruction in the coastal town of Alibaug which could end up being among the worst hit. National Disaster Relief Force (NDRF) personnel have been posted in Alibaug and on its beaches as a red alert had been issued over Cyclone Nisarga expected to hit on Wednesday afternoon. » P03

"As a precautionary measure, people have been advised to remain indoors. We are hoping that the cyclone goes away without causing any destruction," Piyush Bokade, a local

Local officials take stock of the cyclone measures in various areas of Alibaug on Tuesday

In Ghatkopar colony, cops, kin discriminated against

Despite just one constable testing positive, neighbours have blocked main gate and other access to policemen quarters, saying they fear the spread of infection

SHIRISH VAKTANIA

IN a tussle between the Government Railway Police (GRP) and Maintralaya staff at their residential quarters in Chhedda Nagar, the Maintralaya staff built barricades overnight to restrict entry to railway cops and their families through their side of the compound amid COVID-19 fears. » P05

200

Approx. no. of GRP personnel with their families living in the quarters

"We are giving our life for people and Maintralaya staff are behaving so shamefully. They are treating us like COVID-19 patients"

Suraj Bhise, GRP constable

The bamboo cordon put up by Maintralaya staff who are residents of the building. PIC/RAJESH GUPTA

BACK TO WORK

Experts offer 360-degree advice to employees and employers for when offices will re-open. » P04-05

1,117 NEW CASES AND 49 DEATHS

Civic-run hospitals claim arthritis drug Tocilizumab has been holding out hope in COVID-19 treatment. » P02

BMC MAY CHANGE FOOD PACKETS TO DRY RATIONS

Civic body, which is supplying 4.5 lakh packets daily, is planning alternative option ahead of monsoon. » P02

BMC RELEASES ITS REOPENING RULES

While most are similar to state's guidelines, BMC's list more clarity on containment zones. » P02

केंद्र शासनाच्या धर्तीवर राज्यात कोरोना साथीच्या प्रादूर्भावामुळे राज्यातील शासनाची कामे करणाऱ्या कंत्राटदारांना चालू कंत्राटाबाबत सोसाव्या लागत असलेल्या अडचणींसंदर्भात उपाययोजना व सहाय्य करणे.

महाराष्ट्र शासन
वित्त विभाग
शासन परिपत्रक क्र. संकीर्ण१०२०/प्र.क्र.१००/२०२०/व्यय-१२
मादाम कामा मार्ग, हुतात्मा राजगुरु चौक,
मंत्रालय, मुंबई-४०० ०३२.
दिनांक : २९ जुलै, २०२०.

प्रस्तावना:-

कोव्हिड-१९ महासाथीचा प्रादूर्भाव रोखण्यासाठी केंद्र शासनाच्या गृह विभागाने तसेच राज्य शासनाने मार्गदर्शक सूचना जारी करुन लॉकडाऊन जाहीर केले. आपत्ती व्यवस्थापन कायदा-२००५ नुसार घातलेल्या निर्बंधामुळे बांधकाम साहित्याची वाहतूक, मनुष्यबळ तसेच सल्लागार सेवा यांचेवर मोठया प्रमाणात विपरित परिणाम झाला आहे. त्यामुळे बांधकाम प्रकल्पांची गती मोठया प्रमाणात मंदावली आहे. केंद्र शासनाने कोव्हिड-१९ महामारी ही नैसर्गिक आपत्ती म्हणून ग्रहीत धरुन अनेक शासकीय कंत्राटांमध्ये "दैवी संकट" तरतूद (Force Majeure Clause) वापरण्याचा सूचना दिल्या आहेत. तसेच कामाची मुदत तीन ते सहा महीने एवढी वाढविली आहे. अशा प्रकरणी Performance Security ची रक्कम कंत्राटदारास परत देण्याबाबतची कार्यपध्दती विहित केली आहे.

शासन निर्णय-

उपरोक्त विषयाबाबत शासनाने खालीलप्रमाणे निर्णय घेतला आहे.

२. राज्यात कोरोना साथीच्या प्रादूर्भावामुळे राज्यातील शासनाची कामे करणाऱ्या कंत्राटदारांना सोसाव्या लागत असलेल्या अडचणींसंदर्भात उपाययोजना करणे व त्यांना सहाय्य करणे आवश्यक असून त्याद्दष्टीने खालील उपाययोजना करण्यात यावी.

१) शासकीय कामाच्या पूर्णत्वासाठी **मुदतवाढीची** विनंती कंत्राटदाराने केल्यास त्यास दि.१५ मार्च, २०२० ते दि.१५ सप्टेंबर, २०२० अशी सहा महिन्यांची मुदतवाढ देण्यात येईल. या कालावधीसाठी त्याचेवर कोणतीही दंडात्मक कार्यवाही करण्यात येणार नाही. मात्र कंत्राटदारास या कालावधीसाठी कोणतेही दावे (Claims) करता येणार नाहीत. भाववाढीसंदर्भात कंत्राटातील अटी व शर्ती लागू राहतील. वरील सुविधा ज्या प्रकरणी दि.१५ मार्च, २०२० पूर्वी निविदा शर्तींचा अन्यथा भंग झाला नसेल अशा कंत्राटांना लागू राहतील.

२) ज्या कामांमध्ये **सुरक्षा अनामत रक्कम (Security Deposit)** चालू देयकांमधून (RA Bills) मधून करण्यात येते, अशा प्रकरणी प्रत्येक चालू देयकांतून करावयाची वजावट यांचे प्रमाण कमी करुन आणि/ अथवा वजावटीचा कालावधी अधिक देयकांकरीता वाढविण्यात येईल. तथापि, संपूर्ण सुरक्षा अनामत रक्कम वसूल करण्यात येईल. याबाबत खालीलप्रमाणे कार्यवाही करण्यात येईल.

२.१) **ज्या कंत्राटांमध्ये मुळ सुरक्षा अनामत (Security Deposit) निविदा रकमेच्या २ टक्के आहे, (RA Bill मधून वसूल करायची रक्कम १% आहे.)**

(अ) ज्याप्रकरणी चालू देयकातून वजावट पूर्ण झालेली नाही अशा प्रकरणी वसूल केलेली रक्कम वगळून उर्वरित रकमेची वजावट सदर काम वित्तीयदृष्टया ७५ टक्के पूर्ण होईपर्यंतच्या चालू देयकांमधून करण्यात येईल. तथापि ७५ टक्के काम पूर्ण होईपर्यंत सुरक्षा अनामत रकमेची पूर्ण रक्कम वसूल करण्यात येईल.

(ब) ज्याप्रकरणी ५० टक्क्याहून अधिक काम पूर्ण झाले आहे, अशा प्रकरणी चालू देयकांमधून वसूल करावयाच्या सुरक्षा अनामत रकमेची वजावट पूर्ण झालेली असल्यास ती रक्कम कंत्राटदारास प्रदान करुन या रकमेबाबत कंत्राटदाराकडून विनाशर्त बँक गॅरंटी (दोष दायित्व निवारण कालावधीपर्यंत) घेण्यात येईल.

२.२) **मात्र ज्या कंत्राटांमध्ये मुळ सुरक्षा अनामत (Security Deposit) निविदा रकमेच्या २ टक्क्यापेक्षा अधिक आहे, (RA Bill मधून वसूल करायची रक्कम निविदा रकमेच्या १% पेक्षा जास्त आहे.)**

(अ) <u>जर वजावट रक्कम निविदा रकमेच्या १% कमी वसूली झाली असेल</u>

(१) तर चालू देयकांमधून वसूल करावयाची रकमेची वजावट १ टक्क्यापर्यंत सीमित ठेवावी व उर्वरित चालू देयकामधून वसूल करावयाची रक्कम (निविदा प्रमाणे RA Bill मधून वसूल करावयाच्या मूळ रक्कमेतून १% वसूल करायची रक्कम वजा करुन) विनाशर्त बँक गॅरंटी (दोष दायित्व निवारण कालावधीपर्यंत) स्वरुपात घ्यावी.

(२) १% वजावट पूर्ण झाल्यावर ती रक्कम पण कंत्राटदारास विनाशर्त बँक गॅरेंटीच्या (दोष दायित्व निवारण कालावधीपर्यंत) बदल्यास मुक्त करावी.

(ब) <u>जर वजावट रक्कम निविदा रकमेच्या १% वर वसूली झाली असेल</u>

तर ती रक्कम कंत्राटदाराला एकूण वसूल करावयाची रकम (निविदा प्रमाणे RA Bill मधून वसूल करावयाची रक्कम) विनाशर्त बँक गॅरेंटीच्या (दोष दायित्व निवारण कालावधीपर्यंत) बदल्यास मुक्त करावी.

२.३) वरील सुविधा ज्या प्रकरणी दि.१५ मार्च, २०२० पूर्वी निविदा शर्तींचा अन्यथा भंग झाला नसेल, अशा रु.५० लक्ष पेक्षा अधिक रकमेच्या कंत्राटांना लागू राहतील.

३) ज्याप्रकरणी निविदा रकमेहून कमी रकमेचा देकार प्राप्त होतो म्हणून **अतिरिक्त सुरक्षा अनामत (Additional Security Deposit)** रक्कम बँक हमी/डी.डी. घेतली जाते, त्याप्रकरणी-

३.१) ज्या प्रकरणी ५० टक्क्याहून अधिक रकमेचे काम पूर्ण झाले आहे त्याप्रकरणी ५० टक्के अनामत रक्कम हमी/डी.डी. कंत्राटदारास परत करण्यात यावे. उर्वरित अनामत रक्कम डी.डी.च्या स्वरुपात असल्यास ती विनाशर्त बँक गॅरंटीच्या मोबदल्यात मुक्त करण्यात यावी.

३.२) ज्याप्रकरणी १०० टक्क्याहून अधिक रकमेचे काम पूर्ण झाले आहे, त्याप्रकरणी अंतिम देयक तातडीने अदा करण्याबाबत कार्यवाही करण्यात यावी. तसेच अतिरिक्त सुरक्षा अनामत रक्कम परत करण्याबाबत निविदा मधील शर्तीनुसार रक्कम कंत्राटदारास परत करण्याबाबत कार्यवाही करण्यात यावी.

३.३) वरील सुविधा ज्या प्रकरणी दि.१५ मार्च, २०२० पूर्वी निविदा शर्तींचा अन्यथा भंग झाला नसेल, अशा रु.५० लक्ष पेक्षा अधिक रकमेच्या कंत्राटांना लागू राहतील.

४) ज्या कंत्राटांमध्ये (उदाहरणार्थ, बांधा-वापरा-हस्तांतरीत करा, ई.पी.सी. मॉडेल) **कामगिरीसाठी अनामत रक्कम (Performance Security)** बँक हमीच्या स्वरुपात घेण्यात येते, अशा प्रकरणी-

४.१) ज्याप्रकरणी ५० टक्क्याहून अधिक रकमेचे काम पूर्ण झाले आहे, त्याप्रकरणी ज्या प्रमाणात काम पूर्ण झाले आहे त्याच्या ५० टक्के प्रमाणात अनामत रक्कम (हमीची रक्कम) कंत्राटदारास परत करण्यात यावी.

४.२) वरील सुविधा ज्या प्रकरणी दि.१५ मार्च, २०२० पूर्वी निविदा शर्तींचा अन्यथा भंग झाला नसेल, अशा रु.५०० लक्ष पेक्षा अधिक रकमेच्या कंत्राटांना लागू राहतील.

५. वर परिच्छेद १ ते ४ मध्ये नमूद केलेल्या सवलतींचा लाभ घेण्यास इच्छुकता दर्शविल्यानंतर कंत्राटदारास दैवी आपत्ती (Force Majeure Clause) संबंधातील कंत्राटातील अथवा सर्वसाधारण तरतूद लागू करण्याबाबत विनंती करता येणार नाही.

६. सदर मार्गदर्शक सूचना हया अंतरिम स्वरुपाच्या असून नवीन निविदा काढताना त्यांच्या अटी व शर्तींमध्ये या सूचनांचा आधार घेऊन बदल करण्यात येवू नयेत. तथापि यथास्थिती नवीन कंत्राटांनाही या सूचनांचा लाभ देण्यास हरकत नाही.

७. सदर मार्गदर्शक सूचना दिनांक ३१ मार्च, २०२२ पर्यंत अंमलात राहतील.

८. सदर मार्गदर्शक सूचना या राज्य शासनाच्या विभागामार्फत हाती घेण्यात आलेल्या प्रकल्प व कामांच्या कंत्राटांना लागु राहतील. सदर मार्गदर्शक सूचनांच्या अंमलबजावणीसाठीचे अधिकार प्रशासकीय विभाग, कार्यकारी अभियंता/अधीक्षक अभियंता या दर्जाच्या अधिकाऱ्यांना प्रदान करतील, जेणेकरुन सदर प्रकरणी जलद कार्यवाही होईल.

९. शासकीय कंपन्या, शासकीय उपक्रम, स्थानिक स्वराज्य संस्था, निमशासकीय संस्था या सदर मार्गदर्शक सूचना योग्य त्या फेरफारांसह लागू करु शकतील.

१०. सदर प्रकरणी कोणतीही धोरणात्मक शंका अथवा अर्थविवरणाची बाब उद्भवल्यास त्याचे स्पष्टीकरण करण्यासाठी सचिव (व्यय), वित्त विभाग यांचे अध्यक्षतेखाली सचिव (बांधकामे) व सचिव (प्रकल्प समन्वयन) यांचा समावेश असलली समिती गठीत करण्यात येईल. या समितीचे सदस्य सचिव

म्हणून सहसचिव (व्यय-१२), वित्त विभाग हे राहतील. सदर समिती त्यांची शिफारस अंतिम निर्णयार्थ अपर मुख्य सचिव (वित्त) यांना सादर करील. अपर मुख्य सचिव (वित्त) यांचा या संबंधीचा निर्णय अंतिम असेल.

सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आले असून त्यांचा संगणक सांकेतांक २०२००७२९१८०९५९४८०५ असा आहे. हे परिपत्रक डिजीटल स्वाक्षरीने साक्षांकित करुन काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

Manoj Saunik

Digitally signed by Manoj Saunik
DN: c=IN, o=Government Of Maharashtra, ou=Public Works Department, postalCode=400032, st=Maharashtra, 2.5.4.20=f25a53a24b8d29e40821466854d96b314a8f72e7aed285522fcb6722abee3e2b, serialNumber=44605126706 4f6e7a79a97ad1d4d1a909ec8dc2504daa67ce24795e4626ad8ee, cn=Manoj Saunik
Date: 2020.07.29 17:44:35 +05'30'

(मनोज सौनिक)
अपर मुख्य सचिव, वित्त विभाग

प्रत,

१.मा.विरोधी पक्षनेता, विधानसभा/विधानपरिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई
२. सर्व सन्माननीय विधानसभा / विधान परिषद व संसद सदस्य.
३. राज्यपालांचे सचिव
४. मुख्यमंत्र्यांचे सचिव
५. सर्व मंत्री व राज्यमंत्री यांचे खाजगी सचिव
६. सर्व मंत्रालयीन प्रशासकीय विभाग
७. मंत्रालयीन सर्व विभागांच्या अधिनस्त असलेल्या सर्व विभागांचे व कार्यालयांचे प्रमुख
८.प्रबंधक, मूळ न्यायालय शाखा, उच्च न्यायालय, मुंबई
९. प्रधान महालेखापाल (लेखी परीक्षा)-१, महाराष्ट्र, मुंबई
१०. प्रधान महालेखापाल (लेखा व अनुज्ञेयता)-१, महाराष्ट्र, नागपूर
११. महालेखापाल (लेखापरिक्षा)-२, महाराष्ट्र, नागपूर
१२. महालेखापाल (लेखा व अनुज्ञेयता)-२, महाराष्ट्र नागपूर
१३.आयुक्त, आयकर (TDS) चर्नीरोड, मुंबई ४००००२
१४.आयुक्त, आयकर (TDS) सिव्हील लाईन, नागपूर ४४४००१
१५.प्रबंधक, उच्च न्यायालय (अपील शाखा) मुंबई
१६.सचिव, महाराष्ट्र लोकसेवा आयोग,मुंबई
१७. सचिव, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई
१८. प्रबंधक, लोक आयुक्त व उपलोक आयुक्त यांचे कार्यालय, मुंबई
१९. प्रबंधक, महाराष्ट्र प्रशासकीय न्यायाधिकरण, मुंबई
२०. मुख्य माहिती आयुक्त, महाराष्ट्र राज्य, मुंबई

२१. विशेष आयुक्त, महाराष्ट्र सदर, कोपर्निकस रोड, नवी दिल्ली
२२. सर्व विभागीय आयुक्त
२३. सर्व जिल्हाधिकारी
२४.सर्व जिल्हापरिषदांचे मुख्य कार्यकारी अधिकारी
२५. संचालक, लेखा व कोषागारे, मुंबई
२६. अधिदान व लेखा अधिकारी, मुंबई
२७. महासंचालक, लेखा व कोषागारे, कोकण/पुणे/नागपूर/औरंगाबाद/नाशिक/अमरावती
२८.संचालक, स्थानिक निधी लेखा परिक्षा, कोकण भवन, नवी मुंबई
२९. सह संचालक, स्थानिक निधी लेखा परिक्षा मुंबई/पुणे/नागपूर/औरंगाबाद/नाशिक/अमरावती
३०.वित्त विभागातील सर्व कार्यासने
३१.निवड नस्ती व्यय-१२.

MAHARASTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

Circular No. CE (HQ)/ 15 /of 2020
Date:23/10/2020

Sub : Extending relief to the Contractors for their Ongoing works in MIDC on account of COVID-19 Pandemic situation.

The Central Govt & the State Govt issued various guide lines & declared lock down under Disaster Management act 2005 to arrest the spreading of COVID -19 Pandemic in the state. The lock down has hampered the supply of construction materials due to transportation issues, availability of labor, availability of Consulting services etc. resulting in slowing down the construction activities.

The Central Govt considered the COVID -19 Pandemic as natural calamity under Force Major clause. In accordance with the policy of Central Govt, the finance department in GoM. vide its circular number संकीर्ण १०२०/प्र.क्र.१००/२०२०/व्यय-१२, दि.२९ जुलै २०२० has issued guide lines in respect of extending relief in the form of extension in time limit, returning Security deposit (SD) recovered through bills & Additional Security deposit(ASD) etc in lieu of BG to the contractors working with GoM for their ongoing contracts subject to some conditions .

The contractors executing works in MIDC also faced the hardship like non availability of construction material due to transportation issues, labor, services of consultants, supervisory staff etc. This has hampered the progress of all works in MIDC. Consequently, there is a need to take measures for extending relief to the contractors. It is therefore decided to consider reliefs such as extension in time limit& other reliefs subject to conditions as under to the ongoing contracts of the contractors :-

1. **Extension in time limit:**

   a) **Extension up to 15th September 2020**

   The contracts which are in force as on 15/03/2020 and if the contractor submits application for extension in time limit as such cases, the extension from 15th March 2020 to 15th September 2020 shall be granted without levying compensation however the contractor shall not be entitled for any claims on this account. The escalation clause if any in the tender, same shall be applicable as per tender agreement. This relief will be applicable to the ongoing contracts, where there is no violation of the terms & conditions of contract, before 15th March 2020.

   b) **Extension beyond 15 th September 2020**.

   In case, extension in time limit to the ongoing contracts is required beyond 15th September 2020, all such proposals shall be submitted to HQ. Proposals received to that effect will be examined and decided on merits with the approval of CEO.

2. <u>Relief in recovery of Security deposit through RA bills :</u>

A. In the contracts where the SD is to be recovered through RA bills ,in such case, the amount of recovery through RA bills in each contract shall be done as under. However it shall be ensured that the entire amount of SD is recovered as per tender. In this regard following action shall be taken.

B. The contracts where the total S.D. is 5% and out which 2% amount in the form of initial security deposit is paid by contractor at the time of award of contract and 3% SD is to be recovered through RA bills :-

a) Out of 3% if the SD amount is recovered 1% less than estimated cost or accepted cost whichever is higher:-

(i) The SD amount to be recovered shall be limited to 1% of the total amount to be recovered through RA bills and for balance 2% amount, unconditional Bank guarantee of Nationalized/Scheduled Bank shall be obtained from the contractor. This Bank Guarantee shall be valid till expiry of defect liability period.

(ii) On completion of 1 % recovery of SD, then said amount shall be refunded to the contractor after obtaining unconditional Bank guarantee of Nationalized/Scheduled Bank for the amount. This Bank Guarantee shall be valid till expiry of defect liability period.

b) If the Security Deposit amount is recovered more than 1% in such case the amount recovered shall be returned to the contractor after obtaining unconditional Bank guarantee of Nationalized/ Scheduled Bank for the amount of total SD to be recovered through bills. The BG shall be valid till expiry of defect liability period.

c) (i) Above relief shall be applicable to the ongoing contracts costing more than Rs 50.00 lakhs where there is no violation of terms & conditions of the agreement before 15th March 2020.

(ii) Above relief shall be extended to the contractors only after written request from them.

(iii) It shall also be noted that, above relief in recovery of SD through R.A. bills is not applicable for the contracts which are already completed before 15th March 2020.

3. <u>Relief in Additional Performance Security Deposit :</u>

A. The contracts where Additional Performance Security Deposit (APSD) is recovered in the form of DD or BG for the tenders accepted more than 1.00 % below:-

(i) In the contracts where more than 50 % work is completed in such event, 50 % of the APSD in the form of DD/BG shall be returned to the contractor.

(ii) The works which are 100 % completed, in such case APSD shall be returned along with the final bill or within 3 months from date of completion of the work, whichever is earlier.

B. i) Above relief shall be applicable to the ongoing contracts costing more than Rs.50.00 lakhs where there is no violation of terms & conditions of the agreement before 15th March 2020.

ii) Above relief shall be extended to the contractors only after written request from them.

4. <u>Other Conditions:-</u>

(i) After availing any of the above relief/reliefs, the contractor shall not be entitled to claim under Force Major Clause or under any other clause of the contract. Accordingly an undertaking on the letter head is proposed to be obtained to this effect from contractor.

(ii) Reliefs proposed above are final &shall not be the part of the tenders to be invited, but the above benefit/ benefits may be allowed to new contracts as per the prevailing situation.

(iii) These guidelines, shall be valid till 31st March 2022.

(iv) It is proposed to delegate powers to Chief Engineer for faster implementation of this scheme &to take decision in each case as per this circular.

(v) A committee consisting of CE (HQ), CAO & GM (L) is proposed to be formed to take decision in case of arising any ambiguity. Respective Executive Engineer shall process such matters through proper channel to CE (HQ). The matter will be placed by CE (HQ) before the committee and the decision of the committee shall be final.

(vi) Above relief/reliefs shall not be extended to contracts whose matter is under Arbitration, or in the Court.

This circular is issued with the approval of CEO, MIDC.

SUDHAKAR RADHUJI WAGH

Digitally signed by SUDHAKAR RADHUJI WAGH
DN: cn=SUDHAKAR RADHUJI WAGH c=IN o=MIDC ou=Engineering
Reason: I am the author of this document
Location:
Date: 2020-10-26 13:37+05:30

Chief Engineer (HQ),
MIDC, Mumbai 93.

No./CE(HQ)/EM&D/ **C71095** /of 2020
Office of the Chief Engineer (HQ),
MIDC, Mumbai 93.
Date:- 23/10/2020

Copy submitted to the Chief Executive Officer, MIDC for favour of information please.
Copy f.w.c.s. to all HODs
Copy f.w.c.s to Chief Engineer (Pune), Chief Engineer (Nagpur), Chief Engineer (Aurangabad) for information please.
Copy to All Superintending Engineers in MIDC
Copy to All Executive Engineer in MIDC for information & necessary action.
Copy to All DEs in MIDC for information & necessary action.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

MIDC, Division Office, Nagdongri, Revas Road, Alibag, Dist.Raigad-402 201
Tel. 02141- 222242 / 222257 (P) *e-mail – eealibaug@midcindia.org*

By RPAD/Hand Delivery

WORK ORDER

No. MIDC/ABG/TC/IFMS-C98958/of' 2019 **Date : 09/09/2019**

To,

M/s. R&B Infra Project Pvt.Ltd. Hydroair Tectonics (PCD) Ltd.(JV),
B-1, Neela Apartment,
Opp. Mandpeshwar Indl. Estate,
S.V.P. Road,
Borivali (W), Mumbai-400092
E-mail : tender@rathoregroup.co
Vendor No. 01603

Sub :- Design, Build and Commissioning including Rehabilitation and Up-grade on DB basis with Operation and Maintenance of 22.5 MLD Common Effluent Treatment Plant (CETP) at Roha Industrial Area. **(2nd Call)**

Ref :- 1) E- Tender Notice No.27 of 2018-2019 (Mumbai)
2) 1st envelope of online tender is opened through WMS at S.E.(K) Panvel on 21.01.2019
3) 2nd envelope of online tender is opened through WMS at S.E.(K) Panvel on 11.02.2019
4) This office letter No. ABG/TC/IFMS-C91776 dtd.03.09.2019
5) Your letter No. –NIL- dtd.09.09.2019

Dear Sir,

Since you have paid performance security deposit amounting to Rs.90,00,000/- (Rs. Ninety Lakhs only) in the form of Bank Guarantee (B.G.No.00061NBGF190244 valid upto 08.12.2021) of Bharat Co-op. Bank (Mumbai) Ltd., Borivali Branch, Mumbai and completed the tender agreement formalities, your offer for the above subject work is hereby finally accepted as detailed below.

1.	**Name of Work**	: **Design, Build and Commissioning including Rehabilitation and Up-grade on DB basis with Operation and Maintenance of 22.5 MLD Common Effluent Treatment Plant (CETP) at Roha Industrial Area. (2nd Call)**
2.	**Accepted Rate (Part-I)**	: **Rs.45,00,00,000.00**
3.	**Accepted Rate (Part-II)**	: **Rs.23.40 per cum**
4.	**Date of Commencement**	: **From the date of handing over of CETP by society/RIA**
5.	**Time Limit (Part-I)**	: **18 months**
6.	**Time Limit (Part-II)**	: **78 months (including initial period of 18 months for design build base work).**
7.	**Date of Completion**	: **78 months from date of commencement.**
8.	**Agreement No.**	: **C-1 for 2019-2020**

..2..

You should take up the work for execution under the supervision of the Deputy Engineer, Sub-Dn., Roha immediately and complete the same within stipulated time limit. ***You should abide by all the directions/ instructions /orders issued by MPCB/CPCB/NGT time to time. You should test the effluent samples of CETP(Inlet/Outlet) from MOEF approved/NABL accredited lab once in a fortnight. You should also ensure that the inlet & outlet parameters to CETP does not violate the prescribed disposal norms during the rehabilitation & up-gradation period and accordingly planning shall be done***. Please note that your request for extension of time limit for completion of work will not be considered under any circumstances and compensation will be levied as per the provisions contained in the accepted tender, if the work is delayed beyond the stipulated date of completion.

Your accepted tender has been assigned number as **C-1 for 2019-2020** which should be quoted in all future correspondence. In this regard, please note that the letters/correspondence under references and reply to the queries (if any) will form part parcel of the accepted agreement.

You are requested to contact the labour commissioner and fulfill the condition of contract labour Act-1970 and produce the Certificate of Registration within 15 days from the date of receipt of this letter. If you fail to comply the same within the period mentioned above, action as per clause on page No.P4/38 of accepted agreement will be taken. You are also requested to take out necessary Insurance Policy from Directorate of Insurance Maharashtra State, Mumbai, immediately, if you fail to comply the same, action as per tender clause on page No.P4/51 will be taken, this may please be noted.

You have to execute agreement with MIDC & also enter into tripartite agreement with MIDC & effluent generating units/association and the terms & conditions of tripartite agreement are binding upon you.

One copy of the accepted tender vide agreement No.**C-1 for 2019-2020** along with correspondence as part and parcel of the agreement is enclosed herewith for your information please.

Thanking you,

Yours faithfully

Executive Engineer
M.I.D.C. Division, Alibag

DA : One copy of accepted tender
Agreement No. C-1 for 2019-2020

1. Copy with tender copy submitted for favour of information to....
   - The Chief Accounts Officer, MIDC, Mumbai-93.
   - The Superintending Engineer (K), MIDC, Konkan Circle, Panvel.
2. Copy f.w.c.s. to....
   - The Assistant Labour Commissioner, Vighnaharta Complex, Sec.'B', Mumbai-Pune Road, Khanda Colony, New Panvel (W), Dist : Raigad.
   - The Directorate of Insurance, Maharashtra State, 264, MHADA, 1st. floor, Opp., Kalanagar, Bandra (E), Mumbai-400 051.
3. Copy with tender copy to....
   - Deputy Engineer, Sub-Dn., Roha for inf. & necessary action.
     He is instructed to obtain the registration certificate issued by the Labour Commissioner under the Contract Labour Act-1970 and Insurance Policy issued by the Directorate of Insurance, Maharashtra State before commencement of the work.
   - TB / Roha
   - AR / Roha
4. Copy to Original file.
5. Copy to guard file.

Final Feasibility Study cum Conceptual Design Report: Roha Industrial Area

Consultancy Services for Developing Water Resiliency through Recycled Water for Selected MIDC Areas (Dombivli, Ambernath, Additional Ambernath and Badlapur Industrial Areas) and Associated Infrastructure

March 2018

Submitted to:
Maharashtra Industrial Development Corporation (MIDC)

Submitted by:

ch2m

1904

CH2M HILL (India) Pvt. Ltd.

Windsor Tower

B-1D, Sector 10

Noida 201301

P: +91 120 468 2500

F: +91 120 468 2528

This page is intentionally blank.

DOCUMENT CONTROL SHEET

CH2M HILL (India) Pvt. Ltd

Windsor Tower
B-1D, Sector 10
Noida 201301
Report No: 13 (Revision 1)
Telephone: + 91 120 468 2500
Fax: +91 120 468 2528
Email: vinod.singh@ch2m.com

Project No.: 691367
Original Date of Issue: -30.01.2018
Project Director: Vinod Singh

REPORT DETAILS

Title:	Final Feasibility Study and Conceptual Design Report: Roha Industrial Area
Author(s):	Hariprasad CP, Sangeeta Gupta, Sonika Vadhera
Client:	Maharashtra Industrial Development Corporation (MIDC)
Client Contact:	S.S. Nanaware (Executive Engineer)
Synopsis:	Final Feasibility Study cum Conceptual Design Report for Roha Industrial Area summarizes the design basis adopted for the CETP and provides the design of overall treatment process upgrades for the existing 22.5 MLD CETP in Roha Industrial Area. Preliminary financial assessment for the proposed upgrade for 22.5 MLD plant is also provided in the report. The draft feasibility study report was submitted in January 2018 and was discussed with MIDC and the Roha Industrial Association (RIA) representatives in March 2018. MIDC and CETP association representatives were in alignment with the scheme proposed in the Draft Feasibility Study Report. Accordingly, this final feasibility study report is prepared duly incorporating all suggestions from the client. This report provides the conceptual design and financial assessment of Roha CETP and sets the basis for future preliminary design and specification for tender documentation works that is the next stage under current scope of work.

REVISION / CHECKING HISTORY

Revision Number	Date	Reviewed By	Approved for Issue	Distribution – Number of Copies		
				Client	Other	CH2M
1	09.03.2018	Carlo Zaffaroni: Team Leader	Vinod Singh: Project Director	2	-	1

This page is intentionally blank.

Preface

1910

Preface

Maharashtra Industrial Development Corporation (MIDC) an agency of Government of Maharashtra has a mandate for promoting industrial development in the State. It provides businesses with infrastructure such as land (open plot or built-up spaces), roads, water supply, drainage facilities and street lights. Up to date, 225 industrial areas are developed by MIDC in Maharashtra on 526 km^2 comprising of specialised parks for different industrial sectors.

Due to unpredictable rainfall patterns, the region has experienced one of the longest droughts in recent years. Many industries in the MIDC region have experienced water cuts of up to 35 percent from their typical usages. As per new industrial policy (2013), MIDC has decided to enhance the Floor Space Index (FSI) from 1.0 to 1.5. As a result, there could be an increase in water demand by industries. MIDC now faces the challenge of meeting growing demand for water for drinking, commercial and industrial uses with a water supply system that is under stress from drought.

MIDC currently has 18 Common Effluent Treatment Plants (CETPs) in operation with total capacity of 190 MLD and 81 MLD under expansion/ upgrade. MIDC has also planned for new CETPs in the area with combined capacity of 25 MLD. Considering, the installed and planned future capacities of MIDC's CETPs, up to 296 MLD of treated used water can be available for recycled water production. In most of the cases, CETPs do not always meet the discharge standards, due to a combination of causes such as BOD/COD load coming from industrial discharge significantly higher than design and/ or operating on obsolete technology and/or lack of skilled staff for operation of plant. In some cases, there is absence of proper effluent/wastewater disposal system for the CETPs.

Moreover, some areas are affected by change in definition of their final location for treated used water disposal from "creek" to "river". This has resulted in more stringent discharge limits, as directed by Pollution Control Board, for Biological Oxygen Demand (BOD) and Total Dissolved Solids (TDS). These revised limits were considered neither in the design of the current CETPs nor in the expansion projects of these CETPs.

MIDC now intends to rehabilitate and upgrade the existing CETPs and make them suitable for reuse, thereby developing and implementing additional water resources i.e. reuse and recycle of wastewater (effluent) that can enable MIDC to achieve sustainable and reliable water supply for non-drinking purposes for the industries. MIDC's industrial areas located at **Ambernath, Additional Ambernath, Dombivli and Badlapur** have been selected for implementation of water resiliency project in a first phase. There are total of six CETPs in these areas (two in Dombivli, three in Ambernath/Additional Ambernath and one in Badlapur MIDC area).

MIDC has appointed CH2M as a consultant for developing water resiliency through recycle and reuse from selected CETPs by water audit and condition assessment, conceptual design, feasibility studies and tender documents for rehabilitation and/or upgrade of existing CETPs as well as construction of new Advanced Recycled Water Treatment Plants (ARWTP) and also provide project management support (PMC) during construction phase.

Additional work of CETPs at **Tarapur, Kagal, Butibori** (up to feasibility study stage only) and **Taloja** (tender documentation and PMC stage only) MIDC areas has also been included in the scope of work of the above study.

MIDC has **proposed new industrial areas in Malegaon, Yavatmal and additional Butibori areas**. The CETPs in these areas have also recently been included in the scope upto the PMC stage along with further work of CETP at **existing Tarapur CETP** (tender documentation and PMC stage) and **existing Roha CETP** (up to PMC stage).

This page is intentionally blank.

Contents

1914

Table of Contents

List of Tables

List of Figures

List of Annexure

Annexure A – Minutes of Meeting with Client and Other Stakeholders

- 9th May 2017

Annexure B – Project Drawings

- Roha CETP (22.5 MLD) Existing Site Layout
- Roha CETP (22.5 MLD) Site Layout (with recommended process upgrades)
- Roha CETP (22.5 MLD) Block Flow Diagram (with recommended process upgrades)

Annexure C – Capital Cost Breakup for Key Infrastructure Components (Existing Roha CETP – 22.5 MLD)

Abbreviations

ACF	Activated Carbon Filter
ARWTP	Advanced Recycled Water Treatment Plant
AT	Aeration Tank
BFD	Block Flow Diagram
BOD	Biological Oxygen Demand
CAPEX	Capital Expenditure
CETP	Common Effluent Treatment Plant
CHWTSDF	Common Hazardous Waste Treatment Storage and Disposal Facility
COD	Chemical Oxygen Demand
CPCB	Central Pollution Control Board
EQ	Equalization Tank
ETP	Effluent Treatment Plant
FDS	Fixed Dissolved Solids
FSI	Floor Space Index
GST	Goods and Services Tax
INR	Indian Rupee
LCC	Life Cycle Cost
MEICA	Mechanical, Electrical, Instrumentation, Control and Automation

MIDC	Maharashtra Industrial Development Corporation
MLD	Million Liters Per Day
MLR	Mixed Liquor Return
MLSS	Mixed Liquor Suspended Solids
MoEFCC	Ministry of Environment, Forest And Climate Change
MPCB	Maharashtra Pollution Control Board
NEERI	National Environmental Engineering Research Institute
NIO	National Institute of Oceanography
O&G	Oil and Grease
O&M	Operation and Maintenance
OPEX	Operating Expenditure
PFD	Process Flow Diagram
PSF	Pressure Sand Filter
RAS	Return Activated Sludge
RIA	Roha Industries Association
RO	Reverse Osmosis
SPV	Special Purpose Vehicle
STP	Sewage Treatment Plant

TDS	Total Dissolved Solids
TKN	Total Kjeldahl Nitrogen
TN	Total Nitrogen
TP	Total Phosphorous
TSS	Total Suspended Solids (also written as SS)
VFD	Variable Frequency Drive
VOCs	Volatile Organic Compounds
VSS	Volatile Suspended Solids
WAS	Waste Activated Sludge
WWTP	Wastewater Treatment Plant (same as STP)

Background and Introduction

1920

1. Background and Introduction

This section provides a background and introduction of the project and the overall structure of the report.

1.1 Project Background

Maharashtra Industrial Development Corporation (MIDC), an agency of Government of Maharashtra, has a mandate for promoting industrial development in the State. It provides businesses with infrastructure such as land (open plot or built-up spaces), roads, water supply, drainage facilities and street lights. Up to date 225 industrial complexes have been developed by MIDC in Maharashtra over 526 km^2 comprising specialised parks for different industrial sectors. Until now from among the various services provided by MIDC, reliable and freshwater supply has been regarded as a competitive advantage of the MIDC.

MIDC currently manages a water supply system with total installed capacity of 2,461 MLD. The current utilization of the installed water supply systems is 1,412 MLD with industries utilizing around 635 MLD of water[1]. MIDC has five main dams and each dam also supplies water to other sources or other users that are in 'competition' with MIDC for the use of the same water.

Due to the unpredictable rainfall patterns, the region has experienced one of the longest droughts in recent years. Many industries in the MIDC region have faced water cuts of up to 35 percent from their typical usages. MIDC now faces the challenge of meeting growing demand for water for drinking, commercial and industrial uses with a water supply system that is under stress from drought. Further, recently MIDC decided to enhance the FSI (Floor Space Index) of the industrial areas from 1.0 to 1.5 as per the new industrial policy 2013[2]. This will further increase the pressure on MIDC to supply more water due to a possible industrial expansion.

With the ever-increasing water demand for drinking, commercial and industrial uses, and with limited availability of water through traditional sources, MIDC wants to implement a successful water recycling and reuse programme to help meet water demand in the MIDC area.

One of the main drivers of the project is the poor performance of the CETPs and non-compliance with the discharge standards as MPCB has now imposed stringent discharge limits that were considered neither in the design of the existing CETPs nor in the design of the proposed expansion.

Another important driver for this project is MIDC's desire to ensure that water does not become a critical parameter for running the industries and that water resiliency be created. For example, in the many industrial areas, water scarcity has forced MIDC to impose water cuts in industries of up to 35 to 40 percent of the present consumption. These water cuts lead to a considerable loss of revenue to the state.

Hence, there is a need to diversify the water portfolio in the industrial areas to strengthen the water resiliency so that in case of any potential scarcity/water shortage in the existing source, water supply from the alternate water source is made available. At the same time, there is also a need to upgrade/rehabilitate the existing CETPs so that the revised discharge standards

[1] Source: www.midcindia.org

[2] MIDC/CP/A65142/2014 dated 10-03-2014 Regarding additional FSI up to 0.50 as per New Industrial Policy – 2013

are complied with. State Government has realized that there is a need to modify/upgrade the current processes and capacities of the existing CETPs before they can be harnessed as a reliable source of water to be reused for the industry.

MIDC has initiated water resiliency project involving 10 CETPs in the first phase. The CETPs are divided amongst six industrial areas with one CETP each in Badlapur, Taloja, Tarapur, Kagal and Butibori industrial areas, two CETPs in Dombivli industrial area (DBESA and DCETP) and three CETPs in Ambernath (ACMA, CMET and AAMA) and Additional Ambernath industrial area. Roha CETP in Roha Industrial Area was added as second phase of the project under additional work.

The key objectives of the project are summarised in **Figure 1-1**

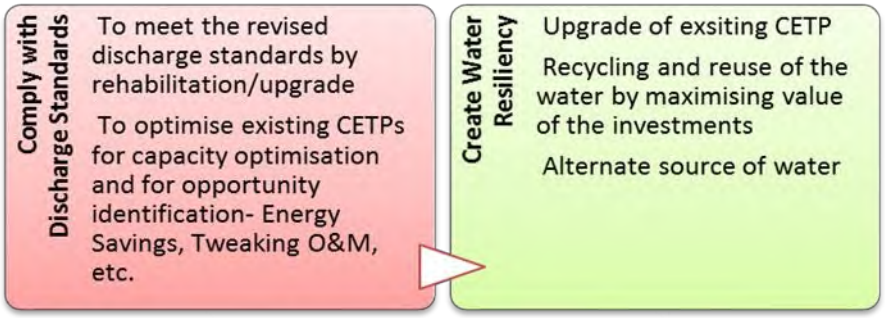


Figure 1-1: Project Objectives Summary

Roha CETP of capacity 22.5 MLD is located in MIDC Roha Industrial Area, located in District Raigad. The CETP was built in two phases with Phase 1 of 10 MLD commissioned in 2005 and Phase 2 of 12.5 MLD commissioned in 2017. However, the existing CETP does not always meet the treated used water discharge standards as laid by MPCB. Moreover, MPCB has recently issued a directive to MIDC for taking over the operation and maintenance of some of the CETPs due to non-compliance of discharge norms that includes Roha CETP. Hence, Roha CETP has been selected by MIDC for rehabilitation and upgrade under this study.

1.2 Report Structure

The draft feasibility study report, submitted in January 2018, was specifically prepared to evaluate the feasibility study and conceptual design for the existing CETP in MIDC Roha Industrial Area. Subsequently, discussions were held with MIDC and other stakeholders wherein it was communicated that MIDC and the CETP association members are aligned with the treatment process upgrades recommended by CH2M in the draft feasibility study report (Minutes of Meeting attached in **Annexure A)**. Accordingly, this final feasibility study report is prepared duly incorporating the comments and/or suggestions received from MIDC. This report acts as a preamble and sets the basis for detailed design and tender document preparation for the existing 22.5 MLD Roha CETP rehabilitation and upgrade works. This report presents the following chapters.

- **Chapter 1 –Background and Introduction:** This current chapter aims to provide a preliminary background to the project and define the project objectives and the structure of the report
- **Chapter 2– Industrial Area and CETP Overview:** This chapter gives an overview of the Roha Industrial Area and details of the CETP in the area
- **Chapter 3 – Design Basis:** This section provides an overview of the design basis that have been adopted for rehabilitation of the CETP in the project area. These are finalised after a thorough evaluation and comparison of wastewater (used water) discharge standards worldwide, wastewater sampling program undertaken and on the basis on various meetings held with the client and other stakeholders
- **Chapter 4 – Condition Assessment:** This section presents the summary of

the condition assessment for the existing Roha 22.5 MLD CETP based on detailed condition assessment undertaken during series of site visits

- **Chapter 5 – Options Evaluation Criteria:** This section evaluates the different criteria to study the feasibility of the 22.5 MLD CETP treatment process upgrade/expansion
- **Chapter 6 – Feasibility Study of Various Options:** This section presents the various options that have been evaluated and studied in order to propose the most recommended option based on the parameters discussed in **Chapter 5**
- **Chapter 7 – Conceptual Design of Treatment Process Upgrades:** This section gives a brief overview of the treatment process units sizing and conceptual design for the CETP rehabilitation and upgrade for the recommended treatment scheme
- **Chapter 8 – Financial Assessment:** This section outlines the basis of capital and operating costs for the proposed upgrades to the existing Roha CETP and details the cost estimates for the selected upgrades
- **Chapter 9 – Conclusion and Recommendations:** This chapter provides the summary and conclusions made in the report. Further, the suggested recommendations for way forward for MIDC for this CETP are also summarised in this section

This page is intentionally blank.

1925

Industrial Area and CETP Overview

ch2m

1926

2. Industrial Area and CETP Overview

Roha industrial area located 120 km from south Mumbai in Dhatav Village in district Raigad is a chemical zone as declared by MIDC and is spread over 245 ha. An overall view and location with respect to Mumbai for the main industrial area is presented in **Figure 2-1.**

Figure 2-1: Overview of MIDC Industrial Areas

The area has 56 industrial units and the majority of these are chemical process industries indulged in manufacturing of organic chemicals, dyes and pigments, food colours, pharmaceuticals and some inorganic chemicals. Roha Industries Association (RIA) is a body representing the industrial units in this area.

2.1 Water Demand and Supply Situation

The industrial area is not water scarce as Kundalika River flows in close proximity (600 m) to the area. MIDC currently manages a water supply scheme for Roha Industrial Area that was developed in 1976 and envisages taking raw water from Kundalika River. A total of 18 MLD of water is sourced from this perennial river water source. The projected industrial water demand from this source is estimated at 30 MLD. An existing CETP of 22.5 MLD capacity is present in the northern part of the industrial area. The location of the industrial area along with the water source and CETP within the area is presented in **Figure 2-2. .**

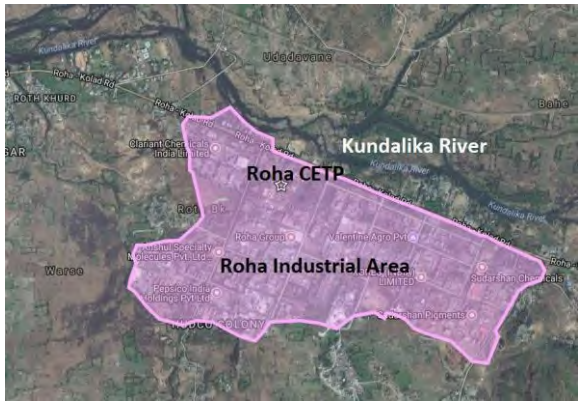


Figure 2-2: Roha Industrial Area

The overall water situation is presented in **Figure 2-3**

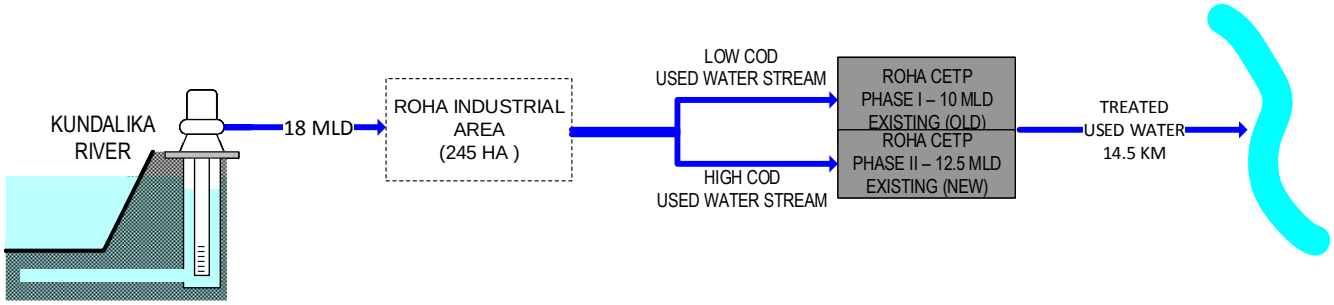


Figure 2-3: Water Situation – Roha Industrial Area

As discussed above, the total water supplied to the industrial area is estimated at 18 MLD. Assuming a 70% used water generation for industrial water, around 13 MLD of industrial used water is generated. This estimation is in line with the flow data received from the client.

Considering, the present water demand and wastewater inlet at the CETP, no further expansion is required and the CETP is receiving lower than the design flow.

With the proposed increase in the FSI, the water demand for industries is expected to rise. This increase in demand will result in an increase in industrial used water generation.

2.2 Existing Roha CETP – 22.5 MLD

RIA took part in venture of CETP for each chemical zone in Maharashtra by forming RIA-CETP Cooperative Society Limited in 1994 as a Special Purpose Vehicle (SPV) to establish the CETP for Roha Industrial Area.

A 10 MLD CETP was commissioned in 2005 based on UASB with aeration treatment scheme followed by ozonation tertiary treatment. In 2011, the inlet flow was bifurcated into two streams based on the COD content.

In 2017, the CETP capacity was augmented to 22.5 MLD wherein a new 12.5 MLD CETP was constructed in the same complex.

Following this augmentation, the UASB treatment scheme was discontinued and the revised treatment scheme included primary clarification, followed by biological aeration, secondary clarification and tertiary treatment comprising Pressure Sand Filters (PSF) and Activated Carbon Filters (ACF).

The key process facilities at the 22.5 MLD CETP are provided in **Table 2-1**.

Table 2-1: Roha CETP Existing Key Process Facilities

Process Area	Key Process Facilities
Preliminary Treatment (Inlet Works, and Equalization Tank)	• High COD receiving sump • Grit and grease chamber for high COD receiving stream • Screen chamber for high COD receiving stream • Manual coarse screen for high COD receiving stream • Equalization tank having two compartments and with total eight numbers of floating aerators for high COD receiving stream • Low COD receiving sump with two floating aerators

Process Area	Key Process Facilities
Primary Treatment (Flash Mixing and Clari-Flocculator)	• pH correction tank • Lime, $FeSO_4$ and polymer dosing system • One old and one new flash mixing tank with flash mixers. Both flash mixers have been recently installed • One old primary clari-flocculator with scraper mechanism. The clari-flocculator had two flocculators but only one was observed to be in working condition • One new primary clari-flocculator • One old and one new bioreactor feed sumps without any mixing mechanism
Secondary Treatment Bioreactors and Secondary Clarifiers)	• UASB reactor – not in operation • Two old aeration tanks with three numbers of floating surface aerators in each tank • One new aeration tank with three numbers of floating surface aerators • One old and one new secondary clarifier
Tertiary Treatment	• One filter feed tank with no mixing mechanism • Ten PSF, Tend ACF units that were non-operational during site visit • Non-operational ozonators that are proposed to be decommissioned • One old and one new treated used water tank
Solids Treatment	• Sludge thickener and thickened sludge tank. The tank did not have any mixing device • New plate and frame filter press unit for dewatering

A satellite view of the CETP with the major treatment process units is presented in **Figure 2-4.** The existing site layout of Roha CETP along with other project drawings is presented in **Annexure B.**

Figure 2-4: Satellite View of Roha CETP

2.3 Wastewater Collection and Disposal System

The industrial wastewater from all major contributors is collected via closed pipeline system and reaches the CETP by means of gravity. There are no intermediate pumping stations.

The CETP receives the wastewater from two different streams – low COD stream and high COD stream. The low COD wastewater is directly by-passed

after equalization and blends with the treated high COD stream wastewater at the common outlet.

Currently, about 6 MLD of wastewater is received from two major pigmentation industries. This wastewater is characterised as the low COD stream with about 300 – 350 mg/l COD and 5,000 mg/L TDS. Whilst it was planned to by-pass the primary treatment for low COD stream, currently, the entire low COD stream is sent straight to discharge after equalization.

Similarly, the remaining wastewater (7 MLD) is characterised as the high COD stream or the raw industrial wastewater with COD levels of about 4,000 mg/l and Total Dissolved Solids (TDS) levels of about 15,000 mg/l. Pharmaceutical, chemical and other pigment based industries are the contributors to the high COD stream.

Presently, the removal efficiency is poor, both at primary treatment (< 20%), biological treatment (< 30%) and the tertiary treatment (PSF+ACF) is by-passed.

The treated used water from the CETP is discharged 14.5 km downstream in Kundalika Creek via closed underground HDPE pipeline.

2.4 Sludge Disposal System

The sludge treatment train includes thickening followed by dewatering using centrifuge. The dewatered sludge is disposed to the Taloja Common Hazardous Waste Treatment Storage and Disposal Facility (CHWTSDF) located 100 km from the CETP site. The sludge disposal route is presented in **Figure 2-5.**

Figure 2-5: Sludge Disposal from Roha CETP to Taloja CHWTSDF

Design Basis

1932

3. Design Basis

This section provides an overview of the design basis that have been adopted for rehabilitation and upgrade of the 22.5 MLD CETP in the project area. The design basis has been finalised after a thorough evaluation and comparison of wastewater (used water) discharge standards worldwide and on the basis on various meetings held with the client and other stakeholders.

3.1 Design Basis – Discharge Standards

The treated used water discharge standards are regulated by Central Pollution Control Board (CPCB) in India. It is to be noted that respective State Pollution Control Boards can further regulate the discharge standards limit as set by CPCB. The discharge standards for CETPs in India as per CPCB are provided in **Table 3-1.**

Table 3-1: Discharge Standards for Treated Used Water for CETPs in India

Parameter	Inland Surface Water	On Land for Irrigation	Into Sea
BOD_3, 27°C	30	100	100
COD	250	250	250+
Fixed Dissolved Solids (FDS)/ TDS	2,100+	2,100+	NS*
Total Suspended Solids (TSS)	100	100	100
Ammoniacal Nitrogen	50	NS*	50
Nitrate Nitrogen	10	NS*	50
Phosphates	5	NS*	NS*
Fluoride	2	2	15
Sulphides as S	2	2	5
Trivalent Chromium	2	2	2
Vanadium	0.20	NS*	0.2
Chlorides	1,000	1,000	NS*
Sulphates	1,000	1,000	NS*

Source: MoEFCC
All units are in mg/L unless stated otherwise
* NS – Not Specified
+ Discharge of treated used water into sea shall be through proper marine outfall. The existing shore discharges shall be converted to marine outfalls. In cases where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1,500 times at a point 100 m away from discharge point, then the State Board may relax the COD limit: Provided that the maximum permissible value of COD in treated used water shall be 500 mg/L. Maximum permissible FDS contribution by constituent units of a CETP shall be 1,000 mg/L. In cases where FDS concentration in raw water used by constituent units is already high (> 1,100 mg/L) then the maximum permissible value of FDS in treated used water shall be accordingly modified by the State Board.

As per several discussions with the client earlier and as per the discussions held in the meeting with MPCB and MIDC on 9th May 2017, the following was decided:

- The current disposal in creek, in the case of MIDC study area, be treated as disposal into inland surface water
- Discharge limits for inland surface water be enforced by MPCB for the areas where the treated used water is disposed into a creek

However, it was also discussed and agreed in the meeting, that the discharge limit for TDS will be relaxed and a new limit of 4,000 mg/L shall be imposed for all the CETPs except Tarapur CETP.

Based on the results of the water quality sampling conducted for both high stream and low stream inlet as well as the common outlet for Roha CETP in November 2017, the following observations are made:

- The CETP does not meet the outlet discharge standards for all key parameters (TDS, TSS, COD, BOD, O&G, TP and TKN) by a vast difference
- Further, TDS levels of the inlet water for both high stream and low stream wastewater exceeds the design inlet value of 4,000 mg/l
- The high stream COD wastewater exceeds the design inlet value for COD (4,042 mg/l)

These non-compliances can be attributed to the following reasons:

- High load of industrial used water entering into the CETP
- Inefficient and/or defunct treatment process units that require upgrade/rehabilitation

Detailed water quality sampling results have been discussed and presented in Deliverable No. 2 – Water Resiliency and Condition Assessment Report, submitted In December 2017.

Based on the wastewater sampling results, the outcomes of the meetings held with MIDC and RIA members, the inlet values and outlet water quality criteria (discharge limits) that have been finalized for design of Roha CETP and the same have been summarized in **Table 3-2**. Two sets of inlet values have been finalized based on the two different streams of wastewater entering the Roha CETP.

Table 3-2: Design Basis (Inlet and Outlet Values) for Roha CETP

Parameter	CETP Inlet		Discharge Limits
	High COD Stream	Low COD Stream	
Total Dissolved Solids (TDS)	4,000	4,000	4,000
Total Suspended Solids (TSS)	800	75	100
Chemical Oxygen Demand (COD)	3,000	300	250
Biological Oxygen Demand (BOD)	1,000	100	30
Oil and Grease (O&G)	50	10	10
Total Phosphorus (TP)	20	20	5
Total Kjeldhal Nitrogen (TKN)	100	100	50
NO_3-N			10

All units are in mg/l, unless stated otherwise

It is to be noted that the CETP is not designed to provide any TDS removal as RO solutions have high CAPEX and OPEX and hence are not a viable solution. Further, the CETP is designed to provide nitrogen and/or phosphorus removal.

1935

Condition Assessment

1936

4. Condition Assessment

CH2M experts performed a series of site visits to understand the current situation (condition) of the existing CETP equipment and other assets and to provide the necessary recommendations for upgrade, if required.

The following section presents the summary of the condition assessment for the existing Roha 22.5 MLD CETP based on detailed assessment taken during site visits.

The detailed assessments have been submitted in December 2017 as an Annexure to the Water Resiliency and Condition Assessment Report for Roha Industrial Area, that also covered the methodology and grading scales adopted for the condition assessment.

4.1 Condition Assessment Summary

An overall summary of the condition assessment for Roha CETP for both phases is presented in **Table 4-1** and **Table 4-2.**

Table 4-1: Roha CETP (Phase 1) Grade Summary

Roha CETP (Phase 1) Grade Summary			
Process Units	**Grade**		**Remarks**
	Civil	**Mechanical**	
Preliminary Treatment	2	3	• Significant maintenance is required. 20-40% of the Asset needs renewal based on the process upgrade recommendation suggested for preliminary treatment units • Remaining Life of Asset (Civil): 60-80% • Remaining Life of Asset (Mechanical): 40-50%
Primary Treatment	2	3	• Significant maintenance is required. 20-40% of the Asset needs renewal. • Remaining Life of Asset (Civil): 60-75%; • Remaining Life of Asset (Mechanical): 40%
Secondary Treatment			
Aeration Tank	2	3	• Significant renewal is required considering the bioreactor upgrade for COD and N removal and changes from Surface aerators to diffused aeration system. 40-50% of the Asset needs renewal. • Remaining Life of Asset (Civil): 60-80%; • Remaining Life of Asset (Mechanical): 40-50%
Secondary Clarifier	2	3	• Significant renewal is required. 20-40% of the Asset needs renewal. • Remaining Life of Asset (Civil): 60-80%; • Remaining Life of Asset (Mechanical): 40-50%

Roha CETP (Phase 1) Grade Summary			
Process Units	Grade		Remarks
	Civil	Mechanical	
MIDC Treated Used Water Tank and Treated Used Water Disposal / Storage	2	2	• Requires regular maintenance. • Remaining life of asset (Civil) - 70-90% • Remaining life of asset (Mechanical) - 60-80%
Sludge Treatment	2	4	• Significant renewal is required. 40 - 60% of the Asset needs renewal. • Remaining Life of Asset (Civil): 50-60% • Remaining Life of Asset (Mechanical): 10-20%

Table 4-2: Roha CETP (Phase 2) Grade Summary

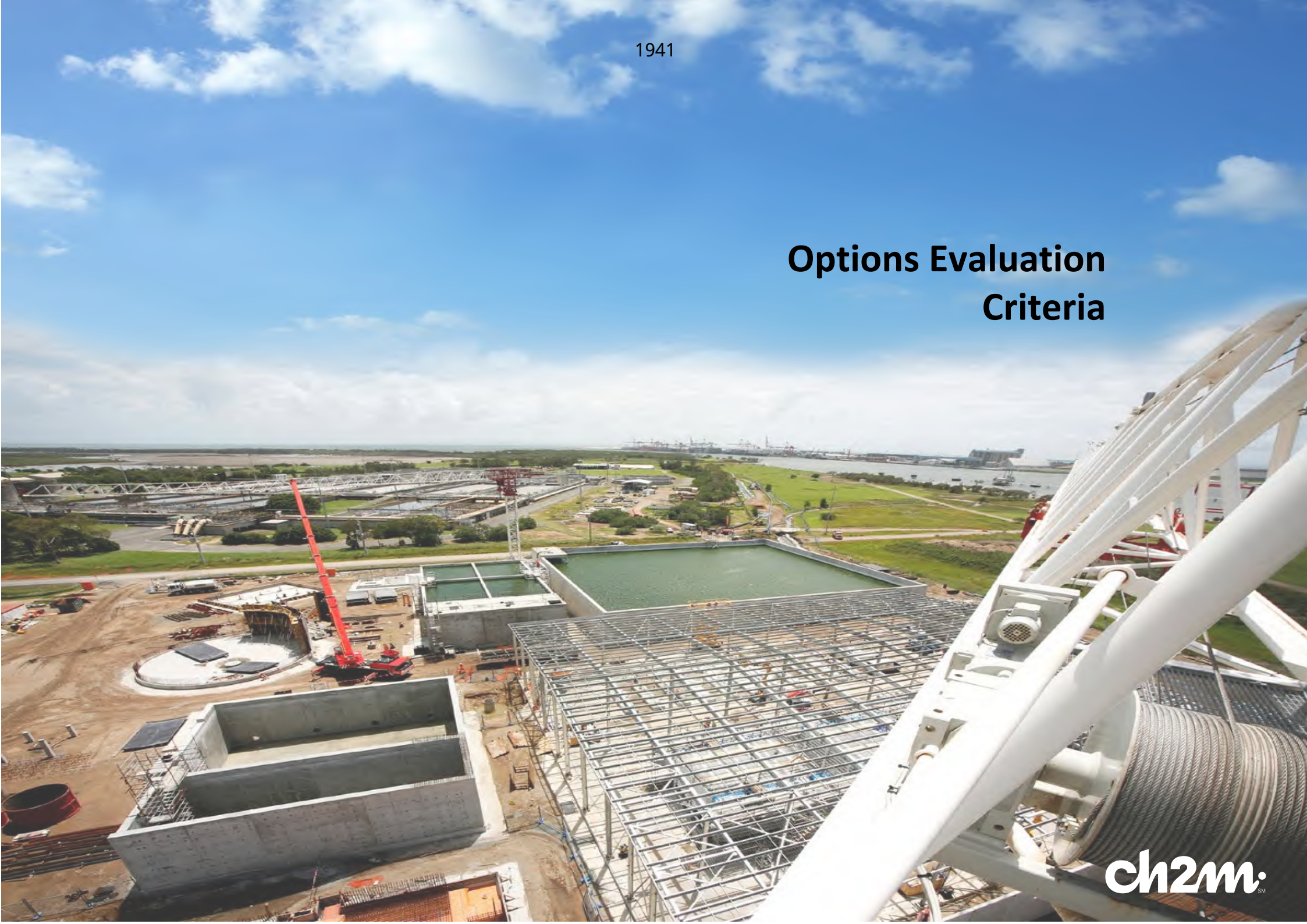
Roha CETP (Phase 2) Grade Summary			
Process Units	Grade		Remarks
	Civil	Mechanical	
Preliminary Treatment	1	2	• Routine maintenance is required. 20-40% of the Asset needs renewal based on the process upgrade recommendation suggested for preliminary treatment units. • Remaining Life of Asset (Civil): 80-100%; • Remaining Life of Asset (Mechanical): 80-90%
Primary Treatment	1	1	• Remaining Life of Asset (Civil): 90-100%; • Remaining Life of Asset (Mechanical): 90-100%;
Secondary Treatment			
Aeration Tank	1	2	• Significant renewal is required considering the bioreactor upgrade for COD and N removal and changes from Surface aerators to diffused aeration system. 20-40% of the Asset needs renewal. • Remaining Life of Asset (Civil): 90-100%; • Remaining Life of existing asset (Mechanical): 80-90%
Secondary Clarifier	1	2	• Routine Maintenance is required. • Remaining Life of Asset (Civil): 90-100%; • Remaining Life of Asset (Mechanical): 70-90%
Tertiary Treatment	1	1	• Assets are recently installed and they are in very good condition. • Remaining Life of Asset (Civil): 90-100%; • Remaining Life of Asset (Mechanical): 90%

Roha CETP (Phase 2) Grade Summary			
Process Units	Grade		Remarks
	Civil	Mechanical	
MIDC Treated Used Water Tank and Treated Used Water Disposal/ Storage	1	NA	• Remaining life of asset (Civil) - 90-100%
Sludge Treatment	2	2	• Significant Maintenance is required • Remaining Life of Asset (Civil): 80-90% • Remaining Life of Asset (Mechanical): 60-80%
Chemical Dosing System	2	2	• Requires regular maintenance. • Remaining life of asset (Civil) - 80-90% • Remaining life of asset (Mechanical)-70-80%

It can be concluded that whilst the new assets (as a part of augmentation of the existing CETP – Phase 2) are in fairly good civil and mechanical condition, routine maintenance is required. The old assets (Phase 1) need significant renewal and/or maintenance from a mechanical standpoint and routine maintenance for the civil structures.

This page is intentionally blank.

Options Evaluation Criteria



ch2m

1942

5. Options Evaluation Criteria

This section evaluates the different criteria for the feasibility of possible solutions related to the 22.5 MLD CETP treatment process rehabilitation and upgrade.

5.1 Criteria 1: CETP Location

CETP location refers to the location of the CETP and the final discharge point with respect to the industrial area. When a potential rehabilitation and treatment process upgrades is planned, it is important to undertake a holistic approach and consider MIDC as a system at the regional level and comprehend the following characteristics:

- the amount and composition of the wastewater (used water)
- the location of the industrial areas generating the used water and the available land space
- the location of the discharge point of treated used water and the related discharge limits

This aspect is important when the plant is undergoing expansion or a new plant is proposed to be constructed in the area.

5.2 Criteria 2: Pollutant Type Removal (at CETP vs Source)

In general, the type of the pollutants entering into the CETP is primarily a function of the type and majority of industries present in the area (for example, the effluent (wastewater) of a petrochemical industry is significantly different from the effluent (wastewater) of a food and beverage industry, so if an industrial area is characterized by prevalence of petrochemical industry, it will have wastewater characteristics much closer to the ones of the petrochemical industry). But it is also a function of the size distribution of industries in the area, implying that large and mid-scale industries often pre-treat their used water to meet the design standards, while small scale industries do not pre-treat their used water. The starting point for the pollutant removal is the general approach that is adopted for all MIDC plants and that defines the removal location for all pollutant types. The same is summarised in **Table 5-1.**

Table 5-1: Adopted Philosophy for Pollutant Source Removal

Parameter	Removal Location	
	At Source	At CETP
Temperature	X	
pH	A	A
Total Dissolved Solids (TDS)	X	
Total Suspended Solids (TSS)	A	A
Chemical Oxygen Demand (COD)	A	A
Biological Oxygen Demand (BOD)	A	A
Oil and Grease (O&G)	X	
Total Phosphorus	B	B
Total Kjeldahl Nitrogen (TKN)	C	C

X – Removal/control only at source, not at CETP

A – Combined removal at source and CETP

B – Main removal at source, only partial removal at CETP

C – Main removal at source, removal at CETP only if plant is equipped with nitrification/denitrification system

However, based on the type/size of industries in the area, the following items need to be considered under this criterion:

- the maximum allowed concentration at CETP inlet has to be defined and transferred to industries to have them to take appropriate actions
- the type/set of treatment processes has to be defined at CETP (i.e. in general CETPs are not provided with a strong oil removal section, but only of a series of baffles to protect the system; this is coming from the consideration that all the industries having high oil wastewater, such as oil refineries or certain food and beverage ones, are providing removal of oils at source. Specifically, for Roha CETP, the selection to have centralized oil removal at CETP and no pre-treatment at single battery limits of the industries may be considered

5.3 Criteria 3: Identification of the Process Train

This is the final criterion to be considered after the set of parameters to be treated is defined and the related removal efficiency is calculated.

The typical treatment process units (with suitable equalization/balancing volume available upstream the CETP) that can be considered for rehabilitation and/or augmentation/upgrade are as follows:

- **Primary treatment comprising physio-chemical treatment:** This is based on chemically enhanced precipitation and is used to remove TSS, particulate COD and BOD, phosphorous and metals
- **Secondary treatment comprising biological treatment:** This is based on biological processes for soluble pollutants and is used remove COD and BOD. Using nitrification – denitrification process, this treatment can also remove nitrogen; however, it requires a larger biological tank volume and air consumption
- **Tertiary treatment comprising Pressure Sand Filters (PSF) and/or Activated Carbon Filters (ACF):** This tertiary treatment (PSF + ACF) is based on filtration (PSF) and absorption (ACF) and removes TSS and soluble refractory COD

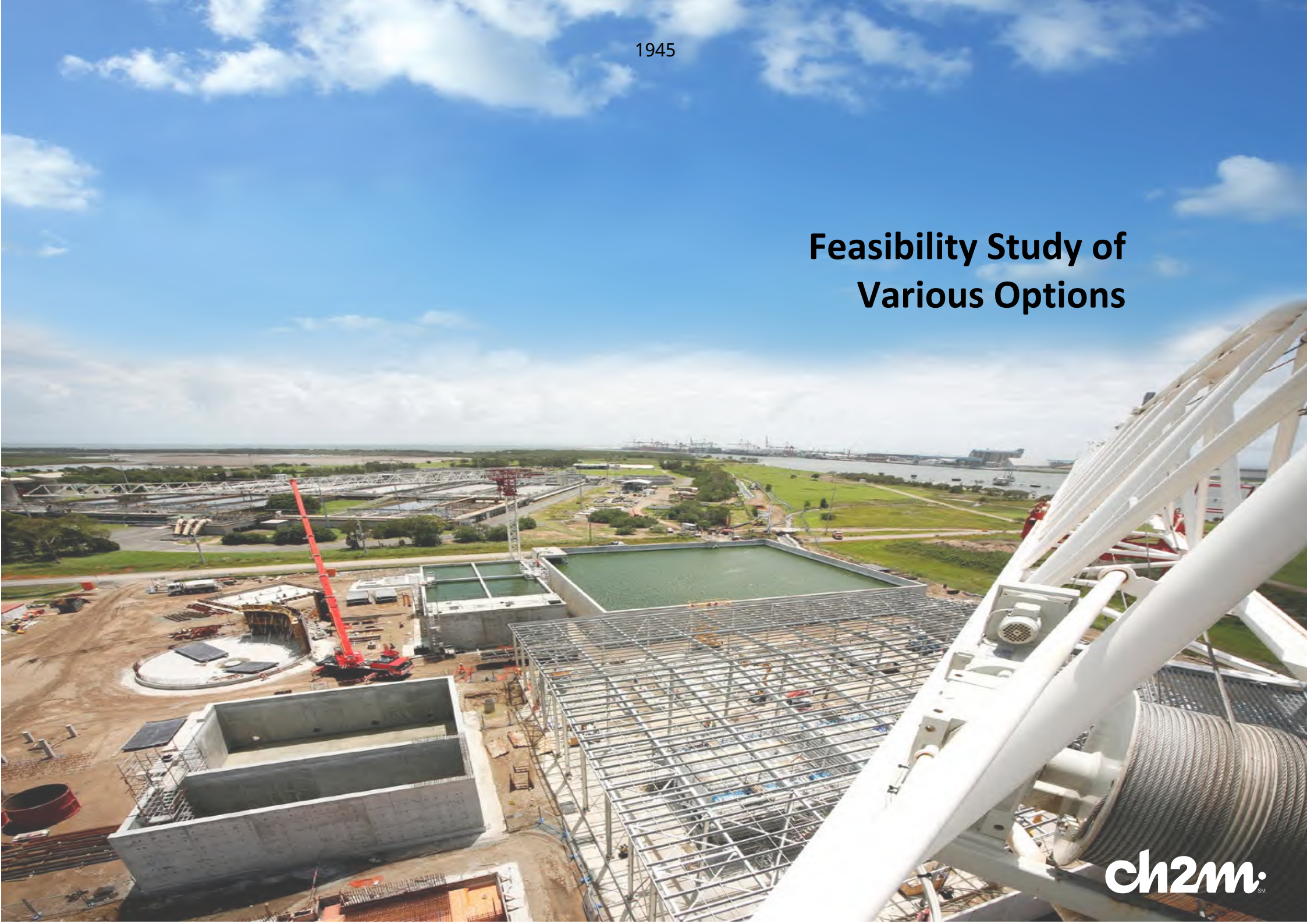
Once a suitable process train is identified, alternatives for the process equipment are evaluated based on technology, number of parallel units, redundancies etc. Some of the examples of these are as follows:

- Operating two equalization tanks in parallel (to introduce redundancy in the system)
- Submersible mixers versus surface aerators for mixing mechanism
- Appropriate aeration system in the aeration tanks
- Use of Tertiary Treatment
- Rehabilitating existing unit versus building new unit

Detailed options for these sub-criteria under this criterion is presented in subsequent sections.

1945

Feasibility Study of Various Options



ch2m

1946

6. Feasibility Study of Various Options

After the need for the rehabilitation/upgrade of Roha CETP is identified, different treatment options/upgrades are assessed in order to identify the most feasible alternative in terms of the criteria/parameters specified in **Section 5**. This chapter presents the various options that have been evaluated and studied in order to propose the most recommended option.

6.1 CETP Location

It was discussed that this criterion is important when the plant is undergoing expansion or a new plant is proposed to be constructed in the area. Currently, the plant is not using full hydraulic capacity as currently the plant is receiving only 13 MLD of flow and there is no proposal for the expansion of Roha CETP in the near future, but the load (kg/d of pollutant) is not far from the design values (i.e. wastewater is less in volume but more concentrated).

Further, the CETP in Roha Industrial Area is located within the industrial clusters and has sufficient land within the CETP premises for rehabilitation and upgrade. However, the disposal point is at Kundalika Creek 14 km downstream to the CETP. Since the fresh water source flows in close vicinity to the CETP, there is no other nearby disposal point and this is considered suitable. Therefore, this CETP and disposal point location is considered appropriate for the overall industrial area.

6.2 Selection of Pollutant Type to be Removed (Source or CETP)

For Roha CETP, the discharge limits are currently not met and a part of it may be attributed to the COD/BOD concentration of the wastewater being significantly higher than the design values. Therefore, in order to have a longer shelf life of all process units as well as to meet the discharge limits, inlet design values have been fixed and presented in **Section 3.** These limits need to be appropriately addressed by MIDC for all the industries discharging into the CETP. This can be ensured by conducting sampling of the high stream COD wastewater from the major contributing industries on a daily basis. This will help in verifying that the industries are discharging as per the standards and MIDC should take appropriate action in case of non-compliance to discharge norms.

6.3 Process Train Options

The existing treatment processes for the 22.5 MLD CETP have been studied and necessary upgrade options that comply with the revised discharge norms are evaluated.

These options have been considered with the aim to improve reliability, optimize the existing infrastructure and increase the efficiency and operations of the system, keeping in view the available footprint and ease of operation.

Further, since the CETP is already in operation, all upgrades to the plant are provided keeping the existing treatment unit efficiencies in consideration based on the condition assessment.

6.3.1 Introducing Redundancy in the System

A proper sparing and redundancy criteria should be applied in the CETP with double units at each process stage (standby process units) to allow for periodic maintenance without impacting operations. This is dependent on the availability of vacant space within the CETP complex.

Almost all major treatment process units in Roha CETP already have spare units to create redundancy. Furthermore, the equalization tank has two

compartments and it is proposed to use the two compartments in parallel to maximize the equalization effect.

However, to introduce redundancy in the low COD wastewater inlet works, it is suggested to modify the existing high COD wastewater receiving sump into a low COD wastewater collection cum equalization tank. This is because the existing low COD wastewater collection sump also serves the purpose of an equalization tank. Keeping this in mind, instead of constructing a new low COD equalization tank, it is suggested to modify an existing infrastructure to improve reliability in the system.

6.3.2 Mixing Mechanism

In general, receiving sumps and sludge sumps in various CETPs located in MIDC areas are not provided with any mixing arrangement. However, providing mixing using submersible mixers to avoid TSS deposits, thereby improving efficiency of the operation, is a good option that can be evaluated.

Similarly, in equalization tank, a more reliable mixing arrangement can be provided.

Presently, the equalization tank in Roha CETP is equipped with the surface aerators mechanism. Use of these aerators is an old concept as they cause the following issues:

- Low efficiency
- Aerosols and splashes into the atmosphere
- Odour issues due to stripping of VOCs

Hence, the feasibility of using slow speed submersible mixers is studied. These submersible mixers allow TSS to remain in suspension and be conveyed properly to the primary treatment to be precipitated with the sludge.

Keeping in view the objective to increase the efficiency of the existing system and optimize the performance of the CETP, it is proposed to use slow speed submersible mixers in the low COD wastewater collection cum equalization tank (since it is serving the dual purpose of the equalization tank), secondary sludge sump, bioreactor feed sump and the high COD equalization tank.

6.3.3 Aeration System

Roha CETP has three aeration tanks that are equipped with the sub-surface aerators. As discussed, the usage of these aerators has been established as a sub-optimal concept that causes various issues of aerosols and splashes, as well as the odour issues. Further, the oxygen transfer efficiency is low. Moreover, with the reactor having a high-water level such as of Roha, the mixing effect of surface aerator is likely to become very poor at the bottom part of the tank, promoting sludge settling and anaerobic conditions.

Therefore, the feasibility of using a more reliable system such as diffused aerators is studied.

The advantages of fine bubble diffusers compared to conventional surface aerators are as follows:

- High oxygen transfer efficiency (especially with high water level)
- It does not create air splashing or aerosol production
- More even oxygen distribution and proper mixing of the tank
- The retrievable type air diffusers can be maintained without disturbing the aeration tank operation and without isolating the aeration tank

The disadvantages of fine bubble diffusers are as follows:

- Plant operators need to do periodic cleaning of diffusers and proper cleaning procedures should be followed. If periodic cleaning is not done, then the fine bubble diffusers are susceptible to chemical or biological

fouling

- All diffusers have major efficiency losses due to aging. Fouling factors need to be considered and this causes an increase in the total air requirement. Efficiency is very high in clean water conditions and new membranes, but is lower in actual conditions. Alpha value cannot be considered greater than 0.6

It is proposed to use fine bubble diffusers (retrievable type) in place of the existing sub-surface aerators in the aeration tanks at Roha CETP due to its process efficient advantages.

6.3.4 Use of Tertiary Treatment

Roha CETP comprises PSF and ACF units for tertiary treatment that are currently not used and the treated water from the secondary clarifier is discharged directly. It is anticipated that the tertiary treatment units are not used due to the associated operating expenditure.

Further, the secondary treatment units once upgraded and rehabilitated will be able to produce treated water of the quality having the target COD levels. Tertiary treatment is required for colour removal as colour can only be removed through adsorption using activated carbon media.

If the unit is operated for 22.5 MLD with the existing arrangement, it is observed that the operating expenditure will be very high due to frequent media (activated carbon) replacement to as recurrent as once in ten days. The feasibility to optimize this expenditure is studied.

Hence, the feasibility of using tertiary treatment for a partial/side stream flow (upto 50% of the total for design and 33% for operation) was studied as all other treatment targets (COD, BOD, TSS) are achieved in the CETP upstream of tertiary treatment.

Hence, to optimize the LCC of the CETP and yet achieve the desired treatment targets, it is proposed to subject only 33% of the total flow (7.5 MLD) to ACF units and to operate these units in series. For contingencies, the ACF units will be designed to handle 50% of the total flow (11.25 MLD).

6.3.5 Rehabilitating Existing Unit versus Constructing New Unit

It is generally preferred to rehabilitate and upgrade an existing unit as opposed to building a new unit in order to optimize the existing infrastructure and thereby the overall footprint. To optimize the existing infrastructure, it is proposed to modify the following units:

- Modify the existing UASB that is not in operation into a new Aeration Tank
- Modify the existing high COD receiving sump that is not used into the low COD wastewater collection cum equalization tank to introduce redundancy in the system
- The existing filter feed tank is oversized and has higher than required retention time. Hence, it is proposed to modify it in a way that a part of the filter feed tank will be converted into the secondary sludge sump with slow speed submersible mixers

However, there are certain cases, where the proposed option is to decommission the existing units and build a new unit in place. This has been studied keeping in view the overall pumping required, the current sizing of the unit and the necessary upgrade required.

The existing sludge thickener and the mechanism is fully corroded and also undersized. Further, there is no redundancy in the sludge thickener system. There is not enough land available adjacent to the existing thickener that can be used to construct a new thickener for reliability as well as to meet the design sizing. If a new sludge thickener is built away from the existing sludge

thickener, there would be additional associated conveyance and transfer costs that can be avoided if the two tanks are built at the same location.

The existing filter press feed pumps also need significant rehabilitation and are undersized.

Hence, the existing sludge thickener and the filter press feed pumps are proposed to be decommissioned and two new sludge thickeners and new filter press feed pumps are proposed to be constructed at a new location within the CETP premises.

1951

Conceptual Design of Treatment Process Upgrades

ch2m

1952

7. Conceptual Design of Treatment Process Upgrades

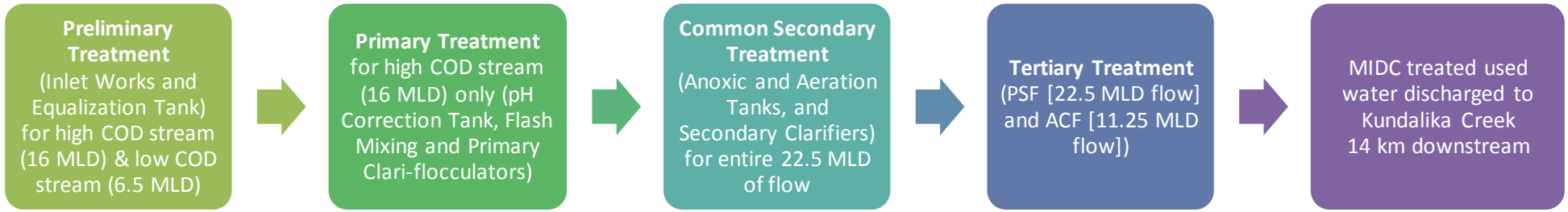
This section gives a brief overview of the treatment process units sizing and conceptual design for the 22.5 MLD Roha CETP rehabilitation and upgrade.

The CETP comprises of two phases. First phase was designed for 10 MLD and commissioned in 2005 and second phase was designed for 12.5 MLD and commissioned in 2016-2017. The process treatment upgrades for both the phases based on the selected options in **Section 6** are summarised in this chapter. The treatment scheme and conceptual design as provided in the Draft Feasibility Study Report (submitted in September 2017) was discussed with the client and other stakeholders and the minutes of the meeting are attached as **Annexure A** to this report.

The overall treatment process train for this option is provided in **Figure 7-1.** The CETP will be designed for the inlet characteristics and treated used water discharge limits as discussed in **Section 3**.

The recommended Block Flow Diagram (BFD) along with the site layout for rehabilitation and upgrade of the existing Roha CETP (22.5 MLD) is presented in **Annexure B.**

Main Treatment Line



Solids Treatment Line

Figure 7-1: Process Treatment Line – Roha CETP Recommended Option

7.1 Summary of Recommended Short-Term Actions

Based on the detailed condition assessment and the feasibility options discussed in the previous sections, **Table 7-1** summarizes the major recommended actions to optimize the CETP operation.

Table 7-1: Summary of Major Recommended Upgrades – Roha 22.5 MLD CETP

Process Units	Major Suggested Upgrades
Inlet Works, High COD Wastewater Collection Sump and Equalization Tank	• Installation of belt oil skimmer in grease chamber • Modification of grit chamber to mechanical coarse screen chamber • Installation of submersible mixers and decommissioning of floating aerators in the existing wastewater collection sump • Installation of large blade slow speed submersible mixers and decommissioning of floating aerators in the existing equalization tank • Operate two compartments of equalization tanks in parallel and at a variable level to maintain a pumped flow rate as constant as possible, thereby maximizing the equalization effect • Installation of new primary treatment feed pumps with Variable Frequency Drive (VFD) and decommissioning of existing submersible pumps.
Low COD Wastewater Collection Sump	• Construction of new mechanical coarse screen chamber before low COD wastewater collection sump. • Installation of submersible mixers and decommissioning of floating aerators in the receiving sump. • Modification of high COD wastewater collection sump to additional low COD wastewater collection cum equalization tank with installation of submersible mixers.
pH Correction Tank, Flash Mixing Tank	• Civil upgrade of pH Correction tank and Flash mixing tank
Primary Treatment (clari-flocculator)	• Decommissioning of the existing primary clari-flocculator mechanism and replacing it with new equipment in old clarifier (Phase 1). • Adjustable V notch weirs shall be installed at the periphery of old clarifier (Phase 1) • New pipes, valves and fittings related to primary sludge withdrawal in old clarifier (Phase 1) • Installation of submersible mixers in bioreactor feed sump
Biological Treatment	• Modification of existing UASB to aeration tank (AT-4) • Decommissioning of existing surface aerators in Phase 1 Aeration tank (2 Nos.) and Phase 2 Aeration tank (1 No.) and Installation of fine bubble diffused aeration system in all the aeration tanks. • Installation of new MLR pumps in each aeration tank. • Construction of new anoxic tank with installation of submersible mixers
Secondary Clarifier and MIDC Treated Used Water Tank	• Installation of new secondary clarifier mechanism replacing the existing equipment in old secondary clarifier (Phase 1) • Adjustable V notch weirs shall be installed at the periphery of old secondary clarifier (Phase 1) • Decommissioning of old RAS pumps in both the clarifier (Phase 1 and Phase 2) and replacing it with new pumps • Installation of new pipes, valves and fittings related to secondary sludge withdrawal line, RAS/WAS pumps discharge line etc.
Tertiary Treatment	• Modification of existing filter feed tank to secondary sludge tank and filter feed tank • Upgrade of existing PSF and ACF • PSF shall be operated for treating full flow of 22.5 MLD and ACF shall be operated for treating flow of 11.25 MLD or less • Installation of new air scouring blowers

Process Units	Major Suggested Upgrades
Solids Treatment	• Construction of new primary sludge sump and installation of new primary sludge transfer pumps • Installation of new RAS, WAS pumps and submersible mixers in secondary sludge sump • Decommissioning of existing sludge thickener mechanism and sludge thickener • Construction of two new sludge thickener with sludge thickener mechanism • Construction of new thickened sludge sump • Decommissioning of existing filter press feed pumps and installing new filter press feed pumps

The list of the upgrades is not exhaustive and covers the major process upgrades that have a considerable financial implication. The tender documentation to be prepared as a next step to this report will contain a detailed list of the recommended treatment process upgrades.

7.2 Collection and Preliminary Treatment

The collection and preliminary treatment section of High COD stream comprises of the following process units:

- High COD wastewater collection sump
- Grit and Grease chamber/Screen Chamber
- Equalization Tank

The collection and preliminary treatment section of Low COD stream comprises of the following process unit:

- Low COD wastewater collection sump

High COD stream is designed for 16 MLD and Low COD stream is designed for 6.5 MLD.

As per the existing arrangement of Phase 1 (10 MLD), high COD wastewater was receiving the flow in grit and grease/screen chamber. As a part of Phase 2 flow expansion works (from 10 MLD to 22.5 MLD) in 2016-2017, high COD and low COD wastewater collection sump was constructed.

The high COD stream is supposed to be received in the high COD wastewater collection sump. But as per the present operation, the high COD wastewater is still received directly in grit and grease/screen chamber and the high COD wastewater collection sump is bypassed and not used. Low strength wastewater of 6.5 MLD is received in low COD wastewater collection sump and after balancing the flow and concentration, the wastewater is directly pumped to MIDC treated used water tank without any biological treatment. Low COD sump is installed with floating aerators, which are not used in order to avoid air emissions. There are huge void zones in the sump where mixing is not happening and this results in solids settling. Moreover, high COD wastewater sump is not operated and there is no mixing device installed in it.

As per the process upgrade for low COD stream, the high COD wastewater collection sump which is not used shall be modified to additional low COD wastewater collection cum equalization tank. New coarse screen chamber shall be constructed before low COD wastewater collection sump. Both low COD wastewater collection tank shall be installed with submersible mixers for preventing the TSS settling in the basin. During normal operation, only main low COD wastewater collection sump shall be in operation and additional wastewater collection sump shall be kept as standby and it shall be operated only when off-spec load is coming in to the CETP and/or when the main wastewater collection sump goes for any maintenance activity. The sump shall be operated at a variable level to maintain a pumped flow rate. New wastewater transfer pumps shall be installed for both the sumps. All the new wastewater transfer pumps shall be equipped with variable frequency drive and constant flow shall be pumped to anoxic tank under flow control mode.

As per the process upgrade for high COD stream, belt oil skimmer shall be installed in the grease chamber and Grit chamber shall be modified to mechanical coarse screen chamber. Existing manual screen shall be decommissioned and new mechanical screen shall be installed.

The design data for the wastewater collection sump are provided in **Table 7-2.**

Table 7-2: Wastewater Collection Sump Design Details

Description	Values	Unit
High COD Wastewater Stream		
Coarse Screen Chamber (Modified from Existing Grit Chamber)		
Design flow (Peak)	1,000	m^3/h
Average flow	666.67	m^3/h
Quantity	2 (1W+1S)	Nos.
Type of Screen	Mechanical bar screen	
Bar Opening	20	mm
Oil and Grease Skimmer (New)		
Type	Belt Oil Skimmer	
Quantity	2	Nos.
Low COD Wastewater Stream		
Coarse Screen Chamber (New)		
Design flow (Peak)	406.3	m^3/h
Average flow	270.83	m^3/h
Quantity	2 (1W + 1S)	Nos.
Type of Screen	Mechanical bar screen	
Bar Opening	20	mm
Size	5.0 (L) x 0.8 (W) x 0.2 (LD)	m
Low COD Wastewater Collection Sump (Existing)		
No. of sump	1	No.
Size of sump (Diameter: Dia; Liquid depth: LD)	25.0 (Dia) x 3.0 (LD)	m
Freeboard	3	m
Effective Volume	1,472.6	m^3
Retention time at average flow	5.44	hrs
Additional Low COD Wastewater Collection Sump (Modified from High COD Wastewater Collection Sump)		
No. of sump	1	No.
Size of sump (Diameter: Dia; Liquid depth: LD)	25.0 (Dia) x 3.0 (LD)	m
Freeboard	3	m
Effective Volume	1,472.6	m^3
Retention time at average flow	5.44	hrs
Submersible Mixer (New)		
Type of mixer	Submersible mixers	

Description	Values	Unit
No. of mixer in Low COD Wastewater Collection Sump	3	Nos.
No. of mixer in Additional Low COD Wastewater Collection Sump	3	Nos.
Low COD Stream Wastewater Transfer Pumps (New)		
No. of pumps installed in Low COD Wastewater Collection Sump	2 (1W+1S)	Nos.
No. of pumps installed in Additional Low COD Wastewater Collection Sump	2 (1W+1S)	Nos.
Total no. of pumps	4	Nos.
Pump Capacity	275	m^3/h
Type of pumps	Submersible	
Mode of Pump operation	VFD based	

After preliminary treatment at inlet works, the high COD wastewater is received in equalization tank. As per the existing arrangement, there is one number of equalization tank with two compartments and each compartment is equipped with three number of floating aerators (a total of six floating aerators).

As per the process upgrade, it is proposed to operate the two compartments of the equalization tank in parallel and at a variable level to maintain a pumped flow rate. All the primary treatment feed pumps shall be equipped with variable frequency drive and constant flow shall be pumped to downstream units under flow control mode. The existing floating aerators in the equalisation tank shall be decommissioned and new large blade slow speed submersible mixers shall be installed in each compartment of the existing equalization tank.

The design data for the Equalization Tank are provided in **Table 7-3**.

Table 7-3: Equalization Tank Design Details

Description	Values	Unit
High COD Stream Equalization Tank (Existing)		
Design flow (average)	16,000	m^3/d
No. of tank	1	No.
Size of each EQ tank (Diameter: Dia; Liquid depth: LD)	50.0 (Dia) x 3.0 (LD)	m
Freeboard	3.0	m
Effective Volume of each tank	5,890.5	m^3
Retention time during average flow	8.84	hrs
No. of Compartment	2	Nos.
Effective Volume of each compartment	2,945.25	m^3
High COD Stream Equalization Tank (after upgrade)		
Size of each EQ tank (Diameter: Dia; Liquid depth: LD)	50.0 (Dia) x 5.5 (LD)	m
Freeboard	0.5	m
Effective Volume of each tank	10,799.2	m^3
Retention time during average flow	16.2	hrs
Effective Volume of each compartment	5,399.6	m^3

Description	Values	Unit
Submersible Mixer (New)		
Type of mixer	Large blade slow speed submersible mixers	
No. of mixer in each compartment	2	No.
Total no. of mixers	4	Nos.
Motor Rating of each mixer	4	KW
Primary Treatment Feed Pumps (New)		
Quantity of pumps	4 (2 W + 2 S)	Nos.
Pump Capacity	335	m^3/h
Type of pumps	Submersible	
Mode of Operation	VFD based	

7.3 Primary Treatment

This section includes the following:

- pH Correction Tank
- Flash Mixing Tanks
- Primary Clari-flocculators
- Aeration feed Tanks

As per the existing arrangement, there is one pH correction tank, two flash mixing tanks (one for each phase) and primary clari-flocculators (one for each phase) provided in the primary treatment section. The flow from equalization tank shall be pumped to pH correction tank. From this tank, the flow is split to each phase flash mixing tank and clari-flocculators. pH correction tank is installed with one agitator and each flash mixing tank is provided with one flash mixer. All the flash mixer and agitators are installed recently in 2016. In the primary clari-flocculators, the flocculation zone is provided with two paddle-type slow speed flocculators. Out of two, one flocculator was damaged and the other flocculator was observed to be in running condition. Lime is dosed in the pH correction tank, $FeSO_4$ is dosed in flash mixing tank and polymer is dosed in the flocculation zone of clari-flocculator. Primary sludge is directly pumped from primary clari-flocculators to combined sludge sump.

As per the process upgrade, it is recommended to install new primary clari-flocculator mechanism in old clari-flocculator (Phase 1) and decommission the existing mechanism. Furthermore, it is recommended to provide a proper flow distribution for even flow split between the equally sized weirs and provide adjustable V-notch weirs in the clarifier zone of clari-flocculator. Anionic Polymer shall be dosed in flocculation zone of clari-flocculator, Lime shall be dosed in pH Correction tank and Alum/$FeSO_4$ shall be dosed in flash mixing tank. There shall be no upgrade required for the Phase 2 clari-flocculator and its related clari-flocculator mechanism which are recently installed in the year 2016-2017.

Chemical sludge shall be considered in addition to primary sludge contributed by suspended solids. Primary sludge shall be withdrawn out from two primary clarifiers and collected in new primary sludge sump. Then, it shall be pumped directly to new sludge thickeners.

There are two existing bioreactor feed tanks. One tank (old) was constructed during Phase 1 and the other tank (new) was constructed during Phase 2 expansion. Old bioreactor feed pumps have reached the end of its design life and new bioreactor feed pumps are already installed in 2016 for pumping the flow to aeration tank. There is no mixing device provided in the bioreactor feed tank results in TSS settling in the tank. As per process upgrade, it is

recommended to decommission the old bioreactor feed tank and use only the new bioreactor feed tank and it shall be installed with submersible mixers.

The design data for the Primary Treatment is provided in **Table 7-4**.

Table 7-4: Primary Treatment Design Details

Description	Values	Unit
pH Correction Tank (Existing)		
No. of tank	1	No.
Design flow	16,000	m^3/d
Size	9.0 (Dia) x 3.5 (LD)	m
Effective Volume	222.7	m^3
Retention time	20	mins
Type of chemical dosed	$Ca(OH)_2$	
Flash Mixing Tank (Existing)		
No. of flash mixing tank in Phase 1 (10 MLD)	1	No.
No. of flash mixing tank in Phase 2 (12.5 MLD)	1	No.
Total no. of flash mixing tank	2	Nos.
Design flow to each tank	8,000	m^3/d
Size of each tank	2.1 (L) x 2.1 (W) x 2.25 (LD)	m
Effective Volume of each tank	9.9	m^3
Retention time	1.8	min
Type of chemical dosed	$FeSO_4$/Alum	
Type of mixer	Vertical shaft high speed mixer	
No. of flash mixer per tank	1	No.
Total quantity of flash mixer	2	Nos.
Primary Clari-flocculator (Existing)		
No. of Clari-flocculator in phase 1 (10 MLD)	1	No.
No. of Clari-flocculator in Phase 2 (12.5 MLD)	1	No.
Total no. of primary clari-flocculator	2	Nos.
Design flow	8,000	m^3/d
Size of clari-flocculator	22.0 (Dia) x 3.0 (SWD)	m
Diameter of flocculation zone	10.3	m
Hydraulic Retention Time (HRT) in clarifier zone	2.67	h
Surface Loading Rate of clarifier zone	26.95	$m^3/m^2/d$
Primary Sludge Consistency	3%	
Upgrade works in Old Primary Clari-flocculator (Phase 1)		
Primary Clari-flocculator Mechanism (New)		
Flocculation Zone		
Type of mixer	Paddle type slow speed flocculator mixer	

Description	Values	Unit
No. of flocculator in each flocculation zone	2	Nos.
Type of chemical dosed	Anionic Polymer	
Clarifier Zone		
Type of mechanism	Scraper mechanism with moving bridge	
Drive mounting	Peripheral driven	
Type of bridge	Half bridge	
Type of weir	Adjustable V Notch Weir	
Decommission of Old Bioreactor Feed Tank (Phase 1)		
No. of tank	1	No.
Size	11.0 (Dia) x 2.5 (LD)	m
Effective Volume	237.6	m^3
Bioreactor Feed Tank (Phase 2) upgrade		
No. of tank	1	No.
Design flow	16,000	m^3/d
Size	18.0 (L) x 5.0 (W) x 3.0 (LD)	m
Effective Volume	270	m^3
Retention time	24	min

Description	Values	Unit
Submersible Mixers (New)		
Type of mixer	Submersible Mixers	
No. of mixer in bioreactor feed tank	2	Nos.

7.4 Secondary Treatment

The secondary treatment section consists of the following treatment units:

- Upflow Anaerobic Sludge Blanket (UASB) reactor
- Aeration Tank
- Secondary clarifiers

7.4.1 Biological Treatment

As per the existing arrangement, there are one existing UASB and three number of aeration tank (bioreactors) provided for biological treatment. The existing UASB is out of operation and the primary treated wastewater is pumped directly to aeration tank. The aeration tank and the aeration system is designed only for BOD/COD removal. Out of three existing bioreactors, two bioreactors are installed during Phase 1 (10 MLD) and one bioreactor is installed during Phase 2. All the three-existing aeration tanks (bioreactors) are provided with three surface aerators in each tank.

Based on the process upgrade, it is recommended to modify the existing UASB to additional aeration tank. The biological treatment shall be based on Activated Sludge process with nitrogen removal (nitrification/ denitrification) section, as follows:

- Anoxic Tank for denitrification – where the nitrates are converted into

gaseous nitrogen with partial consumption of readily biodegradable fraction of COD contained in the wastewater. Submersible mixers shall be installed in the anoxic tank

- Aeration tank for nitrification – where the COD and ammonia oxidation to nitrates take place (nitrates produced in aeration tank shall be conveyed back to the anoxic tank and of a dedicated mixed liquor recirculation pump installed in each aeration tank)

A summary of new anoxic tank design details is provided in the **Table 7-5.**

Table 7-5: Anoxic Tank Design Details

Description	Values	Unit
Anoxic Tank (New)		
No. of anoxic tank	1	No.
Design flow	22,500	m^3/d
Design of Bioreactor (Anoxic and Aeration Tank)	20	Deg C
Retention time	2.5	h
Size	36.5 (L) x 10.0 (W) x 6.5 (LD)	m
Effective Volume	2,372.5	m^3
Submersible Mixers (New)		
Mixing requirement	12	W/m^3
Type of mixer	Submersible mixers	
No. of mixer provided	4	Nos.

The aeration system presently designed only for BOD/COD removal and it shall be upgraded for meeting the additional air required for nitrification. The aeration tank shall be provided with fine bubble diffused aeration system, to provide air required for the system (air shall be coming from a dedicated set of blowers, operate to keep suitable dissolved O_2 concentration in the tank).

The distribution chamber for aeration tank shall be provided downstream of anoxic tank and design flow (Q) as indicated in Table 7-6 with RAS flow (Q_R) and nitrified recycle (Q_{MLR}) will be distributed to each aeration tank.

Sodium hydroxide (NaOH) shall be dosed in each aeration tank for supplementing alkalinity required for nitrification and pH shall be maintained between 7.2 and 7.8. Mixed liquor (nitrified recycle) shall be pumped back from each aeration tank to bring back nitrates to anoxic tank. RAS from secondary sludge sump shall also be pumped back to anoxic tank.

The design data for the Aeration Tank are provided in **Table 7-6.**

Table 7-6: Aeration Tank Design Details

Description	Values	Unit
Modification of Existing UASB to Aeration Tank		
No. of tank	1	No.
Size (Diameter-Dia; Liquid Depth-LD)	42.0 (Dia) x 6.0 (LD)	m
Freeboard	0.5	m
Effective Volume	8,312.7	m^3
Aeration Tank-Phase 1 (Existing)		
No. of tanks	2	Nos.
Size (Diameter-Dia; Liquid Depth-LD)	37.5 (Dia) x 4.5 (LD)	m
Freeboard	0.5	m

Description	Values	Unit
Each tank effective volume	4,970.1	m^3
Total aeration tank effective volume	9,940.2	m^3
Aeration Tank-Phase 2 (Existing)		
No. of tank	1	No.
Size (Diameter-Dia; Liquid Depth-LD)	45 (Dia) x 4.5 (LD)	m
Freeboard	0.5	m
Each tank effective volume	7,157	m^3
Aeration Tank (Upgrade)		
No. of Aeration Tank after upgrade	4	Nos.
Design flow (Q) to Aeration tank 1 (Phase 1) after upgrade	4,400	m^3/d
Design flow (Q) to Aeration tank 2 (Phase 1) after upgrade	4,400	m^3/d
Design flow (Q) to Aeration tank-3 (Phase 2) after upgrade	6,340	m^3/d
Design flow (Q) to Aeration tank-4 (Modified from UASB) after upgrade	7,360	m^3/d
Total Design flow, Q	22,500	m^3/d
MLSS maintained in the aeration tank	5,000	mg/l
MLSS in the RAS recirculation	11,000	mg/l

Description	Values	Unit
Hydraulic Retention time of aeration zone	27.0	Hrs.
Aerobic SRT	20	Days
RAS Recirculation ratio, Q_R	1 Q	
Nitrified Recycle ratio, Q_{MLR}	4 Q	
BOD oxidation oxygen requirement	1.2	kg/kg BOD removed
Nitrification oxygen requirement	4.6	kg/kg NH_3-N nitrified
Aeration Tank 1 and Aeration Tank 2 (after Upgrade)		
Design flow to each aeration tank (AT-1 & 2)	4,400	m^3/d
Each tank effective volume	4,970.1	m^3
HRT in each tank	27	Hrs
Effective Aeration depth	4.3	m
Actual Oxygen requirement for each aeration tank (AT-1 &2)	4,800	Kg/d
Air Blowers for AT-1 and AT - 2 (New)		
No. of Blowers	3 (2 W +1S)	Nos.
Type	Centrifugal Turbo Blowers	
Capacity	7,000	Nm^3/h
Head	5.3	m WC

Description	Values	Unit
Mode of blower operation	VFD/flow control through discharge guide vanes	
MLR Pumps for AT-1 and AT-2 (New)		
Quantity of MLR Pumps in each aeration tank (AT-1 and 2)	2 (1W+1S)	Nos.
Capacity of pumps	750	m^3/h
Type of Pumps	Submersible pumps	
Mode of pump operation	VFD based	
Aeration Tank 3 (after Upgrade)		
Design flow to AT- 3	6,340	m^3/d
Each tank effective volume	7,157	m^3
HRT	27	Hrs
Effective Aeration depth	4.3	m
Actual Oxygen requirement for AT-3	6,800	Kg/d
Air Blowers for AT-3 (New)		
No. of Blowers	2 (1 W +1S)	Nos.
Type	Centrifugal Turbo Blowers	
Capacity	10,000	Nm3/h
Head	5.3	m WC

Description	Values	Unit
Mode of blower operation	VFD/flow control through discharge guide vanes	
MLR Pumps for AT-3 (New)		
Quantity of MLR Pumps in AT-3	2 (1W+1S)	Nos.
Capacity of pumps	1,100	m^3/h
Type of Pumps	Submersible pumps	
Mode of pump operation	VFD based	
Aeration Tank 4 (after Upgrade)		
Design flow to AT- 4	7,360	m^3/d
Each tank effective volume	8,312.7	m^3
HRT	27	Hrs
Effective Aeration depth	5.8	m
Actual Oxygen requirement for AT-3	8,000	Kg/d
Air Blowers for AT-4 (New)		
No. of Blowers	2 (1 W +1S)	Nos.
Type	Centrifugal Turbo Blowers	
Capacity	8,000	Nm^3/h
Head	6.8	m WC

Description	Values	Unit
Mode of blower operation	VFD/flow control through discharge guide vanes	
Aeration System (New)		
Oxygen transfer correction factor for wastewater, α	0.60	
Salinity-Surface tension correction factor, β	0.95	
DO to be maintained in each aeration tank	2.0	mg/l
Type of Aeration	Fine bubble diffused aeration	
Type of diffusers	Tubular	
Type of Diffuser Installation	Retrievable	
MLR Pumps for AT-4 (New)		
Quantity of MLR Pumps in AT-3	2 (1W+1S)	Nos.
Capacity of pumps	1,250	m^3/h
Type of Pumps	Submersible pumps	
Mode of pump operation	VFD based	

7.4.2 Secondary Clarification

Final solid/liquid separation shall occur in the secondary clarifiers where biomass shall settle and be separated from the treated used water which shall be discharged over the peripheral weirs. Sludge collected from the bottom hopper of each clarifier shall be discharged to Secondary sludge sump.

As per the existing arrangement, there are two secondary clarifiers working in parallel. One secondary clarifier constructed during Phase 1 and another clarifier constructed during Phase 2. Considering the residual life of old clarifier mechanism is less than 10 years, it is recommended to decommission the existing secondary clarifier mechanism (Phase 1) and replace it with new clarifier mechanism. New adjustable V-notch weirs shall be provided at the periphery of old clarifier (Phase 1). There are no changes required for clarifier constructed during Phase 2.

Existing RAS pumps are directly connected to each secondary clarifier and the return activated sludge (RAS) is pumped back to aeration tank. WAS is taken out from the common discharge header of RAS pumped and It is discharged to combined sludge tank.

Biological process shall produce new sludge (approximately 0.25 kg of new biomass per kg of COD removed), to keep a constant TSS concentration in the bioreactor, part of the sludge in excess (WAS) needs to be taken out of the system from each secondary clarifier. As per the process upgrade, existing Filter feed tank shall be modified to Filter feed tank and Secondary sludge sump. And therefore, secondary sludge from each clarifier shall be sent to secondary sludge sump and from here RAS and WAS shall be pumped to Anoxic tank and gravity sludge thickener respectively under flow control mode. Separate WAS pumps shall be provided.

The clarified water then discharged to Filter feed tank. The design data for the Secondary Clarifier are provided in **Table 7-7.**

Table 7-7: Secondary Clarifier Design Details

Description	Values	Unit
Secondary Clarifier (Phase -1 and Phase - 2)		
No. of Clarifier for each phase	1	No.
Total no. of clarifier	2	Nos.

Description	Values	Unit
Design flow to each clarifier	11,250	m^3/d
Size	30.0 (Dia) x 2.5 (SWD)	m
Effective Volume of each clarifier	1,767	m^3
Surface Loading Rate	15.92	$m^3/m^2/d$
Retention Time	3.77	Hrs
Type of launder	Internal	
Secondary Clarifier Mechanism (New) for Phase 1 Existing Clarifier		
Type of mechanism	Scraper mechanism with moving bridge	
Drive mounting	Peripheral driven	
Type of bridge	Half bridge	
Type of weir	Adjustable V Notch Weir	
Secondary Sludge Consistency	1.1%	
RAS Pumps (New)		
Quantity of Pumps	3 (2 W+1S)	Nos.
Type of pumps	Submersible	
Capacity of Pumps	470	m^3/h
Mode of Pump operation	VFD based	
WAS Pumps (New)		
Quantity of Pumps	2 (1W+1S)	Nos.
Type of pumps	Submersible	
Capacity of Pumps	40	m^3/h
Mode of Pump operation	VFD based	

7.5 Tertiary Treatment

The tertiary treatment in Roha CETP consists of the following process units:

- Pressure Sand Filter (PSF)
- Activated Carbon Filter (ACF)

As per the existing arrangement, the secondary treated used water shall be received in the filter feed tank. The tank has higher retention time of 1.5 hrs and this much volume is not required for collection and pumping.

Based on the process upgrade, the filter feed tank shall be modified into filter feed tank and Secondary sludge sump and the related civil modification works shall be done. The secondary treated used water shall be received in the modified filter feed tank.

There are ten number of existing PSF and ten number of existing ACF. Both PSF and ACF were not operated presently. Both the existing PSF and ACF is designed based on parallel based operation. As per the design, the filtration rate of PSF and ACF is designed at 10.96 $m^3/m^2/h$ at 'N' condition and 12.18 $m^3/m^2/h$ at 'N-1' condition ('N-1' condition is the scenario when one filter is under maintenance/backwash).

Based on the process upgrade, PSF shall be operated at full flow of 22.5 MLD while ACF shall be operated at the partial flow of 11.25 MLD or less at a filtration rate less than 11 $m^3/m^2/h$. PSF and ACF shall be used for the removal of suspended solids and colour respectively as residual colour can only be

removed through adsorption using activated carbon media since the secondary treatment units are generally able to produce treated water of the quality having the target COD levels. PSF shall be operated based on parallel based operation and ACF shall be operated based on series based operation.

If the ACF unit is operated for the total flow, it is observed that the operating expenditure will be very high due to frequent media (activated carbon) replacement to as recurrent as once in ten days. The feasibility to optimize this expenditure is studied.

The feasibility of using PSF treating full flow (allowing for low TSS in the filtered water, which is good both to avoid clogging of GAC and to decrease the overall COD; by removing TSS, which are biomass, also COD/BOD will decrease) and ACF treating a partial/side stream flow (up to 50% of the total) has been studied for further polishing (i.e. color) as all other treatment targets (COD, BOD, TSS) are achieved in the CETP upstream of tertiary treatment.

Though ACF can handle up to 11.25 MLD of flow based on series based operation, it is recommended to operate ACF at a flow of 7.5 MLD (33% of total flow) for color removal and the remaining flow of 15 MLD (67% of total flow) shall be bypassed and discharged directly to MIDC treated used water tank to optimize the OPEX.

The existing filter feed pumps which are installed recently during Phase 2 shall be used for pumping 22.5 MLD flow to PSF. Filter air scouring blowers shall be newly installed and the existing filter backwash pumps can be used for filter backwash purpose. Existing Filter backwash pumps are connected to new MIDC treated used water tank and treated used water is used for filter backwash purpose.

Treated used water from PSF/ACF shall be collected in MIDC treated used water tank. There are two existing tanks, one constructed during Phase 1 and the other constructed during Phase 2. From this tank, the treated used water is pumped to Kundalika Creek.

The design data for the Tertiary Treatment are provided in **Table 7-8.**

Table 7-8: Tertiary Treatment Design Details

Description	Values	Unit
Filter Feed Tank (Existing)		
No. of tank	1	No.
Design flow	22,500	m^3/d
Size of tank (Length-L; Width-W; Liquid depth-LD)	28 (L) X 14 (W) x 3.5 (LD)	m
Effective Volume of tank	1,372	m^3
Retention time	1.5	hrs
Civil Modification of Filter Feed Tank to Filter Feed Tank and Secondary Sludge Sump		
Filter Feed Tank		
Design flow	25,000	m^3/d
No. of tank	1	No.
Retention time	30	min
Effective volume of filter feed tank	469	m^3
Effective Volume of Secondary sludge sump	903	m^3
Filter Feed Pump (Existing)		
No. of Pumps	3 (2 W + 1 S)	Nos.
Capacity	500	m^3/h

Description	Values	Unit
Type of pumps	Horizontal Centrifugal	
Pressure Sand Filter and Activated Carbon Filter (Existing)		
Design flow to Filters (PSF/ACF)	22,500	m^3/d
No. of PSF (N)	10	Nos.
No. of ACF (N)	10	Nos.
Type of filter operation	Flow received in Parallel	
Design flow rate to each PSF/ACF (at N condition)	93.75	m^3/h
Inside diameter of each filter	3.3	m
Filtration rate at N condition	10.96	$m^3/m^2/h$
Filtration rate at N-1 condition	12.18	$m^3/m^2/h$
Backwash rate	23	$m^3/m^2/h$
PSF Pressure vessel (Existing)		
Type of media	Sand	
Media depth (Approximately)	0.5	m
Straight height (Height on Straight) of PSF	2.0	m
ACF Pressure Vessel (Existing)		
Type of media	Activated Carbon	
Media depth (Approximately)	0.8	m

Description	Values	Unit
Straight height (HOS) of ACF	2.0	m
Pressure Sand Filter (After Process Upgrade)		
Total design flow to PSF	22,500	m^3/d
No. of existing PSF	10	Nos.
Design flow rate to each PSF (at N condition)	93.75	m^3/h
Design TSS inlet to PSF (average)	20	mg/l
Design TSS outlet to PSF	10	mg/l
Effective size of sand	0.5	mm
Backwash rate	23	$m^3/m^2/h$
Rinse duration	10	Min
Air scouring rate	30	$m^3/m^2/h$
Air scouring duration	5	Min
Activated Carbon Filter (After Process Upgrade)		
Total design flow to ACF	11,250	m^3/d
No. of existing ACF	10	Nos.
Type of filter operation	Flow received in two vessels in series	
No. of filters per series	2	Nos.
No. of ACF series, operated in parallel N	5	Nos.

Description	Values	Unit
Design flow rate to each ACF Series (at N condition)	90.3	m^3/h
Filtration rate at N condition	10.96	$m^3/m^2/h$
Empty Bed Contact Time (EBCT) in each ACF series	8.76	mins
Rinse rate (bed fluidization only)	23	$m^3/m^2/h$
Rinse duration	10	mins
Filter Backwash Pumps (Existing)		
No. of pumps	2 (1 W + 1 S)	Nos.
Capacity	200	m^3/h
Type of pumps	Horizontal Centrifugal	
Filter Air Scouring Blowers (New)		
Quantity of blowers	2 (1W+1S)	Nos.
Type	Rotary Tri-lobe blowers	
Capacity of blowers	275	m^3/h
Existing Treated Used Water Tank (Phase 1)		
No. of tank	1	No.
Size (Diameter-Dia; Liquid depth-LD)	14.6 m (Dia) x 2.5 m (LD)	m
Freeboard	0.75	m
Effective Volume	418	m^3
Retention time at 22.5 MLD	27	mins

Description	Values	Unit
Existing Treated Used Water Tank (Phase 2)		
No. of tank	1	No.
Size (Diameter-Dia; Liquid depth-LD)	21 m (Dia) x 2.5 m (LD)	m
Freeboard	0.75	m
Effective Volume	865	m^3
Retention time at 22.5 MLD	55	mins
MIDC Treated Used Water Pumps (Existing)		
No. of pumps	4	Nos.
Capacity of Pump No. 1 and Pump No. 3	900	m^3/h
Head of Pump No. 1 and Pump No. 3	24	m
Capacity of Pump No. 2	640	m^3/h
Head of Pump No. 2	24	m
Capacity of Pump No. 4	700	m^3/h
Head of Pump No. 4.	30	m
Type of pumps	Horizontal Centrifugal	

7.6 Sludge Treatment

Sludge treatment units in Roha CETP consist the following units:

- Combined Sludge Tank

- Sludge Thickener
- Thickened Sludge conditioning tank
- Plate and Frame Filter Press

As per the existing arrangement, there is no primary sludge sump. The primary sludge pumps are directly connected to each primary clarifier and it discharges the sludge directly to combined sludge tank.

Based on the process upgrade, primary sludge sump shall be constructed newly and the primary sludge from the primary clari-flocculator shall be received in it. Existing primary sludge transfer pumps shall be decommissioned and it shall be replaced it newly and it shall pump the primary sludge directly to new sludge thickener.

Similarly, there is no secondary sludge sump near secondary clarifier. The RAS pumps are connected directly to secondary clarifier and there are no separate WAS pumps. The excess sludge is presently withdrawn from the RAS common discharge header.

As per the process upgrade, existing filter feed tank shall be modified to secondary sludge sump and filter feed tank. Both RAS pumps and WAS pumps shall be installed in the secondary sludge sump. WAS from Secondary Sludge Sump shall be pumped to sludge thickener and RAS shall be pumped back to anoxic tank. Submersible mixers shall be provided in secondary sludge sump due to higher retention time.

There is one existing sludge thickener and the thickener mechanism reached the end of its design life. The existing thickener is undersized. As per the process upgrade, it is recommended to decommission the existing sludge thickener and construct two new thickeners with revised sludge production. New sludge thickener mechanism shall be installed in the sludge thickener. Existing thickened sludge conditioning tank shall be decommissioned and new thickened sludge sump shall be constructed. The thickened sludge from new sludge thickeners shall be discharged in this sump. Also, it is recommended to decommission the existing filter press feed pumps and replace it with new screw pumps.

The existing dewatering building constructed in Phase 2 is installed with two plate and frame filter press (semi-automatic). Existing filter press shall be used for dewatering and the dewatered sludge shall be disposed to the CHWTSDF in Taloja, about 100 km from the CETP site.

All the plant returns like supernatant from thickener, filtrate from filter press, dirty backwash from filters etc. shall be discharged to equalization tank/low COD wastewater collection sump by gravity.

The design data for the Sludge Treatment are provided in **Table 7-9.**

Table 7-9: Sludge Treatment Design Details

Description	Values	Unit
Primary Sludge Sump (New)		
No. of Sump	1	No.
Primary Sludge flow	600	m^3/d
Size	2.0 (L) x 2.0 (W) x 2.0 (LD)	m
Effective Volume	8	m^3
Secondary Sludge Sump (Modified from filter feed tank)		
No. of Sump	1	No.
Recycle flow	23,000	m^3/d
Effective Volume of secondary sludge sump	903	m^3
Retention time	56	min

Description	Values	Unit
Gravity Sludge Thickener (New)		
No. of thickener	2	Nos.
Solids entering thickener	25,000	Kg/d
Solid loading rate	50	$Kg/m^2/d$
Diameter	18.0	m
Side water depth	3.5	m
Bottom Slope	1: 8	RA
Thickened Sludge Consistency	5%	
Thickened Sludge Sump (New)		
No. of sump	1	No.
Retention time	15	mins
Effective Volume	8	m^3
Size	2.0 (L) x 2.0 (W) x 2.0 (LD)	m
Filter Press Feed Pumps (New)		
Quantity of Pumps	3 (2W+1S)	Nos
Type of pumps	Screw pumps	
Capacity of Pumps	20	m^3/h
Type of pump operation	VFD based	

Description	Values	Unit
Filter Press (Upgrade)		
Type of dewatering equipment	Plate and Frame Filter Press	
No. of existing filter press	2	Nos.
No. of batches	5	Nos.
Hours of operation per day	20	hours
Operating time per batch	4	hrs
No. of operating days per week	7	days
Solid loading capacity	1,250	Kg/h
Solid loading per batch	5,000	Kg/batch
Solids recovery	95%	
Dewatered Sludge Consistency as per present site operation	45%	
Polymer dose (new)	6	g/kg TSS

7.7 Sludge Disposal

The dewatered sludge from Roha 22.5 MLD CETP is presently disposed of CHWTSDF located at Taloja (Mumbai Waste Management Limited) that is around 100 km from the project area.

7.8 Land Requirement and Availability

Currently the total land at Roha CETP is around 5 ha and the existing occupancy along with the upgrades is 2 ha (including green belts and roads). This implies that there is enough space within the CETP premises for future expansion.

This page is intentionally blank.

1973

Financial Assessment

1974

8. Financial Assessment

This section outlines the basis of capital and operating costs for the proposed upgrades to the existing 22.5 MLD Roha CETP and details the cost estimates for the selected treatment upgrades.

The accuracy of the cost estimate is commensurate with the detail provided to develop the design for this study. The estimate would therefore be expected to have an accuracy of about ±20% and can be refined once more detailed information is available.

8.1 Basis of Estimate and Assumptions – Roha 22.5 MLD CETP

This section outlines the basis of the cost estimate and includes the methodology for developing the cost estimate including:

- The techniques used to obtain budget pricing for the capital cost estimates
- The methodologies used in calculating the indirect cost estimates

Several inputs were provided to refine the cost estimate for this project. These include:

- Cost estimates, technologies, labour rates and equipment rates used on local projects of similar nature
- Budget prices from suppliers for process equipment, piping, chemicals and other miscellaneous items

Capital and operations and maintenance cost estimates were based on the conceptual design, preliminary drawings and equipment.

Direct cost estimates for large equipment items such as the patent equipment/ other systems were provided by suppliers and vendors.

Indirect costs such as approvals, engineering, commissioning and start-up have been estimated as a percentage of the total construction cost estimates.

The estimates, however, also had a few key assumptions as well that are summarised below:

- Goods and Services Tax (GST) and other applicable taxes are not included while estimating the capital cost
- Services During Construction (SDC), Commissioning and Start-up costs have been accounted for as a part of indirect costs
- Cost estimates for process equipment were a combination of supplier costs, concrete works, structural supports and buildings and the latest Schedule of Rates for Maharashtra, including those of MIDC. Necessary inflation was taken into consideration, where applicable
- Both capital and operating costs were based on the assumption that the plant will be upgraded within a time frame of nine months after the contractor is awarded the work
- The O&M cost estimate is provided for a five-year period along with a dedicated year 0 that includes the cost of the nine-month construction period assumed for all rehabilitation works to be completed post the tender work is awarded. A nine-month construction period has been assumed due to recent rehabilitation and upgrade work in the CETP
- **Power** cost of INR 7.07 per unit is assumed with a yearly escalation of 3% for the O&M costing estimation
- **Chemical** annual consumption is estimated assuming an operation of 365 days in a year and a 5% yearly escalation is assumed

- **Sludge** disposal cost has been estimated at INR 2,800/MT with a 5% yearly escalation for the other years. This value has been calculated based on the value communicated by Plant Manager. It is to be noted that the disposal distance from Roha CETP to Taloja CHWTSDF is around 100 km that is significantly higher than the usual 25 km radius
- A total of 40 staff's costing has been evaluated including one plant manager, five plant engineers, helpers, administrative staff, security staff etc. and a yearly increment of 8% is estimated for **manpower** costing
- Lumpsum **replacement** cost for equipment spare parts is estimated. Replacement cost for sand media, activated carbon media and diffusers is estimated based on vendor quotations and/or Schedule of Rates
- Lumpsum **maintenance** costs are estimated for civil structures, electro-mechanical works repairs and maintenance including normal and routine maintenance works
- **Water** costs have been estimated using the following assumptions for potable water consumption:
  - 25 m^3/d for chemical preparation, office and other miscellaneous uses
  - The potable water rate is estimated at INR 50/m^3. Yearly escalation of 3% is estimated for the water rates
- A lumpsum rate of INR 3,500 per day is estimated for **wastewater testing, telecom and other miscellaneous expenses**. A 3% yearly escalation is assumed

8.2 Capital Cost Estimate

This section provides a costing estimate for the capital and civil works for implementing the process upgrades to the existing 22.5 MLD CETP. The sizing provided in the previous section has been used for the costing estimate. The breakup of the capital cost of the key infrastructure components is provided in **Annexure C. Table 8-1** provides a summary of the capital cost for Roha 22.5 MLD CETP process upgrades.

Table 8-1: Summary of Capital Cost for Roha 22.5 MLD CETP (Process Upgrades)

Particulars	Capital Cost (INR Crores)
Civil works including piping, erection, testing and commissioning	7.87
Supply of Mechanical and Electrical Plant including erection, testing and commissioning	36.35
Total Capital Cost (excluding GST)	**44.22**

8.3 Operation and Maintenance (O&M) Cost Estimate

This section provides a summary of the annual O&M cost estimates for the process upgrades. The O&M cost estimate is provided for a five-year period along with a dedicated year 0 that includes the cost of the nine-month construction period assumed for all rehabilitation works to be completed post the tender work is awarded. The criterion used to evaluate the O&M cost is provided in the previous section and the summary is presented below. The O&M cost summary for the recommended process upgrades is presented in **Table 8-2.**

Table 8-2: Annual O&M Cost Estimate for Roha 22.5 MLD CETP (Process Upgrades)

Particulars	Power	Chemicals	Sludge	Manpower	Replacement	Maintenance	Water	Miscellaneous	Total	Total Cost per m^{3*}
O&M Year 0 (9 months) *	2.67	2.98	1.0	0.36	0.05	0.05	0.03	0.09	7.2	21.5
O&M Year 1	8.73	4.02	2.0	1.42	5.45	0.08	0.05	0.13	21.9	26.7
O&M Year 2	8.99	4.23	2.1	1.53	5.46	0.10	0.05	0.13	22.6	27.6
O&M Year 3	9.26	4.44	2.2	1.65	5.46	0.10	0.05	0.14	23.4	28.4
O&M Year 4	9.54	4.66	2.4	1.79	5.49	0.12	0.05	0.14	24.1	29.4
O&M Year 5	9.83	4.89	2.5	1.93	6.05	0.15	0.05	0.14	25.5	31.1
Total O&M Cost in Crores									**124.82**	**28.1**

The costing numbers are provided in INR Crores and total cost/m^3 is provided in INR.

* The total cost per m^3 is based on a flow of 22,500 m^3/d for the O&M period except for the O&M Year 0 (construction period) for which the cost is estimated based on a flow of 12,500 m^3/d

It is to be noted that the total O&M cost (per m^3) estimated for Roha CETP is higher than the conventional O&M cost for other CETPs. This can be attributed to the following reasons:

- Increase in the power costs due to an increase in the air requirement owing to the higher TKN, BOD and COD load
- Increase in the sludge quantity due to increased TKN, BOD and COD load. An increase in the sludge quantity, also increases the chemical consumption of polymer
- The sludge disposal cost (INR 2,800 per ton) is relatively high due to large disposal distance of 100 km

8.4 Life Cycle Cost (LCC) Summary

A LCC summary for a 69-month operation during construction for 12.5 MLD flow and the O&M period for 22.5 MLD flow is presented in **Table 8-3.**

Table 8-3: LCC Cost Summary – Roha CETP Process Upgrades

Capital Cost	O&M Cost	LCC Cost
44.22	124.82	**169.04**

All costing numbers are provided in INR Crores

This page is intentionally blank.

1979

Conclusion and Recommendations

1980

9. Conclusion and Recommendations

This chapter provides the summary and the conclusions made in the report. Further, the suggested recommendations for way forward and next steps are also summarised in this section.

9.1 Summary and Conclusion

The overall objective of the report was to provide feasibility options for existing 22.5 MLD Roha CETP for possible upgrade and rehabilitation and to accordingly provide the conceptual design of the recommended option.

A set of design basis was selected for this area based on the inlet water quality characteristics, the CETP treatment process units and the discharge limits. The design basis was adopted considering a certain set of pollutants to be treated at source before reaching the CETP. For instance, an inlet TDS concentration was fixed at 4,000 mg/L to ensure longer shelf life of the process units and to meet the discharge standards since the CETP is not designed for TDS removal. The process upgrades to the Roha 22.5 MLD CETP were aimed at rehabilitating the existing treatment plant in order to meet revised discharge norms and increase the overall treatment process unit efficiency.

Detailed condition assessment was performed in October 2017 and the summary of the same is presented in the report. The CETP has been constructed in two phases with Phase 1 of 10 MLD commissioned in 2005 and Phase 2 of 12.5 MLD commissioned in 2017. Hence, most of the units are new. However, the CETP does not meet the discharge standards. Hence, the draft feasibility study report providing details for the same was provided and submitted in January 2018. The draft feasibility study report was discussed with MIDC and other stakeholders in March 2018 and accordingly the final feasibility study report was prepared duly incorporating all suggestion received from the stakeholders. The following major process upgrades and flow expansion were suggested:

- Installation of slow speed submersible mixers in the low COD wastewater cum equalization tank, secondary sludge sump and bioreactor feed sump
- Modify the existing high COD receiving sump into a new low COD wastewater collection cum equalization tank that is proposed to provide the required equalization effect
- Modification of the existing mixing mechanism from surface aerators to submersible mixers in the high COD equalization tank
- Installation of new diffused aeration system in the bioreactors and decommissioning of the existing sub-surface aerators
- Decommissioning of the existing sludge thickening units and filter press feed pumps and construction of two new sludge thickeners and the filter press feed pumps.
- Optimization of the existing tertiary treatment units wherein the ACF units are designed for a 50% flow and operated for 33% of the flow

The recommended option was detailed using preliminary sizing and financing estimates for key infrastructure units for the 22.5 MLD Roha CETP. Detailed costing data for the rehabilitation/upgrade of the 22.5 MLD CETP has also been provided in the report. The **total estimated capital cost** for the recommended upgrade is **INR 44.22 Crores (excluding GST** and other applicable taxes) and the **total estimated O&M cost** for the upgrade is **INR 28.1 per m^3**. The **LCC of the recommended option** for a five-year period is **INR 169.04 Crores** that also includes the O&M during the nine-month construction period. It is to be noted that the costing analysis is a preliminary first step and is subject to changes by the vendor/contractor during the tender documentation stage of the project.

9.2 Recommendations – Way Forward and Next Steps

The following actions resulting from this report are recommended:

- The existing Roha CETP shall be upgraded as per the requirements provided so as to meet the revised discharge norms and have higher process unit efficiency
- MIDC imposes strict treated used water discharge standards for industries on criteria such as TDS, TKN etc. in order to meet the CETP design inlet values as specified in the feasibility report
- The preliminary design and drawings will be initiated by CH2M followed by the tender documentation will be prepared for the existing 22.5 MLD CETP inviting contractors to begin work

Annexure A - Minutes of Meeting with Client and Other Stakeholders

1984

Minutes of Meeting – 5th March 2018

Attendees:

MIDC
- SE Konkan (Mr. R. Zanzad)
- EE Alibaug (Mr. Bhandekar)
- AE Roha (Mr. Jadhav)

Roha Industrial Association (RIA) Representative
- Chairman (Mr. Bardeskar)
- Plant Manager (Mr. Galam)
- Senior Officials (Mr. Nandgaonkar)

CH2M
- Project Coordinator (Mr. Umesh Bhutkar)
- Process Engineer (Mr. Hariprasad)

Prepared By: CH2M

Date: 07th March 2018

Objectives

MIDC has appointed CH2M for suggestion upgradation / improvement of existing CETPs with project management consultancy for developing water resiliency through recycle and reuse of effluent of various Industrial area and associated infrastructure. The most of the CETPs are proposed for upgradation/expansion. Meeting was called to discuss the draft feasibility study report for Roha Industrial Area submitted in January 2018

Summary of Points Discussed

- RIA asked CH2M to explain the process scheme proposed in Draft FR for the rehabilitation and upgrade of Roha 22.5 MLD CETP.
- CH2M explained the design basis considered for the High COD stream (COD: 3,000 mg/l, BOD: 1,000 mg/l etc.) and Low COD stream (COD: 300 mg/l, BOD: 100 mg/l etc.) and explained in detail about the process modification and the proposed scheme to the attendees.
- RIA raised concerns on the concentration discharged by the industries and not meeting the CETP inlet battery limit conditions. CH2M explained about the Tripartite agreement between Operator (Successful bidder), MIDC and the individual industries and vigilance team shall be formed by the three parties ensuring CETP inlet battery limit conditions all the time.
- RIA asked CH2M to add TDS removal in the process scheme. CH2M explained that TDS removal shall be removed at the source. If RIA wants to add TDS removal at CETP, it can be possible with the addition of RO at the downstream of PSF and ACF but it will increase the CAPEX and OPEX. Also, CH2M/MIDC explained that there is no/less space available for adding the RO treatment inside the Roha CETP premises. RIA agreed with the design basis considered for High COD stream and Low COD stream and agreed overall for the process scheme proposed in the draft FR and asked CH2M to submit the Final FR.
- RIA members asked CH2M to provide reference projects of similar nature (with identical weather condition and for mix type of effluent) successfully implemented/executed in India or abroad. RIA members shown inclination to visit those on their own to assess the capabilities of CH2M
- Subsequently CH2M presented the CAPEX and OPEX cost justification and explained RIA about the basis of cost estimation. CH2M requested RIA to share the Hydraulic Flow Diagram (HFD) and Existing Pipe Routing Drawing for issuing the same in tender drawings for information to bidders
- RIA members appreciated the Design/Feasibility work carried out by CH2M and are aligned with the treatment scheme

Action Items for MIDC/CH2M/Association:

- CH2M to submit Final Feasibility Report and based on Final FR approval, work on preliminary design and specification will be initiated.
- CH2M to provide list of reference projects as requested above by RIA members
- RIA to share the Hydraulic Flow Diagram (HFD) and Pipe Routing Drawing of existing CETP to CH2M

Annexure B - Project Drawings

1988

NORTH

Roha CETP (22.5 MLD) – Existing Site Layout

SITE LAYOUT

SHEET _____ of _____

KEYPLAN

REV	DATE	DESCRIPTION	DRAWN BY	CHKD. BY	APPD. BY
0	24/01/18	ISSUED FOR TENDER	P.D	J.M.R	C.Z

DESIGNED BY : S.CA

CLIENT :
Maharashtra Industrial Development Corporation (MIDC)

CONSULTANT :
CH2M HILL INDIA PVT. LTD.

PROJECT :
WATER RESILIENCY THROUGH RECYCLED WATER

DRAWING TITLE -
ROHA CETP
SITE LAYOUT

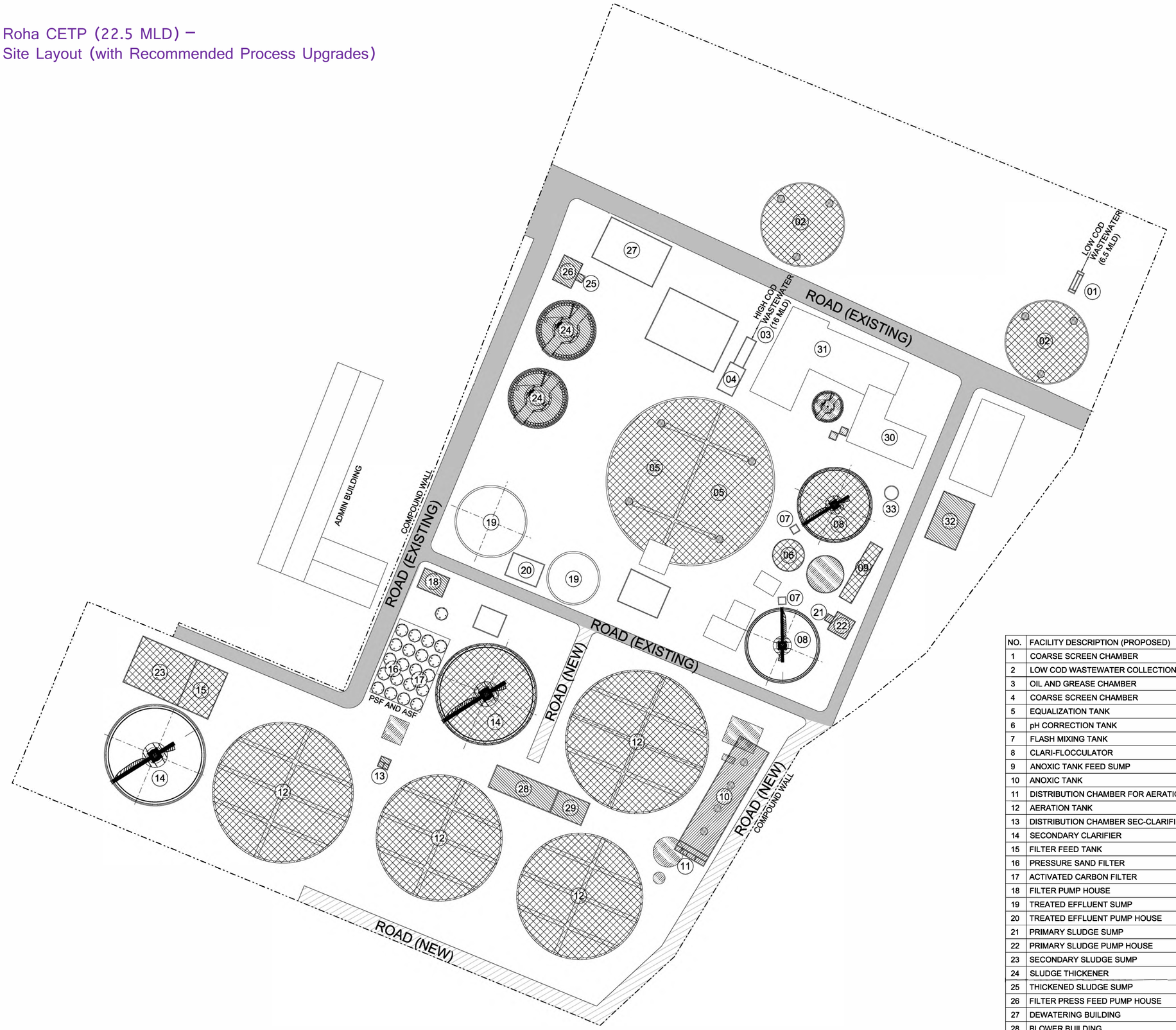
DRAWING NO. : 691367- 13-ME-GEN-0001-01
REV. : 0
SCALE : 1:600
PROJECT NO. : 691367
SIZE : ISO A1

2 cm

FILENAME: 691367-13-ME-GEN-0001-01 PLOT DATE: 2018\01\24 PLOT TIME: 4:21:54 PM

NORTH

Roha CETP (22.5 MLD) – Site Layout (with Recommended Process Upgrades)



SITE LAYOUT

0 6 12 18 24 600
METRES

NO.	FACILITY DESCRIPTION (PROPOSED)
1	COARSE SCREEN CHAMBER
2	LOW COD WASTEWATER COLLECTION SUMP
3	OIL AND GREASE CHAMBER
4	COARSE SCREEN CHAMBER
5	EQUALIZATION TANK
6	pH CORRECTION TANK
7	FLASH MIXING TANK
8	CLARI-FLOCCULATOR
9	ANOXIC TANK FEED SUMP
10	ANOXIC TANK
11	DISTRIBUTION CHAMBER FOR AERATION TANK
12	AERATION TANK
13	DISTRIBUTION CHAMBER SEC-CLARIFIER
14	SECONDARY CLARIFIER
15	FILTER FEED TANK
16	PRESSURE SAND FILTER
17	ACTIVATED CARBON FILTER
18	FILTER PUMP HOUSE
19	TREATED EFFLUENT SUMP
20	TREATED EFFLUENT PUMP HOUSE
21	PRIMARY SLUDGE SUMP
22	PRIMARY SLUDGE PUMP HOUSE
23	SECONDARY SLUDGE SUMP
24	SLUDGE THICKENER
25	THICKENED SLUDGE SUMP
26	FILTER PRESS FEED PUMP HOUSE
27	DEWATERING BUILDING
28	BLOWER BUILDING
29	MCC ROOM (NEW)
30	CHEMICAL BUILDING
31	MCC ROOM (EXISTING)
32	SUBSTATION BUILDING
33	OVERHEAD TANK

SHEET ____ of ____

KEYPLAN

LEGEND.

- NEW EQUIPMENT / TANKS
- EXISTING TANK OR EQUIPMENT MODIFIED TO SUIT PROCESS REQUIREMENT
- EXISTING UNITS WITHOUT MODIFICATION
- DECOMISSIONING UNITS
- MIXER

NOTE

1. HIGH COD WASTEWATER COLLECTION SUMP SHALL BE MODIFIED TO LOW COD WASTEWATER COLLECTION SUMP.
2. UASB SHALL BE MODIFIED TO AERATION TANK NO:4
3. FILTER FEED TANK SHALL BE MODIFIED TO FILTER FEED TANK AND SECONDARY SLUDGE SUMP.
4. GRIT CHAMBER IN HIGH COD STREAM SHALL BE MODIFIED TO COARSE SCREEN CHAMBER.
5. TREATED EFFLUENT TO BE DISPOSED OFF FROM TREATED EFFLUENT PUMP HOUSE TO KUNDALIKA CREEK APPROX 14 KM DOWNSTREAM.

REV	DATE	DESCRIPTION	DRAWN BY	CHKD. BY	APPD. BY
0	24/01/18	ISSUED FOR TENDER	P.D	J.M.R	C.Z

DESIGNED BY : S.CA

CLIENT : Maharashtra Industrial Development Corporation (MIDC)

CONSULTANT : CH2M HILL INDIA PVT. LTD.

PROJECT : WATER RESILIENCY THROUGH RECYCLED WATER

DRAWING TITLE - ROHA CETP SITE LAYOUT(PROPOSED UPGRADE)

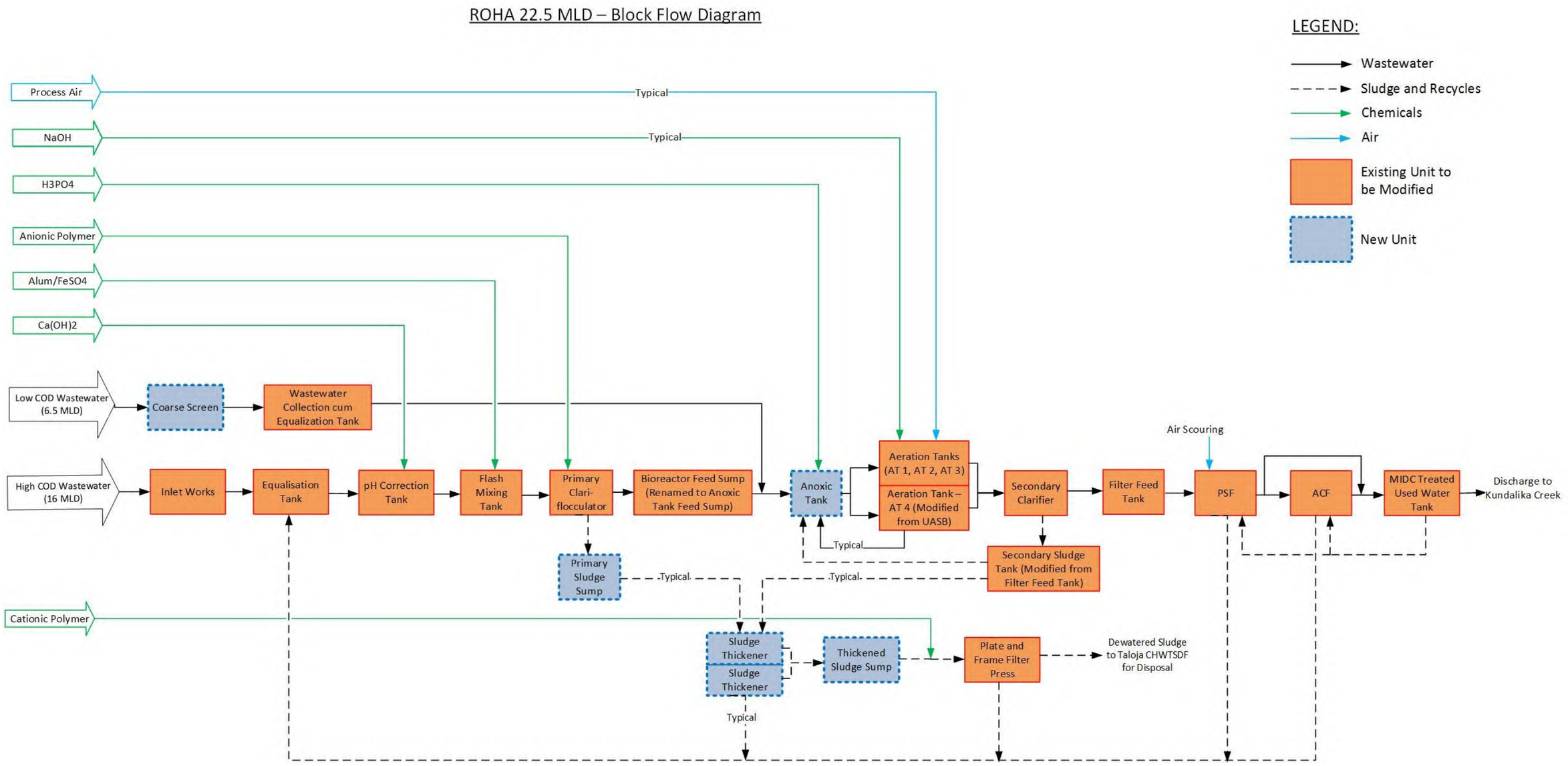
DRAWING NO. : 691367- 13-ME-GEN-0002-01 | REV. : 0

PROJECT NO. : 691367 | SCALE : 1:600 | SIZE : ISO A1

FILENAME: 691367-13-ME-GEN-0002-01 PLOT DATE: 2018\01\30 PLOT TIME: 3:25:13 PM

2 cm

Roha CETP (22.5 MLD) – Block Flow Diagram (with Recommended Proposed Upgrades)



This page is intentionally blank.

Annexure C - Capital Cost Breakup for Key Infrastructure Components (Existing Roha CETP - 22.5 MLD)

1994

Capital Cost Breakup for Key Infrastructure Components – Existing Roha CETP 22.5 MLD

Civil Cost Breakup

Civil Works including Piping, Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
New Units		
Coarse Screen Chamber for Low COD stream	2	3.8
Anoxic Tank	1	102.2
Distribution Chamber for Primary Clarifier	1	1.8
Distribution Chamber for Aeration tank	1	6.0
Distribution chamber for secondary clarifier	1	1.8
Blower Building	1	39.2
Filter backwash pump house	1	12.0
Primary Sludge Sump	1	1.0
Primary Sludge Pump house	1	9.0
Sludge Thickener	2	122.1
Thickened sludge Sump	1	1.0
Filter press feed pump house	1	12.0
MCC Room (New)	1	17.5
Substation Building (New)	1	37.5
PLC/SCADA room (New)	1	7.5
Other ancillary works	42	10.2

Civil Works including Piping, Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
Existing Units (Upgrade)		
Upgrade all existing process units	1	175.0
Civil supports required for installing mixer in Low COD ww collection sump-1 and ww collection sump 2		Included above
Civil supports required for installing mixer in Eq tank		Included above
Civil upgrade of primary and secondary clarifier		Included above
Modification of UASB to Aeration tank		Included above
Civil upgrade of existing three aeration tanks		Included above
Modification of filter feed tank to filter feed tank and secondary sludge sump		Included above
Modification of grit chamber to screen chamber		Included above
Modification of other process units		Included above
MCC Room (upgrade)	1	5.0
Admin Building (upgrade)	1	5.0
Guard Room (upgrade)	1	1.0
Substation building (upgrade)	1	5.0
Switch gear room (upgrade)	1	3.0
Transfer Yard	1	2.0
Metering room	1	2.0
Levelling	3,000	5.6
Roads	3,000	5.6

Civil Works including Piping, Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
Drains along roads	3,000	3.3
Landscaping/Horticulture works	4,000	4.3
Sub-Total		**601.4**
Add 10% for piping		60.1
Total		**661.5**
Add 3% for misc. item		19.8
Add 1% for construction of pump shed		6.6
Add 1% for Geotechnical investigation		6.6
Add 1% for setting out		6.6
Add 3% for decommissiong of existing units		19.8
Add 1% for assessing the condition of existing CETP		6.6
Add 1% for extra safety		6.6
Add 1% for slow progress		6.6
Add 3% for testing, trial run/re-commission		19.8
Add 1% for QA/QC		6.6
Add 3% for design		19.8
Grand Total (INR Lacs)		**787.2**
Grand Total (INR Crores)		**7.87**

Mechanical, Electrical, Instrumentation, Control and Automation (MEICA) Capital Cost Breakup

Supply of Mechanical and Electrical Plant including Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
Coarse screen (mechanical) for Low COD Industrial WW	2	20.0
Coarse screen (mechanical) for High COD Industrial WW	2	20.0
Screening conveyor and compactor	2	20.0
Screening skips	2	1.0
Belt Oil skimmer	2	2.0
Submersible mixer in Low COD ww collection sump with lifting davit	6	45.0
Online monitoring system for Inlet works	2	25.0
Large blade slow speed submersible mixer in Eq tank	4	56.0
Low COD wastewater transfer pumps with VFD	4	32.0
Lifting equipment for low COD ww transfer pump station	2	3.0
Primary Treatment feed pumps with VFD	4	36.0
Lifting equipment for primary treatment feed pumping station	1	1.5
Primary Clari-flocculator mechanism in old primary clarifier (phase-1)	1	30.0
V Notch weirs	1	1.5
Submersible mixer in bioreactor feed sump	2	8.0
Bioreactor feed pump (additional)	1	5.0
Lifting Equipment for bioreactor feed pump station	1	1.5

Supply of Mechanical and Electrical Plant including Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
Primary Sludge Transfer Pumps	2	24.0
Lifting equipment in Primary Sludge Transfer Pump house	1	1.5
Submersible mixers in Anoxic Tank	4	32.0
Aeration Blowers for Bioreactor 1 and 2	3	246.0
Diffusers with retrievable arrangement for Bioreactor 1	1	57.0
Diffusers with retrievable arrangement for Bioreactor 1	1	57.0
Aeration Blowers for Bioreactor 3	2	200.0
Diffusers with retrievable arrangement for Bioreactor 3	1	81.0
Aeration Blowers for Bioreactor 4	2	186.0
Diffusers with retrievable arrangement for Bioreactor 4	1	69.0
Electric Wire Hoist for Blower Building 1	1	4.0
Air flow meter	4	28.0
MLR pumps in Bioreactor 1 and 2 (With VFD)	4	44.0
MLR pumps in Bioreactor 3 (With VFD)	2	24.0
MLR pumps in Bioreactor 4 (With VFD)	2	26.0
Lifting Equipment for MLR pumps in Bioreactor 1,2,3 and 4	4	6.0
Secondary Clarifier mechanism with V Notch Weirs	1	36.5
RAS pumps (with VFD)	3	30.0

Supply of Mechanical and Electrical Plant including Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
WAS pumps	2	6.0
Electric Chain Hoist for RAS pump house	1	2.5
Lifting equipment for filter pumping station	1	1.5
Epoxy coating for PSF and ACF	1	5.0
Sand media	1	0.6
Activated Carbon media	1	44.9
Filter air scouring blowers	2	14.0
Instruments (Flow meter and DPIT) in PSF and ACF	1	75.0
Online monitoring system for Treated effluent works	1	12.5
Electromagnetic flow meter at all units (Low COD stream, Eq tank feed, Primary treatment feed, anoxic tank feed, feed line to each AT, MLR from each AT, primary sludge, RAS, WAS, Thickened sludge, plant return)	18	108.0
Thickener mechanism and V notch weirs	2	48.0
Mixer in Secondary sludge sump	3	21.0
Filter press feed pumps with VFD	3	45.0
Lifting equipment	1	1.5
All chemical dosing system (dosing pumps, agitator, tanks, accessories, etc.)	1	20.0
Lab Equipment	1	25.0
PLC/Automation and other instrument and accessories		185.0
Mechanical Equipment and Instrumentation Control and Automation (MEICA) Cost (excluding piping)		**2,075**

Supply of Mechanical and Electrical Plant including Erection, Testing and Commissioning		
Description	**Quantity**	**Cost (INR Lacs)**
Lumpsum Piping, Valves and Fittings Cost (28% of mechanical cost)		581
Lumpsum Electrical Cost (25% of mechanical cost)		518.8
Total MEICA COST		**3,174.8**
Add 3% for misc. item		95.2
Add 1% for setting out		31.7
Add 1% for decommission of existing units		31.7
Add 0.5% for assessing the condition of existing CETP		15.9
Add 1% for extra safety		31.7
Add 1% for slow progress		31.7
Add 3% for testing, trial run/re-commission of existing units		95.2
Add 1% for QA/QC		31.7
Add 3% for design		95.2
Grand Total (INR Lacs)		**3,635.1**
Grand Total (INR Crores)		**36.35**

End of Annexures

2003

2004

About CH2M

Employee-owned CH2M is a global leader in full-service consulting, design, designbuild, operations and program management services for public and private clients. With US$5.4 billion in revenue and over 22,000 employees worldwide, we deliver innovative, practical, sustainable solutionshelping clients develop and manage infrastructure and facilities that improve efficiency, safety and quality of life.

CH2M has long been recognized as an industry-leading program management, construction management and design firm as ranked by Engineering News- Record (2015) and has been named a leader in sustainable engineering and environmental services providers by Verdantix.

www.ch2m.com
Follow us @ch2mhill

Contact us

CH2M HILL (India) Pvt. Ltd
B-1D, Sector-10
Noida - 201 301, Uttar Pradesh
India

SUDARSHAN

Sudarshan Chemical Industries Limited
46, MIDC Estate, Dhatav, Roha,
Dist. Raigad 402 116, India.
Tel.: +91 2068 281 200 / 219 Fax: +91 2194 263 602

Ref: SCIL/ENV/MPCB/2024-25/02

30th August 2024

To,

Sub Regional Officer, Raigad-II
Maharashtra Pollution Control Board.
Raigad Bhavan, 6th Floor,
Sec-II, C.B.D. Belapur,
Navi Mumbai-400614

Sub: Response with respect to the specific queries raised in the meeting by the Joint Committee

Ref: Joint committee meeting held on 13.08.2024 with respect to O. A. 58/2022 and our written submission on 12.08.2024.

Dear Madam,

This is with reference to the Joint committee meeting held on 13.08.2024 with respect to O. A. 58/2022 and our written submission on 12.08.2024. We are submitting the following documents for your ready reference.

- Copy of letter from RIA CETP dated 16.02.206 stating that our effluent capacity booked in 22.5 MLD CETP is 7.65 MLD **(Annexure-1)**
- MIDC letter dated mentioning SCIL effluent to be taken for dilution along with permission for laying direct discharge. **(Annexure-2)**

Based on our written submission **(Annexure-3)** and the above-mentioned submissions, the Company cannot be liable to pay any compensation.

Yours faithfully,

For Sudarshan Chemical Industries Limited, Roha

(Mr.Vivek Garg)
Site Head

Encl: As Above
CC: Regional Officer, MPCB, Raigad.

Sudarshan Chemical Industries Limited
Registered Office:
Eleven West Panchshil, 7 Floor, Survey No. 25,
Near PAN Card Club Road, Baner, Pune - 411 045, India.
Tel. No.: +91 20 682 81 200
Email: contact@sudarshan.com
www.sudarshan.com

Corporate Identity No: L24119PN1951PLC008409

2006

Bhowkar

RIA - CETP

CO - OPERATIVE SOCIETY LIMITED

(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)

RIRC Bldg., Plot No. 6, M.I.D.C. Dhatav, Roha - Raigad - 402 116.

Tel. : 02194 - 263599, Fax : 264594

16.2.2016

Sudarshan Chemical Industries Limited,
Plot No. 44, 45 & 46,
MIDC,
Roha.

Sub: Final Water Consumption Capacity Booking With CETP.

Sir,

This is to inform you that as per our records your unit has Final Water Consumption Capacity Booking in 22.5 MLD CETP is 7650 m3 per day.

This letter is issued to you for your information and records.

Thanking you.

Yours truly,
For RIA-CETP CO. SOC. LTD.,

P. P. BARDESKAR
HON. CHAIRMAN

R. I. A. CETP CO-OP. SOC. LTD. MIDC ROHA

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

MIDC, Division Office, Nagdongri, Revas Road, Alibag, Dist.Raigad-402 201
Tel. 02141- 222242 / 222257 (P) **e-mail –** eealibaug@midcindia.org

By RPAD/Hand Delivery

No. MIDC/Roha/Sudarshan/e-office-I59936**/of 2024** **Date :** 05/06/2024

To,
M/s. Sudarshan Chemical Industries Ltd.
Plot No. 44,44Part, 45, 46 & 46Part,
MIDC, Dhatav,
ROHA.

Sub: -Roha Industrial Area...
M/s. Sudarshan Chemical Industries Ltd.
Proposal for laying ofTreated effluent meeting MPCB disposal normsdischarge pipeline for directconnectivity to CETP outlet discharge sump.

Ref: - 1) MIDC's Circular vide No. C69359 dated18/06/2021
2) M/s. Sudarshan Chemical Industries Ltd's letter dated 19/07/2021.
3) Office Note No. A66717 dated 10/04/2024

Sir,

M/s. Sudarshan Chemical Industries Ltd. Plot No. 44,44Part, 45, 46 & 46 Part MIDC, Dhatav, Roha Industrial area has requested MIDC to grant permission for laying 500 mm dia. separate pipeline for direct connectivity of your treated effluent meeting MPCB disposal standardsin line with the MIDC Circular vide No. C-69359 dated 18/06/2021 atthe CETP outleti.e. final treated effluent disposal sump of MIDCvide letter under reference No. 2. In this regards it is to inform you that your request for grant of the permission for laying 500 mm dia. separate pipeline for direct connectivity of treated effluent meeting MPCB's disposal standard at the Roha CETP outlet i.e. final

treated effluent disposal sump of MIDC has been approved by the competent authority subject to the following terms and conditions...

1. The following infrastructure cost as per above MIDC Circular dated 18/06/2021 to be recovered from you considering your present effluent quantity of 7.412 MLD as per your letter dated 6th November 2023. The Infrastructure cost will be revised if effluent quantity increases in future. You are requested to pay Rs.6,53,99,659.00 (Rs. Six Crores Fifty three lakhs Ninety Nine thousand Six hundred Fifty Nine only) to MIDC by DD/RTGS immediately.

a)	One time charges towards cost of existing collection sump,pumping machinery, and expenditure towards New 10000cum Effluent collection sump at CETP.	Rs.	2,47,83,377.00
b)	15% supervision charges on cost of pipeline to be laid by M/s. Sudarshan Chemical Industries Ltd.		50,64,750.00
c)	Expenditure incurred on extension of treated effluentDisposal pipe line (630mm dia.).	Rs.	3,54,45,692.00
d)	Right of Way Charges (One time) for laying 1500.00 Rmt. Pipeline.	Rs.	1,05,840.00
	Total	**Rs.**	**6,53,99,659.00**

2. You shall continue to pay the drainage cess and Environment Protection Service Charges as per policy of MIDC.

3. You shall also continue to pay Rs.2.17 per CuM as a pumping charges to MIDC from the date of approval of proposal for direct disposal of treated effluent meeting MPCB's disposal standard at the outlet of Roha CETP i.e. final treated effluent disposal sump of MIDC.

4. The pumping charges are worked out based on the present MSEDCL Rate/charges. Hence, any revision in rate by MSEDCL will lead in revision of pumping charges and same shall be binding on you.

5. You shall pay Rs.3.55/- per cum for 6.5 MLD for your treated effluent which will be taken directly into Roha CETP at Anoxic tank of CETP for

diluting the SSI units concentrated effluent, so as to meet MPCB disposal standards by RIA CETP Co. Op. Society Ltd. from the date of completion and commissioning of up-gradation work of Roha CETP undertaken by MIDC. Please note that MIDC has completed the rehabilitation & Up-gradation work of Roha CETP on 30/04/2023.

6. You shall contribute to the infrastructure cost proportionate to the balance treated effluent quantity of 6.995 MLD or as per actual quantity after completion of the expansion work.

7. You shall contribute the proportionate capital cost for extension of treated effluent disposal pipeline as may be suggested by NIO in future on prorate basis as MIDC Board Resolution No.6222 approved in the 389th Board meeting of MIDC. A copy of the same is enclosed herewith.

8. You shall install online monitoring system (OCMS) on your treated effluent disposal pipeline in the MIDC final treated sump premises & shall connect it to MPCB, CPCB server & MIDC (if possible). You shall install Auto Stop valve for the automatic switchover arrangement so that in case your treated industrial effluent does not meet MPCB disposal standards, the effluent discharge shall automatically stop.

9. In case of any Environmental Episode like pollution of fresh water resources, Fish kill, damage to property/Crop/manpower, you shall bear the cost of the liquidated damages proportionate to your MPCB consented quantity.

10. MIDC reserves the right to cancel the above permission without assigning any reason thereof. In case there is any violation of the water prevention and control of pollution Act-1974 as amended from time to time, The Environment (Protection) Act 1986 or any directions issued by MPCB/CPCB or any other Government/Semi Government Department, the above permission shall automatically stands cancelled.

11. M/s. Sudarshan Chemical Industries Ltd., Roha shall meet all the terms and conditions specified in the MIDC Circular No. C-69359 dated 18/06/2021. A copy of the MIDC Circular No. C-69359 dated 18/06/2021 is enclosed herewith for your information please.

12. Your Hydraulic charges will be revised from the date of its levy and appearing in the monthly water bill without any penal charges after compliance of the above.
13. After payment of above infrastructure cost and submission of Undertaking on Rs.500/- stamp paper duly notarized for acceptance of all above points by you, the final permission for laying the separate 500 mm dia. pipeline for direct connectivity of your treated industrial effluent meeting MPCB disposal norms and the revision in the hydraulic charges from the date of its levy and appearing in the monthly water bill without any penal charges will be done.

Thanking you,

Yours faithfully,

Executive Engineer
M.I.D.C. Division, Alibag

Copy submitted to the Chief Engineer(HQ), MIDC, Andheri, for favour of information please.
Copy submitted to the Dy. CEO (Env.), MIDC, Andheri for favour of information please.
Copy submitted to the Superintending Engineer (K), MIDC, Panvel, for favour of information please.
Copy to Deputy Engineer, MIDC, Sub Division, Roha for information and necessary action.

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासनाचा अंगीकृत व्यवसाय)

"उद्योग सारथी",
मरोळ औद्योगिक क्षेत्र,
महाकाली गुंफा मार्ग,
अंधेरी (पूर्व),
मुंबई ४०० ०९३.

क्र. मऔविम/उप. मु.का.अ.(पर्यावरण)/C69359/२०२१

दिनांक : 13/06/2021

प रि प त्र क

विषय :- मेगा व मोठे / मध्यम उद्योगांना त्यांचे प्रक्रियीत औद्यागिक सांडपाणी मऔविमच्या सामायिक सांडपाणी प्रक्रिया केंद्रातील (सी.ई.टी.पी.) प्रक्रियीत औद्योगिक सांडपाणी साठवणूक टाकीपर्यंत स्वतंत्र थेट बंद वाहिनीद्वारे टाकण्याची व तद्नंतर महामंडळाच्या बंद पाईपद्वारे राष्ट्रीय समुद्री विज्ञान संस्थेने सुचविलेल्या ठिकाणी खोलवर समुद्रात / खाडीत उर्त्सजनाबाबत परवानगी देणे बाबतचे धोरण ठरविणेबाबत.

वरील विषयासंदर्भात महाराष्ट्र औद्योगिक विकास महामंडळाने दिनांक २९.०४.२०२१ रोजी झालेल्या ३८९ व्या बैठकित बाब सादर करण्यात आली होती. सदर बाबीवर चर्चा होऊन ठराव क्र. ६२२१ पारित करण्यात आला असून खालीलप्रमाणे मार्गदर्शक तत्वे या परिपत्रकाचे दिनांकापासून लागू करण्यात येत आहेत :-

१. ज्या उद्योगांच्या रासायनिक प्रक्रियेतून निर्माण होणारे प्रक्रियीत औद्योगिक सांडपाणी, हे महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या संमती पत्रानुसार (Consent to Operate), १ दशलक्ष लिटर्स प्रतिदिन किंवा त्या पेक्षा जास्त असेल, अश्या उद्योगांनी त्यांच्या आवारातून प्रक्रियीत औद्योगिक सांडपाणी वाहून नेण्यासाठी बंद उर्त्सजन वाहिनी, राष्ट्रीय समुद्री विज्ञान संस्था (NIO) ने नेमून दिलेल्या वैज्ञानिक ठिकाणी (scientific location) परस्पर सोडावे. याकरिता लागणाऱ्या आवश्यक त्या सर्व परवानग्या जसे की निकषांप्रमाणे MoEF&CC ची पर्यावरण विषयी मंजूरी, CRZ मंजूरी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, सरकारी / निमसरकारी/ स्थानिक संस्था/ खाजगी जमीन मालक, ज्यांच्या जमिनीतून वाहिनी जाणार आहे अशा इतर संबंधित सर्वांची परवानगी घेण्यात

यावी. सर्व प्रकारच्या शक्यता व तांत्रिक व्यवहारता तपासून प्रस्ताव अनुकूल असल्यास व सर्व अटी व शर्तींची पूर्तता झाल्यावर, महामंडळ स्वतःच्या औद्योगिक क्षेत्राच्या हद्दीत प्रक्रियाकृत औद्योगिक सांडपाणी वाहून नेणारी बंद पाईपलाईन टाकण्यास परवानगी दयावी.

२. जर एखादा उद्योग रासायनिक प्रक्रियेतून निर्माण होणारे प्रक्रियीत औद्योगिक सांडपाणी वाहून नेणारी बंद वाहिनी महाराष्ट्र औद्योगिक विकास महामंडळाच्या सामायिक सांडपाणी प्रक्रिया केंद्रातील अंतिम प्रक्रिया केलेल्या सांडपाणी साठवणूक टाकीपर्यंत (final treated effluent sump) स्वखर्चाने टाकणार असेल व तेथून पुढे महामंडळाने टाकलेल्या उर्त्सजन वाहिनी (disposal pipeline) द्वारे समुद्रात/खाडीत राष्ट्रीय समुद्री विज्ञान संस्था (NIO) ने निर्देशलेल्या ठिकाणी उर्त्सजन करु इच्छित असेल तर त्याकरिता खालील मार्गदर्शक तत्वे लागू राहतील :-

i) ज्या उद्योगांना प्रक्रियाकृत औद्योगिक सांडपाणी महामंडळाने टाकलेल्या उर्त्सजन वाहिनीद्वारे समुद्रात/खाडीत, राष्ट्रीय समुद्री विज्ञान संस्था (NIO) ने निर्देशलेल्या ठिकाणी उर्त्सजन करावयाचे असेल अशा उद्योगांनी महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे "ना हरकत प्रमाणपत्र" महाराष्ट्र औद्योगिक विकास महामंडळाकडे सादर करावे. अशा उद्योगांचे महाराष्ट्र प्रदुषण नियंत्रण मंडळामार्फत देण्यात आलेल्या "Consent to Operate" प्रमाणे औद्योगिक सांडपाण्याचे प्रमाण (Industrial Effluent Quantity) १ MLD किंवा त्यापेक्षा जास्त असणे आवश्यक राहील. त्याचप्रमाणे, उद्योगांचे मागील सहा महिन्यातील प्रक्रियाकृत सांडपाण्याच्या गुणवत्तेचा तपशिल आणि विश्लेषणात्मक परिणाम, लक्षात घेऊन महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या निकषांनुसार सदर प्रस्तावाचा विचार करण्यात यावा.

ii) महाराष्ट्र औद्योगिक विकास महामंडळातर्फे बांधण्यात आलेली अंतिम प्रक्रियीत औद्योगिक सांडपाणी साठवणूक टाकी, उदंचन केंद्र व यंत्रसामुग्री, विद्यूत उपकेंद्र (Electrical substation), इत्यादी बाबत महामंडळाने केलेला एकूण भांडवली खर्च, संबंधित उद्योगांकडून त्यांच्या औद्योगिक सांडपाण्याच्या समप्रमाणात येणाऱ्या रक्कमेच्या २५% टक्के रक्कम महामंडळामार्फत वसूल

करण्यात येईल तथापी, अग्रिम रक्कम (upfront charges) महामंडळास अदा करणे उद्योगांना बंधनकारक असेल. तसेच उर्जा खर्च, अंतिम प्रक्रियीत औद्योगिक सांडपाणी साठवण टाकीत (Final Treated Effluent Sump) जमा झालेला / भविष्यात जमा होणारा संपृक्त गाळ (settled sludge) काढणे आणि त्याचा नजिकच्या सर्वसमावेशक धोकादायक टाकावू पदार्थ व्यवस्थापन सुविधा प्रकल्प केंद्रात (CHWTSDF) वैज्ञानिक (Scientific) पध्दतीने विल्हेवाट लावण्यासाठी येणारा खर्च तसेच प्रक्रियाकृत औद्योगिक सांडपाणी उर्त्सजन वाहिनीच्या दैनंदिन देखभाल व दुरुस्तीचा खर्च इत्यादीकरिता सदरहू उद्योगांस प्रक्रियाकृत औद्योगिक सांडपाण्याच्या समप्रमाणात महामंडळास अदा करावा लागेल. त्याचप्रमाणे महामंडळाच्या, उद्योगांना महामंडळाच्या धोरणानुसार भांडवली अंशदान महामंडळास अदा करावे लागेल. तसेच, जर प्रक्रियाकृत औद्योगिक सांडपाणी वाहून नेणाऱ्या वाहिनीचे उर्त्सजनाचे (disposal) ठिकाण NIO यांच्या सुचनेनुसार अथवा महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे निर्देशानुसार समुद्रात आणखी पुढे खोलवर न्यायचे असेल तर त्यासाठी येणारा भांडवली खर्च सदरहू कामाच्या प्रगतीनुसार (Pro rata basis) चार सम हप्त्यात (four equal installments) सदर उद्योगास महामंडळाच्या धोरणानुसार महामंडळास अदा करणेत यावा.

iii) उद्योगांस त्यांचे प्रक्रियाकृत औद्योगिक सांडपाणी वाहून नेणारी वाहिनी महामंडळाच्या औद्योगिक क्षेत्रात, रस्त्याच्या कडेने (Road land width) टाकण्याची परवानगी जागेच्या उपलब्धतेनुसार देण्याच्या अटीवर महामंडळ मान्य करेल. परंतू अशी परवानगी देताना, महाराष्ट्र औद्योगिक विकास महामंडळातर्फे पुरवल्या जाणाऱ्या पायाभूत सुविधा जसे जल वाहिनी, विद्युत केबल्स, सांडपाणी एकत्रिकरण वाहिन्या, Optical Fibre, वायु वाहिनी इत्यादिना प्रथम प्राधान्य देईल.

iv) जर एकापेक्षा जास्त उद्योगांनी अशी परवानगी मागितल्यास महामंडळने सर्व उद्योगांकरिता प्रक्रियाकृत औद्योगिक सांडपाणी एकत्रिकरण वाहिनी महामंडळामार्फत सर्व उद्योगांचे सांडपाण्याचा एकत्रित अभ्यासपूर्वक विचार करुन टाकण्यात येईल व त्याकरिता लागणारा भांडवली अंशदान उद्योगांच्या औद्योगिक

सांडपाण्याच्या समप्रमाणात महामंडळामार्फत वसूल करण्यात येईल. तसेच उद्योगांस नियमानुसार १५% ETP शुल्क देखील महामंडळास अदा करावे लागेल. या बाबत महामंडळाने घेतलेला निर्णय अंतिम व सर्व संबधित उद्योगांना बांधील राहील.

v) प्रक्रियाकृत औद्योगिक सांडपाणी वाहून नेणारी बंद वाहिनी टाकताना संबंधित उद्योगास Road Cutting करण्याची परवानगी देण्यात येणार नाही. फक्त Horizontal Bore, Micro Tunnel किंवा इतर आधुनिक प्रगत प्रणालींना परवानगी देण्यात येईल. याकरिता आवश्यक ते भूभडे व पूर्वस्थिती शुल्क (Reinstate Charges) इत्यादी महामंडळाचे परिपत्रक क्रमांक २७/२०१० दिनांक १३.१०.२०१० व परिपत्रक क्रमांक १४/२०१८, दिनांक १३.११.२०१८ नुसार अनुक्रमे निर्गमित व वेळोवेळी होणाऱ्या सुधारीत परिपत्रकानुसार महामंडळास अदा करावे लागेल.

vi) प्रक्रियाकृत औद्योगिक सांडपाणी वाहून नेणारी बंद वाहिनी उद्योगांनी स्वखर्चाने व स्वतःच्या जबाबदारीने (Risk & Cost) त्यांच्या आवारातून ते सीईटीपी च्या अंतिम प्रक्रियीत सांडपाणी साठवणूक टाकीपर्यंत (Final Treated Effluent Storage Sump) महामंडळाच्या कार्यकारी अभियंता यांचे मार्गदर्शना नुसार टाकावी व त्याकरिता महाराष्ट्र औद्योगिक विकास महामंडळाला नियमानुसार १५% ETP शुल्क अदा करावे. तसेच संबंधित प्रक्रियाकृत औद्योगिक सांडपाणी वाहिनीची देखभाल व दुरुस्ती याची सर्व जबाबदारी संबंधित उद्योगांची राहील. उद्योगाने सदर सांडपाणी वाहिनी नेहमी सुस्थितीत ठेवून, याबाबत कुठल्याही प्रकारचा पर्यावरण विषयक वाद/मुद्दा (Environmental Episode) झाल्यास, महाराष्ट्र औद्योगिक विकास महामंडळ कोणत्याही प्रकारे त्यास जबाबदार राहणार नाही, याकरिता महामंडळास रुपये ५०० /- च्या स्टँप पेपर वर नोटरी केलेले क्षतीपूर्ती बंधपत्र सादर करावे.

vii) महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी नेमून दिलेल्या गुणवत्ता / मानकांनुसार (Special Water Quality Variable सहित) सांडपाणी बंद वाहिनी द्वारे सीईटीपी च्या अंतिम प्रक्रियीत औद्योगिक सांडपाणी साठवणूक टाकीमध्ये

महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या मानका (Standard) प्रमाणे प्रक्रियीत औद्योगिक सांडपाण्याचे उत्सर्जन होत आहे किंवा कसे, याची पडताळणी करण्याकरिता उद्योगांनी स्वयंचलित नियंत्रण व्यवस्था (online monitoring system) उभारणे बंधनकारक असून सदर स्वयंचलित नियंत्रण व्यवस्था महाराष्ट्र प्रदुषण नियंत्रण मंडळ, केंद्रिय प्रदुषण नियंत्रण मंडळ, महाराष्ट्र औद्योगिक विकास महामंडळ (शक्य असल्यास) व सीईटीपी च्या server प्रणालीशी जोडून कायम चांगल्या व सुस्थितीत चालू ठेवावी. जर सदरहू उद्योगाची औद्योगिक सांडपाण्याची गुणवत्ता महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या निकष/मानकानुसार नसल्यास, सीईटीपीच्या प्रक्रियीत औद्योगिक सांडपाणी साठवण टाकीत येणारे औद्योगिक सांडपाणी हे स्वयंचलित बंद कळ **(Auto stop valve)** बसवून बंद होईल, अशी व्यवस्था करणे आवश्यक राहील. *अथवा* उद्योगांनी स्वखर्चाने प्रक्रियीत औद्योगिक सांडपाणी वाहून नेणाऱ्या वाहिनीवर सीईटीपीच्या भूखंडामध्ये "Automatic Treated Effluent Switch Over Arrangement" यंत्रणा बसवावी, जेणेकरुन सदरहू उद्योगाने सोडलेल्या प्रक्रियीत औद्योगिक सांडपाण्याची गुणवत्ता जर महाराष्ट्र प्रदुषण नियंत्रण मंडळाने आखून दिलेल्या गुणवत्ता/मानकाप्रमाणे नसेल, तर हे प्रक्रियीत औद्योगिक सांडपाणी आपोआप अंतिम प्रक्रियीत औद्योगिक सांडपाणी साठवणूक टाकीमध्ये न जाता auto stop होईल अथवा मऔविम / CETP च्या Equilization Sump मध्ये जाईल. असे झाल्यास उद्योगांनी, सीईटीपी वर वाढलेल्या hydraulic आणि chemical load करिता औद्योगिक सांडपाणी प्रक्रिया शुल्क (Effluent Treatment Charges) प्रचलित दराने संबंधित कालावधीसाठी महामंडळास अदा करावे लागतील.

viii) महाराष्ट्र औद्योगिक विकास महामंडळाने निर्गमित केलेली विविध परिपत्रके जसे drainage cess, पर्यावरण संरक्षण सेवा शुल्क, दुप्पट पाणी दर, installation of strainer, positive effluent discharge इत्यादी या उद्योगांना देखील बंधनकारक राहतील.

ix) जर एखादा "Environmental Episode" जसे जलस्त्रोत दूषित होणे, मासे मरणे, मालमत्ता/ मानव/पीक इत्यादीची हानी झाल्यास नुकसान भरपाई / पुर्नस्थापनेचा खर्च, या उद्योगांना महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या संमती पत्रकात दर्शवलेल्या effluent quantity च्या सम प्रमाणात महामंडळास अदा करावा लागेल.

x) मऔविम मार्फत देण्यात आलेली उपरोक्त परवानगी अंतिम नसून उद्योगांनी शासकीय / निमशासकीय / स्थानिक संस्था / खाजगी मालमत्ताधारक इत्यादिकडून आवश्यक त्या परवानग्या मिळवणे बंधनकारक राहिल.

xi) कुठलेही कारण न देता, सदर परवानग्या रद्द करण्याचे अधिकार महाराष्ट्र औद्योगिक विकास महामंडळाकडे राहतील. तसेच उद्योगांनी पर्यावरणाचे नियम जसे "The Water (Prevention and Control of Pollution) Act १९७४" किंवा पर्यावरण (सुरक्षा) कायदा १९८६ (The EP Act १९८६) किंवा महाराष्ट्र प्रदुषण नियंत्रण मंडळ, केंद्रिय प्रदुषण नियंत्रण मंडळ, केंद्रिय पर्यावरण, वने व वातावरणीय बदल मंत्रालय, नवी दिल्ली व इतर अन्य शासकिय विभागाने वेळोवेळी दिलेल्या निर्देशांचे उल्लंघन केले तर सदरहू परवानगी महामंडळाकडून रद्द करण्यात येईल.

संबधित उप अभियंता / कार्यकारी अभियंता यांनी वरील प्रमाणे उद्योगांचे प्राप्त होणारे प्रस्ताव तपासून फक्त वरील प्रमाणे अटी व नियमानुसार असलेले प्रस्ताव मुख्यालयात मंजुरीकरिता सादर करावेत.

(डॉ. पी. अन्बलगन, भाप्रसे)
मुख्य कार्यकारी अधिकारी
म.औ.वि.म, अंधेरी - ९३.

प्रत :-
१) सर्व विभाग प्रमुख, मऔविम, मुंबई
२) सर्व मु.अ/अ.अ/का.आ/उ.आ/प्रा.आ, मऔविम

महाराष्ट्र औद्योगिक विकास महामंडळाच्या सदस्य मंडळाची मा. मंत्री (उद्योग) तथा अध्यक्ष , मऔविम यांचे अध्यक्षतेखाली वसंतराव नाईक (सभागृह क्रमांक ०२), सह्याद्री अतिथीगृह, मलबार हिल, मुंबई — ४०० ००६ येथे गुरूवार, दिनांक २९ एप्रिल, २०२१ रोजी सकाळी ११.०० वाजता झालेल्या ३८९ व्या बैठकीचे इतिवृत्त.

१३.०० विषय क्रमांक १३ :

मऔविमच्या सामायिक सांडपाणी प्रक्रिया केंद्रातील (सी.ई.टी.पी.) प्रक्रियेत औद्योगिक सांडपाणी राष्ट्रीय समुदी विज्ञान (National Institute of Oceanography) संस्थेने सुचविलेल्या ठिकाणी खाडी / खोलवर समुद्रात बंद पाईपलाईनद्वारे उर्त्सजन करणेसाठी होणाऱ्या भांडवली खर्चाबाबत अंशदान धोरण ठरविणे.

१३.०१ सादर विषयावर सदस्य मंडळाने सविस्तर चर्चा केली. सदस्य मंडळाच्या २१३, २५५, ३६७ व्या बैठकी मध्ये औद्योगीकरण बरोबर पर्यावरण चे संरक्षण तसेच संतुलन राखणे करीता औद्योगिक क्षेत्रात सांडपाणी प्रक्रिया केंद्र (CETP) स्थापन करणे व त्या बाबत आनुषंगिक निर्णय घेतलेले आहेत प्रसंगी महामंडळ केवळ समन्वयक म्हणून भूमिका बजावत असून त्या अनुषंगाने अनेक कार्ये पार पडलेली आहेत सद्यस्थितील महामंडळातील औद्योगीक क्षेत्रातील CETP व त्याबाबत च्या आनुषंगिक प्रकल्प करीता आगामी एक ते दोन वर्षामध्ये कराव्या लागणाऱ्या अपेक्षित भांडवली खर्च बाबतची माहिती चर्चेदरम्यान नमूद करण्यात आली. परंतु केंद्रीय पर्यावरण, वने व वतावरणीय बदल मंत्रालय, भारत सरकार, चे सांडपाणी खोल समुद्रात टाकणे बाबत चे सुधारित मानक चा विचार करता त्याबाबत महामंडळाकडून तीन ते पाच वर्षाच्या अपेक्षित भांडवली खर्च बाबत आढावा घेण्यात आला. सदर भांडवली खर्च आर्थिक बोजा चा विचार करता त्या बाबत योग्य आर्थिक नियोजन करणेबाबत चर्चा करण्यात येऊन चर्चेअंती खालीलप्रमाणे ठराव पारित करण्यात आला.

ठराव क्रमांक : ६२२२

१३.०२ ठराव करण्यात येतो की, येत्या तीन ते पाच वर्षात सांडपाणी प्रक्रियेवर करावयाचा खर्चाचा अर्थिक बोजा बघता, उद्योग / उद्योजकांच्या संघटना / सीईटीपी असोसिएशन, ज्यांना मोठया प्रमाणावर फायदा होणार आहे असे

उद्योजक व उद्योजकांच्या संघटना यांचा महामंडळावरील भांडवली खर्चाचा बोजा कमी होणेच्या दृष्टीने आर्थिक नियोजनात सहभाग आवश्यक असून महाराष्ट्र प्रदुषण नियंत्रण मंडळ व महाराष्ट्र शासन यांचा सहभाग देखील महामंडळा वरील आर्थिक बोजा कमी होणेच्या दृष्टीने आवश्यक आहे. या अनुषंगाने महाराष्ट्र औद्योगिक विकास महामंडळ उपरोक्त प्रकल्पात विविध विभागाचे आर्थिक नियोजनात खालील प्रमाणे सहभागास, या ठरावाद्वारे मंजूरी प्रदान करत आहे

अ.क्र	विभाग / घटक	प्रस्तावित आर्थिक नियोजनामध्ये सहभाग
१	(अ) ज्या उद्योगांचे महाराष्ट्र प्रदुषण नियत्रंण मंडळाच्या संमती पत्रकाप्रमाणे (Consent to Operate) औद्योगिक सांडपाणी निर्मिती १ दशलक्ष लिटर प्रति दिन (१ MLD and above) आणि त्यापेक्षा जास्त आहे व ते उद्योग त्याचे प्रक्रियाकृत औद्योगिक सांडपाणी महामंडळाच्या अंतिम प्रक्रियाकृत औद्योगिक सांडपाणी साठवण टाकीतून महामंडळाच्या औद्योगिक सांडपाणी वाहून नेणाऱ्या बंद नलिकेद्वारे राष्ट्रीय समुद्री विज्ञान संस्था (NIO) यांनी ठरवून दिलेल्या ठिकाणी अथवा समुद्रात खोलवर उत्सर्जन करु इच्छितात असे उद्योग.	महामंडळाने सदरहू उद्योगांना आधी दिलेल्या परवानगी / ना-हरकत प्रमाणपत्रानुसार अथवा महाराष्ट्र प्रदुषण नियत्रंण मंडळाच्या संमती पत्रकातील औद्योगिक सांडपाण्याच्या समप्रमाणानुसार भांडवली अंशदान रकमेच्या २५ टक्के रक्कम. सदरहू अंशदान एका वर्षात ०४ (चार) समान टप्यात वसूल करावे.
1	(ब) संबंधित औद्योगिक क्षेत्रातील सर्व मोठे व मध्यम उद्योग (अ.क्र. १ (अ) वगळता).	प्रकल्प खर्चाच्या १० टक्के भांडवली अंशदान. सदरहू भांडवली अंशदान एका वर्षात ०४ (चार) समान टप्यात वसूल करावे.
१	(क) रासायनिक औद्योगिक क्षेत्रातील सामायिक सांडपाणी प्रक्रिया केंद्राचे	प्रकल्प खर्चाच्या ०५ टक्के भांडवली अंशदान. सदरहू

पृष्ठ ९५ पैकी ३५

अ.क्र	विभाग / घटक	प्रस्तावित आर्थिक नियोजनामध्ये सहभाग
	लघु व सुक्ष्म (अ.क्र. १ (अ) व (ब) वगळता) इतर सभासद घटक/ उद्योजक.	भांडवली अंशदान एका वर्षात ०४ (चार) समान टप्यात वसूल करावे.
२	महाराष्ट्र प्रदुषण नियंत्रण मंडळ	प्रकल्प खर्चाच्या २५ टक्के भांडवली अंशदान. सदरहू अंशदान कामाच्या प्रगतीनुसार अथवा टप्याटप्याने महाराष्ट्र प्रदुषण नियंत्रण मंडळ या संस्थेच्या निर्णयानुसार घेण्यात यावा.
३	महाराष्ट्र राज्य शासनाच्या विविध योजनांमार्फत	प्रकल्प खर्चाच्या २५ टक्के
४	महाराष्ट्र औद्योगिक विकास महामंडळ	प्रकल्प खर्चाच्या ३५ टक्के अथवा निधी तफावत प्रमाणे (funding gap)
	एकूण	१०० टक्के

पुढे असाही ठराव करण्यात येतो की महाराष्ट्र प्रदुषण नियंत्रण मंडळाकडे तसेच राज्य शासनाच्या उद्योग विभाग / पर्यावरण व वातावरणीय बदल विभागाकडे विविध योजनेअंतर्गत वरील प्रमाणे आर्थिक सहभागाच्या अनुदानासाठी पाठपुरावा करण्यासाठी मुख्य कार्यकारी अधिकारी यांना या ठरावाद्वारे प्राधिकृत करणेत येत आहे.

oooooo

2020

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगीकृत)

उद्योग सारथी, मऔविम (मुख्यालय), अंधेरी (पुर्व)मुंबई - ४०००९३

क्र. मऔविम/उप मुकाअ (पर्या)/ 13 /२०२१ दिनांक 21/06/2021

विषय :- महाराष्ट्र औद्योगिक विकास महामंडळाच्या सामायिक सांडपाणी प्रक्रिया केंद्रातील(सी.ई.टी.पी.) प्रक्रियीत औद्योगिक सांडपाणी राष्ट्रीय समुद्री विज्ञान (National Institute of Oceanography) संस्थेने सुचविलेल्या ठिकाणी खाडी/खोलवर समुद्रात बंद पाईपलाईनद्वारे उर्त्सजन करणेसाठी होणाऱ्या भांडवली खर्चाबाबत अंशदान धोरण.

संदर्भ :- परिपत्रक क्रमांक. म.औ.वि.म./उप.मु.का.अ.(पर्यावरण)/C- ६९३५९ दि. १८.०६.२०२१

महाराष्ट्र औद्योगिक विकास महामंडळाचे मेगा व मोठे / मध्यम उद्योगांना त्यांचे प्रक्रियीत औद्यागिक सांडपाणी मऔविमच्या सामायिक सांडपाणी प्रक्रिया केंद्रातील (सी.ई.टी.पी.) प्रक्रियीत औद्योगिक सांडपाणी साठवणूक टाकीपर्यंत स्वतंत्र थेट बंद वाहिनीद्वारे टाकण्याची व तद्नंतर महामंडळाच्या बंद पाईपद्वारे राष्ट्रीय समुद्री विज्ञान संस्थेने सुचविलेल्या ठिकाणी खोलवर समुद्रात/खाडीत उर्त्सजनाबाबत परवानगी देणे बाबतचे संदर्भिय परिपत्रक क्र. म.औ.वि.म./उप.मु.का.अ.(पर्यावरण)/C- ६९३५९ दि. १८.०६.२०२१ नुसार निर्गमित केलेल्या मार्गदर्शक तत्वांचे अवलोकन होणेस विनंती आहे.

सदरहू परिपत्रकानुसार उद्योगांना महामंडळाच्या धोरणानुसार भांडवली अंशदान अदा करणेचे तसेच जर प्रक्रियायुक्त औद्योगिक सांडपाणी वाहून नेणाऱ्या वाहिनीचे उर्त्सजनाचे (Disposal) ठिकाण राष्ट्रीय समुद्री विज्ञान संस्थेच्या (NIO) सुचनेनुसार अथवा महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे निर्देशानुसार समुद्रात आणखी खोलवर न्यायचे असेल तर त्यासाठी येणारा भांडवली खर्च उद्योगास महामंडळाच्या धोरणानुसार अदा करावा लागेल असे नमूद केले आहे.

या अनुषंगाने महामंडळाच्या दिनांक २९.०४.२०२१ रोजीच्या बैठक क्र. ३८९ मधील पारित ठराव क्रमांक ६२२२ ची प्रत कार्यवाही करिता सोबत जोडण्यात येत असून ठरावातील ठळक बाबी खालील प्रमाणे नमुद करण्यात येत आहेत.

अ.क्र	विभाग / घटक	प्रस्तावित आर्थिक नियोजनामध्ये सहभाग
१	(अ) ज्या उद्योगांचे म.प्र.नि. मंडळाच्या समंती पत्रकाप्रमाणे (Consent to Operate) औद्योगिक सांडपाणी निर्मिती १ दशलक्ष लिटर प्रति दिन (१ MLD and above) आणि त्यापेक्षा जास्त आहे व ते उद्योग त्याचे प्रक्रियीत औद्योगिक सांडपाणी महामंडळाच्या अंतिम प्रक्रियीत औद्योगिक सांडपाणी साठवण टाकीतून	महामंडळाने सदरहू उद्योगांना आधी दिलेल्या परवानगी / ना हरकत प्रमाणपत्रानुसार अथवा म.प्र.नि मंडळाच्या समंती पत्रकातील औद्योगिक सांडपाण्याच्या समप्रमाणानुसार भांडवली अंशदान

	महामंडळाच्या औद्योगिक सांडपाणी वाहून नेणाऱ्या बंद नलिकेद्वारे राष्ट्रीय समुद्री विज्ञान संस्था (NIO) यांनी ठरवून दिलेल्या ठिकाणी अथवा समुद्रात खोलवर उत्सर्जन करु इच्छितात असे उद्योग.	रक्कमेच्या २५ टक्के रक्कम. सदरहू अंशदान एक वर्षात ०४ (चार) समान टप्यात वसूल करावे.
१	(ब) संबंधित औद्योगिक क्षेत्रातील सर्व मोठे व मध्यम उद्योग (अ.क्र. १ (अ) वगळता)	प्रकल्प खर्चाच्या १० टक्के भांडवली अंशदान. सदरहू भांडवली अंशदान एक वर्षात ०४ (चार) समान टप्यात वसूल करावे.
१	(क) रासायनीक औद्योगिक क्षेत्रातील सामायिक सांडपाणी प्रक्रिया केंद्राचे लघु व सुक्ष्म (अ.क्र. १ (अ) व (ब) वगळता) इतर सभासद उद्योजक /घटक	प्रकल्प खर्चाच्या ०५ टक्के भांडवली अंशदान. सदरहू भांडवली अंशदान एक वर्षात ०४ (चार) समान टप्यात वसूल करावे.
२	महाराष्ट्र प्रदुषण नियंत्रण मंडळ	प्रकल्प खर्चाच्या २५ टक्के भांडवली अंशदान. सदरहू अंशदान कामाच्या प्रगतीनुसार अथवा टप्याटप्याने महाराष्ट्र प्रदुषण नियंत्रण मंडळ या संस्थेच्या निर्णयानुसार घेण्यात यावा.
३	महाराष्ट्र राज्य शासनाच्या विविध योजनांमार्फत	प्रकल्प खर्चाच्या २५ टक्के.
४	महाराष्ट्र औद्योगिक विकास महामंडळ	प्रकल्प खर्चाच्या ३५ टक्के अथवा निधी तफावत प्रमाणे (funding gap)
	एकूण	१०० टक्के

आपणास विनंती की महामंडळाच्या वरील ठरावानुसार पुढील कार्यवाही व्हावी.

आपला विश्वास,

सोबत :- महामंडळाच्या दि. २९.०४.२०२१ रोजीच्या बैठक क्र. ३८९ मधील पारीत ठराव क्रमांक ६२२२ ची प्रत.

उप मुख्य कार्यकारी अधिकारी (पर्यावरण)
म.औ.वि.म, अंधेरी - ९३

प्रत :-

१. मा. मुख्य कार्यकारी अधिकारी, मऔविम, अंधेरी, यांना माहितीस्तव सादर
२. सर्व विभाग प्रमुख, मऔविम, मुंबई, यांना माहितीस्तव सस्नेह अग्रेषित
३. सर्व मु.अ/अ.अ/का.अ/उ.अ/प्रा.अ; मऔविम, यांना माहिती व पुढील उचित कार्यवाहीसाठी रवाना.

C-1

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

No.MIDC/Env./B98540/ 2020

Udyog Sarathi,
Mahakali Caves Road,
Andheri (East),
Mumbai-400 093.
Date : 19 /08/2020

CIRCULAR

Sub : Grant of permission to Industries in MIDC area for laying Dedicated treated industrial effluent disposal pipeline upto the MIDC /CETP final treated effluent collection sump.

For control of pollution & betterment of Environment in and around MIDC Industrial Areas, the MIDC in its 213th Corporation meeting held on dt.01/08/1991 and in its 255th Corporation meeting held on dt.11/01/1999 took a policy decision to facilitate setting up of CETPs in the State of Maharashtra through the concern Industrial Associations/Co-op Soc. Ltd by providing adequate land for setting up such CETPs at a nominal lease rent of Rs.1/- per sq.mt per year, technical appraisal to the CETP, DPR (Detailed Project Report) from IIT, Bombay, Financial appraisal to DPR from Nationalized / Scheduled Financing Institutions/Banks, sanctioning the subsidy to the extent of 20 % of the Capital Cost of the CETP project from MIDC's own funds, collecting monthly effluent treatment charges along with MIDC's monthly water bills & transferring the same to the CETPs, where role of the MIDC is limited to as a Facilitator only.

Since, the CETPs were not performing as per the standards prescribed by the MoEF & CC and State Pollution Control Board, the MIDC Board further taken a reformative policy decision in its 367th Corporation meeting held on 30th July 2016 for improving performance of all CETPs. As a part of basic infrastructure facility, MIDC provided underground effluent collection system and disposing off the treated effluent at

the designated disposal point as suggested by National Institute of Oceanography (NIO) / Maharashtra Pollution Control Board (MPCB). MIDC had carried out remodeling of effluent collection system and replaced the old RCC pipe line by HDPE pipes in the recent past. Thus, as a Facilitator, MIDC has taken various initiatives for establishment and improvements in performance of CETPs.

The Hon'ble Supreme Court of India & Hon'ble National Green Tribunal in their order's issued from time to time has imposed various restrictions on the industrial activities or expansions, productions, levy of heavy penalties, recovery of environmental damage restoration cost, water curtailment etc for not meeting the disposal standards as prescribed by Ministry of Environment and Forest & Climate Change (MoEF&CC), Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB). Therefore, the Mega Projects / Large Scale Industries who are meeting the consented treated effluent disposal norms are also getting affected due to the various orders as mentioned above and requested MIDC to give permission for laying dedicated separate treated industrial effluent pipeline from their factory premises to the MIDC /CETP final treated effluent sump.

The above request from Mega Projects/ Large Scale industries was under examination of MIDC and accordingly following guidelines are now issued :-

1) The industry shall preferably lay the dedicated treated effluent disposal pipeline from their factory premises to the scientific location as may be suggested by NIO after obtaining permission from various organizations like MoEF&CC Environmental Clearance, CRZ Clearance, MPCB, Government / Semi Government / Local bodies / Private land owners or any other body etc through whose land the pipeline may pass. MIDC may give permission within its jurisdiction after examining the possibility and technical feasibility to lay the pipeline subject to various terms and conditions as may be prescribed by MIDC/other relevant agencies.

OR

2) In case the industry desires to lay dedicated treated industrial effluent disposal pipeline upto the MIDC/CETP final treated effluent collection sump, then following guidelines shall be applicable:-

a. Permission for direct discharge of treated effluent from Maharashtra Pollution Control Board shall be submitted by industry to MIDC. The proposal of industry having minimum MPCB consented treated effluent quality 1.0 MLD or more than 1 MLD and after submission of latest 6 months on the line treated effluent quality data and treated effluent analytical result published by MPCB on their website meeting the disposal norms shall be processed.

b. In case CETP up-gradation / expansion is undertaken or completed by the MIDC / CETP society considering all existing industries ultimate effluent quantity generation, the industry shall pay the standing charges as per MIDC Circular No. CE(HQ)/36/2016, dated 30.12.2016 proportionate to their MPCB consented effluent quantity or 65% of the MIDC water consumption which ever is higher to MIDC, till the entire capacity of CETP is utilized by other perpective industries.

c. The industry shall also pay Capital Cost contribution proportionate to their MPCB consulted effluent quantity for final treated effluent sump, pump house and pumping machinery installed therein, electrical substation cost, energy cost, cost of removal of settled sludge at the bottom of the final treated effluent sump and its scientific disposal and the proportionate regular O&M cost to MIDC towards the existing treated effluent disposal pipe line provided by MIDC upto the location suggested by National Institute of Oceanography (NIO)/ MPCB. The industry shall bear the proportionate capital cost of the treated effluent disposal pipe line, if it is extended further into the creek/deep sea as per the instruction of MPCB at the location suggested by NIO and shall pay the all other allied cost to MIDC.

d. Permission for laying dedicated treated industrial effluent pipeline may be granted subject to availability of Right way. However, priority shall be given for laying MIDC's infrastructure facilities like water supply lines, drainage lines, electrical transmission lines, optical fiber, Gas line etc. In case more than one industry in an industrial area desires on finalization of disposal pipeline alignment will be final and binding on industries.

e. While laying dedicated treated effluent disposal pipeline, road cutting shall not be permitted. Only horizontal bore, micro tunnel or any other advanced system shall

be permitted. Necessary reinstatement charges as applicable shall also be recovered.

f. The industry shall lay the dedicated treated effluent disposal pipeline of adequate diameter from their factory premises to the final treated effluent sump of MIDC/ CETP Society at their own risk and cost and under the supervision of Engineer in Charge of MIDC and shall pay 15% ETP charges to MIDC. It is the responsibility of industry to maintain the pipe line always in good working condition at their own cost, and shall indemnify MIDC from any environmental episode or damage to property and human life.

g. The industry shall install online monitoring system with ultrasonic flow metre at the end of their dedicated treated effluent pipeline reaching to final treated effluent sump of MIDC/CETP Society for the parameters provided in their MPCB Consent order including special water quality variable, if any and maintain it in good working condition at all the time at their own cost, and the results of the online monitoring system shall be connected to CPCB, MPCB and MIDC Server.

h. Suitable automatic treated effluent switch-over arrangement shall be made by the industry at their own cost so that it can be diverted to utilize for dilution purpose by MIDC/CETP society as and when needed. In case the treated effluent quality deviates from any consented parameters as per the MPCB disposal norms, the treated effluent shall get automatically diverted to the MIDC / CETP equalization sump and not to the final treated effluent sump. Under such circumstances, the industry shall pay the treatment charges for the hydraulic and chemical load to MIDC/CETP society during the period of violation of prescribed norms, which will be in line with standing charges.

i. The various circulars issued by MIDC on EPSC, Double Water Rate, Drainage Cess, installation of Strainer, Positive effluent discharge etc shall be applicable to the industry.

j. In case any environmental episode like fish kill, contamination of water body, damages to property/ human being/ crop etc occurs, then the restoration/ damage cost shall also be borne by the industry proportionate to their consented effluent quantity.

k. MIDC's permission to lay the dedicated treated effluent disposal pipeline shall not be construed as the final permission, but the industry shall obtain the necessary permissions from other Government / Semi-Government / Local bodies / Private land owners or any other body etc. through whose land pipe line may pass.

l. MIDC reserves all rights to revoke the permission given for dedicated treated industrial effluent disposal pipeline at any instance without assigning any reason thereof and incase there is continuous violations by the industry under the provision of The Water(Prevention and control of Pollution) Act 1974/The Environment(Protection) Act 1986 or any other applicable Environmental laws or directions issued by MPCB to do so and various circulars/guidelines issued by MIDC in the matter.

The concern Dy. Engineer / Executive Engineer shall scrupulously examine the above terms and conditions and process the only complying proposal to HQ for further approval.

(Dr. P. Anbalagan), *IAS*
Chief Executive Officer
MIDC, Mumbai-93.

Copy submitted to:-

1. Principal Secretary, (Industries), Industries, Energy & Labour Department, Government of Maharashtra, Mantralaya, Mumbai-400 032.
2. Principal Secretary, Environment, Environment Department, Government of Maharashtra, Mantralaya, Mumbai-400 032.

Copy f.w.cs to

- Member Secretary, MPCB

Copy to all Jt.CEOs/HODs/Dy.CEOs/CEs/SEs/EEs/SPAs/ROs/Des

Written Submission on behalf of Sudarshan Chemical Industries Limited for the purpose of Joint Committee Meeting convened on 13th August 2024, pursuant to Order of National Green Tribunal, Pune Bench dated 8th May 2024.

(i) The Original Application does not make out any case against Sudarshan Chemical Industries Limited (Company or Respondent No. 5), listed as Respondent No.5 in the matter. There is neither any averment nor any relief claimed against the Company. Company's name is merely added as Respondent No. 5 in the amended memo of parties. In absence of any case made out, Company is neither a proper party nor a necessary party;

(ii) The Company is not a member industry in Respondent No. 1 since 2016. The Company resigned as a member of Respondent No.1 on 12th September, 2016, much prior to the period of violations asserted in the present proceedings i.e. 2017 to 2023. A copy of the letter dated 12th September 2016 addressed by Company and acknowledged by Respondent No. 1 is annexed as **Exhibit 'A'** herein.

(iii) The Company has no role to play in the management or operations of Respondent No. 1.

(iv) The Company treats its own effluent in the in-house full-fledged effluent treatment plant ("**ETP**") and discharges treated effluent within the parameters prescribed in the consent to operate issued by MPCB ("**MPCB norms**"). The Company's ETP is self-sufficient for treating the effluents and therefore the Company is not required to discharge its effluent into the CETP for treatment. A copy of the amended consent to operate dated 13th December 2019 and 22nd December 2021 is annexed as **Exhibit 'B'** and **Exhibit 'C'** respectively.

(v) After receiving the direct discharge permissions from Respondent No.2 and Respondent No. 4 in the year 2016, the Company started directly transmitting the treated effluents from its ETP (in compliance with the MPCB norms) through the MIDC disposal pipeline into the CETP outlet from where the effluents get pumped and further transmitted into the MIDC disposal tank for final disposal in the Kundalika river at the location approved by the NIO. A copy of the no-objection dated 4th July 2016 and 13th July 2016 issued by Respondent No. 4 and Respondent No. 2 respectively is annexed as **Exhibit 'D'** and **Exhibit 'E'** herein.

SUDARSHAN CHEMICAL IND. LTD. 46, MIDC, DHATAV, (MAHARASHTRA) ROHA - RAIGAD

(vi) Respondent No. 4 requested the Company to agree to a dilution arrangement in writing. . As a matter of fact, Company's treated effluent is being used to dilute the highly concentrated effluents of member industries of Respondent No. 1.

(vii) Respondent No. 1 has been attempting to falsely implicate the Company in the RIA CETP liabilities and wrongdoings.

(viii) The Company cannot be a part of the CETP because of the guidelines barring 17 categories of high polluting large scale industries to be a part of CETP as per MoEF & CC Guidelines.

(ix) For detailed submissions of the Company, please refer to the submissions made by the Company in the matter before the National Green Tribunal (NGT).

Based on the above submissions, the Company cannot be made liable to pay any compensation.

For SUDARSHAN CHEMICAL INDUSTRIES LIMITED

AUTHORISED SIGNATORY

12.08.2024

SUDARSHAN CHEMICAL IND. LTD. 46, MIDC, DHATAV, (MAHARASHTRA) ROHA - RAIGAD.

57

EXHIBIT A

SUDARSHAN

Sudarshan Chemical Industries Limited
46, MIDC Estate, Dhatav, Roha,
Dist. Raigad 402116, India
Tel.: +91 2194 263 531 Fax:+91 2194 263 602

12th September, 2016

To,

RIA CETP,

Dhatav, Roha

Attn: Mr. P P Bardeshkar

Sub: Discontinue our membership to the CETP

Dear Sir,

We would like to inform you that we have been treating our effluent which meets all parameters as mandated by Pollution Control Board and are granted permission by MPCB and MIDC to directly discharge our effluent in the MIDC disposal line. With regards to this, we want to discontinue our membership to the CETP with immediate effect.

We thank you for the cooperation given to us during our association with CETP.

Regards

Yours Truly,

For Sudarshan chemical Industries Ltd

B N Kadam

General Manager --Works

Received
12/09/2016
RIA-CETP CO-OP. SOCIETY LTD.
C/o. : R.I.R.C., Plot No. 8,
MIDC, Dhatav-Roha,
Dist. Raigad, 402116.

Sudarshan Chemical Industries Limited
Global Head Office :
162 Wellesley Road, Pune - 411 001, India
Tel: +91 20 260 58 888 Fax: +91 20 260 58 222
Email : contact@sudarshan.com
www.sudarshan.com

42

EXHIBIT B

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781/ 24037124/24035273
Fax : 24044532/24024068/ 24023516
Email : ast@mpcb.gov.in
Visit At : http://mpcb.gov.in

Kalpataru Point, 3rd & 4th floor, Sion-Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

*Consent order No. Format 1.0/BO/CAC-Cell/UAN No. 0000001048/Amend/17thCAC-*1912000014
Date- 13/12/2019

To,
M/s Sudarshan Chemical Industries Ltd.,
Plot Nos. 44, 44(part), 45, 46, 46(part), MIDC Dhatav,
Tal. Roha, Dist. Raigad – 402 116.

Subject: Grant of amendment in Consent to Operate under Red/LSI category.

Ref.: 1. Existing Consent No. Format 1.0/BO/CAC-Cell/UAN No. 20673/11th CAC-1801000769 dtd. 19/01/2018 valid up to 31/07/2020.
2. Minutes of Consent Appraisal Committee meeting held on 15 & 25/11/2019.

Your application UAN No. 0000001048
Dated: 25/07/2018
For: Grant of amendment in Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the Consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is granted for a period up to 31/07/2020.
2. The actual capital investment of the industry is Rs. 551.48 Crs as per C.A. Certificate submitted by industry.
3. The Consent is valid for the manufacturing of

Sr. No.	Product Name	Maximum Quantity & UOM
1	Pigments (Organic pigments, Inorganic pigments, pearl pigments, pigment preparation , Fluorescent pigments, High performance pigments, HP dyes & intermediates)	30744 MT/A
2	Intermediates (For Pigments, Agro Chemicals & Fine Chemicals)	4824 MT/A
3	Pesticides Technical (Organo Phosphorous Pesticides, insecticides, herbicides, fungicides, bio products, rodenticides, plant growth regulators, herbicides)	5958 MT/M
4	Pesticide Formulation (Liquid)	5000 KL/A
5	Pesticide Formulation (Solid)	1200 MT/A
6	Co-generation plant	10 MW

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal of treated effluent
1	Trade effluent	7412	As per Schedule-I	Outlet of CETP
2	Domestic effluent	208	As per Schedule-I	Outlet of CETP

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler-1 (Coal/ FO)	1	As per Schedule-II
2	Incinerator	1	As per Schedule-II
3	Boiler-2 (Coal)	1	As per Schedule-II
4	D.G. Sets (250, 624, 1000 & 1150 KVA)	4	As per Schedule-II
5	Process Stacks	36	As per Schedule-II
6	Boiler	1	As per Schedule-II
7	D.G. Set (250 KVA)	1	As per Schedule-II

6. Conditions about Non-hazardous Wastes:

Sr. No.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Paper, Plastic seepages, Fibre Drums	212 MT/A	NA	Onsite Incineration
2	Mica waste (dry)	3,500 MT/A	NA	Sale to offsite recycling/ CHWTSDF
3	Canteen Waste	6 MT/A	NA	Used in Biogas plant/ Compost
4	Rubber, Handgloves, PVC Shoes, Tarpaulin, Hose Pipes	7 MT/A	NA	Sale to offsite recycling/ CHWTSDF
5	Broken Discarded Glass	2 MT/A	NA	Sale to offsite recycling/ CHWTSDF
6	Boiler Soot	2 MT/A	NA	Sale to offsite recycling/ CHWTSDF
7	Insulating Material/ Thermocol	7 MT/A	NA	Sale to authorized vendor/ CHWTSDF
8	Iron Scrap	300 MT/A	NA	Sale to authorized vendor for offsite recycling
9	Plastic (Non Metallic Scrap)	300 MT/A	NA	Sale to offsite recycling/ CHWTSDF
10	Paper	100 MT/A	NA	Sale to offsite recycling/ CHWTSDF
11	Electric Scrap	7 MT/A	NA	Sale to offsite recycling/ CHWTSDF
12	Wooden Scrap	100 MT/A	NA	Sale to offsite recycling
13	Boiler Ash	106 MT/D	NA	Sale to Brick Making Units/ Landfill
14	Excess Biomass from ETP	50 MT/M	NA	Use as bio-fertilizer/ compost/ Fuel in Boiler/ CHWTSDF/ sale to other ETPs
15	Discarded Barrels	700 Nos/A	NA	Sale
16	Process Potatoes waste	80 Kg/D	NA	Biogas/ Vermin Compositing

7. Conditions under Hazardous & Other Wastes (M & TM) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal

1	Spent solvents	20.2	2000	MT/A	Recycle	Sale to authorized pre-processors/ Onsite recycle-reuse
2	Distillation residues	20.3	12	MT/A	Incineration	CHWTSDF/ Incinerator
3	Process waste sludge/ residue	26.1	30	MT/A	Recycle	Sale to authorized recycler/ manufacturers & supplier
4	Process Waste residue	29.1	215	MT/A	Incineration	Incinerator/ CHWTSDF
5	Chemical containing residue	34.1	1	MT/A	Incineration	Incinerator/ CHWTSDF
6	Discarded containers/ barrels/ liners	33.1	4000	Nos./A	Recycle	Sale to authorized party
7	Discarded Containers/ barrels/ liner	33.1	40	MT/A	Recycle	Sale to authorized party/ CHWTSDF
8	Discarded Containers/ barrels/ liner	33.1	4	MT/A	Incineration	Incinerator /CHWTSDF
9	Flue Gas cleaning residue	37.2	4	MT/A	Secured Landfill	CHWTSDF
10	Toxic metal containing residue from water purification	35.2	0.5	MT/A	Secured Landfill	CHWTSDF
11	Chemical sludge from waste water treatment	35.3	3500	MT/A	Secured Landfill	CHWTSDF
12	Filters and filter material which have organic liquid	36.2	13	MT/A	Recycle/ Incineration	Sale to authorized recyclers/ CHWTSDF
13	Sludge & filters contaminated with oil	3.3	200	Kg/A	Secured Landfill	CHWTSDF
14	Discarded asbestos	15.2	1	MT/A	Secured Landfill	CHWTSDF
15	Waste/residue containing oil	5.2	300	Ltrs/A	Incineration	CHWTSDF/ Onsite Incineration
16	Discarded Containers/ barrels/ liners	33.1	8000	Nos/A	Recycle	Returned to suppliers/ authorized recyclers
17	Date expired and off specification pesticides	29.3	4	KL/A	Incineration	CHWTSDF/ Onsite Incineration
18	Ash from incineration	37.2	8	MT/A	Secured Landfill	CHWTSDF
19	Spent Carbon	36.2	3	MT/A	Incineration/ Secured Landfill	CHWTSDF
20	Pesticide residue	29.1	200	MT/A	Incineration	CHWTSDF/Onsite Incineration

21	Used/ Spent Oil	5.1	800	Ltr/M	Recycle	CHWTSDF/ Sale to authorized party approved by MPCB/ CPCB
22	Phosphoric acid (12-15%)	--	250	MT/M	Recycle	Sale to Auth. Party/Recycler/ Re-processor/CHWTSDF
23	Recovered Pigments	--	6	MT/M	Recycle	

The applicant shall ensure disposal to actual user having permission under Rule 9 of Hazardous & Other Waste (M & TM) Rules, 2016.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall operate online monitoring system to monitor the parameters such as pH, BOD, COD at the final outlet of ETP and at the disposal point at CETP outlet.
11. Industry shall comply with the conditions of Environment Clearance issued vide letter No. SEAC-2015/CR-86/TC-2 dtd. 24/01/2016.
12. This Consent is issued with the overriding effect on earlier Consent to Operate No. Format 1.0/BO/CAC-Cell/UAN No. 20673/11th CAC-1801000769 dtd. 19/01/2018.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of –

Sr. No.	Amount(Rs)	DD/DR/NEFT/RTGS/TRXN No.	Date	Drawn On
1	Rs. 9,05,842/-	TXN1702000625	04/02/2017	--
2	Rs. 14,34,246/-	TXN1801000416	04/01/2018	--

Copy to:

1. Regional Officer (Raigad)/ Sub-Regional Officer (Raigad-II), M.P.C. Board.
   -They are directed to ensure the compliance of the Consent conditions.
2. Chief Accounts Officer, M.P.C. Board, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

46

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have proposed to provide the Combined Effluent Treatment Plant (ETP) with the design capacity of 8000 CMD consisting of neutralization tank, equalization tank, flocculation tank, primary clarifier, aeration tank and secondary clarifiers.

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent & domestic effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr. No.	Parameters	Standards prescribed by Board (If any)
		Limiting Concentration in mg/l, except for pH
1	pH	6.5-8.5
2	Oil & Grease	10
3	BOD (3 days 27oC)	30
4	Total Suspended Solids	100
5	Bioassay Test	90% survival of fish after first 96 hrs in 100% effluent
6	Suspended Solids	100
	Specific Pesticides	
1	Benzene Hexachloride	10
2	Carbonyl	10
3	DDT	10
4	Endosalfan	10
5	Diamethoate	450
6	Fenitrothion	10
7	Malathoin	10
8	Phorate Methyl	10
9	Methyl Parathion	10
10	Penathoate	10
11	Pyrethrums	9600
12	Copper Sulphate	50
13	Ziram	1000
14	Sulphur	30
15	Paraquat	2300
16	Proponil	7800
17	Nitogen	780
	Heavy Metals	
1	Copper	1
2	Maganese	1
3	Zinc	1
4	Mercury	0.01
5	Tin	0.1
6	Any other metal like Nickel etc.	Shall not to exceed 5 times the drinking water standards of BIS
	Organics	
1	Phenol and Phenolics as C6H5	1

47

	d) In organics	
1	Arsenic (as As)	0.2
2	Cyanide (as CN)	0.2
3	Nitrate (as NO_3)	50
4	Phosphates (as P)	5

C] The treated effluent shall be discharged into the outlet of CETP through dedicated effluent disposal pipeline provided by MIDC.

2) As per your consent application, the domestic effluent shall be treated in ETP.

3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5) The Applicant shall submit Water Cess Returns in Form-I and pay the Water Cess charges for period up to 30/06/2017 as per the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977. Industry shall install water meters for consuming water as follows:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1	Industrial Cooling, spraying in mine pits or boiler feed	1038
2	Domestic purpose	288
3	Processing whereby water gets polluted & pollutants are easily biodegradable	7663
4	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	300
5	Gardening	110

6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO2 Kg/Day
1	Boiler-1 (Coal/FO)	Cyclone Separator	45	FO/ Coal	475 Kg/Hr	4.5/ 0.2	1026/ 45
2	Incinerator (100 Kg/Hr)	5% Caustic venture scrubber	35	LDO	15 Kg/Hr	1.8	13
3	Boiler-2 (Coal)	ESP	45	Coal	3800 Kg/Hr	0.2	316
4	DG Set 624 KVA	Acoustic enclosure	6	HSD	124 Kg/Hr	1	60
5	DG Set 1000 KVA	Acoustic enclosure	6.5	HSD	125 Kg/Hr	1	60
6	DG Set 1150 KVA	Acoustic enclosure	6.7	HSD	230 Kg/Hr	1	110
7	DG Set 250 KVA	Acoustic enclosure	4	HSD	50 Kg/Hr	1	24
8	Process stack for HPP Ammonia	Caustic Scrubber	20	NA	NA	NA	NA
9	Process stack for scrubber for organic pigment	Caustic water Scrubber	20	NA	NA	NA	NA
10	Process stack for scrubber for Inorganic pigment	Caustic water scrubber	20	NA	NA	NA	NA
11	Process stack for scrubber for Lead Dissolution pigment	Water scrubber	20	NA	NA	NA	NA
12	Process stack for scrubber for Calcinations	Caustic scrubber	20	NA	NA	NA	NA
13	Process stack for scrubber for Cadmium/ Dissolution	Caustic Scrubber	20	NA	NA	NA	NA
14	Process stack for scrubber for Cadmium	Caustic Scrubber	20	NA	NA	NA	NA
15	Air wash unit TTK-300162	Water Scrubber	16	NA	NA	NA	NA
16	Air wash unit TTK-300163	Water Scrubber	16	NA	NA	NA	NA
17	MCP reaction	Caustic/ Water Scrubber	25	NA	NA	NA	NA
18	PMN reaction	Water Scrubber	25	NA	NA	NA	NA
19	Process stack for common scrubber	Caustic & water	25	NA	NA	NA	NA

	Cl2 2925	scrubber					
20	Boiler	ESP	73.5	Coal	12264 Kg/Hr	0.8	4709
21	DG Set 250 KVA	Acoustic enclosure	6.7	HSD	50 Kg/Hr	1	24
22	Batch Making New Azo Pigment	Caustic Scrubber	20	NA	NA	NA	NA
23	Batch Making New Benz Pigment	Caustic Scrubber	20	NA	NA	NA	NA
24	Rubine CDR 300001	Dust collector	20	NA	NA	NA	NA
25	RLC CDR 300002	Dust collector	20	NA	NA	NA	NA
26	Yellow CDR 300003	Dust collector	20	NA	NA	NA	NA
27	Rubine CDR 300004	Dust collector	2	NA	NA	NA	NA
28	Mica ABS 300013	Dust collector	8	NA	NA	NA	NA
29	Mica Air Wash TTK 300282	Dust collector	20	NA	NA	NA	NA
30	Mica ABS 300046	Dust collector	8	NA	NA	NA	NA
31	White Plant ABS 300009	Dust collector	14	NA	NA	NA	NA
32	White Coating ABS 300010	Dust collector	14	NA	NA	NA	NA
33	White Air Washer AWU 300001	Dust collector	15	NA	NA	NA	NA
34	IOC ABS 300014	Water Scrubber	14	NA	NA	NA	NA
35	Pearl Plant (PA-341101)	Water Scrubber	13	NA	NA	NA	NA
36	Arylamide Yellow Batch making	Caustic & water scrubber	20	NA	NA	NA	NA
37	Rubine Toner Batch making	Caustic & water scrubber	20	NA	NA	NA	NA
38	QA Plant	Caustic Scrubber	20	NA	NA	NA	NA
39	Sumicos Absorber Unit ABS 300063	Air wash Unit	15	NA	NA	NA	NA
40	Sumicos Air wash Unit AWU 300012	Water Scrubber	18	NA	NA	NA	NA
41	Azo DCS CD-300005 Dust collector	Dust collector	3	NA	NA	NA	NA
42	Azo DCS CD-300006 Dust collector	Dust collector	2	NA	NA	NA	NA
43	Azo DCS Bx	Caustic	7	NA	NA	NA	NA

	Making	Scrubber					
44	Pilot Plant Scrubber	Caustic Scrubber	25	NA	NA	NA	NA

2. The Applicant shall provide Specific Air Pollution control equipment as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm^3
SO_2	Not to exceed	50 ppm
HCl	Not to exceed	20 mg/Nm^3
Cl_2	Not to exceed	5 mg/Nm^3
H_2S	Not to exceed	5 mg/Nm^3
P_2O_5 (asH_3PO_4)	Not to exceed	10 mg/Nm^3
NH_3	Not to exceed	30 mg/Nm^3
Particulate matter with pesticides compounds	Not to exceed	20 mg/Nm^3
CH_3Cl	Not to exceed	20 mg/Nm^3
HBr	Not to exceed	5 mg/Nm^3

4. Standards for Emissions of VOC Pollutants:

Sr. No.	Compounds	Maximum emission limit (mg/Nm^3), dry basis
1	MA, PA, Phenol	20
2	Ethyl benzene (EB), Styrene, Toulene, Xylene, Aromatics, EG, PG	100
3	Non-methane HC (Paraffin), Acetone, olefins	150

5. Industry shall operate the incinerator as per the CPCB guidelines.

6. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.

7. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

51

Schedule-III

Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 10 lakh	Existing	Towards O&M of pollution control systems and towards compliance of Consent conditions	31/07/2020	30/11/2020

52

Schedule-IV

General Conditions:

1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
7) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
8) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & Other Waste (M&TM) Rules, 2016, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9) The industry should comply with the Hazardous& other Waste (M,H& TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & other Waste (M,H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
14) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
15) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

16) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

17) Conditions for D.G. Set

a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.

d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

f) D.G. Set shall be operated only in case of power failure.

g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

18) The industry should not cause any nuisance in surrounding area.

19) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

20) The applicant shall maintain good housekeeping.

21) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.

22) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

23) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

24) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

-----000-----

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I ()
No:- Format1.0/CAC/UAN No.MPCB-BY_PRODUCT-0000000019/CO-2112000003

Date: 22/12/2021

To,
M/s Sudarshan Chemical Industries Limited,
Plot Nos. 44, 44 part, 45, 46 & 46 part, MIDC Dhatav,
Tal. Roha, Dist. Raigad - 402116.

लोकसेवा हक्क कायदा
Right to Public Service Act
Your Service is Our Duty

Sub: Grant of Amendment in Consent to Operate for expansion (part).

Ref:
1. Environment Clearance accorded by Env. Dept., GoM vide No. SEAC-2015/ CR-86/ TC-2 dtd. 02/02/2017.
2. Environment Clearance for proposed change in Product Mix/ Process Change & CPP installation accorded by Env. Dept., GoM vide No. SIA/ MH/ IND2/ 51683/ 2013 dtd. 31/03/2020.
3. Previous Consent to Operate accorded vide No. Format 1.0/ CAC/UAN No. 0000094213/ CO-2107000988, dtd. 16/07/2021, valid upto 31/07/2025.
4. Minutes of committee Meeting for By product and Hazardous Waste categorization held on 02/09/2021.

Your application No.MPCB-BY_PRODUCT-0000000019 Dated 03.07.2020

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/07/2025**
2. **The capital investment of the project is Rs.867.6553 Crs. (As per C.A Certificate submitted by industry Existing C.I. is Rs. 551.48 Crs + Expansion/ Increase in C.I. - Rs. 316.17 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Pigments (Organic, Inorganic-Metallic/ EPD, Pearl, Pigment Preparation, Fluorescent, High Performance Pigments/ HP Dyes & Intermediates)	45473	MT/A
2	Co-generation Plant	20	MW
By Products			
3	Phosphoric Acid (12-15%) or Di-calcium Phosphate	3159	MT/M

Sr No	Product	Maximum Quantity	UOM
4	Recovered pigment	6	MT/M
5	POCl3	10	MT/M

3* Quantity of Phosphoric Acid (12-15%) or Di-calcium Phosphate shall not exceed 1215 MT/M or 1944 MT/M respectively

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	14335	As per Schedule-I	Recycle treated effluent into process, for cooling tower make up and for utility purposes to the maximum extent and discharge remaining at CETP outlet sump
2.	Domestic effluent	72	As per Schedule-I	Sent to ETP

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1 & S-2	Boiler-1 (Coal-15 TPH) & Boiler-2 (Coal-29 TPH)	1	As per Schedule -II
2	S-3	Process stack for scrubber for organic Pigment	1	As per Schedule -II
3	S-4	Process stack for scrubber for Inorganic pigment	1	As per Schedule -II
4	S-5	Process stack for scrubber for Lead Dissolution pigment	1	As per Schedule -II
5	S-6	Process stack for scrubber for Calcinations	1	As per Schedule -II
6	S-7	Process stack for scrubber for Cadmium/Dissolution	1	As per Schedule -II
7	S-8	Process stack for scrubber for Cadmium	1	As per Schedule -II
8	S-9	Air wash unit TTK-300162	1	As per Schedule -II
9	S-10	Air wash unit TTK-300163	1	As per Schedule -II
10	S-11	Process stack for PY138 (Ammonia)	1	As per Schedule -II
11	S-12	Process stack for PY138 (SO2 scrubbber)	1	As per Schedule -II
12	S-13	Incinerator	1	As per Schedule -II
13	S-14	Process stack for common scrubber Cl2 2925	1	As per Schedule -II
14	S-15	DG Set (1150 KVA)	1	As per Schedule -II
15	S-16	DG Set 1000 KVA	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
16	S-17	DG Set 1750 KVA	1	As per Schedule -II
17	S-18	DG Set 250 KVA	1	As per Schedule -II
18	S-19	DG Set 625 KVA	1	As per Schedule -II
19	S-20	Process stack for HPP Ammonia	1	As per Schedule -II
20	S-21	Batch Making New Azo Pigment	1	As per Schedule -II
21	S-22	Batch Making New Benz Pigment	1	As per Schedule -II
22	S-23	Rubine CDR 300001	1	As per Schedule -II
23	S-24	RLC CDR 300002	1	As per Schedule -II
24	S-25	Yellow CDR 300003	1	As per Schedule -II
25	S-26	Rubine CDR 300004	1	As per Schedule -II
26	S-27	Mica ABS 300013	1	As per Schedule -II
27	S-28	Mica Air Wash TTK 300282	1	As per Schedule -II
28	S-29	Mica ABS 300046	1	As per Schedule -II
29	S-30	Boiler-3 (Coal-62 TPH)	1	As per Schedule -II
30	S-31	White Plant ABS 300009	1	As per Schedule -II
31	S-32	White Coating ABS 300010	1	As per Schedule -II
32	S-33	White Air Washer AWU 300001	1	As per Schedule -II
33	S-34	IOC ABS 300014	1	As per Schedule -II
34	S-35	Iron Oxide (H2S scrubber)	1	As per Schedule -II
35	S-36	QA-65 Stack 1	1	As per Schedule -II
36	S-37	QA-65 Stack 2	1	As per Schedule -II
37	S-38	QA Plant	1	As per Schedule -II
38	S-39	Pilot Plant Scrubber	1	As per Schedule -II
39	S-40	Sumicos Absorber Unit ABS 300063	1	As per Schedule -II
40	S-41	Sumicos Air wash Unit AWU 300012	1	As per Schedule -II
41	S-42	Azo DCS CD-300005 Dust collector	1	As per Schedule -II
42	S-43	Azo DCS CD-300006 Dust collector	1	As per Schedule -II
43	S-44	Azo DCS Bx Making	1	As per Schedule -II
44	S-45	Boiler-4 (Coal-62 TPH)	1	As per Schedule -II
45	S-46	Boiler-5 (Coal-28 TPH)	1	As per Schedule -II
46	S-47	DG Set 1750 KVA	1	As per Schedule -II
47	S-48	DG Set (New) 1750 KVA	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
48	S-49	Primary paddle Dryer	1	As per Schedule -II
49	S-50	Secondary paddle Dryer	1	As per Schedule -II
50	S-51	AHR stack	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	HDPE bags	200	Kg/Day	NA	Sale to Auth. Party/ Vendor/ CHWTSDF
2	Paper, Plastic, Sweepage, Fiber drum	212	MT/A	NA	Onsite Incineration/ CHWTSDF
3	Mica waste (Wet)	10000	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
4	Canteen waste	20	MT/A	Biogas/ Vermin Compositing	Used as manure for gardening
5	Rubber, Hand gloves, PVC shoes, Tarpaulin, Paper bags, Hose pipes	15	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
6	Broken discarded glass	5	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
7	Boiler soot	2	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
8	Wooden Scrap	300	MT/A	NA	Sale to Auth. Party/ Vendor
9	Insulating material/ Thermocol	15	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSD
10	Excess biomass	2500	MT/A	NA	Sale to Auth. Party/ waste water treatment plant
11	Iron scrap	800	MT/A	NA	Sale to Auth. Party/ Vendor
12	Plastic/ Non metallic scrap	300	MT/A	NA	Sale to Auth. Party/ Recycler/ CHWTSDF
13	Paper	200	MT/A	NA	Sale to Auth. Party/ Vendor/ CHWTSDF
14	Electric scrap	18	MT/A	NA	Sale to Auth. Party/ Recycler
15	Boiler Ash	500	MT/Day	NA	Sale to Brick Making Units/ Landfill

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
16	Excess biomass (Dry)	300	MT/M	NA	Used as bio-fertilizer/ compost/ CHWTSDF/ Sale to other ETPs
17	Discarded barrels	28800	Nos./Y	NA	Sale to Auth. Party/ Recycler after Decontamination

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	20	KL/A	Recycle	Sale to Auth. Party/ CHWTSDF
2	15.2 Discarded asbestos	11	MT/A	Secured Landfill	CHWTSDF
3	20.2 Spent solvents	4500	MT/M	Recycle/ Incineration	Sale to Auth. Party/ CHWTSDF
4	20.3 Distillation residues	1200	MT/A	Incineration	CHWTSDF
5	26.1 Process waste sludge/residues containing acid, toxic metals, organic compounds	35	MT/A	Incineration	CHWTSDF
6	29.1 Process wastes or residues	20	MT/A	Incineration	CHWTSDF
7	34.1 Chemical-containing residue arising from decontamination.	1	MT/A	Secured Landfill after treatment/ Incineration	CHWTSDF
8	33.1 Discarded Barrels/ Containers/ Liners	18000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
9	36.2 Spent carbon or filter medium	3	MT/A	Secured Landfill after treatment/ Incineration	CHWTSDF
10	33.1 Discarded Liners	20	MT/A	Recycle/ Incineration	Sale to Auth. Party/ CHWTSDF
11	35.1 Exhaust Air or Gas cleaning residue	3	MT/A	Secured Landfill after treatment/ Incineration	CHWTSDF
12	35.2 Spent ion exchange resin containing toxic metals	0.5	MT/A	Incineration	CHWTSDF
13	35.3 Chemical sludge from waste water treatment	7000	MT/A	Secured Landfill	CHWTSDF
14	37.3 Concentration or evaporation residues	5600	KL/A	Secured Landfill after treatment	CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
15	Filter &Filter material which have organic liquid	20	MT/A	Recycle/ Incineration	Sale to Auth. Party/ CHWTSDF
16	5.2 Wastes or residues containing oil	200	Ltr/A	Incineration	CHWTSDF
17	37.2 Ash from incinerator	12	MT/A	Secured Landfill	CHWTSDF
18	29.5 Spent catalysts	5	MT/A	Recycle/ Secured Landfill	Sale to Auth. Party/ CHWTSDF

The applicant shall ensure disposal of by-products to Actual user having permission under Rule 9 of Hazardous and Other Wastes (Management & Transboundry Movement) Rules 2016.

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Used Batteries other than lead Acid	200.00	Kg/Annum	Sale to Auth. Party/ Recycler

Specific Conditions for used Batteries:

i. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.

ii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.

iii. Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.

10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

11. Industry shall operate & maintain ETP to achieve BOD standard 30 mg/l. Industry shall recycle treated effluent into process, for cooling tower make up and for utility purposes to the maximum extent and remaining shall be discharge at CETP outlet sump as per EC condition.

12. Industry shall explore the possibility to increase recycling of treated effluent into process, for cooling tower make up and for utility purposes.

13. Industry shall make provision to stop immediately the discharge of treated effluent at the CETP Outlet Sump, in case, if quality of the treated effluent doesn't meet the Consented standards.

14. Industry shall comply with the conditions stipulated in EC dtd. 02/02/2017 & 31/03/2020.

15. Industry shall ensure that OCEMS data at the ETP Outlet & at the disposal point in CETP Outlet Sump are connected to Board's Servers uninterruptedly.

16. Industry shall submit separate application with full details about disposal of by-products/ Hazardous waste for reviewing before Board's By-product Committee.

17. Bank Guarantee of Rs. 2 Lakh is forfeited towards exceeding JVS results. Industry shall top up BG with double amount totalling BG of Rs. 14 Lakh. Industry shall extend all existing BGs towards operation and maintenance of the Pollution Control Systems and towards compliance of the EC & Consent conditions.
18. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide No. Format 1.0/ CAC/UAN No. 0000094213/ CO-2107000988, dtd. 16/07/2021, valid upto 31/07/2025.

For and on behalf of the
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	8676553.00	MPCB-DR-0855	13/07/2020	RTGS

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of total designed capacity 15,000 CMD consisting of Fenton's Treatment (For HPP/ HP Dyes effluent stream), Primary Treatment - Clari-flocculators, primary clarifier, Anaerobic Hybrid Reactor (For HPP/ HP Dyes effluent stream), equalization tank, Secondary treatment- Aeration Tanks, Secondary clarifiers, Tertiary treatment, Activated Glass media filter for the treatment of 14,335 CMD industrial effluent & 72 CMD domestic effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Oil & Grease	10 mg/l
(3)	BOD (3 days 27°C)	30 mg/l
(4)	Total Suspended solids	100
(5)	Bioassay Test	90 % survival of fish after frist 96 hours in 100%effluent
(6)	Mercury	0.01 mg/l
(7)	Total Chromium	2 mg/l
(8)	Chromium(Cr^{6+})	0.10 mg/l
(9)	Lead	0.10 mg/l
(10)	Copper	2 mg/l
(11)	Phenolics(C_6H_5OH)	1.0
(12)	Zinc	5 mg/l
(13)	Nickel	3 mg/l
(14)	Manganese	2 mg/l
(15)	Cadmium	0.2 mg/l
(16)	Colour (Hazen Unit)	400
(17)	COD	250 mg/l
(18)	TAN	50 mg/l

   C] The Industry shall ensure connectivity online monitoring system at the ETP outlet and at the inlet of CETP treated effluent/ outlet sump to the MPCB server including separate energy meter for pollution control system.

   D] Industry shall recycle treated effluent into process, for cooling tower make up and for utility purposes to the maximum extent and remaining shall be discharged at CETP outlet sump through dedicated pipeline after confirming to the standards. In no case, effluent shall find its way for gardening / outside factory premises.

2. A] As per your application, domestic effluent is sent to Secondary treatment of Effluent Treatment Plant for further treatment & disposal.

   B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2273.00
2.	Domestic purpose	288.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	14070.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler-1 (Coal-15 TPH)	ESP followed by common stack for 15 & 29 TPH Coal fired Boilers	45.50	Coal 3500 Kg/Hr	0.5	SO2	840 Kg/Day
						PM	150 Mg/Nm^3
S-2	Boiler-2 (Coal-29 TPH)	ESP followed by common stack for 15 & 29 TPH Coal fired Boilers	45.50	COAL 5536 Kg/Hr	0.5	SO2	1329 Kg/Day
						PM	150 Mg/Nm^3

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-3	Process stack for scrubber for organic Pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
						NOx	50 Select
S-4	Process stack for scrubber for Inorganic pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
						NOx	50 Select
S-5	Process stack for scrubber for Lead Dissolution pigment	Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
						NOx	50 Select
S-6	Process stack for scrubber for Calcinations	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						SO2	50 Select
						NOx	50 Select
						H2S	5 Mg/Nm^3
S-7	Process stack for scrubber for Cadmium/ Dissolution	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						SO2	50 Select
						NOx	50 Select
						H2S	5 Mg/Nm^3
S-8	Process stack for scrubber for Cadmium	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						SO2	50 Select
						NOx	50 Select
						H2S	5 Mg/Nm^3
S-9	Air wash unit TTK-300162	Water Scrubber	16.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-10	Air wash unit TTK-300163	Water Scrubber	16.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-11	Process stack for PY138 (Ammonia)	Caustic Water Scrubber	8.00	-	-	NH3	30 Mg/Nm^3

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-12	Process stack for PY138 (SO2 scrubbber)	Water Scrubber	8.00	-	-	SO2	50 Select
						TPM	150 Mg/Nm^3
S-13	Incinerator	Caustic Ventury Scrubber	35.00	LDO 15 Kg/Hr	1.8	PM	50 Mg/Nm^3
						SO2	200 Mg/Nm^3
						HCl	50 Mg/Nm^3
						CO	100 Mg/Nm^3
						TOC	20 Mg/Nm^3
						Mixture of (As, Sb, Co, Cr, Cu, Pb, Ni, V, Mn, TOC, CO, CH3Cl)	1.5 Mg/Nm^3
S-14	Process stack for common scrubber Cl2 2925	Caustic Water Scrubber	25.00	-	-	Cl2	5 Mg/Nm^3
S-15	DG Set (1150 KVA)	Acoustic Enclosure/ Stack	6.70	HSD 230 Kg/Hr	1	SO2	110 Kg/Day
S-16	DG Set 1000 KVA	Acoustic Enclosure/ Stack	6.70	HSD 125 Kg/Hr	1	SO2	60 Kg/Day
S-17	DG Set 1750 KVA	Acoustic Enclosure/ Stack	12.00	HSD 218.78 Kg/Hr	1	SO2	105 Kg/Day
S-18	DG Set 250 KVA	Acoustic Enclosure/ Stack	6.70	HSD 50 Kg/Hr	1	SO2	24 Kg/Day
S-19	DG Set 625 KVA	Acoustic Enclosure/ Stack	6.00	HSD 125 Kg/Hr	1	SO2	60 Kg/Day
S-20	Process stack for HPP Ammonia	Caustic Water Scrubber	20.00	-	-	NH3	30 Mg/Nm^3
S-21	Batch Making New Azo Pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						SO2	50 Mg/Nm^3
						NOx	50 Mg/Nm^3
S-22	Batch Making New Benz Pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm^3
						SO2	50 Mg/Nm^3
						NOx	50 Mg/Nm^3

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-23	Rubine CDR 300001	Dust Collector	20.00	-	-	PM	150 Mg/Nm^3
S-24	RLC CDR 300002	Dust Collector	20.00	-	-	PM	150 Mg/Nm^3
S-25	Yellow CDR 300003	Dust Collector	20.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-26	Rubine CDR 300004	Dust Collector	2.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-27	Mica ABS 300013	Dust Collector	8.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-28	Mica Air Wash TTK 300282	Dust Collector	20.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-29	Mica ABS 300046	Dust Collector	8.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-30	Boilr-3 (Coal-62 TPH)	ESP	73.50	Coal 12264 Kg/Hr	0.5	SO2	2943 Kg/Day
						PM	150 Mg/Nm^3
						NOx	50 Mg/Nm^3
						CO	50 Mg/Nm^3
S-31	White Plant ABS 300009	Dust Collector	14.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-32	White Coating ABS 300010	Dust Collector	14.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-33	White Air Washer AWU 300001	Dust Collector	15.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-34	IOC ABS 300014	Water Scrubber	14.00	-	-	PM	150 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-35	Iron Oxide (H2S scrubber)	Water Scrubber	9.50	-	-	H2S	5 Mg/Nm^3

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-36	QA-65 Stack 1	Caustic Water Scrubber	7.00	-	-	PM	150 Mg/Nm^3
						NOx	50 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-37	QA-65 Stack 2	Caustic Water Scrubber	10.00	-	-	PM	150 Mg/Nm^3
						NOx	50 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-38	QA Plant	Caustic Water Scrubber	20.00	-	-	HCl	35 Mg/Nm^3
						P2O5	10 Mg/Nm^3
S-39	Pilot Plant Scrubber	Scrubber	25.00	-	-	HCl	35 Mg/Nm^3
						NOx	50 Mg/Nm^3
S-40	Sumicos Absorber Unit ABS 300063	Air Wash Unit	15.00	-	-	PM	150 Mg/Nm^3
S-41	Sumicos Air wash Unit AWU 300012	Air Wash Unit	18.00	-	-	PM	150 Mg/Nm^3
S-42	Azo DCS CD-300005 Dust collector	Dust Collector	3.00	-	-	PM	150 Mg/Nm^3
S-43	Azo DCS CD-300006 Dust collector	Dust Collector	2.00	-	-	PM	150 Mg/Nm^3
S-44	Azo DCS Bx Making	NaOH Scrubber	7.00	-	-	PM	150 Mg/Nm^3
						NOx	50 Mg/Nm^3
						HCl	35 Mg/Nm^3
S-45	Boiler-4 (Coal-62 TPH)	ESP	73.50	Coal 12264 Kg/Hr	0.5	SO2	2943 Kg/Day
						PM	150 Mg/Nm^3
						NOx	50 Mg/Nm^3
						CO	50 Mg/Nm^3
S-46	Boiler-5 (FO-28 TPH)	ESP	45.00	FO 2500 Kg/Hr	4.5	SO2	5400 Kg/Day
						PM	150 Mg/Nm^3
						NOx	50 Mg/Nm^3
						CO	50 Mg/Nm^3

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-47	DG Set 1750 KVA	Acoustic Enclosure/ Stack	14.50	HSD 218.78 Kg/Hr	1	SO2	105 Kg/Day
S-48	DG Set (New) 1750 KVA	Acoustic Enclosure/ Stack	14.50	HSD 218.78 Kg/Hr	1	SO2	105 Kg/Day
S-49	Primary paddle Dryer	Water Scrubber	12.90	-	-	PM	150 Mg/Nm^3
						SO2	50 Mg/Nm^3
						NOx	50 Mg/Nm^3
S-50	Secondary paddle Dryer	Water Scrubber	9.00	-	-	PM	150 Mg/Nm^3
						SO2	50 Mg/Nm^3
						NOx	50 Mg/Nm^3
S-51	AHR stack	Gas Flare	12.24	-	-	PM	50 Mg/Nm^3

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R (With Expansion)	800000	Existing	Towards O & M of pollution control system & compliance of consent to operate	31.07.2025	30.11.2025

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
2	C2R (With Expansion) - Top up BG	400000	Within 15 days	Towards O & M of pollution control system & compliance of consent to operate	31.07.2025	30.11.2025

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C2O	1000000	Existing	O&M of Pollution Control Systems and compliance of Consent conditions	200000	Towards exceeding JVS results.

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),
Member Secretary

EXHIBIT D

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)
MIDC, Division Office, Nagdongri, Revas Road, Alibag, Dist. Raigad - 402 201.
Tel. 02141-222257 / 225116(P) Email - eealibaug@midcindia.org

No/EE(A)/IFMS/C08497/of 2016
Office of the Executive Engineer,
M.I.D.C. Division, Alibag- 402 201.
Date: 04/07/2016

To,

M/s Sudarshan Chemical Industries Ltd.
Plot No.46,MIDC, Roha Indl. Area,
Dhatav,Roha.

Sub: Roha Indl. Area...
Direct Discharge of fully treated Effluent of M/s Sudarshan Chemicals to MIDC's effluent Line.

Ref: 1)Your letters No. NIL dtd.21/4/2015 & 22/4/2015.
2)This office letter No.B26824 dtd. 27/4/2015
3) Your letter No.Nil dtd.30/5/2016.

Dear Sir,

With reference to your above cited letters,it is to inform you that, MIDC has no objection to accept Existing plus Additional 5.0 MLD effluent quantity, which will be generated after your expansion, in MIDC's existing disposal pipeline system for final disposal point,subject to obtaining NOC from MPCB.

Thanking you,

Yours faithfully

(K.S.Bhandekar)
Executive Engineer,
M.I.D.C. Division, Alibag.

Fax: 24024068 / 24023515
Website: http://mpcb.gov.in
E-mail: ta@mpcb.gov.in

Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

No. BO/MPCB/CAC-cell/ 2797

Date: 13/07/2016 ~~/06/2016~~

To,
M/s Sudarshan Chemicals Industries Ltd,
46, MIDC Dhatav, Roha,
Dist: Raigad 402116

Sub: Permission for direct disposal of treated effluent of M/s Sudarshan Chemical Industries, Roha for existing unit at the outlet of CETP through dedicated effluent disposal pipeline into MIDC disposal pipeline.

Ref: 1] Your letter for permission for direct disposal of treated effluent to MIDC disposal pipeline.
2] Minutes of Personal hearing regarding the permission for direct disposal of treated trade effluent at outlet of CETP extended to the industry before JD(WPC) & AS(T) on 20.02.2016
3] Minutes of the CAC meeting held on 22.03.2016.

Consequent upon your request for direct disposal of treated effluent to MIDC disposal pipeline vide above reference no. 1, personal hearing was extended to you before JD(WPC) & AS(T) on 20.02.2016. The minutes of the personal hearing were placed before CAC meeting held on 22.03.2016 and it was decided to give No Objection for the disposal of the treated trade effluent of M/s Sudarshan Chemical Industries Ltd, for existing unit to dispose off their treated effluent at the outlet of CETP through dedicated effluent disposal pipeline provided by MIDC subject to certain terms and conditions.

In the view of above, MPCB has no objection for the disposal of the treated trade effluent of M/s Sudarshan Chemical Industries Ltd, for existing unit to dispose off their treated effluent at the outlet of CETP through dedicated effluent disposal pipeline provided by MIDC subject to following terms and conditions:

1. Industry shall obtain the permission from MIDC.
2. Separate pipeline shall be provided from industry's premises upto outlet of CETP with the prior permission of MIDC.
3. Industry shall ensure the ETP operations so as to meet the Environment (Protection) ACT, 1986 standards of 30 mg/l BOD concentration at the outlet.

5. The MIDC shall ensure the disposal of treated effluent at the location as suggested by NIO.
6. At present, the consented standards of BOD is 100 mg/l, hence needs to be amended accordingly for BOD 30 mg/l considering disposal in the Creek.

The consent to operate will be amended after the compliance of the above conditions.

12/7/16

(P.K. Mirashe)
Member Secretary

Copy to: 1. LO, MPCB, Mumbai: For information
2.Regional Officer, MPCB, Raigad/Sub-Regional Officer, MPCB, Mahad: For information.

Annexure - 11

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 125/2018
(Earlier O. A. No. 163/2017 (WZ)
(I.A. No.209/2019, M.A. No.99/2019 & M.A. No.103/2019)

(With report dated 19.07.2019)

Arvind Pundalik Mhatre Applicant(s)

Versus

Ministry of Environment and Forest &
Climate Change & Ors. Respondent(s)

Date of hearing: 03.09.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant (s): Dr. Sudhakar E. Avhad, Mr. Chetan R. Nagare and Mr. Arvind S. Avhad, Advocates

For Respondent(s): Mr. Mukesh Verma, Advocate for MPCB
Ms. Shyamali Gadre and Ms. Ramni Teneja, Adocates, Mr. S.D. Patil and Mr. R.P. Patil, MIDC officers

ORDER

1. The matter pertains to remedial action against pollution caused by the discharge of industrial effluents in Taloja industrial area on the outskirts of Mumbai.

2. The matter has been dealt with by this Tribunal on several dates and orders have been passed having regard to the fact situation depicted in inspection reports filed before this Tribunal from time to time. The record clearly shows that

untreated industrial effluents were being discharged in a water body causing damage to the eco system and health of the inhabitants. Faced with such situation, this Tribunal directed the CETP operator to deposit interim compensation in the sum of Rs. 5 crores to the District Magistrate vide order dated 04.04.2018. Since the pollution continued, further compensation of Rs. 5 Crores was required to be paid by the CETP operator vide order dated 17.08.2018.

3. In view of the repeated failure on the part of the regulatory authorities and the CEPT operators, a Monitoring Committee headed by a former Judge of the Bombay High Court was appointed to propose a time bound action plan. The report of Justice V.M. Kanade was considered vide order dated 09.04.2019. The action plan proposed steps for upgradation of the CETP. The Cooperative Society operating the CETP passed a resolution for take over of the CETP by Maharashtra Industrial Development Corporation (MIDC). MIDC started working around 01.11.2018 but the pollution was not stopped. Accordingly, vide order dated 09.04.2019, this Tribunal directed that industries which are source of pollution be shut down till remedial action is taken. We noted that MIDC as well as MPCB were unable to provide any other option. The MPCB was directed to suspend consent to operate of the industries not meeting the norms and permit them only after the remedial steps are taken. CETP operator was required to deposit balance of amount of Rs. 6.1 Crores towards compensation for the damage to the environment. The amount was to be

deposited with the District Magistrate for restoration of the environment.

4. We have today considered the action taken report filed by MPCB on 20.07.2019 and the status report filed on behalf of the MIDC. The reports show that outlet parameters from the CETP are not achieving the norms due to non-completion work of the upgradation of CETP. Current status of work of CETP is reported as follows:-

> ***"****(i) Phase I CETP :- Taloja CETP phase I having capacity of 12.5 MLD is at present in operation.*
> *(ii) Phase II CETP :- Taloja CETP Phase – II having capacity of 10 MLD has been rehabilitated and upgraded completely. The Phase – II plant is commissioned and will be made in operational very soon.****"***

5. Status of operation of CETP *inter-alia* is shown as follows:-

> ***"****CETP Phase I plant 12.5 MLD capacity operation were continued and effluent being treated through Phase – I plant taking Phase – II plant 10 MLD capacity under shut down for rehabilitation, removal of sludge etc.****"***

6. Conclusion in the report of the MPCB is shown as follows:-

> ***"****In view of the above facts and circumstances, it is concluded that after commissioning of Phase – II i.e. August 2019 10 MLD effluent will be treated as per norms and remaining effluent of 7 MLD will be segregated at source from large industries who is achieving MPCB's standard for outlet COD below 250 mg/litr will be taken separately and discharged at CETP outlet directly. Hence, total effluent generation quantity upto 17 MLD will be discharged at COD of 250 mg/litres which is as per MPCB norms and it is allowed for disposal. At the same time, CETP 1st Phase renovation, upgradation work will be started and all the work will be completed upto Nov. 2019 and total CETP functioning will be come into force from Dec. 2019.****"***

7. The status report filed by the MIDC shows that the amount of Rs. 3.90 Crores which was required to be deposited has not been done though a part of the amount is said to have been collected.

8. It is, thus, obvious that CETP operator i.e. MIDC is continuing to commit criminal offence under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 in discharging effluents beyond norms. It is also violating the orders of the Tribunal regarding the payment of compensation as well as not discharging effluents in violation of norms. The MPCB has also not ensured stopping of violation of law.

9. Faced with the above, learned counsel for the MIDC has stated that within 15 days only 10 MLD effluents will be received which can be treated and remaining amount of effluents will not be received by CETP. Learned counsel for MPCB has also made a similar statement that this arrangement will be enforced and necessary order passed. We take the statements on record but we have no answer why it has not been done so far and why violation of law has been allowed to continue.

10. Even though for clear violation of law and the order of this Tribunal, we are inclined to direct civil imprisonment of the CEO of MIDC and Deputy CEO (Environment), MIDC as well as Member Secretary, MPCB, however, taking liberal view, in view of the statement that by 30.09.2019 compliance of orders of this Tribunal in respect of deposit of compensation in accordance with the terms of Agreement as well as stopping of

discharge of polluting effluents will be ensured. We direct that MIDC is liable to deposit further sum of Rs. 5 Crores for causing pollution after its taking over of CETP operation around 01.11.2018 till date. We further direct that if the remaining amount of compensation as per earlier orders as well as the current amount is not deposited by 30.09.2019, salary of CEO, MIDC, Deputy CEO (Environment), MIDC and Member Secretary, MPCB be stopped till compliance.

11. Let a further compliance report be filed by CEO, MIDC and Member Secretary, MPCB on or before 15.10.2019 by e-mail at judicial-ngt@gov.in.

12. The amount of compensation may be recovered from the members contributing to the effluent as per agreement but failure of the members to deposit will not be a ground not to make the deposit which will remain basic responsibility of MIDC.

13. In view of further developments after passing of the order dated 17.08.2018, the Monitoring Committee may conclude its proceedings by 30.09.2019 and file its final report before 15.10.2019.

14. The joint Committee of CPCB and MPCB may verify status of discharge of effluents on the site as on 15.10.2019 and furnish a report to this Tribunal by e-mail at judicial-ngt@gov.in by 31.10.2019.

15. A copy of this order be sent Chief Secretary, Maharashtra and CPCB for necessary action by e-mail.

List for further consideration on 04.11.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Dr. Nagin Nanda, EM

September 03, 2019
Original Application No. 125/2018
A

Annexure - 12

BEFORE THE JOINT COMMITTEE CONSTITUTED BY THE NATIONAL GREEN TRIBUNAL VIDE ORDER DATED 06.07.2022 IN OA NO. 58 OF 2022 (WZ) - ARYAVART FOUNDATION V. RIA CETP CO-OP SOCIETY LTD. & ORS.

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
ORIGINAL APPLICATION NO. 58 OF 2022

Aryavart Foundation …Applicant

Vs.

M/s. RIA CETP Co-op.
Society Ltd. & Ors. …Respondents

WRITTEN SUBMISSIONS ON BEHALF OF R & B INFRA PROJECTS LTD. AND M/S. HYDROAIR TECTONICS (PCD) LTD. ("JV"):

I. Introduction:

1. At the very outset, R & B Infra Projects Ltd. and Hydroair Tectonics (PCD) Ltd. (hereinafter referred to as "**JV**") state that these Written Submissions are being filed before the Hon'ble Joint Committee ("**Committee**") in compliance with the Email dated 09.08.2024 to place before the Committee the brief case of the JV and in accordance with the Order dated 08.05.2024 passed by the Hon'ble Tribunal in OA No. 58 of 2022. The present written submissions encapsulate the gist of the stand taken by the JV and the same may be read in consonance with the Affidavit in Replies dated 13.02.2024 filed by R & B Infra Projects Ltd. and Hydroair Tectonics (PCD) Ltd. respectively before the Hon'ble NGT in OA No. 58 of 2022. They are not, and do not purport to be an exact or exhaustive reproduction of the arguments urged on behalf of the JV and are without prejudice to the JV's rights and contentions agitated before the Hon'ble NGT.
2. The JV was formed by execution of a Deed of Partnership dated 14th September 2018 to form a Joint Venture for the purpose of execution of 'Design, Build and Commission including Rehabilitation and Upgrade of 22.5 MLD Common Effluent Treatment Plant (CETP) on DB basis with Operation & Maintenance at Roha

Industrial Area" ("**said Project**") under the aegis of MIDC/R4. On 19th September 2019, the JV was awarded the tender for the said project by MIDC.

3. It is pertinent to note that under the contract agreement in the tender, JV is merely a contractor appointed by MIDC/R4 for the said project and MIDC/R4 is the employer employing the contractor under the said contract. (*Please see Clauses 3.1.1, 3.1.4, 3.2.f, 1.3.3 of the Tender Document*)
4. The present Original Application has been filed by the Applicant *inter alia* praying for closure of RIA CETP for operating without a valid Consent to Operate ("**CTO**"). No specific allegations have been made in the present original application against the JV.

II. Preliminary Objections as regards maintainability of the Original Application:

1. **Limitation**:

   The Original Application has been filed under Sections 14, 15 and 17 of the NGT Act. The limitation period for Section 14 and Section 15 is 6 months and 5 years respectively from the date when the cause of action for such dispute 'first arose', which is extendable to 60 days on sufficient cause being shown. The cause of action on the basis of which the present application has been filed has been attributed to violations of the CTO dated 1st March 2018 and the applicant has also relied on several inspection and analysis reports starting from the year 2020. Therefore, in any event, the cause of action arose in 2020 and the present OA ought to have been filed within 60 days as per Section 14(3) of the NGT Act. However, the OA was filed on 24th May 2022 which is beyond the period prescribed under the NGT Act.

2. **Applicant not a Person Aggrieved**

The Applicant has no locus standi to file the present OA as it is an organisation based in the State of Gujarat while the alleged violations have been carried out in the Raigad district of State of Maharashtra.

3. **Violation of Principles of Natural Justice**

Vide Order dated 6th July 2022, the present Committee was formed by the NGT to look into the violations alleged in the OA. The JV was not made a party-Respondent to the OA when Order dated 6th July 2022 was passed and no notice was given to the JV. The Committee submitted a report in October 2022 stating the factual position of the violations alleged in the present application. Thereafter, vide Order dated 31st March 2023, the NGT directed the Committee to submit an additional report. The JV was still not made a party-Respondent to the aforesaid proceedings. No opportunity of the hearing was accorded to the JV before the Committee was constituted. The Additional Report of July 2023, for the very first time, imposed environmental compensation of Rs. 5.6 crores on the JV for the alleged violations caused without giving any cogent reasons for the same.

4. **No Cause of Action against the JV**

No reliefs have been sought by the Applicant against the JV in the present OA. The JV is merely a contractor/ operator who has been awarded a tender to carry out the said project by MIDC/R4. The JV was made a party to the present OA only on the basis of the Additional Joint Committee Report of July 2023 wherein the JV was given no opportunity to counter and object to the said Committee Report.

III. All Statutory Permissions granted for the Project are in the name of RIA CETP Co-op Society Ltd./ R1

1. RIA CETP/R1 was the entity responsible for following due procedure and to obtain all permissions for work of CETPs. This is evident from the permissions granted for

the work of the CETP like the consolidated Consent to Operate which was renewed on the application of RIA CETP. In fact, MPCB even issued prosecution notices, directions, and also filed RCC No. 44 of 2018 against RIA CETP in lieu of the non-compliances and not achieving consented standards of MPCB. Therefore, it is submitted that there is no basis on which the Committee could have imposed any cost on the JV who are merely contractors appointed by MIDC/R4 and has carried out the work of upgradation of the CETP.

IV. Inlet parameter of CETP outside the consent parameters

1. As per the Minutes of Meeting dated 1st February 2020 (*Annexure-7 of Hyrdroair's Reply dated 13.02.2024*) recorded by MIDC/R4, it was the sole responsibility of RIA CETP/ R1 to meet the MPCB parameters of effluent at the inlet of CETP. And it is pertinent to note that as per the existing operations and processes of the CETP, the outlet discharge can be within the limit only when the inlet parameters and effluents discharged by the member industries are under the limit.
2. The JV submits that the inlet COD, BOD, TDS and TSS have been consistently higher than the limit prescribed in the tender for the existing plant. Therefore, if the inlet effluent is above the parameter limits, it is impractical to expect the outlet discharge to be within the limit. MIDC/R4 and RIA CETP/R1 ought to have ensured that the member industries are discharging effluents as per MPCB norms. The effluent sample is collected and tested by RIA CETP and only if it conforms to the inlet standard specified in the CTO is it supposed to be admitted in the CETP and this was admittedly flouted by RIA CETP/ R1 as the effluent at inlet COD is above 2500 mg/l and BOD above 1000 mg/l and TDS above 4000 mg/l. All of this was pointed out by the JV to MIDC through several correspondences and MIDC/R4, in fact, had stated that all stakeholders and member industries responsible for high TDS

would be identified and further action would be taken. No action has been taken till date and in turn, the JV has wrongfully singled out for the perpetrators to shirk their responsibilities. It is also to be noted that MPCB has issued directions on 13th November 2020 and 27th January 2021 to RIA CETP/R1 due to its failure in controlling the inlet parameters and till date, the direction has not been followed by RIA CETP/R1.

V. The JV is only a contractor

1. The JV is merely a contractor appointed by MIDC/R4 as an expert agency to carry out the said Project. There is only a contractual obligation to complete the work in accordance with the Tender document as well as the Work Order dated 9th November 2019. The authority to enter the premises of the member industries of RIA CETP/R1, take effluent samples, analyze them and take corrective/ punitive/ preventive action and monitor and control the raw effluent sent to the CETP was with RIA CETP/ R1 and MPCB/R2 and the JV has no control over it or had any authority to control/ refuse/ reject the effluent being sent to CETP. The JV, merely being the contractor of MIDC/ R4, did not have any duty, function, control or authority outside the battery limits of CETP. Therefore, it is submitted that the JV cannot be held liable for any alleged environmental damage caused due to the working of CEPT.

VI. Objections to the Joint Committee Report dated October 2022 and Additional Report of Joint Committee of July 2023.

1. **No opportunity of hearing given to the JV**

It is reiterated that vide Order dated 6th July 2022, the present Committee was formed by the NGT to look into the violations alleged in the OA. The JV was not made a party-Respondents to the OA when Order dated 6th July 2022 was passed and no notice was given to the JV. The Committee submitted a report in October 2022

stating the factual position of the violations alleged in the present application. Thereafter, vide Order dated 31st March 2023, the NGT directed the Committee to submit an additional report. The JV was still not made a party-Respondent to the aforesaid proceedings. No opportunity of the hearing was accorded to the JV before the Committee was constituted. The Additional Report of July 2023, for the very first time, imposed environmental compensation of Rs. 5.6 crores on the JV for the alleged violations caused without giving any cogent reasons for the same and without hearing the JV.

2. No specific allegations of environmental damage against the JV

Joint Committee Report dated October 2022

2.1 The Joint Committee Report dated October 2022 only makes a recommendation to expedite the upgradation work and complete it as early as possible and a time bound action plan for this period may be submitted to MPCB. None of the observations of the Committee were as against the non-functioning of the CETP or any other non-compliances. Since the work was not complete, there is no question of imposing the liability on the JV who is only a contractor/ operator of the CETP. Also, the Committee Report of October 2022 has also stated that it is the defaulting member industries who are letting the effluents to the CETP without confirming the parameters. No allegations are made in the October 2022 Committee Report against the JV and no justification provided for what warranted an exorbitant amount of Rs. 5.64 crores as environmental compensation on the JV.

Additional Joint Committee Report of July 2023

2.2 The Additional Joint Committee Report of July 2023 has acknowledged that for paying compensation, the contractors/operators, i.e., the JV, may identify

defaulting industries who were responsible for the non-compliances of inlet and outlet of CETP and consider collecting part of compensation from them in consultation of MPCB/R2. Only RIA CEPT/ R1 is aware of the names of defaulting member industries on the basis of which RIA CETP collects treatment charges every month which is utilized in running the CETP. This clearly shows that there was no basis to imposing environmental compensation on the JV.

2.3 The Additional Joint Committee Report of July 2023 has noted that the raw untreated effluent from member industries was unscrupulously allowed in CETP and RIA CETP/ R1 was responsible in controlling inlet parameters and MPCB/R2 has the statutory duty to visit member industries, check their effluent being let out, and when it was exceeding the standards allowed in the CTO, ought to have taken action against such industries, which has not been carried out. Therefore, it is evident that the JV is not the polluter in the present case.

2.4 It is also important to note that the CETP was handed over to the JV in a dilapidated and non-working state and it was a known fact that it will not work till the upgradation is complete in all respects. The work continued till end of March 2023 and the delay was due to the coronavirus pandemic on which no one had any control. These facts have been overlooked by the Committee and the Committee ought to reconsider its decision.

2.5 For example the tables shown in Additional Joint Committee Report of July 2023 at Page No. 863 and Page No. 866 shows that the inlet standards are grossly violated and maximum concentration of COD at the inlet is in the range of 3344 mg/l to 10720 mg/l which are grossly exceeding the inlet design standard of 2500 mg/l and TDS is in the range of 5075 mg/l to 39212 mg/l which are grossly

exceeding the standard of 4000 mg/l. These observations have been overlooked while wrongfully saddling the JV with environmental compensation.

2.6 It is also to be noted that the Additional Joint Committee Report of July 2023 states that there is no inlet parameters or standards for TDS while giving the analysis results of inlet and outlet of CETP. However, as per MPCB/ R2, the TDS parameters is less than 5000 mg/l and as per the analysis report of the Committee (at Og. 878 to 884), it is evident that the TDS levels are exceeding the MPCB TDS parameters and due to this, the CETP was unable to perform properly. This fact has also been overlooked by the present Committee.

3. OA No. 44 of 2024 – *Aryavart Foundation v. Lote Parshuram Environmental Protection Co-operative Society Ltd. & Ors.*

3.1 The aforesaid matter is identical to the present case wherein the same Applicant as the Applicant in the present case challenges the validity of environmental norms by CETP operated by Lote Parshuram CHS. MIDC was the nodal agency and one M/s. Aquachem Enviro Engineers Ltd. was the operator/ contractor appointed by MIDC for operation and maintenance of the CETP. A Committee was formed to look into the violations and similar methodology as the present case of site visit and sampling of the effluent was carried out by the Committee therein. The Committee therein concluded that there were violations of environmental norms and the Committee proceeded to impose environmental compensation on MIDC and not the contractor employed by MIDC. (*Annexure–16 of Hydroair's Reply dated 13.02.2024*) Therefore, it is evident that for identical facts, different conclusions have been made which is clearly arbitrary and contrary to the view taken previously.

4. OA No. 125 of 2018 – *Arvind Pundalik Mhatre v. Ministry of Environment, Forest & Climate Change & Ors.*

4.1 In another similar matter before the Principal Bench of the NGT, the Tribunal first imposed environmental compensation on Taloja CETP Co-operative Society Ltd. for the period between 2013 to 2018. Thereafter, MIDC took charge over the Taloja CETP and appointed a contractor/ operator for operation and management of Taloja CETP. However, as there was no decrease in pollution levels, the Tribunal passed an order imposing environmental compensation on MIDC and not on the contractor. (*Annexure–17 and 18 of Hydroair's Reply dated 13.02.2024*)

5. Reliance on the Tripartite Agreement

5.1 The Additional Joint Committee Report of July 2023 has relied on a Tri-partite Agreement between RIA CETP/ R1, MIDC/ R4 and the JV and based on the said Tri-partite Agreement, the Committee has calculated environmental compensation and imposed a sum of Rs. 5.64 crores on the JV. It is submitted that this reliance is erroneous as the Tri-partite Agreement has not been executed yet between the parties and is only a draft Tri-partite Agreement. This is evident from the Additional Committee Report itself which has annexed the unexecuted and unstamped and unsigned copy of the Tri-partite Agreement. The JV have repeatedly followed up with other signatories for further process of execution of the Tri-partite Agreement, however, the same has not been executed. Due to this, the JV was unable to correct the effluent to the consented parameters of COD, BOD, TDS, etc. which caused the non-performance of the CETP. It is submitted that the JV is neither the generator of pollution, polluters nor abettors of pollution

and the responsibility of environmental compensation on the JV is devoid of any merits.

6. <u>Erroneous computation of period of violation by Joint Committee</u>

6.1 Without prejudice to JV's rights and contentions, it is submitted that the present Committee has erroneously computed the period of alleged violation. The Committee in the Additional Joint Committee Report of July 2023 ha stated that the violation is of total six years from April 2017 to March 2023 which has been broken up into April 2017 to March 2022 as per Section 15(3) as the OA was filed in March 2022, totaling to five years and as per Section 15(3) of the NGT Act under relief, compensation and restitution and current financial year 2022-2023. It is humbly submitted that the Committee has added another year of violation without any basis on legal provisions. There is no justification or reasons given by the Committee on why the violation period was increased and there is no justification or cogent reasons given for saddling the JV with environmental compensation of Rs. 5.64 crores for period between 01.02.2020 to 31.03.2023. It is to be noted that the Committee Report dated October 2022 records that the CETP was handed over to the JV on 01.02.2020 and immediately thereafter, in March 2020 till December 2021, there was nationwide lockdown due to the unprecedented coronavirus pandemic and work was completed on 30.04.2023 by the JV. These important facts have been overlooked by the Committee. The Committee has, in fact, noted that considering the continuous non-compliance of the CETP, there must be stringent action against the member-industry and also RIA CETP/R1. RIA CETP/R1 was also asked to provide a list of defaulting industries who are responsible for monitoring of member industries by MPCB, however, the same were never provided and therefore, the present

Committee did not have the benefit to look at crucial data before adjudicating upon the present issue. It is submitted that the ultimate liability of environmental damage and pollution is on the member industry as has been recorded by the Committee itself.

7. In these aforesaid facts and circumstances, the JV humbly submits that the Committee ought to reconsider its decision of imposing environmental compensation of Rs. 5.64 crores on the JV and the JV also ought to be deleted as party-Respondents in the present OA.

Dated this 12th day of August 2024.

R & B Infra Projects Ltd.

Hydroair Tectonics (PCD) Ltd.